

***Joint Committee interim report in compliance with the order dated:21.02.2022 of Hon'ble National Green Tribunal (NGT), Southern Bench, Chennai in OA No.23 of 2022;***

**1.0 Preamble:**

Sri Kambala Ammoriya & Others, Nakkapalli Mandal, Visakhapatnam District has filed an application in Hon'ble NGT regarding the non-compliance of the conditions imposed in the Environmental Clearance (EC) granted to the M/s. Hetero Infrastructure SEZ Ltd., & M/s. Hetero Laboratories Ltd, N-Narasapur Village, Nakkapalli Mandal, Visakhapatnam District and also the conditions imposed by the APPCB in Consents granted. Further discharging the trade effluent without proper treatment into the soil, thereby it has contaminated not only the soil but also the water quality and damage caused to Environment on account of the operation of M/s. Hetero Infrastructure SEZ Ltd., & M/s. Hetero Laboratories Ltd, N-Narasapur Village, Nakkapalli Mandal, Visakhapatnam District.

**2.0 Hon'ble NGT order dated. 21.02.2022 in OA No. 23 of 2022:**

On going through the allegations made in the application, Hon'ble NGT satisfied that there arises a substantial question of Environment which requires the interference of this Tribunal to resolve the issue, the application is admitted. In order to ascertain the genuineness of the allegations made in the application, the Hon'ble NGT order dated:21.02.2022 in OA No. 23 of 2022 has appointed a Joint Committee consisting of 1) a Senior member

from the MoEF&CC, Integrated Regional Office, Vijayawada, 2) a Senior Officer from Central Pollution Control Board, Regional Office, Chennai, 3) a Senior Officer from Andhra Pradesh Pollution Control Board nominated by its Chairman, 4) a Senior Officer from Andhra Pradesh Coastal Zone Management Authority, 5) a Senior Officer not below the rank of District Forest Officer, Visakhapatnam and 6) Scientist from National Institute of Oceanography(NIO), Goa to inspect the area in question and submit a factual as well as action taken report, if there is any violation found.

The Hon'ble NGT further directed that the Andhra Pradesh Pollution Control Board (APPCB) will be the nodal agency for co-ordination and for providing necessary logistics for this purpose. The committee is directed to submit the report on or before 04.04.2022 by e-filing in the form of searchable PDF/OCR support PDF and not in the form of image PDF along with necessary hard copies to be produced as per the rules. The copy of the NGT order dated: 21.02.2022 is produced at annexure-I.

### **3.0 Constitution of Committee:**

In compliance with the Hon'ble NGT vide order dated.21.02.2022, APPCB, being the nodal agency in this case constituted a Joint Committee with the following members:

- i. Dr. Suresh Babu Pasupuleti, Scientist-D, Integrated Regional Office (IRO), Ministry of Environment, Forest and Climate Change, Vijayawada – Senior officer from MoEF&CC, Vijayawada.

- ii. Sri Anant Shankar, IFS, District Forest Officer(T), Aranya Bhavan, Forest Complex, Near R.K. Beach, Visakhapatnam - Senior Officer from District Forest Officer, Visakhapatnam.
- iii. Dr. VVSS Sarma, Chief Scientist, CSIR - National Institute of Oceanography, Regional Centre, Visakhapatnam - Scientist from National Institute of Oceanography.
- iv. Sri S. Karthikeyan, Scientist-C, Central Pollution Control Board, Regional Directorate, Chennai – Nominated by CPCB, Chennai.
- v. Sri D Ravindra Babu, Environmental Engineer, Andhra Pradesh Coastal Zone Management Authority, Vijayawada- Senior Officer from Andhra Pradesh Coastal Zone Management Authority.
- i. Sri M. Pramod Kumar Reddy, Environmental Engineer, APPCB, Regional Office, Visakhapatnam – Nominated by APPCB.

#### **4.0 Scope of Joint Committee:**

The Hon'ble NGT directed the Joint Committee to ascertain the following:

1. *To inspect the area in question and submit a factual as well as action taken report, if there is any violation found*
2. *Whether 11<sup>th</sup> respondent (M/s. Hetero Infrastructure SEZ Ltd., & M/s.Hetero Labs Ltd) is having all necessary clearances and permissions under the environmental laws.*

- 3. Whether there was any violation committed by M/s. Hetero Infrastructure SEZ Ltd., & M/s.Hetero Labs Ltd in carrying out the conditions imposed under the Environmental Clearance as well as consent granted by the Pollution Control Board.*
- 4. Whether the pollution control mechanism provided especially for treatment of trade effluent are proper and sufficient and whether inlet and outlet discharge confirms the standards provided,*
- 5. Whether there was any illegal discharge of trade effluent without treatment through pipeline laid through the forest area without obtaining any permission,*
- 6. whether any additional pipelines are laid through the Coastal Regulation Zone without obtaining any permission,*
- 7. Whether they obtained permission for discharge of trade effluent into the sea,*
- 8. Whether any damage has been caused to the marine ecology resulting in death of aquatic life as alleged by the applicant on account of the discharge of trade effluent into the sea,*
- 9. The committee is also directed to ascertain the soil as well as ground water quality and also the water quality in and around the unit within a safe distance in the affected area and non-affected area so as to ascertain the quality of water and soil as to whether it has been*

*affected on account of the operation of M/s. Hetero Infrastructure SEZ Ltd., & M/s. Hetero Labs Ltd, if there is any water or soil contamination happened, then what is the nature of remedial measures to be taken to restore the damage caused on environment,*

*10. The Committee is also directed to suggest the mitigative measures, if any to be taken by M/s. Hetero Infrastructure SEZ Ltd., & M/s. Hetero Labs Ltd to avoid the possible pollution, if any, on account of their operation, if the already existing mechanism is not sufficient to meet the requirement and*

*11. The Committee is also directed to ascertain the quantum of compensation payable on account of the damage caused to environment and also for violations committed by them of conditions imposed as directed by the Principal Bench as well as this Bench in several matters of similar nature applying the Central Pollution Control Board guidelines. This must also include amount required for restoring the damage, if any, caused to environment including the marine ecology and soil and water contamination.*

#### **5.0 Proceedings of the Joint Committee:**

Virtual meeting with all the members was conducted on 16.03.2022 at 04:00 PM, discussed the issue elaborately and decided to carry-out the inspection of the area in question on 29.03.2022 and 30.03.2022.

**5.1 Inspection of the area in question (Meeting with Public as well as applicant):**

The Joint Committee along with District officials from Agriculture Department, Horticulture Department & Ground water Department visited the surrounding villages namely Rajayyapeta village, Pedhatheenarla village, Boyapadu village, of Nakkapalli Mandal, Visakhapatnam District and heard the version of applicant Sri Kambala Ammoriya & Others, Nakkapalli Mandal, Visakhapatnam District. During the visit, group of villagers met the committee and informed their problems due to operation of M/s. Hetero Infrastructure SEZ Ltd., & M/s.Hetero Labs Limited:

1. Sri Kambala Ammoriya, China Theernarla,
2. Sri Merigi Korlayya, Pedhatheenarla Village,
3. Sri Vasipilli Nukaraju, Boyapadu Village,
4. Sri Gosala Someswara Rao, Rajayyapeta Village,
5. Sri Pikki Nagraju, Rajayyapeta Village,
6. Sri Pikki Kasi, Rajayyapeta Village,
7. Sri Pikki Swami, Rajayyapeta Village,
8. Sri Ch. Srinivas Rao, Amalapuram Village,
9. Sri D. Nanaji, Rajayyapeta Village,
10. Sri M. Bayaragi Raju, Rajayyapeta Village,
11. Sri M. Ganesh, Pedhatheenarla Village
12. Sri G. Varahala Babu, Pedhatheenarla Village

### 13.Sri K. Sivija, Pedhatheenarla Village

The main problems/issues informed by the villagers to the committee are:

1. The industry is causing water and air pollution problems, thereby affecting the health of the community.
2. Suffering with health issues like skin allergies, breathing problems and cancer due to pollution from M/s.Hetero Infrastructure SEZ Ltd., & M/s.Hetero Labs Ltd, Limited.
3. The ground water in surrounding villages is contaminated due to pollution of M/s.Hetero Infrastructure SEZ Ltd., & M/s.Hetero Labs Ltd, Limited.
4. M/s.Hetero Infrastructure SEZ Ltd., newly laid down pipeline without permission of the Government and not removed laid new pipeline fully
5. Not providing proper medical treatment and Health care facilities to the villagers.
6. Not providing job opportunities to the villagers.
7. M/s.Hetero Infrastructure SEZ Ltd., is releasing polluted chemical water into artificial pond located within the premises and the overflow of which is being released to Upputeru(Creek) which is situated adjacent to the unit and also stated that during rainy season, entire polluted water is released to outside of the unit.

8. Due to chemical pollution, the fish population has drastically come down in the sea resulting migration of fishermen to other places for getting livelihood.
9. Facing odour nuisance problems during night times.
10. The villagers submitted representations (3 No.s) to the committee are produced at annexure-II.

The photographs showing inspection of the Joint Committee in villages & industry and monitoring of air & water quality by Joint Committee is produced at annexure-III.

## **5.2 Industry visit:**

The Joint Committee inspected M/s. Hetero Infrastructure SEZ Ltd., & M/s.Hetero Labs Ltd on 29.03.2022 & 30.03.2022 and verified the present compliance status with the conditions stipulated in the Environmental Clearance (EC) granted by MoEF&CC & Consents granted by APPCB.

## **5.3 Monitoring and Sample collection:**

The joint committee visited the M/s. Hetero Infrastructure SEZ Ltd., & M/s.Hetero Labs Ltd on December 29, 2021 and as suggested by the committee APPCB has monitored ambient air quality at 3 locations for 24 hours in the industry premises, flue gas stack attached to 45 TPH boiler in M/s. Hetero Infrastructure SEZ Ltd., and also collected groundwater

samples from surrounding villages. Final treated wastewater samples from ETP & STP of

M/s. Hetero Infrastructure SEZ Ltd., and Piezo well samples in the industry were also collected. The details of the sampling location are as follows:

Location of the Sample Collected	GPS co-ordinates of sampling location	
	Latitude	Longitude
<b>Air:</b>		
Near Industry Main gate (North East corner of the Industry)	17.38441°	82.72771°
Near security office (South west corner of the Industry)	17.37943	82.71871
Near Pond security gate	17.371615	82.731448
Stack attached to 45 TPH Coal fired boiler	17.376883°	82.727547°
<b>Water:</b>		
ETP Inlet	17.377560°	82.726464°
ETP Outlet		
STP Inlet	17.377240°	82.728153°
STP Outlet		
Monitoring Piezo well-1(within the Industry)	17.378015	82.726260
Monitoring Piezo well-2(within the Industry)	17.384004	82.725473
Monitoring Piezo well-3(within the Industry)	17.375743	82.727909
Monitoring Piezo well-4(within the Industry)	17.380292	82.718771
Natural pond sample near the sluice gate	17.372079	82.731198
Upputeru sample near culvert	17.367594	82.732767

Borewell - Nookatata temple -Rajayyapeta village	17.363241	82.715226
Borewell -main centre- Rajayyapeta village	17.359501	82.714570
Borewell -Ramalayam temple-Rajayyapeta village	17.358726	82.714221
Borewell - Pedhatheenarla village	17.382137	82.753918

The Agriculture Department has collected soil samples and Ground water department has collected Bore well samples in villages during the visit. The analysis of samples for various parameters is under process and may take 3-4 weeks for completion of the same.

#### **5.4 APPCB monitoring data during the period 2019-2021:**

The committee examined the APPCB monitoring data conducted during the period 2019 to 2022 and observed the following:

- i. As per the Ambient Air Quality monitoring results of the monitoring conducted by APPCB from 23.02.2022 to 24.02.2022 and 23.02.2021 to 25.02.2021 in the industry premises, the PM<sub>10</sub> values are exceeded the Board standards.
- ii. APPCB has conducted emission monitoring for the stack attached to 45 TPH boiler on 23.02.2022 and as per the analysis reports the Particulate Matter value is within the Board standards.
- iii. APPCB has been collecting water sample from Bore well at Sri Nookatata Temple, Rajayyapeta (V), Nakkapalli (M), Visakhapatnam District under National Water quality Monitoring Programme(NWMP).

Analysis results of the Ambient Air, Stack and Water samples collected by APPCB during the period 2019-2021 are produced at annexure-IV.

## **6 About the Industry**

M/s Hetero group established at N. Narasapuram, Nakkapalli Mandal, Visakhapatnam District and operating two units in Non SEZ and two units in Special Economic Zone (SEZ) in the name of Hetero Infrastructure SEZ Ltd., M/s Hetero group is situated in Sy.Nos: 215, 286/1, 286/2, 283/1 in Ch. Lamxipuram village, 312/1 to 312/5, 312/10 to 312/12, 313/1 to 313/7 of Rajayyapeta village, 19(part) in PedaTeenarla village, 117/1 to 117/3, 119/1, 119/2, 120/1, 120/2, 125, 126, 129/1 to 129/9, 138, 142, 150, 215, N. Narsapuram village, Nakkapalli Mandal, Visakhapatnam District spread over an area of 496 acres. The units are as follows:

- Hetero Drugs Limited, Unit-VI (Non SEZ)
- Hetero Labs Limited, Unit-III (Non SEZ)
- Hetero Drugs Limited, Unit-IX (SEZ)
- Hetero Labs Limited, Unit-IX (SEZ)

Total area of the Hetero Complex is covered in an area of about 496 acres. Out of the total area, built-up area is about 200 acres and green belt area is about 150 acres, open & roads-140 acres. The capital cost of the project is about Rs.1607 Crores. M/s Hetero group is surrounded by open Lands & Uppateru in the South direction, Open lands in the East direction, open Lands in north direction and road connecting Upamaka village &

Rajayappeta village in the West direction. The Bay of Bengal is on the South Eastern direction of the site at a distance of 1.2km. The source of water requirement for the project is met from Desalination Plants installed in the premises of Hetero Infrastructure SEZ ltd.,

1. M/s. Hetero Labs Ltd., Unit–III has obtained CFO from APPCB vide order dt: 11.12.2017 is valid up to 31.12.2022 to manufacture of Bulk Drugs-13,000 Kg/day at any point of time.
2. M/s.Hetero Labs Ltd., (Unit – IX) has obtained CFO from APPCB vide order dated 29.03.2020 is valid up to 31.12.2022 to manufacture Bulk Drugs-8533.39 kg/day.
3. M/s.Hetero Drugs Ltd., (Unit – IX) has obtained CFO from APPCB vide order dated 31.10.2018 is valid up to 31.12.2022 to manufacture Bulk Drugs- 3533.32 Kgs/day.
4. M/s.Honour Labs Ltd(Unit – III) has obtained CFO from APPCB vide order dated: 23.08.2017 is valid up to 31.10.2022 to manufacture Bulk Drugs- 3366.67 kg/day.
5. M/s. Hetero Infrastructure SEZ Ltd., has applied for NOC from the APPCB to lay down the new Marine Disposal Pipeline with higher pumping capacity in view of the future expansions in place of existing two pipe lines(viz., Treated Effluent and Desalination Plant Rejects) and the APPCB issued NOC with certain conditions for laying new Marine

Disposal Pipeline on 14.12.2021 which is one of the document to be submitted to the APCZMA, to obtain clearance under CRZ Rules.

6. M/s.Hetero Infrastructure SEZ Ltd., has obtained CFO from APPCB vide order dated. 11.12.2017 is valid up to 31.12.2022 to provide common utilities for M/s.Hetero Drugs Ltd., (Unit – IX), Plot No.1,M/s.Hetero Labs Ltd., (Unit – IX), Plot No.2, M/s.Hetero Labs Limited Unit-III and M/s.Honour Labs Ltd(Unit – III).

a) M/s.Hetero Infrastructure SEZ Ltd., is operating desalination plant of 4.0 MLD (2 MLD x 2 No.s) capacity and drawing water from the Sea for raw water requirement for all the units.

<b>Details of pipeline</b>	<b>Dia of pipeline (mm)</b>	<b>Depth (m)</b>	<b>Geographical Coordinates</b>	
Sea water intake	560	14	17°21'12.00"N	82°44'4.00"E
Brine reject	330	12	17°21'4.00"N	82°44'36.00"E

b) M/s.Hetero Infrastructure SEZ Ltd., is operating coal fired boilers of 45 TPH, 20 TPH, 10 TPH and 6 TPH provided with ESP followed by stack of height of 52 m for 45 TPH boiler and Bag filters followed by common stack of height 31 m for 10 TPH and 6 TPH as air pollution

- control equipment and Bag filters followed by stack of height 36 m for 20 TPH as air pollution control equipment.
- c) M/s.Hetero Infrastructure SEZ Ltd., having ETP of capacity 550 KLD capacity with Oil & Grease trap, Equalization tanks, Flash mixture, Flocculator, Primary clarifier, Bio tower, Aeration tank I, Clarifier 1 & 2, Aeration tank – 2, Clarifier 3 & 4, sand and granular activated carbon filter for treating the LTDS & MEE Condensate.
- d) The industry installed MEE of capacity 500 KLD with Strippers (3 X 15 KL/hr), MEEs(15 KL/hr & 10 KL/hr) followed by ATFD (2.4 KL/hr) for treating HTDS effluents. The MEE condensate is sent to Biological ETP along with the LTDS effluents for treatment. The MEE concentrate is sent to ATFD for evaporation and sent the ATFD salts to TSDF, Parawada for safe disposal.
- e) The industry is having 5 no. of guard ponds (GP-1: 960 KL; GP-2: 960 KL; GP-3: 1000 KL; GP-4: 1200 KL; GP-5: 1200 KL) of total capacity 5340 KLD to store the treated LTDS effluents. The Marine discharge is allowed in the presence of APPCB Officials after meeting the marine discharge standards with lock & key facility.
- f) M/s.Hetero Infrastructure SEZ Ltd., is operating STP of 300 KL/day. After treatment, the treated wastewater is being utilized for greenbelt development within the Hetero Complex. M/s.Hetero Infrastructure

SEZ Ltd., is also receiving the domestic wastewater of 100 KLD from the Hostel located outside the SEZ.

g) M/s. Hetero Labs Ltd., Unit-III & Unit-IX is having Captive Solvent Recovery System (two nos.) to recover the spent solvents generated in the industry.

### **6.1 Pollution control monitoring mechanism provided with respect to air, water:**

*Air:*

At the time of inspection 45 TPH coal fired boiler was in operation and 20 TPH, 10 TPH & 6 TPH were not in operation. The industry utilising coal imported from Indonesia, ash content of the coal is 7% and sulphur is 0.8%. The industry provided silo for storage of fly ash. The committee noticed emission from the chimney was not visible. During inspection the particulate matter (PM) recorded in online emission monitoring system connected to 45 TPH Coal Fired Boiler is 50.67 mg/Nm<sup>3</sup>, within the APPCB standards. The industry installed 3 CAAQMS in the industry for continuous monitoring of air quality. Ambient air quality monitoring values recorded in CAAQMS at the time of inspection are submitted below:

Location of the CAAQM	Value in µg/m <sup>3</sup>				
	PM <sub>10</sub>	PM <sub>2.5</sub>	SO <sub>2</sub>	NO <sub>x</sub>	VOC
North-East Gate	33.0	15.25	48.61	3.76	0.11

Near North Gate	39.0	22.0	20.46	17.05	0.13
Near South Gate	37.0	12.0	42.88	4.69	0.0
<b>Standard</b>	<b>100</b>	<b>60</b>	<b>80</b>	<b>80</b>	<b>No standard</b>

As per the above results the values are within the APPCB Standards.

The industry has not converted single stage scrubbers into multi stage scrubber to the process vents connected to the reactors in some of the production blocks in M/s.Hetero Labs Ltd., Unit-III & Unit-IX. As suggested by the committee, APPCB has carried out VOC monitoring in the industry at different locations, the values are submitted below:

S.No	Location	TVOC values Range (PPM)	
		Daytime ( 11 AM to 1PM)	Night time (8PM to 10PM)
<b>HONOR Labs</b>			
1	Ware house area	0.1 – 0.7	0.5 – 1.8
2	Production block – A	0.2 – 1.5	0.8 – 2.6
3	Production block – B	0.1 - 1.2	0.3 – 1.7
4	Production block – D	0.6 – 1.5	0.8 – 2.2
5	Between Production block – C & Solvent yard	10.1 – 21.6	7.5 – 24.6
<b>M/s. Hetero Drugs –Unit –IX</b>			
1	Pharma area	0.2 – 0.9	0.2 – 1.0
2	Production block – C	0.3 – 2.1	0.3 – 1.5
3	Production block – E	0.2 – 1.3	0.5 -2.1

*Report of the Joint Committee in the matter of OA No.23 of 2022*

4	Production block – A& B	1.6 - 5.9	0.4– 3.2
5	Solvent yard	10.0 -19.8	9.2– 16.5
<b>M/s. Hetero Labs-Unit –III</b>			
1	Production block – 2	0.3 – 1.3	0.6 – 2.8
2	Production block – 3	0.7 – 2.9	0.4 – 2.3
3	Production block – D	0.2 – 1.1	1.0 – 3.1
4	Production block – K	0.7 – 4.7	0.3 – 2.1
5	Production block – E	0.4 – 1.6	0.6 – 2.4
6	Production block – J	0.6 – 1.8	0.3 – 1.0
7	Ware House area	0.1 – 0.9	0.2 – 1.6
<b>M/s. Hetero Labs –Unit –IX</b>			
1	Near solvent yard	1.9 – 12.8	0.9 – 6.7
2	Production block – H-2	3.1 - 5.6	0.7 – 2.1
3	Production block – H-4	0.6 - 2.0	0.3 – 1.7
4	Ware House –III	0.2 - 1.2	0.2 – 0.7
5	Production block – H-7	0.6 - 1.3	0.8 - 3.2
6	Production block – H-10	0.7 – 2.4	0.7 – 1.6
<b>M/s. Hetero Infrastructure SEZ Ltd.,</b>			
1	Near MEE area	6.2 -18.1	2.6 – 15.2
2	Near ATFD area	2.6 - 7.2	2.1 – 8.2
3	Near ETP area (Equalization tank & Biotower area)	3.2 – 9.6	0.9 – 7.8
4	Near Guard ponds I & II	0.9 - 3.2	0.7 – 3.1
5	Near Boiler area	0.1 – 0.5	0.1 – 0.4

<b>Boundaries of the industry</b>			
1	North east corner of the industry	0.1 – 0.3	0.2 – 0.6
2	North west corner of the industry	0.2 - 0.6	0.3 - 1.2
3	South west corner of the industry	0.2 – 0.7	0.1 – 0.6
4	South East corner of the industry	0.0 – 0.2	0.1 – 0.2

As per the above monitoring data the VOC concentration levels observed was in the range from 0.1 PPM to 24.6 PPM, during visit, odour nuisance was observed in the industry premises.

All DG sets are provided with acoustic enclosures and adequate stack height as per CPCB norms. The industry has installed 3 Nos. of CAAQM stations, 2 Nos. of continuous stack monitoring & 3 nos. of VOC analyzers for continuous monitoring of air quality which are connected to the CPCB/APPCB web site.

***Water:***

The desalination plant of capacity 4 MLD was in operation at the time of inspection. The rejects are discharged into the sea through separate pipeline parallel to the treated effluent pipeline. The Committee noticed that the unit is discharging excess raw sea water through separate pipe

line for which the industry is not having permission from EC&CRZ from MoEF&CC/ Consent from APPCB.

***Wastewater/Effluent:***

**Low Total Dissolved Solids(LTDS):**

The committee noticed that the all the units of Effluent Treatment plant were in operation and the industry was discharging treated effluents stored in guard ponds into the sea through marine out fall pipeline 2.3 KM off shore and 0.9 KM on shore under the field supervision of APPCB officials. The industry has installed online Continuous Effluent Monitoring System (CEMS) to monitor the parameters viz., pH, TSS, COD, BOD & installed web cameras for the marine pipeline to verify the status of the treated effluent being discharged and CEMS is connected to the CPCB/APPCB web site. The marine discharge flow recorded during the inspection was 123.89 m<sup>3</sup>/ hr. The pH, TSS, COD & BOD values noticed in the online effluent monitoring system during the marine discharge were 7.48, 20.75 mg/l, 12.4 mg/l & 1.94 mg/l respectively. The discharge of treated effluents through marine outfalls is taken up under the direct supervision of APPCB officials by following the set of Standard Operating Procedures (SOPs) prepared by the APPCB for this purpose. The important criteria in the SOPs:

- i. APPCB has developed a mobile application for marine discharge supervision and all the information regarding marine discharge is taken up only through the application.
- ii. The marine outfall pipeline, pump, the inlet and outlet of the guard ponds are under the lock & key controlled by APPCB.
- iii. The guard ponds are under continuous surveillance through CC cameras covering the entire area of guard ponds and connected to APPCB website.
- iv. The treated effluents are allowed to store in the guard ponds. The inlet of the guard pond and the outlet of the guard pond are locked by APPCB. Sample of the treated effluent from the guard pond is collected, sealed and uploaded into application (apk) through a QR code and submitted to laboratory without disclosing the identity of the sample.
- v. The analysis report of the sample is again uploaded to the mobile application and the discharge supervision duties are allotted to the APPCB staff for supervising and monitoring the discharge of effluents from the particular guard pond which have met the APPCB criteria for marine discharge.
- vi. APPCB staff are allotted duties to monitor and supervise the opening of locks for the guard ponds confirming to the APPCB standards, marine pumps and marine pipeline after noting various onsite

parameters like flow meter readings, levels of measuring staff provided in the guard ponds and uploading the respective photographs in to the mobile apk. The marine discharge is allowed under the personnel supervision of the concerned officials and the online CEMS.

- vii. Once the discharge from the guard pond is completed, the outlet of guard pond, marine pump and the marine pipeline are locked and sealed with signature of the duty officer. The inlet of the guard pond is open to facilitate the receipt and storage of treated effluents.

APPCB is following a strict protocol with a well defined SOP to ensure that only treated effluents meeting the prescribed standards are permitted for discharge into the Sea. The following equipment and procedures ensure that only treated effluents meeting the APPCB standards are discharged into the Sea:

- a) Provision of CC cameras at the guard ponds,
- b) Online CEMS with IoT devices directly uploading the quality of effluents being discharged without any interface,
- c) Sample collection & analysis uploaded into mobile apk without any physical identification of the samples collected so that the source of samples cannot be identified either by the sample collecting officer or the laboratory staff analyzing the samples
- d) Other checks & balances provided in the SOPs

The committee noticed the APPCB officials supervising the discharge of treated effluent and witnessed lock & key system.

The SOP followed by APPCB is produced at annexure-V.

**High Total Dissolved Solids (HTDS):**

The committee noticed that the industry is treating HTDS effluents in stripper, MEE & ATFD and sending the condensate to Biological ETP for treatment and the evaporation salts were collected to be sent to TSDF, Parawada.

***Domestic effluents:***

M/s.Hetero Infrastructure SEZ Ltd., is operating STP of capacity 300 KLD and after treatment, the treated wastewater are being utilized for gardening and collected the sewage samples from inlet & outlet of STP.

***Hazardous Waste Management:***

M/s.Hetero Infrastructure SEZ Ltd., disposing the hazardous waste to the Coastal Waste Management Project (TSDF) or any other disposal point as authorized by the APPCB in their consent order. The committee observed that the industry has provided dedicated hazardous waste storage shed with capacity 1000 Sq.mts and provided fire fighting equipments. Dedicated compartments are provided for storage of Hazardous waste based on the category of waste i.e., Organic Residue, Spent Carbon, Inorganic waste. The industry is having scrap and

detoxification yard shed of size 2400 Sq.mts to store scarp material, drums & carboys in individual compartments. The industry maintaining log records with regard to generation, storage and disposal of Hazardous waste. The industry submitting annual returns in Form-IV as required under HWM Rules,2016. The unit wise details of Hazardous Waste generation and disposal during the period April 2021 to March 2022 (as on 29.03.2022) is produced at annexure-VI.

#### 7.0 Point wise observations of the Joint Committee with regard to Hon'ble

##### NGT directions:

##### Direction – 1:

*Whether 11<sup>th</sup> respondent (M/s. Hetero Infrastructure SEZ Ltd., & M/s.Hetero Laboratories Ltd.,) is having all necessary clearances and permissions under the environmental laws.*

- M/s. Hetero group operating M/s.Hetero Labs Limited Unit-III(non-SEZ) and three units in SEZ viz., M/s.Hetero Drugs Ltd., (Unit – IX), M/s.Hetero Labs Ltd., (Unit – IX), M/s.Honour Labs Ltd(Unit – III).
- M/s. Hetero Group have obtained the following clearances from MoEF&CC and APPCB:

Name of the unit	EC Order Date	Permitted effluent
M/s.Hetero Labs Ltd (Unit-III)	10.09.2012.	676 KLD
M/s.Hetero Drugs Ltd (Unit-VI)	10.09.2012	650 KLD

M/s.Hetero Labs Ltd (Unit-III) and M/s.Hetero Drugs Ltd(Unit-VI) and transferred to M/s.Hetero Labs Ltd.	27.01.2020	1326 KLD
M/s.Hetero Infrastructure SEZ Ltd.	25.10.2010, 13.10.2017, 15.06.2018	1040 KLD of treated effluent + 10000 KLD of desalination rejects

- i) Details of the Consent for operation order issued by APPCB and quantities of products, water consumption & wastewater generation permitted as per consents are submitted below:

Name of the unit	CFO Order date with validity period	Consented production (Tons/day)	Water consumption as per CFO (in KLD)	Permitted effluent as per CFO (in KLD)
M/s.Hetero Labs Ltd (Unit-III)	11.12.2017 & valid up to 31.12.2022 Amendment Order date:25.06.2019	13	492	293 (HTDS & LTDS) + 60 (Domestic)
M/s.Hetero Infrastructure SEZ Ltd	11.12.2017 and Amendment Order dt: 31.01.2019 & valid up to 31.12.2022.	To operate 4 nos. of manufacturing units with utilities in SEZ	546.15	535 (HTDS & LTDS) + 60 (Domestic)

The copies of the EC, CRZ clearances and consents issued by APPCB are produced at annexure-VII.

**Direction – 2:**

***Whether there was any violation committed by M/s. Hetero Infrastructure SEZ Ltd. & M/s.Hetero Laboratories Ltd in carrying out the conditions imposed under the Environmental Clearance as well as consent granted by the Pollution Control Board.***

- The following violations of the main conditions of CRZ Environmental Clearance orders to control pollution observed by the Committee:
  - i) The Project Authorities have laid down pipe line without obtaining prior CRZ clearance from the competent authority.
  - ii) The Project Authorities have installed desalination unit in CRZ area without obtaining prior approval from MoEF&CC. The representative of the industry has informed that the officials of MoEF&CC have inspected the industry and addressed a letter to the industry vide letter dt: 25.11.2013 wherein mentioned that “there is desalination plant of capacity 1000 m<sup>3</sup>/day catering to the present water requirement. The desalination plant is located in CRZ area with due permission from MoEF. The copy of the letter addressed to the industry by MoEF&CC produced as annexure-VIII
- The following *Non-compliances* of the main conditions of Environmental Clearance orders to control pollution observed by the Committee:
 

*EC order dated.25.10.2010 (Hetero Infrastructure SEZ Ltd.,).*

- i) Regular Independent monitoring report of marine quality including temperature and salinity at the outfall is not being submitted. Latest report dated April, 2019 is available with Project Authorities.  
(Construction phase Specific Condition No. iii)
  - ii) Lighted buoys were not provided at intake and outfall locations  
(Construction phase Specific Condition No. vi)
  - iii) A continuous and comprehensive post project marine quality monitoring is not being done on regular basis. Latest report dated April, 2019 is available with Project Authorities. (Construction phase Specific Condition no. x)
  - iv) Display boards not provided at critical locations along the pipeline viz., road/river crossing (Construction phase Specific condition no.xii)
- The following non-compliances of the main conditions of consent for Operation of APPCB to control pollution observed by the Committee:
- i) M/s. Hetero Infrastructure SEZ Ltd., has started laying of new marine pipeline in place of existing two lines(viz., Treated Effluent and Desalination Plant Rejects) without obtaining permissions from APPCB.
  - ii) Some of the scrubbers attached to the reactors are not in working condition and also not provided online pH meters to the scrubbers.

- iii) The industry has not provided to pumping facility to pump the wastewater generated from detoxification facility at the individual production block to LTDS collection tank.
- iv) The industry has not converted single stage scrubber to the double stage scrubber as per the conditions stipulated in CFO Order dt: 29.03.2020 issued to M/s. Hetero Labs Ltd., Unit-IX,.
- v) The industry not evaluated the performance of solvent recovery system as per the conditions stipulated in CFO Order dt: 11.12.2017 issued to M/s. Hetero Labs Ltd., Unit-III.
- vi) The industry has not provided continuous ambient air quality monitoring system to monitor CO parameter as per the condition stipulated in CFO Orders dt: 29.03.2020 and 11.12.2017 issued to M/s. Hetero Labs Ltd., Unit-IX & Unit-III respectively.
- vii) The industry has not provided online pH measuring system to the scrubbers and also observed that the industry has not replaced the scrubbing liquid periodically for effective operation of scrubbers to control odour nuisance.
- viii) The industry not complied with the Task Force directions vide order dated.16.05.2016 & dated.30.11.2016 to M/s. Hetero Labs Ltd., Unit-III & M/s. Hetero Infrastructure SEZ Ltd., respectively. The copies of the Task Force directions are produced at annexure-IX.

**Direction – 3:**

*Whether the pollution control mechanism provided especially for treatment of trade effluent are proper and sufficient and whether inlet and outlet discharge confirms the standards provided,*

**Trade effluents:**

## i) Low Total Dissolved Solids(LTDS):

The committee noticed that the all the units of Effluent Treatment plant were in operation and the industry was discharging treated effluents stored in guard ponds into the sea through marine out fall pipeline 2.3 KM off shore and 0.9 KM on shore under the field supervision of APPCB officials. The marine discharge flow recorded during the inspection was 123.89 m<sup>3</sup>/ hr. The pH, TSS, COD & BOD values noticed in the online effluent monitoring system during the marine discharge were 7.48, 20.75 mg/l, 12.4 mg/l & 1.94 mg/l respectively. The APPCB officials supervising the discharge of treated effluent was noticed and witnessed lock & key system.

The industry has installed online pH, TSS, TOC analyzer & web cameras in the marine pipeline to verify the status of the treated effluent being discharged and are connected to the CPCB/APPCB web site.

ii) High Total Dissolved Solids (HTDS):

The committee noticed that the industry treating HTDS effluents in stripper, MEE & ATFD and sending the condensate to Biological ETP and the evaporation salts are collected and stored properly.

iii) M/s. Hetero Infrastructure SEZ Ltd., installed desalination plant close to the beach and seawater is taken from the sea and the reject brine is sent back to sea. Since the reject water is highly saline, and therefore highly dense, it sinks all the way to the bottom and is expected to influence the ecosystem significantly. It is understood that no Environmental Impact Assessment has been carried out so far to examine the influence of discharge of rejected brine on the coastal ecosystem. The Committee noticed that the unit is discharging excess raw sea water through separate pipe line for which the industry is not having permission from EC&CRZ from MoEF&CC/ Consent from APPCB.

iv) Domestic effluents

M/s.Hetero Infrastructure SEZ Ltd., is operating STP of capacity 300 KLD and after treatment, the treated wastewater are utilized for gardening and collected the sewage samples from inlet & outlet of STP.

**Direction – 4:**

***Whether there was any illegal discharge of trade effluent without treatment through pipeline laid through the forest area without obtaining any permission,***

- The Joint committee didn't find any *illegal discharge of trade effluent without treatment through pipeline.*
- M/s. Hetero Infrastructure SEZ Ltd., has laid down part of the single marine pipeline in the forest area in place of two existing marine discharge pipelines without obtaining permissions from MoEF&CC, GoI and CFE of APPCB. Andhra Fishermen Joint Action Committee and Hetero Drugs Pipeline Vythireka Porata Committee through Spandana Grievance portal vide Nos. VSP202111291558, VSP2021112131947, VSP20211214405 & on 29.11.2021, 13.12.2021 & 14.12.2021 has submitted their representation by alleging that the industry is laying new marine pipe line without any information to the public and not obtained any statutory permissions to lay down the new marine line. APPCB has issued a notice on 01.12.2021 to M/s. Hetero Infrastructure SEZ Ltd., directing the industry to stop laying of new marine outfall line till they obtain NOC from APPCB and CRZ clearance from MoEF&CC. The copy of the notice is produced at annexure-X. In response to the notice issued by APPCB, the industry has submitted their reply on 06.12.2021 wherein stated that they have stopped

the work pertaining to laying of new marine discharge pipeline and informed that they will restart only after obtaining due permissions from the APPCB, MoEF&CC with prior intimation to all departments. The copy of the reply submitted by the industry is produced at annexure-XI. During inspection conducted on 08.12.2021 by officials of APPCB, Visakhapatnam, the industry has stopped the laying of new marine discharge pipeline. In this connection the District Collector, Visakhapatnam Constituted a committee on 30.12.2021 to investigate the representation given by Hetero Drugs Pipeline Vythireka Porata Committee against the laying of new marine pipeline. The copy of the committee report is produced at annexure-XII.

- The Joint Committee has also noticed that the industry has stopped laying of new pipeline and removed the new pipeline laid in the forest area as well as in industry own land. During the visit, villagers has informed that the industry has not removed new pipeline fully and requested the committee to direct the industry to remove the pipeline laid down completely. The committee directed the industry to remove the pipeline immediately. Accordingly, the industry has removed the leftover pipeline laid down by the industry completely and the same was noticed by the committee on 30.03.2022. About 50 no. of pipes with inner diameter 450 mm and length about 12 meters each were found lying idle.

- The District Forest Officer(T), Visakhapatnam has informed that earlier the Officials of the Forest Department, Payakaraopeta found some pipelines laid on the sand in the forest land at 1<sup>st</sup> column location by the Hetero Chemicals Pvt Ltd situated at Teenarla village, Nakkapalli Mandal and no permission for the said pipeline. Thus, Forest Section Officer (FSO), Shelterbelt, Payakaraopeta has booked a forest offence case on 12.01.2022 in Compartment No.972, Teernala forest block located in Sy.No.21, Teenarla village, Nakkapalli Mandal and recorded POR bearing No. 18, dated 12-01-2022 as per the due procedure prescribed in the A.P. Forest Act, 1967. Offence has been registered in the name of Sri M. VenkataSubba Reddy, s/o Pechhi Reddy age 51 years old, Deputy General Manager, Hetero Infrastructure SEZ Ltd., Teenarla village, Nakkapalli Mandal, Visakhapatnam district. The District Forest Officer suggested to direct the Hetero Infrastructure SEZ Ltd., to deposit sufficient funds to District Forest Officer, Visakhapatnam for taking up afforestation in coastal shelterbelt areas for 30 Ha along as well as for taking up activities related to Marine Conservation and generation of awareness regarding Marine Ecosystem Conservation among the public, including industries, media, youth, fisher community and other sections of the society. The report of the District Forest Officer(T), Visakhapatnam dt: 01.04.2022 is produced at annexure-XIII.

**Direction – 5:*****Whether any additional pipelines are laid through the Coastal Regulation Zone without obtaining any permission,***

M/s. Hetero Infrastructure SEZ Ltd., has laid single pipeline for both treated effluents and desalination plant rejects through marine discharge outfall in place of two existing marine discharge pipelines without obtaining permissions from MoEF&CC, GoI and CFE from APPCB. Andhra Fishermen Joint Action Committee and Hetero Drugs Pipeline Vythireka Porata Committee through Spandana Grievance portal vide Nos. VSP202111291558, VSP2021112131947, VSP20211214405 & on 29.11.2021, 13.12.2021 & 14.12.2021 has submitted representation by alleging that the industry is laying new marine pipe line without any information to the public and not obtained any statutory permissions to lay the new marine line. APPCB has issued a notice on 01.12.2021 to M/s. Hetero Infrastructure SEZ Ltd., directing the industry to stop laying of new marine outfall line till they obtain NOC from APPCB and CRZ clearance from MoEF&CC. In response to the notice issued by APPCB, the industry has submitted their reply on 06.12.2021 wherein stated that they have stopped the work pertaining to laying of new marine discharge pipeline and informed that they will restart only after obtaining permissions from the APPCB, MoEF&CC with prior intimation to all departments. During

inspection conducted on 08.12.2021 by officials of APPCB, Visakhapatnam, the industry has stopped the laying of new marine discharge pipeline.

During the visit, villagers has informed that the industry has not removed new pipeline fully and requested the committee to direct the industry to remove the pipeline completely laid down. The committee directed the industry to remove the pipeline immediately. Accordingly, the industry has removed the leftover pipeline laid down by the industry completely and the same was noticed by the committee on 30.03.2022. About 50 no. of pipes with inner diameter 450 mm and length about 12 meters each were found lying idle.

**Direction – 6:**

*Whether they obtained permission for discharge of trade effluent into the sea,*

Initially M/s. Hetero Labs Ltd., had obtained CRZ clearance permission from MoEF&CC vide order dated.04.01.2007 to *discharge the treated trade effluent 190 KLD into the sea* through marine out fall and later M/s. Hetero Infrastructure SEZ., Ltd had obtained EC & CRZ clearance permission from MoEF&CC vide order dated.25.10.2010 to *discharge the treated trade effluent into the sea* through existing marine out fall pipe line. M/s. Hetero Infrastructure SEZ., Ltd is having valid consent from APPCB vide order

dated.11.12.2017 to discharge the treated trade effluent into the sea through existing marine out fall pipe line along with dug well diffusing system.

**Direction – 7:**

*Whether any damage has been caused to the marine ecology resulting in death of aquatic life as alleged by the applicant on account of the discharge of trade effluent into the sea,*

The marine outfalls were established as per the design approvals provided by the National Institute of Oceanography (NIO) after carrying out study on suitability of location of disposal of effluents in the sea, with regard to their impact on the Marine Environment duly considering the available dilution and physical, chemical & biological characteristics of the Coastal Environment. The Marine outfalls are provided as per the design criteria i.e., depth at which the discharge is to be carried out and the length of the pipe line into sea specified by the National Institute of Oceanography. The design of the marine outfalls provided in the industry was approved by the Ministry of Environment, Forests & Climate Change.

APPCB conducted studies through National Institute of Oceanography (NIO), Visakhapatnam to assess the marine outfalls of different industries established in the areas between Pydibheemavaram and Nakkapalli of North Andhra Coast in the year 2011. The NIO submitted report in the year 2014 and it is reported that “it is concluded from the present results that the

coastal waters studied are not affected by the discharge of industrial effluents through marine outfalls and the small changes noticed may be due to the seasonal variations of chemical constituents caused through run off and other local activities”. The summary & conclusions of the report is produced at annexure-XIV.

APPCB again conducted the study through NIO to carry out an assessment of the marine environment at and around the marine outfall points (MOP) of industries between Pydibhimavaram (Srikakulam district) and Kesavaram (Visakhapatnam district) of north Andhra coast to ascertain cumulative effects, if any, on the ecology, water and sediment quality due to the discharge of treated effluents in to the coastal waters. Accordingly, CSIR-NIO has carried out field campaigns during pre monsoon (February -March, 2018) and post monsoon (December, 2018) seasons in the coastal waters of north Andhra coast between Pydibhimavaram and Kesavaram for in-situ observations and sample collection for physico-chemical, biological, microbiological and sedimentological parameters. Eco-toxicology (bio-assay) tests were conducted on treated effluents collected from guard ponds of the industries using Black tiger shrimp, *Penaeus monodon* (Fabricius) and grey mullet (*Mugil cephalus*). It is reported that “Overall, our investigations in the study region suggest that there is a marginal impact of industrial effluent release on water quality (depletion in DO levels) but not

on the abundance of phytoplankton, zooplankton and benthic organisms. Based on NIO report, the effluents from M/s. Hetero Infrastructure SEZ Ltd., were mildly acute toxic for organisms residing in the water where discharge is being carried out. Now M/s. Hetero Infrastructure SEZ Ltd., is expanding and discharge is expected to increase by 6 times from that of the present. It may have an impact on the coastal organisms that need to be investigated.

At present, the APPCB is carrying out analysis of the metals also viz., Arsenic, Lead, Nickel, Zinc, Copper, Cadmium, Manganese, Chromium, Iron in the treated effluents before giving permission for the marine discharge.

**Direction – 8:**

*The committee is also directed to ascertain the soil as well as ground water quality and also the water quality in and around the unit within a safe distance in the affected area and non-affected area so as to ascertain the quality of water and soil as to whether it has been affected on account of the operation of M/s. Hetero Infrastructure SEZ Ltd. & M/s.Hetero Laboratories Ltd, if there is any water or soil contamination happened, then what is the nature of remedial measures to be taken to restore the damage caused on environment,*

As suggested by the Joint Committee, APPCB has collected samples of air, water, ground water from piezo wells & borewells during the visit on 29.03.2022. The Ground water Department, Visakhapatnam has collected the ground water samples and Department of Agriculture, Visakhapatnam collected the soil samples. The samples analysis is under process and it may take 3-4 weeks. On receipt of analysis reports the joint committee will give the nature of remedial measures to be taken to restore the damage caused on environment.

**Direction – 9:**

*The Committee is also directed to suggest the mitigative measures, if any to be taken by M/s. Hetero Infrastructure SEZ Ltd., & M/s.Hetero Laboratories Ltd to avoid the possible pollution, if any, on account of their operation, if the already existing mechanism is not sufficient to meet the requirement and*

In order to control Air & Water pollution effectively due to operation of the industry, the Joint Committee *recommends the following measures/studies to be taken up by M/s.Hetero Infrastructure SEZ Ltd., & M/s.Hetero Labs Ltd immediately:*

1. Conversion of single stage Scrubber to double stage scrubbers at Production Blocks to control process emissions and odour nuisance.

2. The industry shall connect vents of the Stainless Steel(SS) Reactors to the scrubbers to control fugitive emissions.
3. All approach roads should be concreted in order to arrest the re-suspension of road dust.
4. The industry shall maintain all storm water drains in dry condition and shall provide dyke wall along the storm water drain to prevent the mixing of floor washings, spillages etc if any.
5. The industry shall develop multiple native species of green belt area in order to maintain Bio-diversity, wherever scope is there.
6. *M/s. Hetero Infrastructure SEZ Ltd., & M/s.Hetero Labs Ltd* should establish the Piezometers with digital water level recorder at maximum number of locations in and surroundings of the industry for regular monitoring of ground water quality.
7. The industry shall conduct long term Environmental Impact Assessment study to ascertain the impact of pollution on water, air, soil and agricultural crops within 5 Km radius of the industry through any reputed Institutes viz., NEERI, IIT, EPTRI.
8. The industry shall carry out an assessment study of the marine environment around the marine outfall point (MOP) of *M/s.Hetero Infrastructure SEZ Ltd.*, including desalination rejects discharge point through NIO.

9. The industry shall conduct impact assessment study on human health due to pollution of *M/s.Hetero Infrastructure SEZ Ltd., & M/s.Hetero Labs Ltd* if any through ICMR institute/any reputed Government institutions in 5 KMs radius in view of the apprehensions of the villagers on Health impacts due to operation of the industries.
- 10.It has been observed that the treated effluent is not being recycled and reused in the process. Sincere attempts and efforts shall be taken to recycle and reuse the treated effluents so as to reduce the quantity of intake water from the Sea.
- 11.The industry has developed rain water harvesting pond in an area of 12 acres. It has been observed that the pond is adjacent to the natural canal which is connected to Upputeru Cheruvu and the industry have stated that the source of the rain water harvesting pond is the natural canal. Therefore, it is required to approach concerned authorities viz., Central Ground Water Board/Authority, Irrigation Depart, Govt. of Andhra Pradesh for technical evaluation and permission for the same.
12. The industry shall strengthen and safeguard the natural canal which is connected to Upputeru Cheruvu which is flowing adjacent and through the project area.
- 13.The industry shall remove the sluice gate provided at unlined pond(which claimed by the industry as rain water harvesting pond) to prevent the discharge of water into Upputeru in view of the

apprehension of the villagers on discharge of industrial wastewater into the Upputeru through unlined pond.

14.M/s.Hetero Infrastructure SEZ Ltd., shall obtain approval from MoEF&CC for operation of desalination unit in CRZ area and shall also obtain necessary amendments for operation of the desalination plant in CFO as the details of the desalination plant incorporated in the CFE of the APPCB.

15.M/s.Hetero Infrastructure SEZ Ltd., shall deposit sufficient funds to District Forest Officer, Visakhapatnam for taking up afforestation in coastal shelterbelt areas for 30 Ha along as well as for taking up activities related to Marine Conservation and generation of awareness regarding Marine Ecosystem Conservation among the public, including industries, media, youth, fisher community and other sections of the society.

**Direction –10:**

*The Committee is also directed to ascertain the quantum of compensation payable on account of the damage caused to environment and also for violations committed by them of conditions imposed as directed by the Principal Bench as well as this Bench in several matters of similar nature applying the Central Pollution Control Board guidelines. This must also include amount required for restoring the damage, if any,*

***caused to environment including the marine ecology and soil and water contamination.***

- i) As per the records of APPCB it is found that an incident took place at about 7:00 PM on 23.02.2022 in M/s.Hetero Infrastructure SEZ Ltd., Officials of APPCB conducted the VOCs monitoring on 23.02.2022 at 08:00 PM & 24.02.2022 at 10:00 AM. The incident took place at about 7:00 PM due to bottom valve of HA reactor blown with big sound and resulting injury to the five workers who are near to the spot due to hitting of pieces of damaged pipeline. Out of injured five workers, one person Sri A. Sairam died at the hospital and remaining persons are undergoing treatment at the hospital. The cause of the incident and reasons for the failure of the safety system are being investigated by the Factories Department who is the competent Authority.
- ii) The incident was occurred while carrying out the Telmisartan 3<sup>rd</sup> stage in the reactors which are using for recovery of DMSO spent solvents in the premises of M/s.Hetero Infrastructure SEZ Ltd., for which the APPCB has not given permission for manufacturing of the bulk drugs & API. The industry has installed the reactors (GLR & HAR) in M/s.Hetero Infrastructure SEZ Ltd., in the 1st week of November, 2021 without obtaining permission of the APPCB wherein the

industry has taken trial runs for manufacturing of Telmisartan Stage-III from 21.02.2022.

- iii) The copy of the preliminary investigation report submitted by the Factories Department and Photographs showing the status of the incident are produced at annexure-XV.
- iv) The compensation calculated for violation of consent conditions as per the CPCB methodology.
- v) The EE, APPCB, Regional Office, Visakhapatnam issued a notice on 25.02.2022 for non-compliances of the conditions stipulated by the APPCB. The copy of the Notice is produced at annexure-XVI.
- vi) The compensation calculated for violation of consent conditions as per the CPCB methodology. Assessment of Environmental Compensation for violation of Consent conditions and Environmental Laws calculated as follows:

Environmental Compensation  $EC = PI \times N \times R \times S \times LF$  Where,

PI – Pollution Index of industrial sector

N – Number of days violations observed

R – Factor in rupees for Environmental Compensation

S – Factor for scale of operation and

LF – Location factor

While assessing the compensation, in the present case, the following factors are considered:

S.No	EC Component	Recommended by CPCB	Value considered	Justification
1	PI	60 to 100	80	The industry in question is in Red category. PI average has been taken into consideration
2	N	Actual	01.11.2021 to 23.02.2022 (115 days)	Installed the reactors (GLR & HAR) in M/s.Hetero Infrastructure SEZ Ltd., in the 1 <sup>st</sup> week of November, 2021 without obtaining permission of the APPCB wherein the industry has taken trial runs for manufacturing of Telmisartan Stage-III from 21.02.2022.  Laid down the new pipeline without obtaining permission from MoEF&CC & APPCB
3	R	100 to 500	500	Considering the fact that the violation is having impact ( <i>Low, Medium, High, Severe &amp; Critical:100, 200, 300, 400 &amp; 500</i> )  R is a factor in Rupees,

				which may be a minimum of 100 and maximum of 500. It is suggested to consider R as 500, as the Environmental Compensation in cases of violation.
4	S	Scale of Operation	1.5	The plant comes under large scale of operation.
	LF	Location Factor	1.25	The plant is located in the area where the population is less than 5.0 lakhs. Therefore factor 1.25 is considered.
5	Environmental Compensation- Rs.86.25 Lakhs			EC is calculated based on the approved formula.

The EE, APPCB, Regional Office, Visakhapatnam submitted a report to Board Office, APPCB, Vijayawada to impose Environmental compensation of Rs.86,25,000/-for violating the conditions stipulated by the APPCB for manufacturing API products in the premises of M/s.Hetero Infrastructure SEZ Ltd., without obtaining CFE & CFO of the APPCB. The copy of the report produced as annexure-XVII. The issue to be placed before the External Advisory Committee (Task Force) of APPCB.

The committee noticed that the industry has started laying of new pipeline in the month of November,2021 without obtaining CRZ clearance from

MoEF&CC and Consent from APPCB. M/s.Hetero Infrastructure SEZ Ltd., violated the CRZ notification and Consent conditions from 01.11.2022. Further the committee observed that as per the Task Force directions issued by APPCB on 16.05.2016 & 30.11.2016 to the M/s.Hetero Labs Ltd, & M/s.Hetero Infrastructure SEZ Ltd., that the industry shall ensure continuous compliance of the conditions issued in the CFO& HWA order. The industry has not complied with the conditions stipulated in Consent order issued by APPCB to the M/s.Hetero Labs Ltd, & M/s.Hetero Infrastructure SEZ Ltd., on 11.12.2017. It is clearly evident that the industry violated the APPCB consent conditions repeatedly. The committee recommended that Number of days violations observed may be taken from the issue of APPCB Task Force directions dated 16.05.2016 to 31.10.2021.

S.No.	EC Component	Recomm ended by CPCB	Value considered	Justification
1	PI	60 to 100	80	The industry in question is in Red category. PI average has been taken into consideration
2	N	Actual	16.05.2016 to 31.10.2021 (1995 days) +	Violation of APPCB Consent Conditions from 16.05.2016 from the date of issue of Task Force directions.

			24.02.2022 to 29.03.2022 (34 days)  Total : 2029 days	
3	R	100 to 500	200	Considering the fact that the violation is having impact ( <i>Low, Medium, High, Severe &amp; Critical:100, 200, 300, 400 &amp; 500</i> )  R is a factor in Rupees, which may be a minimum of 100 and maximum of 500. It is suggested to consider R as 200, as the Environmental Compensation in cases of violation.
4	S	Scale of Operation	1.5	The plant comes under large scale of operation.
	LF	Location Factor	1.25	The plant is located in the area where the population is less than 5.0 lakhs. Therefore factor 1.25 is considered.
5	Environmental Compensation:  Rs.6,08,70,000/-			EC is calculated based on the approved formula.

- The Environmental Compensation calculated for the period 16.05.2016 to 31.10.2021 and 24.02.2022 to 29.03.2022 for the violation of APPCB directions: **Rs.6,08,70,000/-**.
- The Environmental Compensation calculated for the period 1.11.2021 to 23.02.2022 for the severe violation of APPCB consent conditions: **Rs.86,25,000/-**.
- The total Environmental Compensation assessed is **Rs.6,94,95,000/-**.

The component of Environmental Compensation towards quantum of compensation payable on account of the damage caused to environment if any will be submitted in the final report and on receipt of analysis test reports.

## **8.0 Concluding remarks:**

The Joint committee recommended the following mitigative measures to M/s. Hetero Infrastructure SEZ Ltd., & M/s.Hetero Laboratories Ltd to control pollution:

1. M/s.Hetero Infrastructure SEZ Ltd., shall obtain approval from MoEF&CC for operation of desalination unit in CRZ area and also shall obtain necessary amendments for operation of the desalination plant in CFO of APPCB.

2. M/s.Hetero Infrastructure SEZ Ltd., & M/s.Hetero Labs Ltd, N-Narasapur Village, Nakkapalli Mandal, Visakhapatnam District shall pay the Environmental compensation of Rs.6,94,95,000/- for the failure to comply with the conditions of Environmental Clearance issued by MoEF&CC and Consent issued by APPCB and same shall be paid to APPCB.
3. M/s.Hetero Infrastructure SEZ Ltd., & M/s.Hetero Labs Ltd shall comply with the conditions issued by the MoEF&CC & APPCB.
4. M/s.Hetero Infrastructure SEZ Ltd., & M/s.Hetero Labs Ltd, N-Narasapur Village, Nakkapalli Mandal, Visakhapatnam District may be directed to comply with all the measures/studies recommended by the Joint Committee.
5. Conversion of single stage Scrubber to double stage scrubbers at Production Blocks to control process emissions and odour nuisance.
6. The industry shall connect vents of the SS Reactors to the scrubbers to control fugitive emissions.
7. All approach roads should be concreted in order to arrest the re-suspension of road dust.
8. The industry shall maintain all storm water drains in dry condition and shall provide dyke-wall along the storm water drain to prevent the mixing of floor washings, spillages etc.,
9. The industry shall explore the possibility of recycling of treated wastewater and reducing the withdrawal of the sea water.

- 10.The industry has developed rain water harvesting pond in an area of 12 acres. It has been observed that the pond is adjacent to the natural canal which is connected to Upputeru Cheruvu and the industry have stated that the source of the rain water harvesting pond is the natural canal. Therefore, it is required to approach concerned authorities viz., Central Ground Water Board/Authority, Irrigation Depart, Govt. of Andhra Pradesh for technical evaluation and permission for the same.
- 11.The industry shall remove the sluice gate provided at unlined pond(which claimed by the industry as rain water harvesting pond) to prevent the discharge of water into Upputeru in view of the apprehension of the villagers on discharge of industrial wastewater into the Upputeru through unlined pond.
- 12.The industry shall strengthen and safeguard the natural canal which is connected to Upputeru Cheruvu which is flowing adjacent and through the project area.
- 13.The industry shall make efforts to recycle and reuse the treated effluents so as to reduce the intake water quantity from the Sea.
- 14.The industry shall develop multiple native species of green belt area in order to maintain Bio-diversity, wherever scope is there.
- 15.M/s. Hetero Infrastructure SEZ Ltd., & M/s.Hetero Labs Ltd should establish the Piezometers with digital water level recorder at maximum number of

locations in and surroundings of the industry for regular monitoring of ground water quality.

16.M/s.Hetero Infrastructure SEZ Ltd., shall deposit sufficient funds to District Forest Officer, Visakhapatnam for taking up afforestation in coastal shelterbelt areas for 30 Ha along as well as for taking up activities related to Marine Conservation and generation of awareness regarding Marine Ecosystem Conservation among the public, including industries, media, youth, fisher community and other sections of the society.

17.The industry shall conduct long term Environmental Impact Assessment study to ascertain the impact of pollution on water, air, soil and agricultural crops within 5 Km radius of the industry through any reputed Institutes viz., NEERI, IIT, EPTRI.

18.The industry shall conduct impact assessment study on human health due to pollution of M/s.Hetero Infrastructure SEZ Ltd., & M/s.Hetero Labs Ltd if any through ICMR institute/any reputed Government institutions in 5 KMs radius in view of the apprehensions of the villagers on Health impacts due to operation of the industries.

19.The industry shall carry out an assessment study of the marine environment around the marine outfall point (MOP) of M/s.Hetero Infrastructure SEZ Ltd., including desalination rejects discharge point through NIO.

The analysis of samples for various parameters is under progress and may take 3-4 weeks for completion of the same. Further, the component of Environmental

*Report of the Joint Committee in the matter of OA No.23 of 2022*

Compensation towards quantum of compensation payable on account of the damage caused to environment will be submitted in the final report and on receipt of analysis test report. Various information/reports required to be collected from different departments and to be verified. In view of this, the joint committee requests the Hon'ble NGT to grant 12 weeks time for the submission of the final report.

**Dr. Suresh Babu Pasupuleti**  
Scientist-D, MoEF&CC, IRO, Vijayawada

**Sri Anant Shankar, IFS,**  
District Forest Officer(T),  
Visakhapatnam

**Dr. VVSS Sarma,**  
Chief Scientist, CSIR - NIO,  
Regional Centre, Visakhapatnam

**Sri. S. Karthikeyan**  
Scientist-C, CPCB, Chennai

**Sri D Ravindra Babu,**  
Environmental Engineer,  
Andhra Pradesh Coastal Zone Management  
Authority, Vijayawada

**Sri. M. Pramod Kumar Reddy,**  
Environmental Engineer,  
APPCB, Visakhapatnam

## Annexure-I

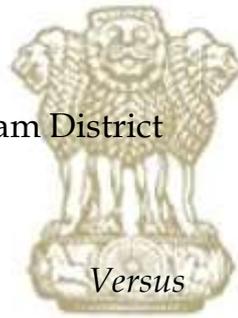
**Item No.01:**

BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI

**Original Application No. 23 of 2022 (SZ)**  
(Through Video Conference)

IN THE MATTER OF:

Kambala Ammoriya Visakhapatnam District



*Versus*

सत्यमेव जयते

Union of India and Ors.

...Applicant(s)

...Respondent(s)

**Date of hearing: 21.02.2022.**

**CORAM:**

**HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER**  
**HON'BLE DR. SATYAGOPAL KORLAPATI, EXPERT MEMBER**

For Applicant(s): Mr. Sravan Kumar

For Respondent(s): Mr. Syed Nurullah Sherif for R1

Ms. Madhuri Donti Reddy for R3, R5 to R10

**ORDER**

1. The grievance in this application is regarding the damage caused to environment on account of the operation of the 11<sup>th</sup> respondent- a Pharmaceutical industry in Special Economic Zone in Visakhapatnam District.

2. According to the applicant, though there were number of conditions imposed in the Environmental Clearance granted and also in the consent granted by the Pollution Control Board to mitigate the chances of pollution that is likely to be caused on account of the discharge of effluents by the unit, they are not following the same. They are discharging the trade effluent without proper treatment into the soil, thereby it has contaminated not only the soil but also the water quality. They are illegally discharging the chemicals through pipelines into the sea without following the standard provided for discharge which affects the aquatic life.

3. Earlier due to certain irregularities found in the compliance of the conditions and also the nature of pollution caused, the Central Pollution Control Board issued closure notice and subsequently it was revoked. In spite of that, they are not strictly adhering to the directions issued and the pollution still continues. They also provided certain pipelines through the CRZ zone without obtaining necessary permission from the Coastal Regulation Zone Authority. Though, complaints were made to the authorities no proper steps have been taken by them and no stringent action has been taken. So the applicant has no other remedy except to approach this tribunal seeking following reliefs:

24. That in light of the above facts and circumstances, it is humbly prayed that this Hon'ble Tribunal may be pleased to:

A. Direct the Union Ministry of Environment, Forest & CC, Central Pollution Control Board and Andhra Pradesh Pollution Control Board to close down the Respondent Unit, Special Economic Zone for continuous and repeated violations of the Condition No. 6 of Environment Clearance dated 25.9.2006, Specific condition No. v, vii, viii, ix, x, xi, xiv, xv, xxvii, General Condition No. i, ii, 7, 8, 12, 16 of EC dated 25.10.2010, Specific Condition No. iv, v, vii, viii, ix, x, xiv, xviii, xxvii, xxix, xxx, General Conditions No. viii, ix, x, xii, xiv, xv, 8 of EC dated 10.9.2012 and Revocation of Closer Directors issued by Central Pollution Control Board dated 19.12.2017 under Section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.31 (A) of Air(Prevention & Control of Pollution) Amendment Act, 1987 in the interest of Public Health, Marine ecology and Environment.

B. Direct the Respondents to stop the chemical discharges into Bay of Bengal which has adversely impacted the marine fish population in N-Narasapur village of Nakkapalli Mandal of Visakhapatnam District of Andhra Pradesh,

C. Direct Respondents to prepare a comprehensive Rehabilitation plan for the fishermen, farmers and all the affected persons of M/s. Hetero Infrastructure SEZ Ltd and its promoter M/s Hetero Drug Ltd in Lashmipuram, Rajaiahpet, Pedda Teernala, Chinna Teenarla, Boyapadu, N-Narasapur of Nakkapalli Mandal and other affected villages of Visakhapatnam District of Andhra Pradesh.

D. Direct the Union of India to undertake comprehensive study with the help of suitable experts of National Institute of Oceanography (NIO), Goa and other respective fields on the damage caused to Bay of Bengal, coast line, marine ecosystem, fish population etc due to discharge of adequately not treated chemical waste water by Respondent Unit.

E. Direct Official Respondents to review the Environmental Clearance dated 25.10.2010 according to the General Condition No.12 i.e., Environmental Clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs Union of India in Writ Petition(Civil) No. 460 of 2004 as may be applicable to this project".

F. Direct the State Government and District Collector of Visakhapatnam to furnish action taken report subsequent to the appointment of Committee by the State Government in December, 2021.

G. Direct the respondent to pay cost to the applicant who are fishermen and lost their livelihood due to inaction/action of the respondent.

H. Pass any such order, this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case.

4. On going through the allegations made in the application, we are satisfied that there arises a substantial question of environment which requires interference of this Tribunal. So the matter is admitted.
5. Issue notice to the respondents 2, 4 and 11 by Registered Post with Acknowledgment Due and also by e-mail and Dasti, if possible and produce proof of service by filing proof affidavit as per Rules.
6. Since, the Learned Standing Counsel 1, 3 and 5 to 10 submitted that there is no necessity to send notice directly as they have received the copy and informed the concerned authorities, direct notice to them is dispensed with.
7. The applicant is also directed to produce necessary requisite along with postal cover and postal stamp before this Tribunal within a week to issue notice to respondents 2, 4 and 11 directly through Tribunal to ensure service on them and proceed against them in their absence, if they did not appear, in accordance with law.
8. In order to ascertain the genuiness of the allegations made regarding pollution being caused and violations of conditions, we feel it appropriate to appoint a Joint Committee consist of 1) a Senior member from the MoEF&CC, Integrated Regional Office, Vijaywada, 2) a Senior officer from Central Pollution Control Board, Regional Office, Chennai, 3) a Senior Officer from Andhra Pradesh Pollution Control Board nominated by its Chairman, 4) a Senior Officer from Andhra Pradesh

Coastal Zone Management Authority, 5) a Senior Officer not below the rank of District Forest Officer, Visakhapatnam and 6) Scientist from National Institute of Oceanography (NIO), Goa to inspect the area in question and submit a factual as well as action taken report, if there is any violation found.

9. The Committee is directed to ascertain 1) whether the 11<sup>th</sup> respondent unit is having all necessary clearances and permissions under the environmental laws, 2) whether there was any violation committed by the 11<sup>th</sup> respondent in carrying out the conditions imposed under the Environmental Clearance as well as consent granted by the Pollution Control Board, 3) whether the pollution control mechanism provided especially for treatment of trade effluent are proper and sufficient and whether inlet and outlet discharge confirms the standards provided, 4) whether there was any illegal discharge of trade effluent without treatment through pipeline laid through the forest area without obtaining any permission, 5) whether any additional pipelines are laid through the Coastal Regulation Zone without obtaining any permission, 6) whether they obtained permission for discharge of trade effluent into the sea, 7) whether any damage has been caused to the marine ecology resulting in death of aquatic life as alleged by the applicant on account of the discharge of trade effluent into the sea, 8) the committee is also directed to ascertain the soil as well as ground water quality and also

the water quality in and around the unit within a safe distance in the affected area and non-affected area so as to ascertain the quality of water and soil as to whether it has been affected on account of the operation of the 11<sup>th</sup> respondent unit, if there is any water or soil contamination happened, then what is the nature of remedial measures to be taken to restore the damage caused on environment, 9)The Committee is also directed to suggest the mitigative measures, if any to be taken by 11<sup>th</sup> respondent to avoid the possible pollution, if any, on account of their operation, if the already existing mechanism is not sufficient to meet the requirement and 10) the Committee is also directed to ascertain the quantum of compensation payable on account of the damage caused to environment and also for violations committed by them of conditions imposed as directed by the Principal Bench as well as this Bench in several matters of similar nature applying the Central Pollution Control Board guidelines. This must also include amount required for restoring the damage, if any, caused to environment including the marine ecology and soil and water contamination.

10. The Andhra Pradesh Pollution Control Board will be nodal agency for coordination and also for providing necessary logistics for this purpose.
11. The applicant is also directed to serve copy of the application and documents produced to the members of the Committee within a week,

so that they can conduct the inspection and submit the report as directed by this Tribunal without delay.

12. The Committee is directed to submit the report on or before 04.04.2022 by e-filing in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF along with necessary hard copies to be produced as per rules.

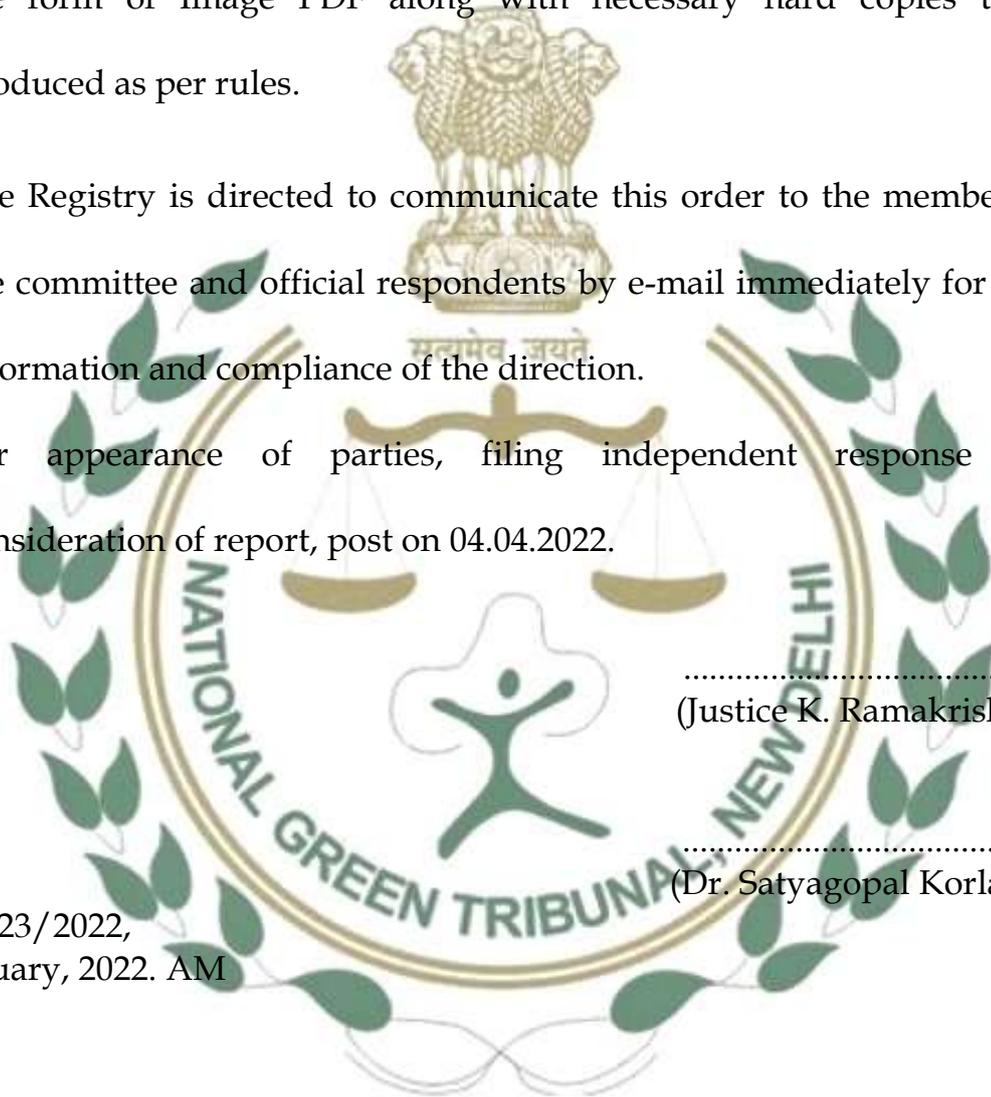
13. The Registry is directed to communicate this order to the members of the committee and official respondents by e-mail immediately for their information and compliance of the direction.

14. For appearance of parties, filing independent response and consideration of report, post on 04.04.2022.

.....J.M.  
(Justice K. Ramakrishnan)

.....E.M.  
(Dr. Satyagopal Korlapati)

O.A. No.23/2022,  
21<sup>st</sup> February, 2022. AM



## HETERO మందుల కంపెనీ బాధితులు

NATIONAL GREEN TRIBUNAL

Enquiry Committee Members

Chennai

INDIA.

విశాఖ పట్నం జిల్లా నక్కపల్లి మండలం రాజయ్య పేట, బోయపాడు, పెద తీనార్ల, చిన తీనార్ల, దొండ వాక, అమలాపురం, డి. ఎల్. పురం, బంగారయ్య పేట గ్రామాలకు చెందిన మత్స్య కారులు వ్రాసుకున్న విన్నపములు!

**విషయం:**

- (1) HETERO DRUGS మందుల కంపెనీ వ్యర్థ రసాయన జలాలను సముద్రంలోకి వదలడానికి వేస్తున్న కొత్త పైప్ లైనును వెంటనే నిలుపుదల తొల గించాలని
- (2) అనుమతులు లేకుండా వేస్తున్న పైప్ లైన్ ను తొలగించాలని
- (3) భవిష్యత్తు లో పైప్ లైన్ వేయడానికి ఎటువంటి అనుమతులు ఇవ్వవద్దని కోరుతూ!

**అయ్యా:**

నక్కపల్లి మండలం, రాజయ్య పేట గ్రామానికి సమీపంలో గల HETERO DRUGS మందుల కంపెనీ 2006 సంవత్సరంలో ఉత్పత్తులు ప్రారంభించింది , ఆ సందర్భంగా ఆనాడు కంపెనీ తమ కంపెనీలో వాడే వ్యర్థ రసాయన జలాలను సముద్రంలోకి వదలడానికి ఒక పైప్ లైను వేశారు. ఈ పైప్ లైన్ వలనే సముద్రంలో మత్స్య సంపద ఇప్పటికే 80% నశించి పోయింది ఇప్పటికే ఇక్కడ వేట సాగక రాజయ్య పేట, బోయపాడు, పెద తీనార్ల, చిన తీనార్ల, దొండవాక, అమలాపురం, డి. ఎల్. పురం, బంగారయ్య పేట, గ్రామాలకు చెందిన మా మత్స్య కారులు ఇతర ప్రాంతాలు అయినటువంటి పూరి, కోణార్క, పారాధిప, పలాస, ఇచ్చాపురం, శ్రీకాకుళం, విజయ నగరం, అమలా పురం, S. యానం, గచ్చకా పురం, తూర్పు పాలం, వాసాల తిప్ప, అంతర్వేది, నీల రేవు, రామేశ్వరం, మచిలీ పట్నం, సోమ శిల, సోమ శిల, శ్రీశైలం, నాగార్జున సాగర్, మహా రాష్ట్ర, తమిళనాడు, కర్ణాటక కు ముసలి తల్లి, తండ్రులను, చిన్న పిల్లలను ఇంటి దగ్గర వదిలి వలసలు పోతున్నాము. దీని కారణంగా మేమంతా చీవై ఇబ్బందులు పడుతున్నాము. గతంలో 2006 లో Hetero company పెట్టినపుడు 52 డిమాండ్లు నెర వేర్చుతామని హామీ ఇచ్చి ఒక్కటంటే ఒక్కటి కూడా నెర వేర్చ లేదు. 70% ఉద్యోగులు స్థానికులకు ఇస్తామని మభ్య పెట్టి కంపెనీ పెట్టిన దగ్గర నుండి ఎటువంటి ఉద్యోగాలు ఇవ్వకుండా చదువుకున్న వాళ్ళకు మొండి చెయ్యి చూపించారు. ఒక వేళ ఎవరికైనా ఉద్యోగం ఇస్తే కనీసం 6 నెలలు పాటు లేదంటే సంవత్సరం పైన కంపెనీ చుట్టూ కాళ్లు అరిగి పోయేలా రాజకీయ నాయకులు చుట్టూ తిరిగితే గానీ ఉద్యోగం రావడం లేదు.

కంపెనీపెట్టినదగ్గర నుండి ఇప్పటి వరకూ ఎటువంటిడిమాండ్స్ నెరవేర్చ లేదు చేయకపోగ నిబంధనలకు విరుద్ధంగా రసాయనిక వ్యర్థ జలాలను సముద్రంలోకి శుద్ధి చేయకుండా నదిలి పెట్టి మత్స్య సంపద నశించి పోవడానికి కారణం గా Hetero కంపెనీ నిలిచింది మత్స్య సంపద 80%ఇప్పటికే నశించి పోయి మా బ్రతుకులు రోడ్డున పడ్డాయి మత్స్య సంపద పూర్తిగా నశించి పోయింది ఈ సంవత్సరం పూర్తిగా చేపలు పడ లేదు. ఎప్పుడూ ఇదే పరిస్థితి కాని ఈ సంవత్సరం మంతా పేట లేకుండా పోయింది కారణం కాలుష్య వ్యర్థ జలాలు వలన మత్స్య సంపద నశించి పోతుంది .Hetero మందులు కంపెనీ ప్రతి సంవత్సరం CSR నిధులు 2% నిధులు ఖర్చు పెట్టాలి అవి కూడా ఖర్చు పెట్టడం లేదు. 15 సంవత్సరాలు నుండి ఎన్ని నిధులు గ్రామాల అభివృద్ధికి ఉపయోగించారు అనేది తెలియ చేయాలనీ డిమాండ్ చేస్తున్నాం

ఇలా ఉంటుండగా మరలా HETERO DRUGS మందుల కంపెనీ ప్రభుత్వం నుండి ఎటువంటి అనుమతులు లేకుండా కొత్తగా మరో 3 అడుగుల వైశాల్యం గల పైప్ లైను కంపెనీ నుండి సముద్రానికి 2 kms దూరం ఉంటుండగా ఇప్పటికే 2kms మేర కొత్త పైప్ లైన్ ను వేసేసారు. ఈ పైప్ లైన్లు వేయడానికి గౌరవ జిల్లా కలెక్టర్ కార్యాలయం వారి అనుమతులు లేవు. కాలుష్య నియంత్రణ మండలి విభాగం వారి అనుమతులు లేవు ఫారెస్ట్, రెవెన్యూ విభాగం వారి అనుమతులు లేకుండా, CRZ అనుమతులు లేకపోయినా CRZ నిబంధనలు ఉల్లంఘించి రెవెన్యూ విభాగం వారి అనుమతులు లేకపోయినా ప్రభుత్వ భూముల్లో ఈ పైప్ లైన్లు ను చట్టాలను ఉల్లంఘించి నిబంధనలు కు విరుద్ధంగా అడ్డ గోలుగా ఈ పైప్ లైన్లు వేశారు. పైప్ లైన్లు ఇంకా పెరిగితే మత్స్య కారులు అంతా ఉర్రేసుకొని చావడం తప్ప మరో అవకాశం లేదని చుట్టు పక్కల గ్రామాల లో 50 వేల మంది మత్స్యకారులు ఉన్నారని అందరికీ అన్యాయం జరుగుతుందని అధికారులకు విన్నవించుకుంటున్నాం ఇప్పటికే ఉన్న పాత పైప్ లైన్ ద్వారానే 80% మత్స్య సంపద నశించి పోయేలా చేసింది Hetero యాజమాన్యం భవిష్యత్తులో కొత్త పైప్ లైన్లు కు అనుమతులు ఇస్తే ఇక్కడ మేము బ్రతికే అవకాశం ఉండదని మీరు మమ్మల్ని పోమ్మన కుండానే మాకు మేము గా వెళ్లిపోయే పరిస్థితులు మీరు సృష్టించుకున్నారని తెలియ చేస్తున్నాం మత్స్య కారులు ఇక్కడ బ్రతకాలి అంటే భవిష్యత్తులో ఎటువంటి పైప్ లైన్లు వేయటానికి అనుమతులు ఇవ్వకుండా చేయాలనేది మా యొక్క ప్రధాన డిమాండ్ అని తెలియ చేస్తున్నాం.నిబంధనలకు విరుద్ధంగా వేసిన పైప్ లైన్లకు వ్యతిరేకంగా 119 రోజుల నుండి పోరాటంచేస్తున్న యాజమాన్యంలో కాని అధికారులలో కాని ఎటువంటి చలనం కూడా రాలేదని మీకు తెలియ చేస్తున్నాం. ఎటువంటి అనుమతులు లేకుండా వేసిన పైప్ లైన్లు తొలగించడానికి అభ్యంతరం ఏమిటో తెలియడం లేదని అధికారులు స్పందించి వాటిని కూడా తొలగించాలని డిమాండ్ చేస్తున్నాం.

HETERO కంపెనీ వెదజల్లే విష రసాయన వాయువులు, వ్యర్థ జలాలు వలన ఇన్ని రకాల నష్టాలు మత్స్య కారులు సవి చూస్తున్నారు.

మత్స్య సంపద నశించుట: Hetero కంపెనీ మొదలు పెట్టిన దగ్గర నుండి మత్స్య సంపద క్రమేపీ తగ్గడం మొదలు పెట్టింది ఇప్పుడు ఎంత దూరం వెళ్ళిన మత్స్య సంపద దొరకడం లేదు. ఒకప్పుడు 1కిలోమీటర్ దూరం వెళితే దొరికే చేపలు ఇప్పుడు 20 నుండి 30 కిలోమీటర్ ల దూరం వెళ్ళిన లభించడం లేదు కారణం Hetero కంపెనీ వారు అందులో విడుదలైన వ్యర్థ రసాయన కలుషిత జలాలను సముద్రంలోకి యదేచ్ఛగా వదిలి వేయడమే ఇందుకు కారణం. నిబంధనలకు విరుద్ధంగా వ్యర్థ రసాయనిక కలుషిత నీటిని సముద్రంలోకి విడిచి పెట్టడమే ఇందుకు కారణం. దీని వలన

సముద్రంలో మత్స్య సంపద నశించి పోవడమే కాకుండా మత్స్య సంపద పుట్టుక కూడా తగ్గి పోయింది. సముద్రంలో మత్స్య సంపద పుట్టుక సముద్ర తీరంలో కెరటాలు వద్దనే మత్స్య సంపద పుడుతుంది కాని Hetero కంపెనీ వారు కలుషితమైన వ్యర్థ రసాయనిక జలాలను సముద్రంలోకి తీరంలోకి విడిచి పెట్టడం వలన మత్స్య సంపద పుట్టుక దాదాపు నశించి పోయింది దీని పైన తగు విచారణ జరిపింది మత్స్య కారులు కు న్యాయం చేయవలసింది గా కోరు చున్నాం. కారణమైన Hetero కంపెనీ యాజమాన్యం. వారిని శిక్షించి మత్స్య కారులు లకు నష్టపరిహారం చెల్లించాలని డిమాండ్ చేస్తున్నారు.

వ్యవసాయం: ప్రస్తుత పరిస్థితుల్లో వ్యవసాయం చాలా దారుణంగా తయారయ్యింది కంపెనీ రాక పూర్వం వ్యవసాయం చేసిన నష్టమే కానీ లాభం ఉండడం లేదు ఎందుకంటే కంపెనీ రాకముందు చెట్లకు తెగుళ్లు వచ్చేవి కావు పంటలు సమ్మర్థిగా పండేవి వర్షాధారం మీద ఆధారపడి వ్యవసాయం చేసేవారు వ్యవసాయం కూడా పచ్చగా ఉండేది . కంపెనీ వచ్చిన దగ్గర నుండి వ్యవసాయం చేయటం మానేశారు ప్రస్తుతం జీడి మామిడి, కొబ్బరి మీద సాగు చెస్తున్నారు వాటికి ఎక్కువగా తెగుళ్లు వచ్చి పంట చేతికి రావడం ఏ కొమ్మ చూసిన ఆకు నిండా నల్లని బూడిద తో నిండపోయింది తప్ప కాయలు కాయడం లేదు. రైతులకు చివరకి బూడిదే మిగులుతుందని తెలియ చేస్తున్నాం . కొబ్బరి, జీడి మామిడి లాంటి చెట్ల ఆకులు మీద రసాయన పదార్థాలు చేరి ఆకు మీద పొరలా ఏర్పడుతుంది మీరు కావలిస్తే ఆ తోటలు పరిశీలించి చూడవచ్చు.

పాడి పరిశ్రమ: పాడి పరిశ్రమ ద్వారా రైతులు జీవనం సాగిస్తున్నారు కాని భూగర్భ జలాలు కలుషితం అయిపోవడం వలన పశుగ్రాసం కూడా సరిగ్గా దొరకడం లేదని తెలియ చేస్తున్నాం. తద్వారా పాడి ఆవులు గేదెలు, మేకలు గొర్రెలు అన్నింటికీ నష్టం వాటిల్లుతుందని వాటికి పుట్టే పిల్లలు కూడా సరిగ్గా పుట్టడం లేదని తెలియ చేస్తున్నాం కలుషిత వాతావరణంలో పాడి పరిశ్రమ కూడా దెబ్బ తినడం వల్ల రైతులు తీవ్రంగా నష్టపోతున్నారని మీ దృష్టికి తీసుకొస్తున్నాం .

నీటి కాలుష్యము: (1) Hetero యాజమాన్యం వారు కలుషిత వ్యర్థ జలాలను సముద్రంలోకి వదలడం వలన మత్స్య సంపద నశించి పోయి నూ మత్స్య కారుల బ్రతుకులు అగమ్య గోచరంగా తయారయ్యింది అని తెలియ చేయడం జరుగుతోంది మత్స్య సంపద 30% తగ్గి పోయిందని ప్రభుత్వాలు స్పందించి చర్యలు తీసుకోకపోతే మత్స్య కారులు ఒకప్పుడు ఉండే వాళ్ళు అనే స్థితికి మత్స్య కారులు చేరిపోయే పరిస్థితి దాపురించిందని అధికారులకు తెలియ చేస్తున్నాం..

(2) Hetero యాజమాన్యం వారు వదిలే వ్యర్థ రసాయన విష పదార్థాలను భూగర్భంలో కి చేరి పోవడం వలన భూగర్భ జలాలు కూడా కలుషితం అయి పోయిందని తెలియ చేస్తున్నాం \_ భూగర్భ జలాలు కలుషితం అయిపోవడం వలన త్రాగడానికి సరైన మంచి నీరు కూడా దొరకడం లేదని తద్వారా చుట్టు ప్రక్కల గ్రామాల ప్రజలు కలుషితమైన వాతావరణంలో జీవిస్తూ కలుషితమైన నీటిని త్రాగుతూ కొత్త కొత్త రోగాలు కొని తెచ్చుకుంటు న్నామని తెలియ చేస్తున్నాం. HETERO కంపెనీ వాళ్ళు కలుషిత వ్యర్థ జలాలు శుద్ధిచేయకుండా వదిలి వేయడం వలన భూగర్భ జలాలు కూడా కలుషితం అయిపోయాయని విన్నవించుకుంటున్నాం

వాయు కాలుష్యము: Hetero కంపెనీ యాజమాన్యం వారు విష వాయువులు గాలిలో వధిలి వేయడం వలన గాలి వాతావరణం కూడా కలుషితం అయిపోయి ఆ గాలిని పీల్చడం వలన మత్స్య కారులు అనేక రకాల వ్యాధుల బారీన పడుతున్నారని అంతంత మాత్రంగానే ఉన్న బ్రతులు భయంకరమైన టువంటి వ్యాధులు బారిన పడటం వలన ఇల్లు గుల్లయి మత్స్య కారులు జీవితాలు అగమ్య గోచరంగా తయారు అవుతున్నాయని తెలియ చేస్తున్నాము. వాతావరణం తడిగా ఉన్నప్పుడు వర్షం సమయంలో విష రసాయన పదార్థాలు తో కూడిన వాయువులు గాలిలోకి వెదజల్లి చుట్టు ప్రక్కల గ్రామాల ప్రజల జీవితాలు తో Hetero యాజమాన్యం అటలాడు తుందని మీ ద్వారా మా ఆవేదన ను తెలియ చేస్తున్నాం

వ్యాధులు:

ఇప్పటికే ఈ కంపెనీ వాయు, జల కాలుష్యం వలన కంపెనీ చుట్టూ ప్రక్కల ఉన్న గ్రామాల ప్రజలు అనేక రకాల రోగాలు గర్భ ప్రావం అవ్వడం, గుండె జబ్బులు, కిడ్నీ, లివర్, క్యాన్సర్, డెంగ్యూ, చర్మ వ్యాధులు బారిన పడి అనేక మంది నురణించారు ప్రస్తుతం అనేక మంది వ్యాధులతో బాధపడుతున్నారు ఆర్థికంగా అప్పులు పాలై తీవ్రంగా నష్టపోతున్నాము. మాకు ఎటువంటి ఆస్తులు కాని భూముల కాని లేవు మాకు సముద్రము మాత్రమే జీవ నాధారం మత్స్య సంపద శోకపోతే మాకు ఉపాధి లేదు మేము బ్రతక లేము.

మా గ్రామాలలో ఎప్పుడు రాని అనేక రకాల వ్యాధులు వస్తున్నాయి ఆ వ్యాధులతో బాధపడుతున్నవారి సేర్ప క్రింద ఇవ్వ బడ్డాయి.

PATIENTS LIST							
SN	PATIENT	F/H/M NAME	Decease	VILLAGE	Ag	Treat	Bill
O	NAME			NAME	e	ment	
1	Vasapalli ammoru	Apparao	Paralysis	Boyapadu	40	Vizag	Taking treatme nt
2	Vasapalli Simhachalam	Apparao	Cervical Cancer	Boyapadu	45	Vizag	Taking treatme nt
3	Bondi Yohanu	Apparao	Bonemaro(on e leg removed)	Boyapadu	16	Vizag	10 laksh
4	Pikki Govindu	Apparat	Paralysis	Boyapadu	40	Vizag	6laksh
5	Vasapalli ammoru	Totayya	Cancer (Death)	Boyapadu	45	Vizag	10laksh

6	Mailapalli bhairagi raju	Bangarraju	Cancer	Rajayyapet a	27	Hyderaba d	12laksh
7	Vasapalli Srinu	Rajanna	Cancer	Rajayyapet a	27	Hyderaba d	10laksh
8	Pikki Sattiyyamma	Swami	Cancer(dead )	Rajayyapet a	56		
9	Chokka Ramya	Devudu	Cancer (dead) 2monthsback	Rajayyapet a	14		
10	Kare Ramana	Rajanna	Cancer (Dead)	Rajayyapet a	40		8laksh
11	Pidimi Nookaraju		Cancer(dead )	Rajayyapet a	45	Hyderaba d	10 laksh
12	Gosala Devudu	Appanna	Cancer(dead )	Rajayyapet a	40	Vizag	6laksh
13	Eendra Appala narsa	Kunchalu	Cancer	Rajayyapet a	40	Kakinada	6laksh
14	Arjilli Jaggarao		Cancer(dead )	Rajayyapet a	50	Vizag	9laksh
15	Pikki Devudu		Cancer	Rajayyapet a	53	Vizag	6laksh
16	Aripilli Lakshmi	Ammoriyya	Cancer(dead )	Rajayyapet a		Vizag	12laksh
17	Mudi Satyanarayan a		Cancer	Rajayyapet a	45	Vizag	10laksh
18	Mailapalli Jagga	Tatalu	Cancer	Rajayyapet a			5laksh
19	Kare Lovaraju	Jagannadha m	Intestines are excluded	Rajayyapet a	27	Vizag	Taking treatme nt
20	Vasapalli Chinna	Paradesi	Intestines are excluded	Rajayyapet a	22		

21	Pikki bharatit	Kodanda	Tumors in stomach	Rajayyapeta	20		
22	Mailapalli Suribabu	Pedda	Intestines are excluded	Rajayyapeta	37		Taking treatment
23	Maddu Chinna	Ammoru	Paralysis	Rajayyapeta	48		Taking treatment
24	Sudhila Simhachalam	Appanna	Kidney decease	Rajayyapeta	55		Taking treatment
25	Chokka Devudu	Bhuloka	Paralysis	Rajayyapeta	55		Taking treatment
26	Chokka Kasi	Padhalu	Paralysis	Rajayyapeta	52		Taking treatment
27	Koda Nookaraju	Appanna	Kidney decease	Dondavaka	45	Vizag	Taking treatment
28	Koda Kondabbai	Somoru	Kidney decease	Dondavaka	65		Taking treatment
29	Eripilli Ramana	Appanna	Paralysis	Dondavaka	45		Taking treatment
30	Jami mangamma	Ramana	Ortharitish	Dondavaka	35		Taking treatment
31	Koda Nagaraju	Apparao	Kidney decease (dead)	Dondavaka	38		

32	Koda Venkatesh	Apparao	Bone Cancer	Dondavaka	35		Taking treatment
33	Koda malleswari	Lakshman	Throat infection (dactor suggested vacate that area)	Dondavaka			Taking treatment
34	Koda someramma	Nookaraju	Cancer (dead)	Dondavaka	60		
35	Pikki Subhadra	Bangari	Cancer (dead)	Dondavaka			
36	Koda Babji	China kodanda	Paralysis	Dondavaka	40	Vizag	Taking treatment
37	Koda tatilu	Peda Korlayya	Heart decease	Dondavaka	50		Taking treatment
38	Pikki Someramma	Swami	Cancer(dead )	Rajayyapeta	55		
39	Tandela bapaniyya	Korlayya	Cancer(dead )	Rajayyapeta	44		
49	Pikki kondamma	Devudu	Cancer (dead)	Rajayyapeta	30		
50	Pikki Sattibylli	Konda	Cancer (dead)	Rajayyapeta	65		Taking treatment
52	Bondi Devudue	Kondayya		Rajayyapeta	50		Treated
53							

HETERO DRUGS మందుల కంపెనీ వేస్తున్న కొత్త సైప్ లైన్లను వ్యతిరేకిస్తూ 1/12/2021 నుండి మహా శాంతి యుత ధర్మా పేరుతో మా 8 మత్స్య కార గ్రామాల ప్రజలు ఇప్పటికే అనేక రకాలుగా నిరసన కార్యక్రమం లు చేస్తున్నాము.

నష్ట పరిహారం:

ఈ కంపెనీ వలన మత్స్య కారులు సుమారుగా 15 సంవత్సరాలు నుండి మత్స్య సంపద కోల్పోయారు కావున కంపెనీ మత్స్య కారులు కు నష్ట పరిహారం చెల్లించాలని డిమాండ్ చేస్తున్నాము.

కావున శ్రీనారు మా దయశలచి వెంటనే స్పందించి పై విషయాలు పరిశీలించి మా మత్స్య కారుల వృత్తికి జీవనోపాధికి తీవ్రమైన నష్టం కలిగించే Hetero drugs మందుల కంపెనీ అనుమతు లు లేకుండా వేసిన కొత్త సైప్ లైన్లు ను వెంటనే తొలగించాలని భవిష్యత్తులో Hetero drugs మందుల కంపెనీ రసాయన వ్యర్థ జలాలను సముద్రంలోకి నదలడానికి కొత్త సైప్ లైన్లు వేయడానికి ఎటువంటి అనుమతులు మంజూరు చేయ కూడదని కోరు చున్నా ము

D. Srinu

ఇట్లు

Clf

(Signature)  
29/12/21

T. APDILKAR

M. KAVI

M. ROPUN

Ch. RAJA

Ch. S. OMESH

D. NUSTI

P. KADURUPA

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B. DUK

G. TAJAJI

K. SURESH

## HETERO మందుల కంపెనీ బాధితులు

NATIONAL GREEN TRIBUNAL

Enquiry Committee Members

Chennai

INDIA.

విశాఖ పట్నం జిల్లా నక్కపల్లి మండలం రాజయ్య పేట, దోయపాడు, పెద తీనార్ల, చిన తీనార్ల, దొండ వాక, అమలాపురం, డి. ఎల్. పురం, బంగారయ్య పేట గ్రామాలకు చెందిన మత్స్య కారులు వ్రాసుకున్న విన్నపములు!

విషయం:

- (1) HETERO DRUGS మందుల కంపెనీ వ్యర్థ రసాయన జలాలను సముద్రంలోకి వదలడానికి వేస్తున్న కోత్త పైప్ లైనును వెంటనే నిలుపుదల తొల గించాలని
- (2) అనుమతులు లేకుండా వేస్తున్న పైప్ లైన్ ను తొలగించాలని
- (3) భవిష్యత్తు లో పైప్ లైన్ వేయడానికి ఎటువంటి అనుమతులు ఇవ్వవద్దని కోరుతూ!

అయ్యా:

నక్కపల్లి మండలం, రాజయ్య పేట గ్రామానికి సమీపంలో గల HETERO DRUGS మందుల కంపెనీ 2006 సంవత్సరంలో ఉత్పత్తులు ప్రారంభించింది, ఆ సందర్భంగా ఆనాడు కంపెనీ తమ కంపెనీలో వాడే వ్యర్థ రసాయన జలాలను సముద్రంలోకి వదలడానికి ఒక పైప్ లైను వేశారు. ఈ పైప్ లైన్ వలన సముద్రంలో మత్స్య సంపద ఇప్పటికే 80% నశించి పోయింది ఇప్పటికే ఇక్కడ వేట సాగక రాజయ్య పేట, దోయపాడు, పెద తీనార్ల, చిన తీనార్ల, దొండవాక, అమలాపురం, డి. ఎల్. పురం, బంగారయ్య పేట, గ్రామాలకు చెందిన మూ మత్స్య కారులు ఇతర ప్రాంతాలు అయినటువంటి పూరి, కోణార్క, పోరాధిప, పలాస, ఇచ్చాపురం, శ్రీకాకుళం, విజయ నగరం, అమలా పురం, సి. యానం, గచ్చకా పురం, తూర్పు పాలెం, వాసాల తిప్ప, అంతర్వేది, నీల రేవు, రామేశ్వరం, మచిలీ పట్నం, సోమ శిల, సోమ శిల, శ్రీశైలం, నాగార్జున సాగర, మహా రాష్ట్ర, తమిళనాడు, కర్ణాటక కు ముసలి తల్లి, తండ్రులను, చిన్న పిల్లలను ఇంటి దగ్గర వదిలి వలసలు పోతున్నాము. దీని కారణంగా మేమంతా తీవ్ర ఇబ్బందులు పడుతున్నాము. గతంలో 2006 లో Hetero company పెట్టినప్పుడు 52 డిమాండ్లు నెర వేర్చుతామని హామీ ఇచ్చి ఒక్కటంటే ఒక్కటి కూడా నెర వేర్చ లేదు. 70% ఉద్యోగులు స్థానికులకు ఇస్తామని మభ్య పెట్టి కంపెనీ పెట్టిన దగ్గర నుండి ఎటువంటి ఉద్యోగాలు ఇవ్వకుండా చదువుకున్న వాళ్ళకు మొండి చెయ్యి చూపించారు. ఒక వేళ ఎవరికైనా ఉద్యోగం ఇస్తే కనీసం 6 నెలలు పాటు లేదంటే సంవత్సరం పైన కంపెనీ చుట్టూ కాళ్లు అరిగి పోయేలా రాజకీయ నాయకులు చుట్టూ తిరిగితే గానీ ఉద్యోగం రావడం లేదు.

కంపెనీపెట్టినదగ్గర నుండి ఇప్పటి వరకూ ఎటువంటిడిమాండ్స్ నెరవేర్చ లేదు చేయకపోగ నిబంధనలకు నిరుద్ధంగా రసాయనిక వ్యర్థ జలాలను సముద్రంలోకి శుద్ధి చేయకుండా నదిలి పెట్టి మత్స్య సంపద నశించి పోవడానికి కారణం గా Hetero కంపెనీ నిలిచింది మత్స్య సంపద 80%ఇప్పటికే నశించి పోయి మా బ్రతుకులు రోడ్డున పడ్డాయి మత్స్య సంపద పూర్తిగా నశించి పోయింది ఈ సంవత్సరం పూర్తిగా చేపలు పడ లేదు. ఎప్పుడూ ఇదే పరిస్థితి కాని ఈ సంవత్సరం మంతా వేట లేకుండా పోయింది కారణం కాలుష్య వ్యర్థ జలాలు వలన మత్స్య సంపద నశించి పోతుంది .Hetero మందులు కంపెనీ ప్రతి సంవత్సరం CSR నిధులు 2% నిధులు ఖర్చు పెట్టాలి అవి కూడా ఖర్చు పెట్టడం లేదు. 15 సంవత్సరాలు నుండి ఎన్ని నిధులు గ్రామాల అభివృద్ధికి ఉపయోగించారు అనేది తెలియ చేయాలనీ డిమాండ్ చేస్తున్నాం

ఇలా ఉంటుండగా మరలా HETERO DRUGS మందుల కంపెనీ ప్రభుత్వం నుండి ఎటువంటి అనుమతులు లేకుండా కొత్తగా మరో 3 అడుగుల వైశాల్యం గల పైస్ లైను కంపెనీ నుండి సముద్రానికి 2 kms దూరం ఉంటుండగా ఇప్పటికే 2kms మేర కొత్త పైస్ లైన్ ను వేసేసారు. ఈ పైస్ లైన్లు వేయడానికి గౌరవ జిల్లా కలెక్టర్ కార్యాలయం వారి అనుమతులు లేవు. కాలుష్య నియంత్రణ మండలి విభాగం వారి అనుమతులు లేవు ఫారెస్ట్, రెవెన్యూ విభాగం వారి అనుమతులు లేకుండా, CRZ అనుమతులు లేకపోయినా CRZ నిబంధనలు ఉల్లంఘించి రెవెన్యూ విభాగం వారి అనుమతులు లేకపోయినా ప్రభుత్వ భూముల్లో ఈ పైస్ లైన్లు ను చట్టాలను ఉల్లంఘించి నిబంధనలు కు నిరుద్ధంగా అడ్డ గోలుగా ఈ పైస్ లైన్లు వేశారు. పైస్ లైన్లు ఇంకా పెరిగితే మత్స్య కారులు అంతా ఉర్రేసుకొని చావడం తప్ప మరో అవకాశం లేదని చుట్టు పక్కల గ్రామాల లో 50 వేల మంది మత్స్యకారులు ఉన్నారని అందరికీ అన్యాయం జరుగుతుందని అధికారులకు విన్నవించుకుంటున్నాం ఇప్పటికే ఉన్న సాత పైస్ లైన్ ద్వారానే 80% మత్స్య సంపద నశించి పోయేలా చేసింది Hetero యాజమాన్యం భవిష్యత్తులో కొత్త పైస్ లైన్లు కు అనుమతులు ఇస్తే ఇక్కడ మేము బ్రతికే అవకాశం ఉండదని మీరు మమ్మల్ని పొమ్మన కుండానే మాకు మేము గా వెళ్లిపోయే పరిస్థితులు మీరు సృష్టించారని తెలియ చేస్తున్నాం మత్స్య కారులు ఇక్కడ బ్రతకాలి అంటే భవిష్యత్తులో ఎటువంటి పైస్ లైన్లు వేయటానికి అనుమతులు ఇవ్వకుండా చేయాలనేది మా యొక్క ప్రధాన డిమాండ్ అని తెలియ చేస్తున్నాం.నిబంధనలకు నిరుద్ధంగా వేసిన పైస్ లైన్లకు వ్యతిరేకంగా 119 రోజుల నుండి పోరాటంచేస్తున్న యాజమాన్యంలో కాని అధికారులలో కాని ఎటువంటి చలనం కూడా రాలేదని మీకు తెలియ చేస్తున్నాం. ఎటువంటి అనుమతులు లేకుండా వేసిన పైస్ లైన్లు తొలగించడానికి అభ్యంతరం ఏమిటో తెలియడం లేదని అధికారులు స్పందించి వాటిని కూడా తొలగించాలని డిమాండ్ చేస్తున్నాం.

HETERO కంపెనీ వెదజల్లే విష రసాయన వాయువులు, వ్యర్థ జలాలు వలన ఇన్ని రకాల నష్టాలు మత్స్య కారులు సవి చూస్తున్నారు.

మత్స్య సంపద నశించుట: Hetero కంపెనీ మొదలు పెట్టిన దగ్గర నుండి మత్స్య సంపద క్రమేపీ తగ్గడం మొదలు పెట్టింది ఇప్పుడు ఎంత దూరం వెళ్ళిన మత్స్య సంపద దొరకడం లేదు. ఒకప్పుడు 1కిలోమీటర్ల దూరం వెళ్ళితే దొరికే చేపలు ఇప్పుడు 20 నుండి 30 కిలోమీటర్ల దూరం వెళ్ళిన లభించడం లేదు కారణం Hetero కంపెనీ వారు అందులో విడుదలైన వ్యర్థ రసాయన కలుషిత జలాలను సముద్రంలోకి యదేచ్ఛగా వదిలి వేయడమే ఇందుకు కారణం. నిబంధనలకు నిరుద్ధంగా వ్యర్థ రసాయనిక కలుషిత నీటిని సముద్రంలోకి విడిచి పెట్టడమే ఇందుకు కారణం. దీని వలన

సముద్రంలో మత్స్య సంపద నశించి పోవడమే కాకుండా మత్స్య సంపద పుట్టుక కూడా తగ్గి పోయింది. సముద్రంలో మత్స్య సంపద పుట్టుక సముద్ర తీరంలో కెరటాలు వద్దనే మత్స్య సంపద పుడుతుంది కాని Hetero కంపెనీ వారు కలుషితమైన వ్యర్థ రసాయనిక జలాలను సముద్రంలోకి తీరంలోకి విడిచి పెట్టడం వలన మత్స్య సంపద పుట్టుక దాదాపు నశించి పోయింది దీని పైన తగు విచారణ జరిపింది మత్స్య కారులు కు న్యాయం చేయవలసింది గా కోరు చున్నాం. కారణమైన Hetero కంపెనీ యాజమాన్యం. వారిని శిక్షించి మత్స్య కారులు లకు నష్టపరిహారం చెల్లించాలని డిమాండ్ చేస్తున్నారు.

వ్యవసాయం: ప్రస్తుత పరిస్థితుల్లో వ్యవసాయం చాలా దారుణంగా తయారయ్యింది కంపెనీ రాక పూర్వం వ్యవసాయం చేసిన నష్టమే కానీ లాభం ఉండడం లేదు ఎందుకంటే కంపెనీ రాకముందు చెట్లకు తెగుళ్లు వచ్చేవి కావు పంటలు సమ్మర్థిగా పండేవి వర్షాధారం మీద ఆధారపడి వ్యవసాయం చేసేవారు వ్యవసాయం కూడా పచ్చగా ఉండేది . కంపెనీ వచ్చిన దగ్గర నుండి వ్యవసాయం చేయటం మానేశారు ప్రస్తుతం జీడి మామిడి, కొబ్బరి మీద సాగు చెస్తున్నారు వాటికి ఎక్కువగా తెగుళ్లు వచ్చి పంట చేతికి రావడం ఏ కొమ్మ చూసిన ఆకు నిండా నల్లని బూడిద తో నిండపోయింది తప్ప కావలు కావడం లేదు. రైతులకు చివరకి బూడిదే మిగులుతుందని తెలియ చేస్తున్నాం . కొబ్బరి, జీడి మామిడి లాంటి చెట్ల ఆకులు మీద రసాయన పదార్థాలు చేరి ఆకు మీద పొంలా ఏర్పడుతుంది మీరు కావలిస్తే ఆ లోటలు పరిశీలించి చూడవచ్చు.

పాడి పరిశ్రమ: పాడి పరిశ్రమ ద్వారా రైతులు జీవనం సాగిస్తున్నారు కాని భూగర్భ జలాలు కలుషితం అయిపోవడం వలన పశుగ్రాసం కూడా సరిగ్గా దొరకడం లేదని తెలియ చేస్తున్నాం. తద్వారా పాడి ఆవులు గేదెలు, మేకలు గొర్రెలు అన్నింటికీ నష్టం వాటిల్లుతుందని వాటికి పుట్టే పిల్లలు కూడా సరిగ్గా పుట్టడం లేదని తెలియ చేస్తున్నాం కలుషిత వాతావరణంలో పాడి పరిశ్రమ కూడా దెబ్బ తినడం వల్ల రైతులు లీవ్రంగా నష్టపోతున్నారని మీ దృష్టికి తీసుకొస్తున్నాం .

నీటి కాలుష్యము: (1) Hetero యాజమాన్యం వారు కలుషిత వ్యర్థ జలాలను సముద్రంలోకి వదలడం వలన మత్స్య సంపద నశించి పోయి మా మత్స్య కారుల బ్రతుకులు అగమ్య గోచరంగా తయారయ్యింది అని తెలియ చేయడం జరుగుతోంది మత్స్య సంపద 80% తగ్గి పోయిందని ప్రభుత్వాలు స్పందించి చర్యలు తీసుకోకపోతే మత్స్య కారులు ఒకప్పుడు ఉండే వాళ్ళు అనే స్థితికి మత్స్య కారులు చేరిపోయే పరిస్థితి దాపురించిందని అధికారులకు తెలియ చేస్తున్నాం..

(2) Hetero యాజమాన్యం వారు వదిలే వ్యర్థ రసాయన విష పదార్థాలను భూగర్భంలోకి చేరి పోవడం వలన భూగర్భ జలాలు కూడా కలుషితం అయి పోయిందని తెలియ చేస్తున్నాం భూగర్భ జలాలు కలుషితం అయిపోవడం వలన త్రాగడానికి సరైన మంచి నీరు కూడా దొరకడం లేదని తద్వారా చుట్టూ ప్రక్కల గ్రామాల ప్రజలు కలుషితమైన వాతావరణంలో జీవిస్తూ కలుషితమైన నీటిని త్రాగుతూ కొత్త కొత్త రోగాలు కొని తెచ్చుకుంటు న్నామని తెలియ చేస్తున్నాం. HETERO కంపెనీ వాళ్ళు కలుషిత వ్యర్థ జలాలు శుద్ధిచేయకుండా వదిలి వేయడం వలన భూగర్భ జలాలు కూడా కలుషితం అయిపోయాయని విన్నవించుకుంటున్నాం

వాయు కాలుష్యము: Hetero కంపెనీ యాజమాన్యం వారు విష వాయువులు గాలిలో వదిలి వేయడం వలన గాలి వాతావరణం కూడా కలుషితం అయిపోయి ఆ గాలిని పీల్చడం వలన మత్స్య కారులు అనేక రకాల వ్యాధుల భారీన పడుతున్నారని అంతంత మాత్రంగానే ఉన్న బ్రతులు భయంకరమైన టువంటి వ్యాధులు బారిన పడటం వలన ఇల్లు గుల్లయి మత్స్య కారులు జీవితాలు అగమ్య గోచరంగా తయారు అవుతున్నాయని తెలియ చేస్తున్నాము. వాతావరణం తడిగా ఉన్నప్పుడు వర్షం సమయంలో విష రసాయన పదార్థాలు తో కూడిన వాయువులు గాలిలోకి వెదజల్లి చుట్టూ ప్రకృల గ్రామాల ప్రజల జీవితాలు తో Hetero యాజమాన్యం అటలాడు తుందని మీ ద్వారా మా ఆవేదన ను తెలియ చేస్తున్నాం

వ్యాధులు:

ఇప్పటికే ఈ కంపెనీ వాయు, జల కాలుష్యం వలన కంపెనీ చుట్టూ ప్రకృల ఉన్న గ్రామాల ప్రజలు అనేక రకాల రోగాలు గర్భ ప్రావం అవ్వడం, గుండె జబ్బులు, కిడ్నీ, లివర్, క్యాన్సర్, డెంగ్యూ, చర్మ వ్యాధులు బారిన పడి అనేక మంది మరణించారు ప్రస్తుతం అనేక మంది వ్యాధులతో బాధపడుతున్నారు ఆర్థికంగా అప్పులు పాలై తీవ్రంగా నష్టపోతున్నాము. మాకు ఎటువంటి ఆస్తులు కాని భూముల కాని లేవు మాకు సముద్రము మాత్రమే జీవ నాధారం మత్స్య సంపద లేకపోతే మాకు ఉపాధి లేదు మేము బ్రతక లేము.

మా గ్రామాలలో ఎప్పుడు రాని అనేక రకాల వ్యాధులు వస్తున్నాయి ఆ వ్యాధులతో బాధపడుతున్నవారి పేర్లు క్రింద ఇవ్వ బడ్డాయి.

PATIENTS LIST							
SN	PATIENT	F/H/M NAME	Decease	VILLAGE	Ag	Treat	Bill
O	NAME			NAME	e	ment	
1	Vasapalli ammoru	Apparao	Paralysis	Eoyapadu	40	Vizag	Taking treatme nt
2	Vasapalli Simhachalam	Apparao	Cervical Cancer	Boyapadu	45	Vizag	Taking treatme nt
3	Bondi Yohanu	Apparao	Bonemaro(on e leg removed)	Boyapadu	16	Vizag	10 laksh
4	Pikki Govindu	Apparat	Paralysis	Boyapadu	40	Vizag	6laksh
5	Vasapalli ammoru	Totayya	Cancer (Death)	Boyapadu	45	Vizag	10laksh

6	Mailapalli bhairagi raju	Bangarraju	Cancer	Rajayyapet a	27	Hyderaba d	12laksh
7	Vasapalli Srinu	Rajanna	Cancer	Rajayyapet a	27	Hyderaba d	10laksh
8	Pikki Sattiyyamma	Swami	Cancer(dead )	Rajayyapet a	56		
9	Chokka Ramya	Devudu	Cancer (dead) 2monthsback	Rajayyapet a	14		
10	Kare Ramana	Rajanna	Cancer (Dead)	Rajayyapet a	40		8laksh
11	Pidimi Nookaraju		Cancer(dead )	Rajayyapet a	45	Hyderaba d	10 laksh
12	Gosala Devudu	Appanna	Cancer(dead )	Rajayyapet a	40	Vizag	6laksh
13	Eendra Appala narsa	Kunchalu	Cancer	Rajayyapet a	40	Kakinada	6laksh
14	Arjilli Jaggarao		Cancer(dead )	Rajayyapet a	50	Vizag	9laksh
15	Pikki Devudu		Cancer	Rajayyapet a	53	Vizag	6laksh
16	Aripilli Lakshmi	Ammoriyya	Cancer(dead )	Rajayyapet a		Vizag	12laksh
17	Mudi Satyanarayan a		Cancer	Rajayyapet a	45	Vizag	10laksh
18	Mailapalli Jagga	Tatalu	Cancer	Rajayyapet a			5laksh
19	Kare Lovaraju	Jagannadha m	Intestines are excluded	Rajayyapet a	27	Vizag	Taking treatme nt
20	Vasapalli Chinna	Paradesi	Intestines are excluded	Rajayyapet a	22		

21	Pikki bharatit	Kodanda	Tumors in stomach	Rajayyapeta	20		
22	Mailapalli Suribabu	Pedda	Intestines are excluded	Rajayyapeta	37		Taking treatment
23	Maddu Chinna	Ammoru	Paralysis	Rajayyapeta	48		Taking treatment
24	Sudhila Simhachalam	Appanna	Kidney decease	Rajayyapeta	55		Taking treatment
25	Chokka Devudu	Bhuloka	Paralysis	Rajayyapeta	55		Taking treatment
26	Chokka Kasi	Padhalu	Paralysis	Rajayyapeta	52		Taking treatment
27	Koda Nookaraju	Appanna	Kidney decease	Dondavaka	45	Vizag	Taking treatment
28	Koda Kondabbai	Somoru	Kidney decease	Dondavaka	65		Taking treatment
29	Eripilli Ramana	Appanna	Paralysis	Dondavaka	45		Taking treatment
30	Jami mangamma	Ramana	Ortharitish	Dondavaka	35		Taking treatment
31	Koda Nagaraju	Apparao	Kidney decease (dead)	Dondavaka	38		

32	Koda Venkatesh	Apparao	Bone Cancer	Dondavaka	35		Taking treatment
33	Koda malleSwari	Lakshman	Throat infection (dactor suggested vacate that area)	Dondavaka			Taking treatment
34	Koda someramma	Nookaraju	Cancer (dead)	Dondavaka	60		
35	Pikki Subhadra	Bangari	Cancer (dead)	Dondavaka			
36	Koda Babji	China kodanda	Paralysis	Dondavaka	40	Vizag	Taking treatment
37	Koda tatilu	Peda Korlayya	Heart decease	Dondavaka	50		Taking treatment
38	Pikki Someramma	Swami	Cancer(dead )	Rajayyapeta	55		
39	Tandela bapaniyya	Korlayya	Cancer(dead )	Rajayyapeta	44		
49	Pikki kondamma	Devudu	Cancer (dead)	Rajayyapeta	30		
50	Pikki Sattibylli	Konda	Cancer (dead)	Rajayyapeta	65		Taking treatment
52	Bondi Devudue	Kondayya		Rajayyapeta	50		Treated
53							

HETERO DRUGS మందుల కంపెనీ వేస్తున్న కొత్త సైన్ లైస్టు ను వ్యతిరేకిస్తూ 1/12/2021 నుండి మహా శాంతి యుత దర్శా పేరుతో మా 8 మత్స్య కార గ్రామాల ప్రజలు ఇప్పటికే అనేక రకాలుగా నిరసన కార్యక్రమం లు చేస్తున్నాము.

నష్ట పరిహారం:

ఈ కంపెనీ వలన మత్స్య కారులు సుమారుగా 15 సంవత్సరాలు నుండి మత్స్య సంపద కోల్పోయారు కావున కంపెనీ మత్స్య కారులు కు నష్ట పరిహారం చెల్లించాలని డిమాండ్ చేస్తున్నాము.

కావున శ్రీవారు మా దయతలచి వెంటనే స్పందించి పై విషయాలు పరిశీలించి మా మత్స్య కారుల వృత్తికి జీవనోపాధికి తీవ్రమైన నష్టం కలిగించే Hetero drugs మందుల కంపెనీ అనుమతు లు లేకుండా వేసిన కొత్త సైన్ లైస్టు ను వెంటనే తొలగించాలని భవిష్యత్తులో Hetero drugs మందుల కంపెనీ రసాయన వర్గ జలాలను సముద్రంలోకి వదలడానికి కొత్త సైన్ లైస్టు వేయడానికి ఎటువంటి అనుమతులు మంజూరు చేయ కూడదని కోరు చున్నా ము

హరికృష్ణ గౌడ్ గారు  
 మా కుమారుడు  
 హరికృష్ణ మునియ్య  
 అశోక్ గౌడ్ గారు  
 హరికృష్ణ ఎస్.ఎస్.ఎం  
 హరికృష్ణ రాజుగారు  
 మల్లవర్తి గారు  
 హరికృష్ణ గౌడ్ గారు  
 శాన్ రెడ్డిగారు  
 ను దిల గారు  
 అంజల గారు  
 అంజల ప్రియదర్శి  
 హరికృష్ణ ఎస్.ఎస్.ఎం  
 నాం రాజు గారు  
 నాం రాజు గారు  
 అశోక్ గారు  
 వాశి రాజుగారు  
 హరికృష్ణ గారు

మహాశాంతి  
 గా నా మేల్ గా  
 P. Srinu

ఇట్లు  
 (V. Narasimha)  
 AFTAC State Head  
 General Secretary  
 Ch. Somesh  
 D. Nandanji  
 D. Srinu  
 V. Lakshminarayana  
 P. Lakshminarayana  
 M. Bapji  
 B. Kasi  
 Y. Srinu  
 P. Koti  
 Y. Appalarthi

GA

## HETERO మందుల కంపెనీ బాధితులు

Date 29/03/2022,

Rajayyapeta.

NATIONAL GREEN TRIBUNAL

Enquiry Committee Members

Chennai

INDIA.

Requests written by fishermen from Nakkapalli Mandal, Rajayapeta, Boyapadu, Peda Teenarla, Chinna Teenarla, Donda Waka, Amalapuram, DLpuram and Bangarayya Peta villages of Visakhapatnam district!

**SUBJECT::**

- (1) The HETERO DRUGS pharmaceutical company should immediately suspend the construction of a new pipeline to discharge wastewater into the sea.
- (2) To remove unauthorized laying of pipeline
- (3) Asking not to give any permission to lay the pipeline in future!

**RESPECTED SIR,**

HETERO DRUGS, a pharmaceutical company located near Rajayapeta village in Nakkapalli zone, launched its products in the year 2006, during which the company laid a pipeline to discharge the waste water used by the company into the sea. Due to this pipeline, 80% of the fisheries in the sea have already been destroyed. Already here are our fishing cars from Veta or Rajayapeta, Boyapadu, Peda Tinarla, Chinna Tinarla, Dondavaka, Amalapuram, DLpuram and Bangarammapeta villages Migrate to other places like Puri, Konark, Paradhip, Palasa, Ichapuram, Srikakulam, Vijayanagaram, Ambala Puram; S. Immigration to Yanam,

Gachchakapuram, East Palace, Vasala Thippa, Antarvedi, Neela Revu, Rameshwaram, Machilipatnam, Soma Shila, Soma Shila, Srisaillam, Nagarjuna Sagar, Maharashtra, Tamil Nadu, Karnataka.. Because of this we are all in serious trouble. In the past, when the Hetero company was set up in 2006, 52 demands were guaranteed to be cleared and none of them were cleared. 70% of the employees showed a dull hand to the educated people who were not given any jobs from the place where the Mabhya Petty Company had promised to give to the locals. If someone is given a job for at least 6 months or even a year and a half if the politicians turn around to get their feet around the company, the job will not come. The Hetero Company is responsible for the extinction of the fishery by leaving the chemical wastewater untreated into the sea in violation of the regulations which have not yet been fulfilled since the company was established. This is not always the case but the whole of this year is gone without hunting because the fishery is being depleted by polluted wastewater. We demand to know how much funds have been used for village development since the last 15 years.

Meanwhile, HETERO DRUGS Pharmaceuticals has already laid another 2km new pipeline 2km away from the company with another 3ft wide pipeline without any permission from the government. The Hon'ble District Collector's Office did not have their permission to lay these pipelines. Pollution Control Board Department has no permits Forest and Revenue Department without their permits, without CRZ permits, in violation of CRZ regulations and without the permission of the Revenue Department, these pipelines were laid on government lands in violation of the laws and in violation of the regulations. We hear from the authorities that there are 50,000 fishermen in the surrounding villages who are being treated unfairly as there is no other option but to suffocate all the fishing cars if the pipelines continue to grow. We are letting you know that you are creating the conditions for us to go as we please without letting us know that we have no chance of survival here. We would like to inform you that there has been no movement among the officers. Authorities responded by saying they did not know what the objection was to removing the pipelines laid without any permits and demanded that they be removed as well.

Fishing cars are suffering from all sorts of damage caused by the toxic chemical gases and wastewater emitted by the HETERO company.

Extinction of Fisheries: Fisheries have been steadily declining since the Hetero Company was started. The fish that were once found 1 km away are no longer available 20 to 30 km away because the Hetero Company has arbitrarily discharged their waste chemical contaminants into the sea. This is due to the discharge of waste chemically contaminated water into the sea contrary to regulations. This has not only led to the extinction of fisheries in the sea but also to the decline of fisheries. Fisheries in the sea Fisheries originate in the waves off the coast but the Hetero Company wants the fishermen to do justice to the fact that the origin of the fishery is almost extinct due to the discharge of polluted waste chemical waters into the sea. Caused by Hetero Company Ownership. They are being punished and demanded to pay compensation to the fishermen.

Agriculture: Under the present circumstances, agriculture has become very bad. The company has ceased farming since its inception. Currently, cashew mangoes and coconuts are being cultivated mostly. We are informing the farmers that there will be ashes left in the end. If you want, you can take a look at the orchards.

Dairy Industry: Farmers make a living from the dairy industry but we are also informed that fodder is not available properly due to contamination of groundwater. We bring to your notice that dairy cows, buffaloes, goats and sheep are all affected and even the offspring born to them are not born properly.

Water Pollution: (1) Hetero ownership is reporting that they have dumped polluted wastewater into the sea, depleting the fishery and making our fisherman's livelihood inaccessible. We are informing the authorities that the situation is hidden.

(2) Hetero ownership reveals that groundwater has also become polluted due to the ingress of waste chemical toxins they emit into the groundwater. We are informing you that we buy and get diseases. HETERO Company is pleading that the groundwater has also been contaminated as they have left the polluted wastewater untreated.

Air Pollution: Hetero Company Ownership They release toxic gases into the air that pollute the air and also inhale the air, causing fish cars to suffer from a wide range of diseases. We would like to express our awareness that Hetero ownership plays a role in the lives of the people of the

surrounding villages by emitting gases containing toxic chemicals into the air during the rainy season when the weather is humid.

Deceases:

The company has already caused air and water pollution to the people of the surrounding villages, causing various diseases such as miscarriage, heart disease, kidney, liver, cancer, dengue, skin diseases and many more. ఓం. We have no assets but no land We have only the sea The only source of livelihood Fisheries We have no employment We cannot survive.

Below are the names of those who are suffering from various diseases that are coming in our villages which are not always coming.

The people of our 8 fishing villages have already been protesting in various forms under the name of Maha Shanti Yuta Dharna since 1/12/2021 against the new pipelines being laid by HETERO DRUGS Drug Company.

PATIENTS LIST							
SN	PATIENT NAME	F/H/M NAME	Decease	VILLAGE NAME	Age	Treatment	Bill
1	Vasapalli ammoru	Apparao	Paralysis	Boyapadu	40	Vizag	Taking treatment
2	Vasapalli Simhachalam	Apparao	Cervical Cancer	Boyapadu	45	Vizag	Taking treatment
3	Bondi Yohanu	Apparao	Bonemaro(on e leg removed)	Boyapadu	16	Vizag	10 laksh
4	Pikki Govindu	Apparat	Paralysis	Boyapadu	40	Vizag	6laksh
5	Vasapalli ammoru	Totayya	Cancer (Death)	Boyapadu	45	Vizag	10laksh

6	Mailapalli bhairagi raju	Bangarraju	Cancer	Rajayyapet a	27	Hyderaba d	12laksh
7	Vasapalli Srinu	Rajanna	Cancer	Rajayyapet a	27	Hyderaba d	10laksh
8	Pikki Sattiyyamma	Swami	Cancer(dead )	Rajayyapet a	56		
9	Chokka Ramya	Devudu	Cancer (dead) 2monthsback	Rajayyapet a	14		
10	Kare Ramana	Rajanna	Cancer (Dead)	Rajayyapet a	40		8laksh
11	Pidimi Nookaraju		Cancer(dead )	Rajayyapet a	45	Hyderaba d	10 laksh
12	Gosala Devudu	Appanna	Cancer(dead )	Rajayyapet a	40	Vizag	6laksh
13	Eendra Appala narsa	Kunchalu	Cancer	Rajayyapet a	40	Kakinada	6laksh
14	Arjilli Jaggarao		Cancer(dead )	Rajayyapet a	50	Vizag	9laksh
15	Pikki Devudu		Cancer	Rajayyapet a	53	Vizag	6laksh
16	Aripilli Lakshmi	Ammoriyya	Cancer(dead )	Rajayyapet a		Vizag	12laksh
17	Mudi Satyanarayan a		Cancer	Rajayyapet a	45	Vizag	10laksh
18	Mailapalli Jagga	Tatalu	Cancer	Rajayyapet a			5laksh
19	Kare Lovaraju	Jagannadha m	Intestines are exciuded	Rajayyapet a	27	Vizag	Taking treatme nt
20	Vasapalli Chinna	Paradesi	Intestines are exciuded	Rajayyapet a	22		

21	Pikki bharatit	Kodanda	Tumors in stomach	Rajayyapeta	20		
22	Mailapalli Suribabu	Pedda	Intestines are exciuded	Rajayyapeta	37		Taking treatment
23	Maddu Chinna	Ammoru	Paralysis	Rajayyapeta	43		Taking treatment
24	Sudhila Simhachalam	Appanna	Kidney decease	Rajayyapeta	55		Taking treatment
25	Chokka Devudu	Bhuloka	Paralysis	Rajayyapeta	55		Taking treatment
26	Chokka Kasi	Padhalu	Paralysis	Rajayyapeta	52		Taking treatment
27	Koda Nookaraju	Appanna	Kidney decease	Dondavaka	45	Vizag	Taking treatment
28	Koda Kondabbai	Somoru	Kidney decease	Dondavaka	65		Taking treatment
29	Eripilli Ramana	Appanna	Paralysis	Dondavaka	45		Taking treatment
30	Jami mangamma	Ramana	Ortharitish	Dondavaka	35		Taking treatment
31	Koda Nagaraju	Apparao	Kidney decease (dead)	Dondavaka	38		

32	Koda Venkatesh	Apparao	Bone Cancer	Dondavaka	35		Taking treatment
33	Koda malleswari	Lakshman	Throat infection (dactor suggested vacate that area)	Dondavaka			Taking treatment
34	Koda someramma	Nookaraju	Cancer (dead)	Dondavaka	60		
35	Pikki Subhadra	Bangari	Cancer (dead)	Dondavaka			
36	Koda Babji	China kodanda	Paralysis	Dondavaka	40	Vizag	Taking treatment
37	Koda tatilu	Peda Korlayya	Heart decease	Dondavaka	50		Taking treatment
38	Pikki Someramma	Swami	Cancer(dead )	Rajayyapeta	55		
39	Tandela bapaniyya	Korlayya	Cancer(dead )	Rajayyapeta	44		
49	Pikki kondamma	Devudu	Cancer (dead)	Rajayyapeta	30		
50	Pikki Sattibylli	Konda	Cancer (dead)	Rajayyapeta	65		Taking treatment
52	Bondi Devudue	Kondayya		Rajayyapeta	50		Treated
53							



**Annexure-III**

**Photographs showing inspection of the joint committee in villages & industry and monitoring of air& water quality by officials of APPCB:**



Joint Committee at Hetero Drugs Pipeline Vythireka Porata Committee Dharna location



Joint Committee at *Rajayyapeta* Village



Joint Committee at *Rajayyapeta* Village



Joint Committee at *Culvert on Upputeru*



Joint Committee at Pedhatheenarla village



View of sluice gate provided to artificial pond



Borewell Sample Collected at Rajayyapeta Village



Bore well Sample collected at Nookata temple at Rajayyapeta Village



Bore well Sample collected at Ramalayam temple at Rajayyapeta Village



Bore well Sample collected at Ramalayam temple at Rajayyapeta Village



Desalination plants excess rejects discharging into sea



## Annexure-IV

APPCB Ambient Air Quality monitoring data during the period 2019 to 2021:

Sample Collected at	Date of Sampling	Parameter		
		PM <sub>10</sub> ( $\mu\text{g}/\text{m}^3$ )	SO <sub>2</sub> ( $\mu\text{g}/\text{m}^3$ )	NH <sub>3</sub> ( $\mu\text{g}/\text{m}^3$ )
Near Industry Main Gate	22.02.2021 to 23.02.2021	91.0	46.0	2.0
Near Administration Building	23.02.2021 to 24.02.2021	112.0	66.0	33.0
Near Scrap Yard	24.02.2021 to 25.02.2021	127.0	64.0	14.0
Near Industry Main Gate (North east corner of the industry)	23.02.2022 to 24.02.2022	113.0	18.2	28.0
Near Security office (South west corner of the industry)	23.02.2022 to 24.02.2022	88.0	23.0	26.0
NAAQ Standards 24 Hrs		100.0	80.0	400.0

APPCB emission monitoring data (2019 to 2021):

Sample Collected at	Date of Sampling	Parameter	Value (mg/Nm <sup>3</sup> )	Standard (mg/Nm <sup>3</sup> )
Stack Attached To 45TPH Coal Fired Boiler	15.03.2019	Particulate matter	42.3	115.0
Stack Attached To 45TPH Coal Fired Boiler	28.09.2020		82.4	115.0
Stack Attached To 45TPH Coal Fired Boiler	24.02.2022		71.2	115.0

Ambient air quality monitoring (TVOC) Values recorded during the monitoring conducted on 23.02.2022 at different locations in the industry:

S.No	Location	TVOC values Range (PPM)	
		Daytime ( 11 AM to 2PM)	Night time (7PM to 8PM)
<b>HONOR Labs</b>			
1	Ware house area	0.1 – 0.6	0.3 – 1.5
2	Production block – A	0.3 – 3.1	0.5 – 2.1
3	Production block – B	0.4 - 1.6	0.3 – 1.5
4	Production block – D	0.8 – 4.1	0.4 – 1.9
5	Between Production block – C & Solvent yard	11.8 – 28.5	5.2 – 16.1
<b>M/s. Hetero Drugs –Unit –IX</b>			
1	Pharma area	0.3 – 0.8	0.4 – 1.6
2	Production block – C	0.6 – 1.9	0.2 – 2.1
3	Production block – E	0.8 – 1.8	0.3 -1.5
4	Production block – A& B	2.4 - 6.1	0.7 – 5.2
5	Solvent yard	11.4 -23.6	7.5 – 13.9
<b>M/s. Hetero Labs-Unit –III</b>			
1	Production block – 2	0.4 – 1.2	0.5 – 2.9
2	Production block – 3	0.9 – 3.8	0.2 – 1.9
3	Production block – D	0.1 – 0.4	0.8 – 1.7
4	Production block – K	0.9 – 4.2	0.7 – 1.9
5	Production block – E	0.3 – 0.9	0.4 – 1.4
6	Production block – J	0.3 – 0.8	0.2 – 1.1
7	Ware House area	0.2 – 1.4	0.1 – 1.2
<b>M/s. Hetero Labs –Unit –IX</b>			
1	Near solvent yard	2.2 – 18.6	1.5 – 8.9
2	Production block – H-2	2.3 - 4.5	1.9 – 3.2
3	Production block – H-4	0.4 -1. 2	0.3 – 0.6
4	Ware House –III	0.3 - 0.6	0.4 – 0.9
5	Production block – H-7	0.8 - 1.4	1.1 - 2.6
6	Production block – H-10	0.4 – 0.9	0.5 – 1.2
<b>M/s. Hetero Infrastructure SEZ Ltd</b>			
1	Near MEE area	6.7 -19.2	3.7 – 17.6
2	Near ATFD area	3.4 - 8.8	2.2 – 9.2
3	Near ETP area (Equilsation tank & Biotower area)	4.7 – 12.5	1.2 – 11.2
4	Near Guard ponds I & II	1.5 - 4.2	0.8 – 3.8
5	Near Boiler area	0.2 – 0.6	0.1 – 0.5
<b>Boundaries of the industry</b>			
1	North east corner of the industry	0.1 – 0.2	0.1 – 0.2
2	North west corner of the industry	0.3 - 0.8	0.4 - 1.0
3	South west corner of the industry	0.2 – 0. 5	0.2 – 0.8
4	South East corner of the industry	0.0 – 0.1	0.0 – 0.2

APPCB water quality monitoring data of borewell at Sri Nookatata Temple, Rajayyapeta (V), Nakkapalli (M), Visakhapatnam District(2019-2021):

Parameters	Values						IS10500 : 2012 Limits
	May-19	Oct-19	Apr-2020	Oct-2020	Apr-2021	Oct-2021	
pH	7.48	7.94	7.86	7.22	7.42	7.56	6.5-8.5
Temperature 0 <sup>c</sup>	31	25	26	23	25	27	--
Dissolved Oxygen	5.2	6.8	5.4	3.6	5.0	4.0	--
Electrical Conductivity $\mu$ S/cm	11960	13150	13520	11500	11420	11120	--
Total Dissolved Solids	7284	9064	9196	7348	7968	7340	21000mg/l
Fixed Dissolved Solids	7240	9042	9180	7334	7954	7324	--
Total Suspended Solids	33	12	7	18	8	8	--
Phenolphthalein alkalinity as CaCO <sub>3</sub>	0.0	0.0	0.0	0.0	52.0	0.0	--
Total Alkalinity as CaCO <sub>3</sub>	368	340	432	220	248	320	600mg/l
Turbidity	4.26	2.14	3.16	40.10	4.39	0.47	--
Chlorides (Cl <sup>-</sup> )	3332	4144	4452	2749	3767	3375	1000mg/l
Sulphate (as SO <sub>4</sub> )	371.0	73.84	751.00	885.60	405.40	726.80	400mg/l
Phosphate (as P)	0.07	0.01	0.01	0.03	0.02	0.05	--
Fluoride (as F)	0.53	0.88	0.86	1.29	0.73	0.33	1.5mg/l
Hardness as CaCO <sub>3</sub>	2760	1532	1560	1280	1280	1360	600mg/l
Calcium as CaCO <sub>3</sub>	260	140	1088	860	340	360	--
Magnesium as CaCO <sub>3</sub>	2500	1392	472	420	940	1000	--
Nitrate (as NO <sub>3</sub> )	6.60	3.08	7.80	5.90	2.19	15.40	45mg/l
Nitrite Nitrogen (NO <sub>2</sub> -N)	0.18	2.22	0.05	0.57	0.16	0.03	--
Ammonical Nitrogen (NH <sub>3</sub> -N)	0.05	0.05	0.04	0.18	0.06	0.05	0.5mg/l
Total Kjeldal Nitrogen	0.24	0.34	0.28	0.56	0.56	0.18	--
Chemical Oxygen Demand	12	10.4	3	14	13.6	8.0	--
Biochemical Oxygen Demand	1.3	2.3	1.0	2.5	2.2	2.5	--
Sodium (as Na)	1431	1980	3051.00	1836.00	1948.50	1830.00	--
Potassium (as K)	28.27	97	6.73	33.69	29.10	28.76	--
% Sodium	52.07	72.24	80.91	75.14	76.31	74.04	--
Sodium Absorption Ratio(SAR)	11.85	22.01	33.63	22.34	23.70	21.66	--
Fecal Coli form (MPN/100 ml)	-	9	4	11	9	7	--
Total Coli form (MPN/100 ml)	-	39	69	150	120	150	--
Arsenic (as As)	-	ND	-	BDL	-	BDL	0.05mg/l
Cadmium(as Cd)	-	ND	-	BDL	-	BDL	0.003mg/l

Copper(as Cu)	-	ND	-	0.002	-	0.0011	1.5mg/l
Lead (as Pb)	-	ND	-	0.001	-	BDL	0.01mg/l
Chromium(as Cr)	-	ND	-	BDL	-	0.0026	0.05mg/l
Nickel(as Ni)	-	0.001	-	BDL	-	0.0017	0.02mg/l
Zinc (Zn)	-	0.070	-	0.025	-	0.0856	15.0mg/l
Mercury (as Hg)	-	--	-	BDL	-	BDL	0.001mg /l
Iron (Total)( as Fe)	-	0.269	-	0.099	-	0.1332	0.3mg/l



**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
**D.No. 33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre,**  
**Chalamalavari Street, Kasturibaipet, Vijayawada – 520010.**

## Annexure-V

Website :www.appcb.ap.nic.in

**Memo No. 32/APPCB/CFE/ZO-VSP/HO/2000**

**Dt. 16.09.2019**

Sub: APPCB – Standard operating procedures (SOPs) for monitoring marine outfalls in the State – Issued – Reg.

Ref: Lr. dt. 06.09.2019 received from the JCEE, ZO: Visakhapatnam.

\* \* \*

In the reference cited, the JCEE, ZO: Visakhapatnam has forwarded a proposal to modify the existing procedure of monitoring marine outfall systems being utilized by the industries for discharge of treated effluents into the Bay of Bengal. This was examined.

The approved Standard operating procedures (SOPs) for monitoring marine outfalls in the State are communicated for implementation. The JCEE, ZO: Visakhapatnam is directed to issue necessary directions to the industries to take necessary action as per the SOPs. The JCEE is also directed to take necessary action for effective implementation of SOPs.

Encl: as above.

Bandla Siva  
Sankar Prasad

Digitally signed by  
Bandla Siva Sankar  
Prasad  
Date: 2019.09.16  
17:45:17 +05'30'

**CHAIRMAN**

**To**

**The JCEE, Zonal Office: Visakhapatnam**

Copy to

- 1) The Spl. Chief Secretary to Govt., EFS&T Dept., for kind information.
- 2) The Chief Environmental Engineer for information and necessary action.
- 3) Sri B.V. Prasad, JSO, Head Office for information and necessary action.
- 4) The RO: Visakhapatnam for information and necessary action.



**STANDARD OPERATING PROCEDURES (SOPs) FOR MONITORING  
MARINE OUTFALLS IN THE STATE**

The Spl C.S, EFS&T, GoAP, during the review of marine monitoring in the meeting held on 22/08/2019 instructed for strict and **transparent procedure** for the supervision and data collection on marine outfall discharges from the industries and CETPs. Accordingly, this issue was examined at ZO: Visakhapatnam level and a report was submitted to the Head Office. This issue was further examined at Head Office and evolved the following protocol to be followed and recommendations to be implemented for effective monitoring of marine outfall system:

**Additional measures suggested with technological intervention for transparent discharge treated effluents through marine outfalls:**

- i. At present, the marine outfall pipelines within the premises of the industry are laid below the ground level. This is causing a doubt whether there are any by-pass pipelines connecting to marine outfall, below the ground level. In order to overcome above doubts, the existing pipelines shall be laid in a **masonry / RCC open trench** or above ground level within the factory premises up to the boundary. **This shall be completed within 15 days.**
  
- ii. **Scanning and detection of pipelines:**  
  
Pipeline detection techniques may be adopted to check the presence of illegal pipeline / by pass pipelines. If required, a competent agency in this field may be hired to detect the illegal pipelines / by pass pipelines below the ground level.
  
- iii. The existing cameras provided are focusing on flow meter only and the same is connected to CPCB / APPCB websites. The online cameras for guard ponds and entire ETP shall be provided for continuous monitoring of operation of the ETPs, guard ponds and the marine outfall disposal system. The RO: Visakhapatnam / the SEE, ZO: Visakhapatnam shall monitor the marine outfalls continuously through online system. The JCEE, ZO: Visakhapatnam and Environment monitoring cell in the Head Office shall randomly monitor the ETPs and marine outfalls. **The online cameras shall be installed in 30 days.**
  
- iv. The industries have installed tap off points to monitor the parameters of the treated effluents for TOC and COD, online, continuously. In that sampling system some of the industries are collecting the treated effluents into an open trough and monitoring the parameters TOC and COD with the sensors. There is a chance that the effluent being monitored in the trough is diluted with fresh water. This results in change in the readings of the online parameters. Hence, the open trough shall be removed. The sensor / probe shall be installed in the tap of pipeline only to obtain representative values of the parameters. **This activity shall be completed within 30 days.**
  
- v. Visible level indicators shall be provided by the industries at all guard ponds **within one week.**
  
- vi. The existing Mobile laboratory shall be upgraded with the facilities to do random analysis for core parameters viz., pH, COD and TSS in the field itself, **within 30 days.** Sri B. V. Prasad, JSO at Head Office shall take necessary action in this regard.

- vii. The IT cell at Head Office shall ensure to provide adequate capacity (for 15 to 30 days) to store the videos recorded through online cameras **within 15 days.**

viii. **Displaying information in the public domain:**

The analysis reports of the samples collected for marine outfall monitoring shall be kept in the website of APPCB in the public domain.

ix. **Online monitoring tool / App:**

The IT section at Head Office and Environment monitoring cell shall develop an online monitoring tool / dash board / an App to display all the activities mentioned in the SOPs i.e., date, name of the industry, names of the staff in the monitoring team, operation of online digital cameras from the offices of APPCB to know the operational status of ETPs and Marine outfalls, display of analysis reports etc., on a real time basis and also to take out monthly / half yearly reports.

**I. Administrative Protocol:**

**a. Allotment of duties for supervision of marine discharges:**

The JCEE, Zonal office, Visakhapatnam allots duties for each schedule. The team shall consist of the following:

- i. Regular employee (JSO or AEE) shall be in the team in all the days of monitoring / marine discharge.
- ii. In addition to above, out sourcing AEE, Analyst and Field asst., shall be there in all the teams, on all days of monitoring.

**b. Hiring of Vehicles and provision of accessories for sample collection :**

AEE – III, ZO, Visakhapatnam shall co-ordinate for hiring of vehicles and procurement of accessories for sample collection under intimation to the EE, ZO.

**c. Day to day administrative monitoring:**

The SEE shall monitor field activity on day to day basis during schedules. The EE and AEE –III shall compile the data pertaining to each schedule and submit to the JCEE through SEE.

**d. Control of keys of the locks:**

- 2 sets of keys, each shall be in the custody of the SEE and EE, ZO. Remaining sets of keys shall be kept in the custody of JCEE, ZO: Visakhapatnam.

## II. Protocol for Field Supervision of Marine Discharge in the industries / CETPs :

- a. Regular staff shall be the team leader and co-ordinate the activities pertaining to supervision of marine discharge, data collection, compilation of photos, submission of samples at Zonal Laboratory and submit detailed report within 24 hours.
- b. The team leader shall inform / contact EE, ZO or SEE, ZO for any clarification and reporting of any emergency event which needs to be addressed immediately.
- c. The staff (Regular & Outsourcing) shall not be absent to duty without prior approval of the SEE, ZO: Visakhapatnam.
- d. The outsourcing employees allotted duties shall be present at the discharge point throughout the discharge time.
- e. The on duty regular staff shall collect the samples from the guard ponds before starting the discharge and on the 2<sup>nd</sup> day /3<sup>rd</sup> day also, if required.
- f. All the keys with the team shall be deposited in the Zonal office after completion of the marine outfall monitoring duty on the particular day.
- g. The regular staff shall ensure that all the details shall be filled in the sample submission form and shall be forwarded through whatsapp after completion of the discharge and also updated in the on line monitoring tool / App.
- h. The staff carrying out the monitoring shall take the photographs at the following locations before starting the monitoring and in the lunch time and shall forward the same to the SEE and EE of Zonal office through whatsapp / online monitoring tool / App.
  - Guard pond for which the discharge is permitted.
  - Level indicators in the guard pond.
  - While collecting samples from the guard ponds which are filled with treated effluent and ready for next schedule of discharge.
  - Photos of the seal put on the sample cans after sample collection.
  - TOC and COD analyzer with readings.
  - Flow meters ensuring visibility of the totalizer reading in the flow meter
  - Aerial photograph of ETP and guard ponds by drones.
- i. The photographs shall be taken for the following after completing the discharge into marine outfall.
  - Level indicators in the guard pond.
  - All the seals for inlets of the guard ponds and marine pipe line after closing the discharge.

The photos of level indicator shall be taken on the 2<sup>nd</sup> and 3<sup>rd</sup> day also, if applicable, as mentioned above.

### III. Protocol for sample collection and Analysis :

- a. The samples from the guard ponds and the ETP outlet shall be collected by the regular staff only on all days of the schedule.
- b. The collected samples shall be sealed. The responsibility of safe custody of the samples collected is on the regular officer on duty till their submission to Zonal laboratory. The sealed samples shall be kept in the Refrigerator provided at the Zonal Laboratory.
- c. Samples along with required data sheet duly filled in shall be handed over by the regular staff to the JSO – I, Zonal Laboratory: Visakhapatnam.
- d. The JSO – I, Zonal Laboratory: Visakhapatnam shall ensure coding of samples and allotment coded samples to the analyst.
- e. The JSO – I, Zonal Laboratory: Visakhapatnam shall ensure that the core parameters i.e. pH, COD, and TSS are analysed and reports are submitted to JCEE, ZO, Visakhapatnam immediately. The analysis of the other parameters of CFO orders shall be completed and report shall be submitted within 5 days.
- f. The JSO – I, Zonal Laboratory: Visakhapatnam shall submit the graphical presentation of sample analysis reports at the time of submission of analysis reports.
- g. Sri B.V. Prasad, JSO at Head Office shall take necessary steps to upgrade the existing mobile laboratory to install TOC analyzer **within 30 days**.
- h. Mobile lab services may be arranged so that samples are analysed and report is generated on the spot. **[Sri B.V. Prasad to prepare action plan in a week]**

### IV. Initiation of follow up action :

The AEE – III shall initiate file proceedings for taking up follow up action on the issues highlighted in the schedule, prepare Monthly reports and comparative graphical presentation of the data received from the Laboratory, by 5<sup>th</sup> of every successive month.

### V. Calibration of online equipment:

The Zonal office shall depute special teams for inspection and verification of Online Continuous Effluent Monitoring Systems (OCEMS) once in a month for all the industries for calibration.

### VI. Random Checks:

The ZO shall depute senior officers to carryout surprise inspections for verification and collection of samples to cross check the veracity of samples being collected by the teams.

- VII. National Institute of Oceanography (NIO)** shall be hired for monthly Coastal monitoring. The SOPs evaluated by the Board may be audited by a team consists of professor from Andhra University, Department of Oceanography and a representative from NIO, periodically to know the effectiveness of SOPs implementation. The JCEE, ZO: Visakhapatnam shall take necessary action in this regard.
- VIII.** Industries shall display the data of marine outfall i.e., quantity of treated effluent discharged through marine outfall, pH, suspended solids (SS) and COD values on a board installed beside the main gate.

The JCEE, ZO: Visakhapatnam shall maintain the photographs of existing ETPs, marine outfalls, Flow meters within the premises of the industries. Photographs of ETPs, marine outfalls, Flow meters shall be taken after completion of above mentioned modifications.

Any deviation from the above protocol will be viewed seriously. The JCEE, ZO: Visakhapatnam shall initiate necessary action in the matter against defaulting staff. The JCEE, ZO: Visakhapatnam is overall in charge for the above monitoring activity.

**Bandla Siva  
Sankar Prasad** Digitally signed by Bandla  
Siva Sankar Prasad  
Date: 2019.09.16 17:46:05  
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**CHAIRMAN**

## Annexure-VI.

The unit wise details of Hazardous Waste generation and disposal during the period April 2021 to March 2022 (as on 29.03.2022).

<b>HETERO LABS LIMITED UNIT- III</b>										
<b>MONTH</b>	<b>PROCESS INORGANIC SALT (Kgs)</b>		<b>DISPOSED TO</b>	<b>SPENT CARBON(MT)</b>		<b>ORGANIC RESIDUE (MT)</b>		<b>DISPOSED TO</b>		
	<b>GEN</b>	<b>DIS</b>		<b>GEN</b>	<b>DIS</b>	<b>GEN</b>	<b>DIS</b>			
<b>Apr-21</b>	18.46	20.74	<b>TSDF PARWADA</b>	47.25	52.74	44.58	81.33	<b>CEMENT INDUSTRIES</b>		
<b>May-21</b>	5.95	0		47.62	48.63	23.25	29.95			
<b>Jun-21</b>	27.03	20.96		48.55	48.53	69.42	82.37			
<b>Jul-21</b>	7.48	0		59.78	54.9	25.11	28.75			
<b>Aug-21</b>	1.22	14.45		80.15	82.53	60.19	59.34			
<b>Sep-21</b>	0.61	0		43.11	49.71	44.24	29.05			
<b>Oct-21</b>	0.51	0		51.35	54.55	51.46	58.28			
<b>Nov-21</b>	0.42	0		38.8	24.91	22.72	29.03			
<b>Dec-21</b>	0.87	0		44.89	54.53	61.18	51.78			
<b>Jan-22</b>	0.49	0		58.42	54.2	53.44	58.68			
<b>Feb-22</b>	0.47	0		38.73	29.98	53.76	59.3			
<b>TOTAL</b>	<b>63.51</b>	<b>56.15</b>		<b>558.65</b>	<b>555.21</b>	<b>509.35</b>	<b>567.86</b>			
<b>HETERO LABS LIMITED UNIT- IX</b>										
<b>MONTH</b>	<b>PROCESS INORGANIC SALT (Kgs)</b>			<b>DISPOSED TO</b>	<b>SPENT CARBON(MT)</b>		<b>ORGANIC RESIDUE (MT)</b>		<b>DISPOSED TO</b>	
	<b>GEN</b>	<b>DIS</b>	<b>GEN</b>		<b>DIS</b>	<b>GEN</b>	<b>DIS</b>			
<b>Apr-21</b>	27.36	34.87	<b>TSDF PARWADA</b>	37.03	49.02	39.01	57.91	<b>CEMENT INDUSTRIES</b>		
<b>May-21</b>	22.07	21.84		28.74	24.58	28.67	28.64			
<b>Jun-21</b>	3.35	0		39.41	52.28	43.14	52.74			
<b>Jul-21</b>	2.21	0		54.93	53.57	6.8	0			
<b>Aug-21</b>	0.42	0		37.79	24.79	57.84	58.08			
<b>Sep-21</b>	0.4	0		12.66	24.85	14.39	28.38			
<b>Oct-21</b>	0.73	0		13.27	0	12.29	0			
<b>Nov-21</b>	0	0		13.34	24.83	9.13	0			
<b>Dec-21</b>	0.49	0		33.67	24.84	20.24	29.94			
<b>Jan-22</b>	0.73	0		28.43	24.8	16.9	24.66			
<b>Feb-22</b>	0.55	0		41.53	54.43	19.6	24.65			
<b>TOTAL</b>	<b>58.31</b>	<b>56.71</b>		<b>340.8</b>	<b>357.99</b>	<b>268.01</b>	<b>305</b>			

<b>HETERO DRUGS LIMITED UNIT- IX</b>									
<b>MONTH</b>	<b>PROCESS INORGANIC SALT (Kgs)</b>		<b>DISPOSED TO</b>	<b>SPENT CARBON(MT)</b>		<b>ORGANIC RESIDUE (MT)</b>		<b>DISPOSED TO</b>	
	<b>GEN</b>	<b>DIS</b>		<b>GEN</b>	<b>DIS</b>	<b>GEN</b>	<b>DIS</b>		
<b>Apr-21</b>	4.2	0	<b>TSDF PARWADA</b>	5.16	0	40.56	48.24	<b>CEMENT INDUSTRIES</b>	
<b>May-21</b>	1.95	0		2.26	0	8.6	0		
<b>Jun-21</b>	3.1	0		18.13	29.79	34.18	49.18		
<b>Jul-21</b>	0.8	0		7.79	0	53.71	48.52		
<b>Aug-21</b>	0.22	0		19.18	24.84	54.42	49.4		
<b>Sep-21</b>	0	0		9.28	0	46.53	48.15		
<b>Oct-21</b>	0.27	0		8.27	0	38.69	49.41		
<b>Nov-21</b>	0	0		9.1	24.96	48.33	48.39		
<b>Dec-21</b>	0	0		5.2	0	32.66	22.82		
<b>Jan-22</b>	0	0		9	0	39.23	47.41		
<b>Feb-22</b>	0	0		11.23	24.84	35.36	23.84		
<b>TOTAL</b>	<b>10.54</b>	<b>0</b>		<b>104.6</b>	<b>104.43</b>	<b>432.27</b>	<b>435.36</b>		
<b>HONOUR LABSLIMITED UNIT- III</b>									
<b>MONTH</b>	<b>PROCESS INORGANIC SALT (Kgs)</b>			<b>DISPOSED TO</b>	<b>SPENT CARBON(MT)</b>		<b>ORGANIC RESIDUE (MT)</b>		<b>DISPOSED TO</b>
	<b>GEN</b>	<b>DIS</b>	<b>GEN</b>		<b>DIS</b>	<b>GEN</b>	<b>DIS</b>		
<b>Apr-21</b>	237.86	0	<b>TSDF PARWADA</b>	285.51	0	2.76	0	<b>CEMENT INDUSTRIES</b>	
<b>May-21</b>	524.7	0		454.67	0	8.99	0		
<b>Jun-21</b>	3387.91	0		420.64	0	123.2	0		
<b>Jul-21</b>	4556.33	0		640.18	0	66.45	0		
<b>Aug-21</b>	467.87	0		491.32	0	7.25	0		
<b>Sep-21</b>	1615.25	0		389.67	0	13.24	0		
<b>Oct-21</b>	634.93	0		242.13	0	4.12	0		
<b>Nov-21</b>	1748.68	0		329.32	0	397.57	0		
<b>Dec-21</b>	1052.23	0		518.18	0	562.47	0		
<b>Jan-22</b>	343.99	0		593.21	0	1722.9	0		
<b>Feb-22</b>	3373.56	0		638.6	0	1185.63	0		
<b>TOTAL</b>	<b>17943.3</b>	<b>0</b>		<b>5003.43</b>	<b>0</b>	<b>4094.58</b>	<b>0</b>		

<b>HETERO INFRASTRUCTURE SEZ LTD</b>									
<b>MONTH</b>	<b>MEE SALT</b>		<b>DISPOSED TO</b>	<b>ETP Sludge</b>		<b>Incineration Ash</b>		<b>DISPOSED TO</b>	
	<b>GEN</b>	<b>DIS</b>		<b>GEN</b>	<b>DIS</b>	<b>GEN</b>	<b>DIS</b>		
<b>Apr-21</b>	199.89	165.73	<b>TSDP PARWADA</b>	3.12	0	0	0	<b>CEMENT INDUSTRIES</b>	
<b>May-21</b>	190.48	200.79		4.64	0	0	0		
<b>Jun-21</b>	199.99	105.3		5.06	10.69	0	0		
<b>Jul-21</b>	180.0193	186.32		5.37	0	0	0		
<b>Aug-21</b>	162.4637	87.32		2.41	0	0	0		
<b>Sep-21</b>	148.99	88.33		2.2	0	0	0		
<b>Oct-21</b>	130.8982	114.65		3.98	10.13	0	0		
<b>Nov-21</b>	144.61	136.67		5.72	11.32	0	0		
<b>Dec-21</b>	167.21	220.67		5.68	0	0	0		
<b>Jan-22</b>	187.39	129.58		5.73	15.32	0	0		
<b>Feb-22</b>	172.5075	100.76		4.01	0	0	0		
<b>TOTAL</b>	<b>1884.45</b>	<b>1536.12</b>			<b>47.92</b>	<b>47.46</b>	<b>0</b>		<b>0</b>

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Jan. 11 2007 08:45AM P1

No. 11-54/2006-IA.III  
 Government of India  
 Ministry of Environment and Forests  
 (IA-III Division)

Paryavaran Bhavan,  
 CGO Complex, Lodhi Road,  
 New Delhi - 110003.

Dated the 4<sup>th</sup> January, 2007

**Sub: Marine disposal of treated effluent through dedicated pipeline to Bay of Bengal from the proposed bulk drug unit at Nallamattipalem village, Nakkapalli Mandal, Visakhapatnam District by M/s Hetero Labs Limited - regarding.**

\*\*\*\*

Reference is invited to letter No.3012/SADA/2006, dated 22.9.2006 forwarded by Environment Forests Science and Technology Department, Government of Andhra Pradesh. Similarly, information furnished vide letter No.Nil, dated 5.12.2006 from M/s Hetero Labs Limited (Unit-V). No Objection Certificate from Andhra Pradesh Pollution Control Board vide Order No.137/PCB/RO-VSP/CFE/HO/2006-476, dated 22.6.2006 on the above-mentioned subject have been considered. The main project of /s Hetero Labs Limited is located outside Coastal Regulation Zone area which has been accorded environmental clearance under Environment Impact Assessment Notification, 1994 vide letter No.J011011/253/2006-IAIII(I), dated 22.9.2006.

The project involves laying and operate an outfall pipeline to discharge treated effluents into the sea from their proposed bulk drug unit located in S.Nos.120, 125, 119 Part, 138 Part of N. Narsapuram (V), Nakkapalli Mandal, Visakhapatnam District. Total area envisaged for setting up of project is 60 acres, 24 ha. The industry proposed to manufacture 20 compounds in three groups with a capacity of 2 tons/day, while one group of products is manufactured at any given time. The entire plant facility is located outside the Coastal Regulation Zone area. The estimated quantity of effluent is 190 cu m per day from the proposed unit at the initial stage. The treated effluents is proposed to be discharged into the sea through a common pipeline connecting the existing jetty as recommended by the National Institute of Oceanography, Visakhapatnam. The entire route of the pipeline is passing through Coastal Regulation Zone-III including No Development Zone before entering inter tidal zone. The width of the inter tidal zone varied between 130 and 175 mts at the outfall point.

National Institute of Oceanography, Visakhapatnam recommended the discharge point at 13 m water depth i.e., at 17°21'07"N latitude and 82°44'31"E longitude which is 981 m from the High Tide Line after considering the prevailing physico-chemical and bathymetry of the area. The assessed field dilution of effluent was 216 times with multiple port diffuser system of 0.07 m diameter with a jet velocity of 2 m/sec at a depth of 13 m. NIO carried out the demarcation of Low Tide Line, High Tide Line and Coastal Regulation Zone area including the firming up outfall point. NIO suggested suitable disposal point to facilitate quick dispersal of treated effluents basing on detailed field studies.

There are no ecologically sensitive areas such as mangroves or national parks are present in the vicinity of the proposed outfall point or along the route of the pipeline. The project does not involve dredging. The capital cost of the project is 12.6 crore.

The proposal has been examined and environmental clearance to this project is hereby accorded subject to effective implementation of the following environmental safeguards and conditions:-

**A. SPECIFIC CONDITIONS:**

- (i) All the conditions stipulated by Environment Department, Government of Andhra Pradesh as contained in their letter No.3013/SADA/2006, dated 14.9.2006 should be effectively implemented. The project shall be implemented in such a manner that there is no damage whatsoever to the mangroves/other

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2

sensitive coastal ecosystems. If any damage to mangroves is anticipated/envisaged as a result of project activities then the clearance now being accorded shall stand cancelled and the proponents may seek fresh approval from the Ministry.

- (ii) All the conditions stipulated by Andhra Pradesh Pollution Control Board vide their Order No.137/PCB/RO-VSP/CFE/HO/2006-476, dated 22.6.2006 should be effectively implemented.
- (iii) A continuous and comprehensive post-project marine quality monitoring programme should be taken up. This should include monitoring of water quality, sediment quality and biological characteristics covered in the EIA studies.
- (iv) It should be ensured that no activities are taken up in the forest area till necessary forest clearance is obtained and furnished to this Ministry. Adequate measures for compensatory afforestation must be taken accordingly.
- (v) It shall be ensured that there is no displacement of people, houses or fishing activity as a result of the project.
- (vi) It shall be ensured that due to the project, there is no adverse impact on the drainage of the area and recharge of groundwater. No groundwater should be tapped in the project area falling in Coastal Regulation Zone.
- (vii) The project proponent must ensure that the effluents /liquid waste discharged are as per the standards laid down by the Andhra Pradesh Pollution Control Board.
- (viii) The camps of labour shall be kept outside the Coastal Regulation Zone area. Proper arrangements for cooking fuel shall be made for the labour during construction phase so as to ensure that mangroves are not cut/destroyed for this purpose.
- (ix) The entire stretch of the pipelines shall be buried underground except at the booster pumping station, which will be properly fenced and the station would be manned round the clock. The buried lines will be protected with anticorrosive coaltar based coating. The coating will be tested in accordance with prescribed standards.
- (x) Markers shall be installed at every 30 m to indicate the position of the line. Regular patrolling of the pipeline needs to be done. This will help in identifying any activity that have the potential to cause pipeline damage or to identify small leaks whose effects are too small to be detected by instrument.
- (xi) There should be display boards at critical locations along the pipeline viz road/rail/river crossings giving emergency instructions as well as contact details of M/s Hetero Labs Limited. This will ensure prompt information regarding location of accident during any emergency. Emergency Information board should contain emergency instructions in addition to contact details.
- (xii) All issues raised in the Public Hearing conducted for the project on 16.2.2006 should be comprehensively addressed.

#### **B. GENERAL CONDITIONS:**

- (i) Construction of the proposed structures should be undertaken meticulously conforming to the existing Central/local rules and regulations. All the construction designs/drawings relating to the proposed construction activities must have approvals of the concerned State Government Department/Agencies.
- (ii) The project authorities should take appropriate community development and welfare measures for the villagers in the vicinity of the project site, including drinking water facilities. A separate fund should be allocated for this purpose.

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Jan. 11 2007 08:46AM P3

3

- (iii) To meet any emergency situation, appropriate fire-fighting system should be installed. Appropriate arrangements for uninterrupted power supply to the environment protection equipment and continuous water supply for the fire fighting system should be made.
- (iv) A separate Environment Management Cell with suitably qualified staff to carry out various environment related functions should be set up under the charge of a Senior Executive who will report directly to the Chief Executive of the Company.
- (v) The funds earmarked for environment protection measures should be maintained in a separate account and there should be no diversion of these funds for any other purpose. A year-wise expenditure on environmental safeguards should be reported to this Ministry's Regional Office at Bangalore.
- (vi) Full support should be extended to the officers of this Ministry's Regional Office at Bangalore and the officers of the Central and State Pollution Control Board by the project proponents during their inspection for monitoring purposes, by furnishing full details and action plans including the action taken reports in respect of mitigative measures and other environmental protection activities.
- (vii) In case of deviation or alteration in the project including the implementing agency, a fresh reference should be made to this Ministry for modification in the clearance conditions or imposition of new one for ensuring environmental protection. The project proponents should be responsible for implementing the suggested safeguard measures.
- (viii) This Ministry reserves the right to revoke this clearance, if any of the conditions stipulated are not complied with to the satisfaction of this Ministry.
- (ix) This Ministry or any other competent authority may stipulate any other additional conditions subsequently, if deemed necessary, for environmental protection, which shall be complied with.
- (x) A copy of the clearance letter shall be marked to the concerned Panchayat/local NGO, if any, from whom any suggestion/representation has been received while processing the proposal.
- (xi) State Pollution Control Board/Committee should display a copy of the clearance letter at the District Industries Center and Collector's Office/Tehsildar's Office for 30 days.
- (xii) The project proponent should advertise at least in two local newspapers widely circulated in the region around the project, one of which shall be in the vernacular language of the locality concerned informing that the project has been accorded environmental clearance and copies of clearance letters are available with the Andhra Pradesh State Pollution Control Board and may also be seen at website of the Ministry of Environment & Forests at <http://www.envfor.nic.in/>.
- (xiii) The project proponents should inform Regional Office Bangalore as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of start of work.
- (xiv) The project proponent will obtain the Forest clearance for the land passing through the Reserved Forest area before commencement of the project activities in forest area.
- (xv) So as to maintain ecological features and avoid damage to the ecosystem, movement of vehicles in the Inter Tidal Zone shall be restricted to the minimum.
- (xvi) Budgetary break up for Environmental Management Plan for the project to be mentioned.

The above mentioned stipulations will be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (protection) Act, 1986, the Hazardous Chemicals (Manufacture, Storage and Import) Rules, 1989, the Coastal Regulation Zone Notification, 1991 and its subsequent amendments and the Public Liability Insurance Act, 1991 and the Rules made thereunder from time to time. The project proponents should also ensure that the proposal complies with the provisions of the approved Coastal Zone Management Plan of

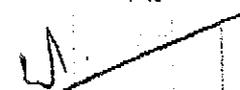
FROM :

FAX NO. : 01127341956

Jan. 11. 2007 08:47AM P4

4

Andhra Pradesh and the Supreme Court's order dated 18<sup>th</sup> April, 1996 in the Writ Petition No.664 of 1993 to the extent the same are applicable to this proposal.

  
(Dr. A. Senthil Vel)  
Additional Director

To

The General Manger,  
M/s Hetero Labs Limited,  
"Hetero House" H.No.8-3-166/7/1,  
Erragadda, Hyderabad-500018.

## Copy for information to:

1. Chief Conservator of Forests, Ministry of Environment & Forests, Regional Office (SZ), Kendriya Sadan, 4<sup>th</sup> Floor, E&F Wings, 17<sup>th</sup> Main Road, 1 Block, Koramangla, Bangalore - 560034.
2. The Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, Delhi - 110032.
3. Principal Secretary, Government of Andhra Pradesh, Environment Forests Science and Technology Department, Secretariat, Hyderabad - 500022.
4. The Chairman, Andhra Pradesh State Pollution Control Board, 2<sup>nd</sup> Floor, Maitrivanam, Huda Complex, S. R. Nagar, Hyderabad - 500038.
5. DIG (SU), Regional Office Cell, Ministry of Environment & Forests, New Delhi.
6. Guard File.
7. Monitoring Cell
8. Director (EI), Ministry of Environment & Forests, New Delhi.

  
(Dr. A. Senthil Vel)  
Additional Director

No. 21-641/2007-IA.III  
Government of India  
Ministry of Environment & Forests  
(IA-III Division)

Paryavaran Bhawan,  
CGO Complex, Lodhi Road,  
New Delhi-110 003

Dated: 25<sup>th</sup> October, 2010

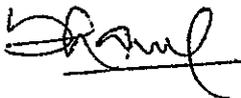
To,  
M/s Hetero Infrastructures SEZ Ltd,  
H.No.8-3-166/7/1  
Hetero House, Erragadda  
Hyderabad - 500 018

**Subject: Environmental & CRZ Clearance for the development of SEZ for Pharmaceutical and Chemical manufacturing units intake and outfall and for desalination plant at Sy. No. 215, 286/1, 286/2, 283/1, in Ch. Lakshmi Puram, 312/1 to 312/5, 312/10 to 312/12, 313/1 to 313/7 of Rajalahpet, 19(gart) in Pedda Teernala, 117/1 to 117/3, 119/1, 119/2, 120/1, 120/2, 125, 126, 129/1 to 129/9, 138, 142, 150, 215 N. Narasapuram village, Nakkapalli Mandal, Visakhapatnam District, Andhra Pradesh by M/s. Hetero Infrastructure SEZ Ltd. - Reg.**

Sir,

This has reference to your application No. Nil dated 26.6.2007 and letter no. SEIAA/AP/VSP-14/2008-1234 dated 4.8.2008 and subsequent letters dated 2.3.2009, 20.8.2009, 5.9.2009, 15.12.2009, 22.2.2010, 9.4.2010 and 17.5.2010 seeking prior Environmental and CRZ Clearance for the above project under the EIA Notification, 2006 and CRZ Notification 1991. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification, 2006 as amended in 2009 and CRZ Notification 1991 on the basis of the mandatory documents enclosed with the application viz., the Questionnaire, EIA, EMP, recommendations of SCZMA and the additional clarifications furnished in response to the observations of the Expert Appraisal Committee constituted by the competent authority in its meetings held on 3.3.2009, 15.4.2009, 6-7<sup>th</sup> October, 2009, 27-29<sup>th</sup> January, 2010, 25-26<sup>th</sup> February, 2010 & 28-29<sup>th</sup> June, 2010 & 21-23<sup>rd</sup> September, 2010.

2. It is, interalia, noted that the project involves the development of SEZ for Pharmaceutical and Chemical manufacturing units on a total plot area is 138.51 ha. It is proposed to develop 17 plots, which include 4 plots for which EC was already issued earlier. All the units will be manufacturing bulk drugs (API) and chemicals (Life saving drugs). The total built-up area proposed is 1,12,942.50 sq. m. The total water requirement is 1.644 MLD (Source-YLBC Canal). The total effluent will be 1130.6 KLD (trade effluent - 1040.6 KLD and domestic effluent - 90 KLD). The treated waste water to be used for boilers - 290 KLD, AC cooling -424 KLD and washings -175 KLD.



Total solid waste generation will be 96 T/day. The power requirement is 10 MW. The total area proposed for parking is 19,200 sq.m. Total cost of the project is Rs 126.00 Crores.

3. The proposed Special Economic Zone (SEZ) is located outside the CRZ area. The industry proposed to utilize the existing effluent discharge pipeline of M/s Hetero Drugs Limited for the discharge of treated effluent of SEZ into the sea near Dondawaka (V) near Rajaiahpet village, Nakkapalli Mandal, Visakhapatnam District. The estimated quantity of effluent is 1040 cu.m. per day.

The National Institute of Oceanography (NIO), Visakhapatnam, a notified agency of Government of India has carried out the demarcation of LTL/HTL and CRZ area including the firming up of outfall point. The entire route of pipeline is passing through CRZ-III INCLUDING No Development Zone (NDZ) before entering inter tidal zone i.e. the area lying in between HTL and LTL which is classified as CRZ-I (ii). The NIO also carried out field studies to generate baseline and site specific data and also suggested suitable disposal point to facilitate quick dispersal of treated effluent. The width of the inter tidal zone varied between 130m to 175 mtr. at this stretch. The National Institute of Oceanography, Visakhapatnam after considering the prevailing physico-chemical and bathymetry of the study area, recommended the discharge point at 13 mtr. water depth i.e. at 17°21' 07" N latitude and 82° 44' 31" E longitude which is 981 M from the HTL. The NIO assessed the field dilution of effluent was more than 100 times with one port diffuser system of 0.11 m. diameter with a jet velocity of 2 m/sec. at a depth of 13 m. The dilution can be enhanced to more than 200 times by using a 2 port diffuser of 0.07 m. diameter. The NIO recommended the diffuser system with Jet velocity of 2.0 m/sec. to avoid bio fouling and accumulation of the particulate matter inside the pipeline.

The proposal also includes 15 MLD desalination plant located within the SEZ area and outside the CRZ. The National Institute of Oceanography (NIO) firmed up the intake and outfall locations. Two separate pipelines are proposed each for intake of sea water of about 15 MLD and the estimated discharge of plant reject of about 10 MLD. The suggested length of intake pipeline is about 1.20 Km. from HTL and discharge pipeline is about 2.0 Km. The NIO suggested the intake location at 17° 21' 12" N latitude and 82° 44' 04" E longitude to draw 15 MLD sea water which is about 980 m. from the HTL at a depth of 6 m. The discharge location is indicated at 17° 21' 07" N latitude and 82° 44' 31" E longitude which is about more than 2 Km. from the HTL. The distance between the intake point and outfall point is maintained around 1.0 Km. The discharge point provides for 30 times dilution by using a diffuser of 5 port with a velocity of 3 m/s at each port and the corresponding rise in salinity will be about 1 ppt above the ambient at release site. It is indicated in the RMEIA report that the ports will be separated by 3 m. distance and each port will make 45° angle with horizontal plane with a raise of to 2-3 m. above the bed to increase the dilutions. The salinity of treated water is indicated as 65 ppt. No ecologically sensitive areas such as mangroves or national parks are present in the vicinity of the proposed land fall point or along the route of the pipeline.

*Shamul*

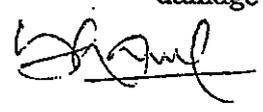
4. The proposal was examined by the Andhra Pradesh Coastal Zone Management Authority ON 13-05-2010 and opined that the pipeline passes through areas classified as CRZ-III followed by CRZ-I (ii) i.e. inter tidal zone before entering into the marine zone and recommended the proposal vide letter no. 1617/CZMA/2010 dt. 21-05-2010.

5. The Expert Appraisal Committee, after due consideration of the relevant documents submitted by the project proponent and additional clarifications furnished in response to its observations, have recommended for the grant of Environmental & CRZ Clearance for the project mentioned above. Accordingly, the Ministry hereby accord environmental & CRZ clearance as per the provisions of Environmental Impact Assessment Notification - 2006 and CRZ Notification 1991 its subsequent amendments, subject to strict compliance of the terms and conditions as follows:

**PART A - SPECIFIC CONDITIONS**

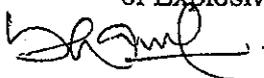
**I. Construction Phase**

- (i) "Consent for Establishment" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act and a copy shall be submitted to the Ministry before start of any construction work at the site.
- (ii) Sufficient dilution shall be ensured to meet the ambient parameters within 50 m. distance from the outfall.
- (iii) Regular Independent monitoring of marine water quality including temperature and salinity at the outfall shall be undertaken through a authorized agency and submitted along with six monthly monitoring report to the Ministry.
- (iv) Filters in the way of extruders shall be provided at the intake point to prevent fishes entering in to the system.
- (v) All the recommendations of EIA and DMP shall be strictly complied with.
- (vi) Lighted buoys shall be provided at intake and out fall locations as indicators
- (vii) The pipeline shall be buried at least 2 m depth in the onshore area and 4 mts. in the offshore area. Necessary permission with regard to the pipeline burial and laying shall be obtained from Maritime Board to ensure that the pipeline route does not fall in the navigation channel. Accordingly, the details of the laying of the pipeline shall be provided.
- (viii) The pipeline shall not pass through any Sand dunes, mangroves. The project shall be implemented in such a manner that there is no damage whatsoever to the mangroves/ other sensitive coastal



ecosystem. If any damage to mangroves is anticipated / envisaged as a result of project activities then the clearance shall stand cancelled and the proponents shall seek fresh approval from the Ministry.

- (ix) The reject shall meet the standards prescribed by Andhra Pradesh Pollution Control Board before disposal.
- (x) A continuous and comprehensive post-project marine quality monitoring programme shall be taken up. This shall include monitoring of water quality, sediments quality and biological characteristics and report submitted every 6 months to Ministry's Regional Office at Bangalore.
- (xi) It shall be ensured that there is no displacement of people, houses or fishing activity as a result of the project.
- (xii) There shall be display boards at critical locations along the pipeline viz. road / rail/ river crossings giving emergency instructions. This will ensure prompt information regarding locations of accident during any emergency. Emergency Information Board shall contain emergency instructions in addition to contact details. Proper lightning shall be provided all along the road.
- (xiii) There shall be no withdrawal of ground water in CRZ area, for this project.
- (xiv) No other activities except the permissible actions under CRZ Notification 1991 shall be carried out within CRZ areas.
- (xv) Soil and ground water samples will be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants.
- (xvi) Construction spoils, including bituminous material and other hazardous materials, must not be allowed to contaminate watercourses and the dump sites for such material must be secured so that they should not leach into the ground water.
- (xvii) Any hazardous waste generated during construction phase, should be disposed off as per applicable rules and norms with necessary approvals of the Andhra Pradesh State Pollution Control Board.
- (xviii) The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environment (Protection) Rules prescribed for air and noise emission standards.
- (xix) The diesel required for operating DG sets shall be stored in underground tanks and if required, clearance from Chief Controller of Explosives shall be taken.



- (xx) Vehicles hired for bringing construction material to the site should be in good condition and should have a pollution check certificate and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- (xxi) Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/SPCB.
- (xxii) Fly ash should be used as building material in the construction as per the provisions of Fly Ash Notification of September, 1999 and amended as on 27<sup>th</sup> August, 2003.
- (xxiii) Ready mixed concrete must be used in building construction.
- (xxiv) Storm water control and its re-use as per CGWB and BIS standards for various applications.
- (xxv) Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.
- (xxvi) Permission to draw ground water shall be obtained from the competent Authority prior to construction/operation of the project.
- (xxvii) Regular supervision of the above and other measures for monitoring should be in place all through the construction phase, so as to avoid disturbance to the surroundings.
- (xxviii) Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the project proponent if it was found that construction of the project has been started without obtaining environmental clearance.

## II. Operation Phase

- i) The installation of the Effluent Treatment Plant (ETP) should be certified by an independent expert and a report in this regard should be submitted to the Ministry before the project is commissioned for operation. Treated effluent emanating from ETP shall be recycled/reused to the maximum extent possible.
- ii) The solid waste generated should be properly collected and segregated. Wet garbage should be composted and dry / inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material.
- iii) Diesel power generating sets proposed as source of back up power for elevators and common area illumination during operation phase should

*Sham*

be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use low sulphur diesel. The location of the DG sets may be decided with in consultation with Andhra Pradesh State Pollution Control Board.

- iv) Noise should be controlled to ensure that it does not exceed the prescribed standards. During night time the noise levels measured at the boundary of the building shall be restricted to the permissible levels to comply with the prevalent regulations.
- v) The green belt of the adequate width and density preferably with local species along the periphery of the plot shall be raised so as to provide protection against particulates and noise.
- vi) Weep holes in the compound walls shall be provided to ensure natural drainage of rain water in the catchment area during the monsoon period.
- vii) Rain water harvesting for roof run-off and surface run-off, as plan submitted should be implemented. Before recharging the surface run off, pre-treatment must be done to remove suspended matter, oil and grease. The borewell for rainwater recharging should be kept at least 5 mts. above the highest ground water table.
- viii) The ground water level and its quality should be monitored regularly in consultation with Central Ground Water Authority.
- ix) Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
- x) A Report on the energy conservation measures conforming to energy conservation norms finalise by Bureau of Energy Efficiency should be prepared incorporating details about building materials & technology, R & U Factors etc and submit to the Ministry in three months time.
- xi) Energy conservation measures like installation of CFLs/TFLs for the lighting the areas outside the building should be integral part of the project design and should be in place before project commissioning. Use CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/ rules of the regulatory authority to avoid mercury contamination. Use of solar panels may be done to the extent possible.

#### **PART - B. GENERAL CONDITIONS**

- i) The environmental safeguards contained in the EIA Report should be implemented in letter and spirit.



- ii) The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB.
6. Officials from the Regional Office of MOEF, Bangalore who would be monitoring the implementation of environmental safeguards should be given full cooperation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents submitted to MoEF should be forwarded to the CCF, Regional office of MOEF, Bangalore.
7. In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by this Ministry.
8. The Ministry reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environmental (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
9. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (Protection) Act, 1972 etc. shall be obtained, as applicable by project proponents from the respective competent authorities.
10. These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and control of Pollution) act 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006.
11. The project proponent should advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded Environmental Clearance and copies of clearance letters are available with the Kerala Pollution Control Board and may also be seen on the website of the Ministry of Environment and Forests at <http://www.envfor.nic.in>. The advertisement should be made within 10 days from the date of receipt of the Clearance letter and a copy of the same should be forwarded to the Regional office of this Ministry at Bangalore.
12. Environmental clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation V/s Union of India in Writ Petition (Civil) No.460 of 2004 as may be applicable to this project.
13. Any appeal against this Environmental Clearance shall lie with the National Environment Appellate Authority, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Act, 1997.

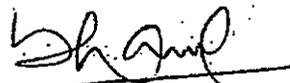


14. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zilla Parisad/Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the company by the proponent.

15. The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCE. The criteria pollutant levels namely; SPM, RSPM, SO<sub>2</sub>, NO<sub>x</sub> (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.

16. The environmental statement for each financial year ending 31<sup>st</sup> March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail.

Yours faithfully,



(Bharat Bhushan)  
Director (IA)

25.10.2010

Copy to:

- (1) Special Secretary (Environment), Government of Andhra Pradesh, Secretariat, Hyderabad- 500 022
- (2) The Chairman, Andhra Pradesh Coastal Zone Management Authority and Environment, Forests, Science & Technology, Government of Andhra Pradesh, Hyderabad
- (3) The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi - 110 032.
- (4) The Member Secretary, A.P. State Pollution Control Board, Paryavaran Bhavan, A-3, Industrial Estate, Sanath nagar, Hyderabad - 500 018
- (5) The CCF, Regional Office, Ministry of Environment & Forests(SZ), Kendriya Sadan, IVth floor, E&F wings, 17<sup>th</sup> Main Road, Koramangala II Block, Bangalore - 560 034.
- (6) IA - Division, Monitoring Cell, MOEF, New Delhi - 110003.
- (7) Guard file.

(Bharat Bhushan)  
Director (IA)

**F. No. 21-641/2007-IA.III**  
 Government of India  
 Ministry of Environment, Forest and Climate Change  
 Impact Assessment Division

Indira Paryavaran Bhawan,  
 Jor Bagh Road, Ali Ganj  
 New Delhi - 110 003

Dated: 13<sup>th</sup> October, 2017

To

The Director  
 M/s Hetero Infrastructure SEZ Limited  
 Hetero Corporate  
 7-2-A2, Industrial Estates, Sanath Nagar  
 Hyderabad - 500 018

**Sub: Development of SEZ for Pharmaceutical and Chemical manufacturing units intake and outfall and for desalination plant at Narasapuram village, Nakkapalli Mandal, Visakhapatnam District (Andhra Pradesh) by M/s Hetero Infrastructure SEZ Ltd. - Extension of validity of Environment Clearance & CRZ Clearance regarding.**

**Sir,**

This has reference to your application No. nil dated 07.08.2017, submitting the above mentioned proposal to this Ministry for grant of extension of validity of Environmental Clearance granted vide letter F. No. 21-641/2007-IA-III dated 25<sup>th</sup> October, 2010, as per the provisions of the Environment Impact Assessment (EIA) Notification, 2006 and subsequent amendments under the Environment (Protection) Act, 1986.

2. The proposal for extension of validity of Environmental Clearance for Development of SEZ for Pharmaceutical and Chemical manufacturing units intake and outfall and for desalination plant at Narasapuram village, Nakkapalli Mandal, Visakhapatnam District (Andhra Pradesh) by M/s Hetero Infrastructure SEZ Ltd. was considered by the Expert Appraisal Committee (Infra-1) in its 176<sup>th</sup> meeting held on 8<sup>th</sup> September, 2017 in the Ministry, Indira Paryavaran Bhawan, New Delhi.

3. The details of the proposal, as per the documents submitted by the project proponent and also as informed during the above said EAC meeting

along with EIA Consultant Team Labs Limited, Hyderabad, are reported to be as under:

- (i) The proposal is for the Development of SEZ for Pharmaceutical and Chemical manufacturing units intake and outfall and for desalination plant at Survey. No. 215, 286/1, 286/2, 283/1, In CH. Lakshmi Puram, 312/1 to 312/5, 312/10 to 312/12, 313/1 to 313/7 of Rajaiahpet, 19 (Part) In PeddaTeernala, 117/1 to 117/3, 119/1, 119/2, 120/1, 120/2, 125, 126, 129/1 to 129/9, 138, 142, 150, 512 at N. Narsapuram Village, Nakkapally Mandal, Visakhapatnam District, Andhra Pradesh by M/s Hetero Infrastructure SEZ Ltd.
- (ii) The project is located at the intersection of longitude 83°39'25" (E) and latitude 18°08'21" (N).
- (iii) The size of the project is 138.51 ha.
- (iv) Solid waste management details:

Sl. No	Description	Unit	Quantity	Mode of Disposal
1	Organic Residue	TPD	10.14	Sent to Cement Plants for Co-processing
2	Solvent Residue	TPD	3.2	
3	Spent Carbon	TPD	2.515	
4	Process - Inorganic Waste	TPD	3.408	Sent to TSDF, Parawada, Visakhapatnam
5	Evaporation Salts	TPD	0.77	
6	ETP Sludge	TPD	0.4	
7	Detoxified Containers & Liners of Hazardous Waste and Hazardous Chemicals	No./ Month	1530	After complete detoxification sent to outside agencies
8	Used Oil	LPM	450	Sent to authorized agencies
9	Spent Solvent	KLD	420.59	Recycled within the process
10	Recovered Solvents	KLD	116.81	
11	Biodegradable Waste (Garbage)	TPD	0.5	Biodegradable waste sent to OWS followed by composting, Non biodegradable shall be sent to land fill within estate
12	Biomedical Waste	Kg/day	20	Common Biomedical Waste Treatment Facility at Visakhapatnam.

- (v) Storm water storage tank of 1.8 Lakh KL capacity is provided.
- (vi) Parking area of 4.04 ha provided.

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4. The EAC in its meeting held on 8<sup>th</sup> September, 2017, recommended the project for grant of extension of validity of the environmental clearance from 25.10.2017 to 24.10.2020 and Ministry of Environment, Forest & Climate Change hereby extends the validity of Environmental Clearance to the said project from 25.10.2017 up to 24.10.2020.

5. All other conditions stipulated in the Environmental Clearance letter No. 21-641/2007-IA-III dated 25<sup>th</sup> October, 2010, shall remain unchanged.

*Reena* 13/10/2017  
**(Raghu Kumar Kodali)**  
**Director/Scientist-F**

Copy to:

- 1) The Chairman, CPCB, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, Delhi - 110 0032.
- 2) The Member Secretary, Andhra Pradesh Pollution Control Board, Paryarana Bhawan, A-III, Industrial Area, Sanathnagar, Hyderabad - 18
- 3) The Additional Principal Chief Conservator of Forests (C), Ministry of Environment, Forest and Climate Change, Regional Office (SEZ), 1<sup>st</sup> and 2<sup>nd</sup> Floor, Handloom Export Promotion Council, 34, Cathedral Garden Road, Nungambakkam, Chennai - 34.
- 4) Monitoring Cell, IA Division, MoEF&CC, New Delhi.
- 5) Guard File.

*Reena* 13/10/2017  
**(Raghu Kumar Kodali)**  
**Director/Scientist-F**

**F.No. 21-641/2007-IA.III**

Government of India  
Ministry of Environment, Forest and Climate Change  
(Impact Assessment Division)

Indira Paryavaran Bhawan,  
Jor Bagh Road, Aliganj  
New Delhi - 110 003

Dated: 15<sup>th</sup> June, 2018

To

The Director  
M/s Hetero Infrastructure SEZ Limited  
Hetero Corporate  
7-2-A2, Industrial Estate, Sanath Nagar  
Hyderabad - 500 018

**Sub: Development of SEZ for Pharmaceutical and Chemical manufacturing units intake and outfall and for desalination plant at Narasapuram village, Nakkapalli Mandal, Visakhapatnam District (Andhra Pradesh) by M/s Hetero Infrastructure SEZ Ltd. - Amendment to Environment clearance regarding.**

Sir,

This has reference to your letter No. nil submitted online on 2<sup>nd</sup> June, 2016 and subsequent clarifications vide letters dated 25<sup>th</sup> January, 2018, 28<sup>th</sup> March, 2018 and 12<sup>th</sup> April, 2018 on above mentioned subject.

2. The ministry had earlier issued environmental and CRZ clearance to the project for the Development of SEZ for Pharmaceutical and Chemical manufacturing units intake and outfall and for desalination plant at Survey No. 215, 286/1, 286/2, 283/1, in CH. Lakshmi Puram, 312/1 to 312/5, 312/10 to 312/12, 313/1 to 313/7 of Rajaiahpet, 19 (Part) in Pedda Teernala, 117/1 to 117/3, 119/1, 119/2, 120/1, 120/2, 125, 126, 129/1 to 129/9, 138, 142, 150, 512 at N. Narsapuram Village, Nakkapally Mandal, Visakhapatnam District, Andhra Pradesh by M/s Hetero Infrastructure SEZ Ltd., vide Ministry's letter of even no. dated 25<sup>th</sup> October, 2010, as per the provisions of the Environment Impact Assessment (EIA) Notification, 2006 and subsequent amendments under the Environment (Protection) Act, 1986. The validity of the environment and CRZ clearance was extended for a period of 3 years, i.e., upto 24<sup>th</sup> October, 2020 vide Ministry's letter of even no. dated 13<sup>th</sup> October, 2017.

3. The proposal is for amendment of Environment Clearance for Development of SEZ for Pharmaceutical and Chemical manufacturing units intake and outfall and for desalination plant at Narasapuram village, Nakkapalli Mandal, Visakhapatnam District (Andhra Pradesh) by M/s Hetero Infrastructure SEZ Ltd. was considered by the Expert Appraisal Committee (Infra-1) in its meetings held on 16-17 January,

*RK*

Proposal No.: [ IA/AP/MIS/52973/2010 ]

2017, 6-7 April, 2017 and 24<sup>th</sup> January, 2018 in the Ministry, Indira Paryavaran Bhawan, New Delhi.

4. The details of the project, as per the documents submitted by project proponent, and also as informed during the above said EAC meetings with the help of EIA Consultant Team Labs Limited, Hyderabad, are reported to be as under:

(i) The proposal is for the Development of SEZ for Pharmaceutical and Chemical manufacturing units intake and outfall and for desalination plant at Survey No. 215, 286/1, 286/2, 283/1, in CH. Lakshmi Puram, 312/1 to 312/5, 312/10 to 312/12, 313/1 to 313/7 of Rajaiahpet, 19 (Part) in Pedda Teernala, 117/1 to 117/3, 119/1, 119/2, 120/1, 120/2, 125, 126, 129/1 to 129/9, 138, 142, 150, 512 at N. Narsapuram Village, Nakkapally Mandal, Visakhapatnam District, Andhra Pradesh by M/s Hetero Infrastructure SEZ Ltd.

(ii) The project is located at the intersection of longitude 83° 39'25"(E) and latitude 18° 08'21" (N).

(iii) The proposal is for inclusion of Turbine only, and does not entail any increase in permitted pollution loads of Environment Clearance obtained. vide letter No. 21-641/2007-IA.III dated 25.10.2010.

(iv) Installation of turbine to generate 6.1 MW power utilizing steam from existing 45 TPH coal fired boiler in existing SEZ.

(v) Total land area is 138.51 Ha. No additional land required for proposed installation of turbine in existing SEZ.

(vi) **Water requirement and Wastewater generation:**

Description	As per EC	Utilized	Balance
Water Consumption (KLD)	1644	1315.15	328.85
Wastewater Generated (KLD)	1130.6	595.08	535.52

(vii) **Investment cost:** Rs. 11.45 crores for installation of turbine and other accessories for transfer of power.

(viii) **Employment potential:** No additional employment.

(ix) **Benefits of the project:** The project is a net gain, as power is generated with the envisaged utilities only.

(x) There is no court case pending against the project.

5. Based on the recommendation of EAC in its 183<sup>rd</sup> meeting held on 24<sup>th</sup> December, 2018, the Ministry hereby issues the amendment to environment clearance dated 25<sup>th</sup> October, 2010 in favour of M/s Hetero Infrastructure SEZ Ltd. for installation of turbine to generate 6.1 MW power utilizing steam from existing 45 TPH coal fired boiler in existing Hetero SEZ area with following specific conditions in

PK

addition to existing EC conditions issued vide MoEF&CC's letter No. 21-641/2007 dated 25<sup>th</sup> October, 2010.

(i) The proponent should obtained necessary clearance for co-generation of 6.1 MW power plant.

(ii) Groundwater level shall also be monitored along with groundwater quality on quarterly basis and report to be submitted to the Ministry's Regional Office, Chennai.

6. All other conditions stipulated in the Environmental Clearance letter No. 21-641/2007-IA.III dated 25<sup>th</sup> October, 2010, shall be unchanged.

*Raghu*  
18/10/2018  
(Raghu Kumar Kodali)  
Director/Scientist F

Copy to: -

- (1) The Chairman, CPCB, Parivesh Bhawan, CBD-cum-Office Complex, East arjun Nagar, Delhi - 110 032..
- (2) The member Secretary, Andhra Pradesh Pollution Control Board, Paryavaran Bhawan, IA-III, Industrial Area, Sanathynagar, Hyderabad - 18..
- (3) The Additional Principal Chief Conservator of Forest (C), Ministry of Environment, Forest and climate change, Regional Office (SEZ), 1<sup>st</sup> and 2<sup>nd</sup> Floor, Handloom Export Promotion Council, 34, Cathedral Garden Road, Nangambakkam, Chennai - 34.
- (4) Monitoring Cell, IA Division, MoEF&CC, New Delhi.
- (5) Guard File.

*Raghu*  
18/10/2018  
(Raghu Kumar Kodali)  
Director/Scientist F

Proposal No.: [ IA/AP/MIS/52973/2010 ]

F. No. J-11011/396/2011- IA II (I)  
 Government of India  
 Ministry of Environment and Forests  
 (I.A. Division)

Paryavaran Bhawan  
 CGO Complex, Lodhi Road  
 New Delhi – 110 003

E-mail : [ahuja.rai@nic.in](mailto:ahuja.rai@nic.in)  
 Telefax: 011: 2436 3973  
 Dated 10<sup>th</sup> September, 2012

To,

Shri M.P. Yadav, Sr. V.P. (EHS)  
 M/s Hetero Labs Limited.  
 Sanathnagar, Hyderabad-500 018  
 Andhra Pradesh.

E-mail : [contact@heterodrugs.com](mailto:contact@heterodrugs.com) ; [yadavmp@heterodrugs.com](mailto:yadavmp@heterodrugs.com) ;  
 Fax No. : 91-40-23704926

**Subject:** Expansion of the Bulk Drugs by enhancement of Product Mix (60 TPM to 500 TPM) at Narasaraopuram, Nakkapally, Visakhapatnam, Andhra Pradesh by M/s Hetero Labs Limited – Unit-III (Formerly Unit-V) – Environmental Clearance reg.

**Ref. :** Your letter no. nil dated 29<sup>th</sup> August, 2011.

Sir,

Kindly refer your letter dated 29<sup>th</sup> August, 2011 alongwith project documents including Form I, Terms of References, Pre-feasibility Report, EIA/EMP Report alongwith public hearing report and subsequent communications vide your letters dated 30<sup>th</sup> November, 2011 and 6<sup>th</sup> June, 2012 on the above mentioned subject.

2.0 The Ministry of Environment and Forests has examined the application. It is noted that the proposal is for expansion of the Bulk Drugs by enhancement of Product Mix (60 TPM to 500 TPM) at Sy. No. 119, 120, 125 (Part), 126, 138 (Part), Village Narasaraopuram, Mandal Nakkapally, District Visakhapatnam, Andhra Pradesh. Total plot area is 60 acres. Expansion of the unit will be carried out in the existing premises. No national park/wildlife sanctuary is located within 10 Km. Reserve Forests (2 Nos) are located within 10 Km. Unit is 2.1 Km away from Bay of Bengal. Total cost of the project is Rs. 12.5 Crores. Following products will be manufactured:

S. N.	Product Name	No. of Stages	Production	
			TPM	TPD
<b>REGULAR PRODUCTS LIST</b>				
1	Abacavir Sulphate	2	20	0.658
2	Efavirenz	3	60	1.973
3	Escitalopram Oxalate	2	20	0.658
4	Fosamprevavir	1	30	0.986
5	Hydralazine HCL	2	50	1.644
6	Indinavir	2	50	1.644
7	Irbesartan	2	20	0.658

8	Lamivudine	3	50	1.644
9	Leviteracetam	2	25	0.822
10	Losartan Potassium	3	40	1.315
11	Maraviroc	1	20	0.658
12	Nevirapine	2	40	1.315
13	Pioglitazone HCL	3	20	0.658
14	Quetiapine Fumerate	2	40	1.315
15	Raltegravir	1	30	0.986
16	Stavudine	2	60	1.973
17	Telmisartan	2	40	1.315
18	Tenofovir Disproxil Fumerate	2	20	0.658
19	Terbinafine HCL	2	20	0.658
20	Zidovudine	2	60	1.973
Production Scenario (A)			490	16.33

10 products will be manufactured at any point of time out of 20 regular products

#### CAMPAIGN PRODUCTS

1	Alendronate Sodium	1	0.1	0.003
2	Aliskiren Hemifumarate	1	0.2	0.007
3	Aripiprazole	1	0.1	0.003
4	Atazanavir Sulphate	1	1	0.033
5	Atomoxetine HCL	1	0.1	0.003
6	Benezapril HCl	1	0.1	0.003
7	Butenafine HCl	1	0.02	0.001
8	Candesartan cilexetil	2	0.5	0.016
9	Cilazapril Monohydrate	2	0.1	0.003
10	Cilostazol	1	0.75	0.025
11	Darunavir	1	0.75	0.025
12	Deflazacort	1	0.05	0.002
13	Desloratadine	1	0.05	0.002
14	Didanosine	1	1	0.033
15	Emtricitabine	1	1	0.033
16	Eplerenone	1	0.05	0.002
17	Ezetimibe	1	1	0.033
18	Feropenem Sodium	1	0.1	0.003
19	Fluticasone	1	0.01	0.000
20	Lopinavir	1	1	0.033
21	Loratidine	1	0.2	0.007
22	Maliniciparm HCl	1	0.05	0.002
23	Mifepristone	1	0.1	0.003
24	Miglitol	1	0.05	0.002
25	Moxatidine	1	1	0.033
26	Nadifloxacin	1	0.02	0.001
27	Nelfinavir	1	1	0.033
28	Osaltamivir Phosphate	1	0.75	0.025
29	Ozagrel HCl	1	0.1	0.003
30	Pamidronate Sodium	1	0.1	0.003
31	Posaconazole	1	1	0.033
32	Ramipril	1	1	0.033
33	Rasagiline Mesylate	1	0.1	0.003
34	Residronate Sodium	1	0.1	0.003
35	Rufinamide	1	0.1	0.003

36	Rupatadine Fumarate	1	0.1	0.003
37	Sequinavir Mesylate	1	0.8	0.026
38	Simvastatin	1	0.8	0.026
39	Sumatriptan Succinate	1	0.1	0.003
40	Tazarotane	1	0.05	0.002
41	Tegaserod Maleate	1	0.05	0.002
42	Tiagabine	1	1	0.033
43	Ticonazole	1	0.8	0.026
44	Torsemide	1	0.25	0.008
45	Valsartan	2	1	0.033
46	Voriconazole	1	1	0.033
47	Zonisamide	1	0.2	0.007
<b>Production Scenario (B)</b>			<b>10</b>	<b>0.33</b>
<b>10 products will be manufactured at any point of time out of 47 campaign products.</b>				
<b>Production Scenario (A+B)</b>			<b>500</b>	<b>16.66</b>

3.0 Multi-cyclone separator followed by bagfilter alongwith stacks of adequate height will be provided to coal fired boiler. Adequate scrubbing system will be provided to the process vents to control process emissions. Total fresh water requirement from desalination plant will be increased from 247.99 m<sup>3</sup>/day to 958 m<sup>3</sup>/day after expansion. Industrial effluent generation will be increased from 182.48 m<sup>3</sup>/day to 676 m<sup>3</sup>/day after expansion. Industrial effluent will be segregated into High TDS/COD and Low TDS/COD effluent streams. High TDS/COD effluent stream will be treated through steam stripper followed by multiple effect evaporator (MEE) and agitated thin film drier (ATFD). Low TDS/COD effluent stream will be treated in effluent treatment plant (ETP) comprising primary, secondary and tertiary treatment. The unit will have common effluent treatment facilities to treat the effluent generated from two units by name Hetero Labs Ltd. Unit III and Hetro Drugs Ltd. Unit VI in the neighbouring SEZ owned by a group company. The treated effluent will be disposed off to marine outfall after confirming discharge standards through guard ponds. ETP sludge, process inorganic salts and evaporation salts will be sent to Treatment Storage Disposal Facilities (TSDF) for hazardous waste. Fly ash will be sold to brick manufacturers/ cement plant. Waste oil and used batteries will be sold to authorized recyclers/re-processors.

4.0 Public hearing of the project was held on 19<sup>th</sup> May, 2011.

5.0 All synthetic organic chemical industries (bulk drugs & intermediates) located outside the notified industrial estate/area are listed at S.N. 5(f) under category 'A' and appraised at Central level.

6.0 The proposal was considered by the Expert Appraisal Committee (Industry-2) in its 15<sup>th</sup>, 30<sup>th</sup> and 36<sup>th</sup> meetings held during 22<sup>nd</sup>-23<sup>rd</sup> October, 2010, 15<sup>th</sup>-16<sup>th</sup> December, 2011 and 11<sup>th</sup> - 12<sup>th</sup> June, 2012 respectively. The Committee recommended the proposal for environmental clearance.

7.0 Based on the information submitted by the project proponent, the Ministry of Environment and Forests hereby accords environmental clearance to above project under the provisions of EIA Notification dated 14<sup>th</sup> September 2006, subject to the compliance of the following Specific and General Conditions:

**A. SPECIFIC CONDITIONS:**

- i) All the specific conditions and general conditions specified in the environmental clearance letter accorded vide Ministry's letter no. J-11011/352/2003-IA.II (I) dated 25<sup>th</sup> September, 2006 shall be implemented.

- ii) National Emission Standards for Organic Chemicals Manufacturing Industry issued by the Ministry vide G.S.R. 608(E) dated 21<sup>st</sup> July, 2010 and amended time to time shall be followed by the unit.
- iii) Permission and recommendation shall be obtained from the State Forest Department regarding the impact of the proposed expansion on the surrounding reserve forests (2 Nos.).
- iv) Multi-cyclone followed by bag filter shall be provided to the boiler to control particulate emissions within permissible limit. The gaseous emissions shall be dispersed through stack of adequate height as per CPCB/APPCB guidelines.
- v) Adequate scrubbing system shall be provided to the process vents to control process emissions. The scrubbing media shall be sent to effluent treatment plant (ETP) for treatment. Efficiency of scrubber shall be monitored regularly and maintained properly. At no time, the emission levels should go beyond the prescribed standards. Scrubbers vent shall be provided with on-line detection and alarm system to indicate higher than permissible value of controlled parameters.
- vi) Ambient air quality data shall be collected as per NAAQES standards notified by the Ministry vide G.S.R. No. 826(E) dated 16<sup>th</sup> September, 2009. The levels of PM<sub>10</sub>, SO<sub>2</sub>, NO<sub>x</sub>, CO and VOC shall be monitored in the ambient air and emissions from the stacks and displayed at a convenient location near the main gate of the company and at important public places. The company shall upload the results of monitored data on its website and shall update the same periodically. It shall simultaneously be sent to the Regional office of MOEF, the respective Zonal office of CPCB and the AP Pollution Control Board (APPCB).
- vii) To eliminate/reduce odour problem, the effluent before going to ETP shall be treated in stripper for removal of VOC. VOC shall be monitored in ETP area.
- viii) Specific VOC to be monitored for the specific solvents using proper sampling and analysis protocols.
- ix) In plant control measures for checking fugitive emissions from all the vulnerable sources shall be provided. Fugitive emissions shall be controlled by providing closed storage, closed handling & conveyance of chemicals/materials, multi cyclone separator and water sprinkling system. Dust suppression system including water sprinkling system shall be provided at loading and unloading areas to control dust emissions. Fugitive emissions in the work zone environment, product, raw materials storage area etc. shall be regularly monitored. The emissions shall conform to the limits stipulated by the APPCB.
- x) For further control of fugitive emissions, following steps shall be followed :
  1. Closed handling system shall be provided for chemicals.
  2. Reflux condenser shall be provided over reactor.
  3. System of leak detection and repair of pump/pipeline based on preventive maintenance.
  4. The acids shall be taken from storage tanks to reactors through closed pipeline. Storage tanks shall be vented through trap receiver and condenser operated on chilled water.
  5. Cathodic protection shall be provided to the underground solvent storage tanks.
- xi) The gaseous emissions from DG set shall be dispersed through adequate stack height as per CPCB standards. Acoustic enclosure shall be provided to the DG sets to mitigate the noise pollution.
- xii) Solvent management shall be carried out as follows :
  - i. Reactor shall be connected to chilled brine condenser system
  - ii. Reactor and solvent handling pump shall have mechanical seals to prevent leakages.
  - iii. The condensers shall be provided with sufficient HTA and residence time so as to achieve more than 95% recovery.

- iv. Solvents shall be stored in a separate space specified with all safety measures.
- v. Proper earthing shall be provided in all the electrical equipment wherever solvent handling is done.
- vi. Entire plant shall be flame proof. The solvent storage tanks shall be provided with breather valve to prevent losses.
- vii. All the solvent storage tanks shall be connected with vent condensers with chilled brine circulation.
- xiii) Total fresh water requirement from desalination plant will be 958 m<sup>3</sup>/day after expansion and prior permission shall be obtained from the concerned Authority. No ground water shall be used.
- xiv) Trade effluent shall be segregated into High COD/TDS and Low COD/TDS effluent streams. High TDS/COD shall be passed through stripper followed by MEE and agitated thin film drier (ATFD). Low TDS effluent stream shall be treated in ETP and then passed through RO system. The unit will have common effluent treatment facilities to treat the effluent generated from two units by name Hetero Labs Ltd. Unit III and Hetro Drugs Ltd. Unit VI in the neighbouring SEZ owned by a group company. The treated effluent shall be disposed off to marine outfall after conforming to the standards prescribed for the effluent discharge and obtaining permission from the APPCB. Water quality of treated effluent shall be monitored regularly and monitoring report shall be submitted to the APPCB. No process effluent shall be discharged in and around the project site. Sewage shall be treated in sewage treatment plant.
- xv) The effluent containing solvent going to bioreactor (ETP) shall be removed by steam stripping. Unit shall ensure that no solvent enters the biological ETP, their it is toxic to the biomass.
- xvi) The treated effluent having TDS above 7000 – 8000 mg/lit shall be passed through separate RO. Permeate of RO shall be reused/recycled in the process.
- xvii) Treated industrial effluent shall be passed through guard pond. The guard pond shall have online pH, TOC analyser and flowmeter and data shall be online transmitted to the APPCB website.
- xviii) Hazardous chemicals shall be stored in tanks, tank farms, drums, carboys etc. Flame arresters shall be provided on tank farm. Solvent transfer shall be by pumps.
- xix) As proposed, process organic residue and spent carbon shall be sent to cement industries. ETP sludge, process inorganic & evaporation salt shall be disposed off to the TSDF. The ash from boiler shall be sold to brick manufacturers.
- xx) Waste organic residue having very high calorific value which is being sent to cement plant for co-processing requires complete audit. The study shall include how waste are fed into the kiln and other associated problems. The study report shall be submitted to Ministry's Regional Office at Bangalore, APPCB and CPCB within three months.
- xxi) The salt from drier contains 3-4 % organic matter. A study shall be carried out to treat it in a rotary kiln (above 800 °C) to remove organics and utilization of salt shall be explored. The study report shall be submitted to Ministry's Regional Office at Bangalore, APPCB and CPCB within six months.
- xxii) The company shall obtain Authorization for collection, storage and disposal of hazardous waste under the Hazardous Waste (Management, Handling and Trans-Boundary Movement) Rules, 2008 and amended as on date for management of Hazardous wastes and prior permission from APPCB shall be obtained for disposal of solid / hazardous waste in the TSDF. Measures shall be taken for fire fighting facilities in case of emergency.

- xxiii) The Company shall strictly comply with the rules and guidelines under Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989 as amended time to time. All Transportation of Hazardous Chemicals shall be as per the Motor Vehicle Act (MVA), 1989.
- xxiv) Fly ash shall be stored separately as per CPCB guidelines so that it shall not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing along with the storm water. Direct exposure of workers to fly ash & dust shall be avoided.
- xxv) The company shall undertake following waste minimization measures :-
  - a. Metering and control of quantities of active ingredients to minimize waste.
  - b. Reuse of by-products from the process as raw materials or as raw material substitutes in other processes.
  - c. Use of automated filling to minimize spillage.
  - d. Use of Close Feed system into batch reactors.
  - e. Venting equipment through vapour recovery system.
  - f. Use of high pressure hoses for equipment clearing to reduce wastewater generation.
- xxvi) The unit shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling. Fire fighting system shall be as per the norms.
- xxvii) Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.
- xxviii) The recommendation of the study conducted by NIO should be implemented in a time bound manner.
- xxix) All the issues raised during the public hearing/consultation meeting held on 19<sup>th</sup> May, 2011 shall be satisfactorily implemented.
- xxx) As proposed, greenbelt shall be developed in 20 acres out of total land 60 acres. Selection of plant species shall be as per the CPCB guidelines.
- xxxi) As for CSR activity, two ponds near temple shall be upgraded.
- xxxii) Provision shall be made for the housing for the construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile sewage treatment plant, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structure to be removed after the completion of the project. All the construction wastes shall be managed so that there is no impact on the surrounding environment.

#### **B. GENERAL CONDITIONS:**

- i. The project authorities shall strictly adhere to the stipulations made by the A. P. Pollution Control Board.
- ii. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment and Forests. In case of deviations or alterations in the project proposal from those submitted to this Ministry for clearance, a fresh reference shall be made to the Ministry to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
- iii. The locations of ambient air quality monitoring stations shall be decided in consultation with the State Pollution Control Board (SPCB) and it shall be ensured that at least one station is installed in the upwind and downwind direction as well as where maximum ground level concentrations are anticipated.
- iv. The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on

- all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under Environment (Protection) Act, 1986 Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).
- v. The Company shall harvest rainwater from the roof tops of the buildings and storm water drains to recharge the ground water and use the same water for the process activities of the project to conserve fresh water.
  - vi. Training shall be imparted to all employees on safety and health aspects of chemicals handling. Pre-employment and routine periodical medical examinations for all employees shall be undertaken on regular basis. Training to all employees on handling of chemicals shall be imparted.
  - vii. Usage of Personnel Protection Equipments (PPEs) by all employees/ workers shall be ensured.
  - viii. The company shall also comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the EIA/EMP in respect of environmental management, risk mitigation measures and public hearing relating to the project shall be implemented.
  - ix. The company shall undertake all relevant measures for improving the socio-economic conditions of the surrounding area. CSR activities shall be undertaken by involving local villages and administration.
  - x. The company shall undertake eco-developmental measures including community welfare measures in the project area for the overall improvement of the environment.
  - xi. A separate Environmental Management Cell equipped with full fledged laboratory facilities shall be set up to carry out the Environmental Management and Monitoring functions.
  - xii. As proposed, the company shall earmark adequate funds towards capital cost and recurring cost to implement the conditions stipulated by the Ministry of Environment and Forests as well as the State Government along with the implementation schedule for all the conditions stipulated herein. The funds so earmarked for environment management/ pollution control measures shall not be diverted for any other purpose.
  - xiii. A copy of the clearance letter shall be sent by the project proponent to concerned Panchayat, Zila Parisad/Municipal Corporation, Urban local Body and the local NGO, if any, from who suggestions/ representations, if any, were received while processing the proposal.
  - xiv. The project proponent shall also submit six monthly reports on the status of compliance of the stipulated Environmental Clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and the A. P. Pollution Control Board. A copy of Environmental Clearance and six monthly compliance status report shall be posted on the website of the company.
  - xv. The environmental statement for each financial year ending 31<sup>st</sup> March in Form-V as is mandated shall be submitted to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail.
  - xvi. The project proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB/Committee and may also be seen at Website of the Ministry at <http://envfor.nic.in>. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the concerned Regional Office of the Ministry.

xvii. The project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.

8.0 The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.

9.0 The Ministry reserves the right to stipulate additional conditions, if found necessary. The company in a time bound manner will implement these conditions.

10.0 The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Water Pollution) Act, 1981, the Environment (Protection) Act, 1986 Hazardous Wastes (Management and Handling) Rules, 1989/2003/ 2008 and the Public Liability Insurance Act, 1991 alongwith their amendments and rules.

*P. Ahujara*  
(Dr. P L Ahujara)  
Director

Copy to:-

1. The Principal Secretary, Department of Environment, Forest, Science & Technology, Government of Andhra Pradesh, Hyderabad, A.P.
2. The Chief Conservator of Forests, Regional Office (Southern Zone, Bangalore) Kendriya Sadan, 4th Floor, E&F Wing, II Block Koramangala, Bangalore-560034.
3. The Chairman, Central Pollution Control Board Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, New Delhi - 110 032.
4. The Chairman, Andhra Pradesh Pollution Control Board, Paryavaran Bhawan, A-III, Industrial Estate, Sanath Nagar, Hyderabad - A.P.
5. Monitoring Cell, Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi.
6. Guard File/Monitoring File/Record File.

/  
(Dr. P L Ahujara)  
Director

F. No. J-11011/398/2010- IA II (I)  
 Government of India  
 Ministry of Environment and Forests  
 (I.A. Division)

ParyavaranBhawan  
 CGO Complex, Lodhi Road  
 New Delhi – 110 003

E-mail : [ahuja.rai@nic.in](mailto:ahuja.rai@nic.in)  
 Telefax: 011: 2436 3973  
 Dated 10<sup>th</sup> September, 2012

To,

Shri M.P. Yadav, Sr. V.P (EHS)  
 M/s Hetero Drugs Limited- Unit-VI (Formerly Unit – IX)  
 Sanathnagar, Hyderabad – 500 018  
 Andhra Pradesh.

E-mai: [contact@heterodrugs.com](mailto:contact@heterodrugs.com) ; [yadavmp@heterodrugs.com](mailto:yadavmp@heterodrugs.com) ;  
 Fax : 91-40-23704926

Subject: Expansion of the Bulk Drug Manufacturing Unit (60 TPM to 450 TPM) at Village Nallamattipalem, Mandal Nakkapally, Visakhapatnam, Andhra Pradesh by M/s Hetero Drugs Limited Unit VI (Formerly Unit IX) – Environmental Clearance reg.  
 Ref. : Your letter no. nil dated 29<sup>th</sup> August, 2011

Sir,

Kindly refer your letter dated 29<sup>th</sup> August, 2011 alongwith project documents including Form I, Terms of References, Pre-feasibility Report, EIA/EMP Report alongwith public hearing report and subsequent communications vide your letters dated 30<sup>th</sup> November, 2011 and 6<sup>th</sup> June, 2012 on the above mentioned subject.

2.0 The Ministry of Environment and Forests has examined the application. It is noted that the proposal is for expansion of the Bulk Drugs by enhancement of Product Mix (60 TPM to 450 TPM) at Village Nallamattipalem, Buchurajupeta, Tehsil Nakkapally, Visakhapatnam, Andhra Pradesh. Total plot area is 80 acres. Expansion of the unit will be carried out in the existing premises. No national park/wildlife sanctuary is located within 10 Km. Reserve Forests (2 Nos) are located within 10 Km. Unit is 1.2 Km away from Bay of Bengal. Total cost of the project is Rs. 12.5 Crores. Following products will be manufactured:

REGULAR PRODUCTS LIST				
S. N.	Product	No. of Stages	Production in Tons	
			Per Month	Per Day
1	Atorvastatin calcium	3	50	1.6
2	Cefditorinepivoxil	3	50	1.6
3	Cefidienir	2	25	0.8
4	Cefixime	2	30	1.0
5	CeforoximeAxetil	1	30	1.0
6	Cefoxitin Sodium	2	35	1.2
7	Cefpodoximeproxetil	3	50	1.6
8	Citalopram hydro bromide	2	60	2.0
9	Lamivudine	3	60	2.0
10	Ritanovir	3	50	1.6
11	Rosiglitazone Maleate	3	35	1.2
12	Venlafaxine	2	50	1.6

Production Scenario (A)		440	14.67
<b>Production scenario (A) (9 products will be manufactured at any point of time out of 12 regular products)</b>			
<b>CAMPAIGN PRODUCTS LIST</b>			
1	Acyclovir	1	0.03
2	Agomelatine	1	0.02
3	AlfuzosinHCl	1	0.03
4	Amlodipine Besylate	1	0.02
5	Clopidogrel Hydrogen sulfate	2	0.03
6	DapoxetineHCl	1	0.02
7	DorzolamideHCl	1	0.05
8	DuloxetineHCl	1	0.02
9	EprosartanMesylate	1	0.02
10	Esomeprazole Magnesium	1	0.03
11	Famcyclovir	1	0.03
12	Fosinopril Sodium	1	0.03
13	Glimepiride	1	0.03
14	Itraconazole	1	0.03
15	Lansoprazole	1	0.03
16	Leofloxacin	1	0.02
17	Lisinopril dehydrate	1	0.03
18	Montelukast sodium	1	0.03
19	Moxifloxacin	1	0.03
20	NebivololHCl	1	0.02
21	Olanzapine	1	0.03
22	Ormeprazole	1	0.03
23	Pantoprazole Sodium	1	0.02
24	Rabeprazole Sodium	2	0.02
25	RanolazindiHCl	1	0.02
26	Rufinamide	1	0.02
27	Sertraline Hcl	1	0.03
28	Sildenafil citrate	1	0.03
29	Topiramate	1	0.03
30	Valacyclovir	2	0.07
<b>Production (B)</b>		10	0.33
<b>9 products will be manufactured at any point of time out of 30 campaign products.</b>			
<b>Total production (A + B)</b>		<b>450</b>	<b>15</b>

3.0 Multi-cyclone separator followed by bagfilter alongwith stacks of adequate height will be provided to coal fired boiler. Adequate scrubbing system will be provided to the process vents to control process emissions. Total fresh water requirement from desalination plant will be increased from 241 m<sup>3</sup>/day to 935 m<sup>3</sup>/day after expansion. Industrial effluent generation will be increased from 182.48 m<sup>3</sup>/day to 650 m<sup>3</sup>/day after expansion. Industrial effluent will be segregated into High TDS/COD and Low TDS/COD effluent streams. High TDS/COD effluent stream will be treated through steam stripper followed by multiple effect evaporator (MEE) and agitated thin film drier (ATFD). Low TDS/COD effluent stream will be treated in effluent treatment plant (ETP) comprising primary, secondary and tertiary treatment. The unit will have common effluent treatment facilities to treat the effluent generated from two units namely Hetero Labs Ltd. Unit III and Hetro Drugs Ltd. Unit VI in the neighbouring SEZ owned by a group company. The treated effluent will be disposed off to marine outfall after confirming discharge standards through guard ponds. ETP sludge, process inorganic salts and evaporation salts will be sent to Treatment Storage Disposal Facilities (TSDF) for hazardous waste. Fly ash will be sold to brick manufacturers/ cement plant. Waste oil and used batteries will be sold to authorized recyclers/re-processors.

4.0 Public hearing of the project was held on 19<sup>th</sup> May, 2011.

5.0 All synthetic organic chemical industries (bulk drugs & intermediates) located outside the notified industrial estate/area are listed at S.N. 5(f) under category 'A' and appraised at Central level.

6.0 The proposal was considered by the Expert Appraisal Committee (Industry-2) in its 15<sup>th</sup>, 30<sup>th</sup> and 36<sup>th</sup> meetings held during 22<sup>nd</sup>-23<sup>rd</sup> October, 2010, 15<sup>th</sup>-16<sup>th</sup> December, 2011 and 11<sup>th</sup> - 12<sup>th</sup> June, 2012 respectively. The Committee recommended the proposal for environmental clearance.

7.0 Based on the information submitted by the project proponent, the Ministry of Environment and Forests hereby accords environmental clearance to above project under the provisions of EIA Notification dated 14<sup>th</sup> September 2006, subject to the compliance of the following Specific and General Conditions:

**A. SPECIFIC CONDITIONS:**

- i) All the specific conditions and general conditions specified in the environmental clearance letters accorded vide Ministry's letter no. J-11011/253/2006-IA.II (I) dated 22<sup>nd</sup> September, 2006 shall be implemented.
- ii) National Emission Standards for Organic Chemicals Manufacturing Industry issued by the Ministry vide G.S.R. 608(E) dated 21<sup>st</sup> July, 2010 and amended time to time shall be followed by the unit.
- iii) Permission and recommendation shall be obtained from the State Forest Department regarding the impact of the proposed expansion on the surrounding reserve forests (2 Nos.).
- iv) Multi-cyclone followed by bag filter shall be provided to the boiler to control particulate emissions within permissible limit. The gaseous emissions shall be dispersed through stack of adequate height as per CPCB/APPCB guidelines.
- v) Adequate scrubbing system shall be provided to the process vents to control process emissions. The scrubbing media shall be sent to effluent treatment plant (ETP) for treatment. Efficiency of scrubber shall be monitored regularly and maintained properly. At no time, the emission levels should go beyond the prescribed standards. Scrubbers vent shall be provided with on-line detection and alarm system to indicate higher than permissible value of controlled parameters.
- vi) Ambient air quality data shall be collected as per NAAQES standards notified by the Ministry vide G.S.R. No. 826(E) dated 16<sup>th</sup> September, 2009. The levels of PM<sub>10</sub>, SO<sub>2</sub>, NO<sub>x</sub>, CO and VOC shall be monitored in the ambient air and emissions from the stacks and displayed at a convenient location near the main gate of the company and at important public places. The company shall upload the results of monitored data on its website and shall update the same periodically. It shall simultaneously be sent to the Regional office of MOEF, the respective Zonal office of CPCB and the AP Pollution Control Board (APPCB).
- vii) To eliminate/reduce odour problem, the effluent before going to ETP shall be treated in stripper for removal of VOC. VOC shall be monitored in ETP area.
- viii) Specific VOC to be monitored for the specific solvents using proper sampling and analysis protocols.
- ix) In plant control measures for checking fugitive emissions from all the vulnerable sources shall be provided. Fugitive emissions shall be controlled by providing closed storage, closed handling & conveyance of chemicals/materials, multi cyclone separator and water sprinkling system. Dust suppression system including water sprinkling system shall be provided at loading and unloading areas to control dust emissions. As proposed, fugitive emissions of the solvent shall be controlled through use of ANFD (Agitated Nutsche Filter cum Dryer) in place of nutsche filter, centrifuges and separate dryer. Fugitive emissions in the work zone environment, product, raw materials storage area etc. shall be regularly monitored. The emissions shall conform to the limits stipulated by the APPCB.
- x) For further control of fugitive emissions, following steps shall be followed :
  - a). Closed handling system shall be provided for chemicals.

- b). Reflux condenser shall be provided over reactor.
- c). System of leak detection and repair of pump/pipeline based on preventive maintenance.
- d). The acids shall be taken from storage tanks to reactors through closed pipeline. Storage tanks shall be vented through trap receiver and condenser operated on chilled water.
- e). Cathodic protection shall be provided to the underground solvent storage tanks.
- xi) The gaseous emissions from DG set shall be dispersed through adequate stack height as per CPCB standards. Acoustic enclosure shall be provided to the DG sets to mitigate the noise pollution.
- xii) Solvent management shall be carried out as follows :
  - a) Reactor shall be connected to chilled brine condenser system
  - b) Reactor and solvent handling pump shall have mechanical seals to prevent leakages.
  - c) The condensers shall be provided with sufficient HTA and residence time so as to achieve more than 95% recovery.
  - d) Solvents shall be stored in a separate space specified with all safety measures.
  - e) Proper earthing shall be provided in all the electrical equipment wherever solvent handling is done.
  - f) Entire plant shall be flame proof. The solvent storage tanks shall be provided with breather valve to prevent losses.
  - g) All the solvent storage tanks shall be connected with vent condensers with chilled brine circulation.
- xiii) Total fresh water requirement from desalination plant will be 935 m<sup>3</sup>/day after expansion and prior permission shall be obtained from the concerned Authority. No ground water shall be used.
- xiv) Industrial effluent shall be segregated into High COD/TDS and Low COD/TDS effluent streams. High TDS/COD shall be passed through stripper followed by MEE and agitated thin film drier (ATFD). Low TDS effluent stream shall be treated in ETP and then passed through RO system. The unit will have common effluent treatment facilities to treat the effluent generated from two units namely Hetero Labs Ltd. Unit III and Hetro Drugs Ltd. Unit VI in the neighbouring SEZ owned by a group company. The treated effluent shall be disposed off to marine outfall after conforming to the standards prescribed for the effluent discharge and obtaining permission from the APPCB. Water quality of treated effluent shall be monitored regularly and monitoring report shall be submitted to the APPCB. No process effluent shall be discharged in and around the project site. Sewage shall be treated in sewage treatment plant.
- xv) The effluent containing solvent going to bioreactor (ETP) shall be removed by steam stripping. Unit shall ensure that no solvent enters the biological ETP, as it is toxic to the biomass.
- xvi) The treated effluent having TDS above 7000 – 8000 mg/lit shall be passed through separate RO. Permeate of RO shall be reused/recycled in the process.
- xvii) Treated industrial effluent shall be passed through guard pond. The guard pond shall have online pH, TOC analyser and flowmeter and data shall be online transmitted to the APPCB website.
- xviii) Hazardous chemicals shall be stored in tanks, tank farms, drums, carboys etc. Flame arresters shall be provided on tank farm. Solvent transfer shall be by pumps.
- xix) As proposed, process organic residue and spent carbon shall be sent to cement industries. ETP sludge, process inorganic & evaporation salt shall be disposed off to the TSDF. The ash from boiler shall be sold to brick manufacturers/cement plant.
- xx) Waste organic residue having very high calorific value which is being sent to cement plant for co-processing requires complete audit. The study shall include how waste are fed into the kiln

and other associated problems. The study report shall be submitted to Ministry's Regional Office at Bangalore, APPCB and CPCB within three months.

- xxi) The salt from drier contains 3-4 % organic matter. A study shall be carried out to treat it in a rotary kiln (above 800 °C) to remove organics and utilization of salt shall be explored. The study report shall be submitted to Ministry's Regional Office at Bangalore, APPCB and CPCB within six months.
- xxii) The company shall obtain Authorization for collection, storage and disposal of hazardous waste under the Hazardous Waste (Management, Handling and Trans-Boundary Movement) Rules, 2008 and amended as on date for management of Hazardous wastes and prior permission from APPCB shall be obtained for disposal of solid / hazardous waste in the TSDF. Measures shall be taken for fire fighting facilities in case of emergency.
- xxiii) The Company shall strictly comply with the rules and guidelines under Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 1989 as amended time to time. All Transportation of Hazardous Chemicals shall be *as per* the Motor Vehicle Act (MVA), 1989.
- xxiv) Fly ash shall be stored separately as per CPCB guidelines so that it shall not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing alongwith the storm water. Direct exposure of workers to fly ash & dust shall be avoided.
- xxv) The company shall undertake following waste minimization measures :-
  - a. Metering and control of quantities of active ingredients to minimize waste.
  - b. Reuse of by-products from the process as raw materials or as raw material substitutes in other processes.
  - c. Use of automated filling to minimize spillage.
  - d. Use of Close Feed system into batch reactors.
  - e. Venting equipment through vapour recovery system.
  - f. Use of high pressure hoses for equipment clearing to reduce wastewater generation.
- xxvi) The unit shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling. Fire fighting system shall be as per the norms.
- xxvii) Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.
- xxviii) The recommendation of the study conducted by NIO should be implemented in a time bound manner.
- xxix) As proposed, greenbelt shall be developed in 45 acres out of total land 80 acres. Selection of plant species shall be as per the CPCB guidelines.
- xxx) All the issues raised during the public hearing/consultation meeting held on 19<sup>th</sup> May, 2011 shall be satisfactorily implemented.
- xxxi) As for CSR activity, two ponds near temple shall be upgraded.
- xxxii) Provision shall be made for the housing for the construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile sewage treatment plant, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structure to be removed after the completion of the project. All the construction wastes shall be managed so that there is no impact on the surrounding environment.

#### B. GENERAL CONDITIONS:

- i. The project authorities shall strictly adhere to the stipulations made by the A. P. Pollution Control Board.
- ii. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment and Forests. In case of deviations or alterations in the project proposal from those submitted to this Ministry for clearance, a fresh reference shall be made

to the Ministry to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.

- iii. The locations of ambient air quality monitoring stations shall be decided in consultation with the State Pollution Control Board (SPCB) and it shall be ensured that at least one station is installed in the upwind and downwind direction as well as where maximum ground level concentrations are anticipated.
- iv. The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under Environment (Protection) Act, 1986 Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).
- v. The Company shall harvest rainwater from the roof tops of the buildings and storm water drains to recharge the ground water and use the same water for the process activities of the project to conserve fresh water.
- vi. Training shall be imparted to all employees on safety and health aspects of chemicals handling. Pre-employment and routine periodical medical examinations for all employees shall be undertaken on regular basis. Training to all employees on handling of chemicals shall be imparted.
- vii. Usage of Personnel Protection Equipments (PPEs) by all employees/ workers shall be ensured.
- viii. The company shall also comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the EIA/EMP in respect of environmental management, risk mitigation measures and public hearing relating to the project shall be implemented.
- ix. The company shall undertake all relevant measures for improving the socio-economic conditions of the surrounding area. CSR activities shall be undertaken by involving local villages and administration.
- x. The company shall undertake eco-developmental measures including community welfare measures in the project area for the overall improvement of the environment.
- xi. A separate Environmental Management Cell equipped with full fledged laboratory facilities shall be set up to carry out the Environmental Management and Monitoring functions.
- xii. As proposed, the company shall earmark sufficient funds towards capital cost and recurring cost to implement the conditions stipulated by the Ministry of Environment and Forests as well as the State Government along with the implementation schedule for all the conditions stipulated herein. The funds so earmarked for environment management/ pollution control measures shall not be diverted for any other purpose.
- xiii. A copy of the clearance letter shall be sent by the project proponent to concerned Panchayat, Zila Parishad/Municipal Corporation, Urban local Body and the local NGO, if any, from who suggestions/ representations, if any, were received while processing the proposal.
- xiv. The project proponent shall also submit six monthly reports on the status of compliance of the stipulated Environmental Clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and the A. P. Pollution Control Board. A copy of Environmental Clearance and six monthly compliance status report shall be posted on the website of the company.
- xv. The environmental statement for each financial year ending 31<sup>st</sup> March in Form-V as is mandated shall be submitted to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail.
- xvi. The project proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with

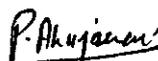
the SPCB/Committee and may also be seen at Website of the Ministry at <http://envfor.nic.in>. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the concerned Regional Office of the Ministry.

- xvii. The project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.

8.0 The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.

9.0 The Ministry reserves the right to stipulate additional conditions, if found necessary. The company in a time bound manner will implement these conditions.

10.0 The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Water Pollution) Act, 1981, the Environment (Protection) Act, 1986 Hazardous Wastes (Management and Handling) Rules, 1989/2003/ 2008 and the Public Liability Insurance Act, 1991 alongwith their amendments and rules.

  
(Dr. P L Ahujarai)  
Director

**Copy to:-**

1. The Principal Secretary, Department of Environment, Forest, Science & Technology, Government of Andhra Pradesh, Hyderabad, A.P.
2. The Chief Conservator of Forests, Regional Office (Southern Zone, Bangalore) Kendriya Sadan, 4th Floor, E&F Wing, II Block Koramangala, Bangalore-560034.
3. The Chairman, Central Pollution Control Board Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, New Delhi - 110 032.
4. The Chairman, Andhra Pradesh Pollution Control Board, Paryavaran Bhawan, A-III, Industrial Estate, Sanath Nagar, Hyderabad - A.P.
5. Monitoring Cell, Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi.
6. Guard File/Monitoring File/Record File.

  
(Dr. P L Ahujarai)  
Director

F.No. J-11011/398/2010-IA-II(I)  
Government of India  
Ministry of Environment, Forests & Climate Change  
(IA-II Division)

Indira Paryavaran Bhawan  
Joarbag Road, New Delhi-3  
Dated 27<sup>th</sup> January, 2020

To

M/s Hetero Labs Limited  
Village-Nallamattipalem, Mandal-Nakkapalli  
Distric-Visakhapatnam (Andhra Pradesh)

**Sub: Expansion of Bulk Drug Manufacturing unit (60 TPM to 450 TPM) at village Nallamapattipalem Mandal Nakkapally Vishakhapatnam (Andhra Pradesh) by M/s Hetero Drugs Limited (Unit VI)- Transfer of Environmental Clearance reg.**

Sir,

This has reference to your online proposal No IA/AP/IND2/29761/2010 dated 18<sup>th</sup> April 2019 regarding transfer of the environmental clearance for the above project, from M/s Hetero Drugs Limited (Unit VI) to M/s Hetero Labs Limited.

2. The Ministry has granted environmental clearance vide letter dated 10<sup>th</sup> September 2012 in favour of M/s Hetero drugs Limited (unit VI) for the project for expansion of Bulk Drug Manufacturing unit (60 TPM to 450TPM) at village Nallamapattipalem Mandal Nakkapally Vishakhapatnam (Andhra Pradesh).

3. M/s Hetero Labs Limited has informed that the manufacturing unit located at village Nallamapattipalem Mandal Nakkapally Vishakhapatnam (Andhra Pradesh) has purchased vide deed of conveyance dated 17<sup>th</sup> March 2015 from M/s Hetero Drugs Limited, and thus necessitating transfer of all requisite approvals in the name of new company.

4. M/s Hetero Labs Limited has submitted (i) a copy of "No Objection" given by the Director of M/s Hetero drugs limited (Unit VI) to transfer the said EC in the name of M/s Hetero Labs Limited and (ii) A copy of undertaking as an affidavit from the Director of M/s Hetero Labs Limited to abide by the terms and conditions prescribed in the environmental clearance No.J-11011/398/2010-IA-II(I) dated 10<sup>th</sup> September 2012.

5. As per the relevant provisions of the EIA Notification, 2006 the environmental clearance to the project for the project for expansion of Bulk Drug Manufacturing unit (60 TPM to 450 TPM) at village Nallamapattipalem Mandal Nakkapally Visakhapatnam (Andhra Pradesh) granted by the Ministry vide letter dated 10<sup>th</sup> September , 2012 is hereby transferred **from M/s Hetero drugs limited (Unit VI) to M/s Hetero Labs Limited**, on the same terms and conditions under which prior environmental clearance was initially granted.

6. This issues with approval of the competent authority.

  
(Dr. R. B. Lal)  
Scientist 'E'

**Copy to :-**

1. The Principal Secretary, Department of Environment, Govt of Andhra Pradesh, Hyderabad (Andhra Pradesh)

2. The Additional Principal Chief conservator of Forests ©, Regional Office (Southern Zone, Bangalore) Kendriya Sadan, 4<sup>th</sup> floor ,E & F wing, 17<sup>th</sup> Main road, Koramangala II block, Bangalore-34.
3. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD –cum-office Complex, East Arjun Nagar, Delhi-32
4. The Member secretary, Telangana State Pollution control Board, Hyderabad-38
5. M/s Hetro Drugs Limited-(Unit-VI), Sanathnagar, Hyderabad-500 018 (Andhra Pradesh)
6. Monitoring Cell, Ministry of Environmen, Forest and climate change, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi.
7. Guard File/ Monitoring File/ Record File.

(Dr. R. B. Lal)  
Scientist 'E'



ANDHRA PRADESH POLLUTION CONTROL BOARD  
D.No.33-26-14D/2, Near Sunrise Hospital, Pushpa Hotel Centre,  
Chalamavari Street, Kasturibaipet, Vijayawada - 520 008  
Phone. No.0866-2436217, Website : www.appcb.ap.nic.in

RED CATEGORY  
RENEWAL OF CONSENT & AUTHORISATION ORDER  
BY REGISTERED POST WITH ACKNOWLEDGEMENT DUE

Consent Order No : APPCB/VSP/VSP/219/CFO/HO/2017-

Date: 11.12.2017

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorisation under Rule 6 of the Hazardous & Other Wastes (Management and Transboundary, Movement) Rules, 2016 and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

M/s. Hetero Infrastructure SEZ Ltd.,  
N. Narsapuram, Ch. Lakshmpuram,  
Rajaihpet, Pedda Teernala (V),  
Nakkapalli (M),  
Visakhapatnam District- 531081  
E-mail: KullayiReddy.S@heterodrugs.com

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

i) Out lets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge (KLD)
1.	Process & Washings ( M/s. Hetero Drugs Ltd., Unit-IX, Plot No.1 - 62.73 KLD + M/s. Hetero Labs Ltd., Unit-IX, Plot No.2 - 101.13 KLD + M/s. Honour Labs Ltd., Unit-III - 30.874 KLD + Hetero Labs Unit - III - 261.0 KLD)	455.734
2.	Cooling tower blow down & Boiler blow down (M/s. Hetero Drugs Ltd., Unit - IX, Plot No.1, 4.00 KLD + M/s. Hetero Labs Ltd., Unit - IX, Plot No.2 - 4.00 KLD +M/s. Honour Labs Ltd., Unit - III - 4.00 KLD + Process & Washings - 1.354 KLD)	79.354 KLD
3.	RO Rejects M/s. Hetero Labs, Unit-III	
3.	Domestic	60.0

Stream	Description of stream	Point of disposal
1.	HTDS & HCOD effluents (having TD (l) s $\geq$ 15,000 mg/l & COD $\geq$ 15,000 mg/l LTDS & HCOD effluents: (TD(l)S: <15,000 mg/l & COD: >15,000 mg/l)	Shall be treated in Stripper, MEE & ATFD at CETP, M/s. Hetero Infrastructure, SEZ. Stripper condensate to recycle, MEE condensate to Biological ETP, MEE salts to TSDF.
3.	LTDS & LCOD effluents (having TD(l)S < 15,000 mg/l & COD < 15,000 mg/l)	After treatment at CETP, M/s. Hetero Infrastructure, SEZ to guard ponds and then into sea through marine outfall at a distance of 981 metres from seashore at a depth of minimum 13 metres.
4.	Domestic effluents after treatment in STP	Green belt development within the premises after treatment in Common STP located at M/s. Hetero Infrastructure Ltd.,

ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions in m <sup>3</sup> /hr. at peak flow
1.	Attached to 1 x 45 TPH Coal fired boiler	--
2.	Attached to 1 x 10 TPH Coal fired boilers	--

3.	Attached to 2 x 6 TPH Coal fired boilers	--
4.	Attached to 1 x 20 TPH Coal fired boilers	--

iii) HAZARDOUS WASTE AUTHORISATION (FORM - II) [See Rule 6 (2)]  
M/s. Hetero Infrastructure SEZ Ltd., in N. Narsapuram, Ch. Lakshmipuram, Rajaihpet, Pedda Teernala & (V), Nakkapalli (M), Visakhapatnam District, is hereby granted an authorization to operate a facility for collection, reception, storage, treatment, transport and disposal of Hazardous Wastes namely:

The cumulative solid waste generation of all streams from all member units of SEZ shall not exceed 96 TPD as per EC dt: 25.10.2010.

• HAZARDOUS WASTES WITH DISPOSAL OPTION:

S. No.	Name of the Hazardous Waste	Stream	HLL - III as per CFO order dt 06.08.15	HDL - IX As per CFO Order dated 04.05.17	HLL - IX as per CFO order dated 27.02.15	Honour as per CFO order dated 23.08.17	Disposal Option
1.	Solvent residue	28.1 of Schedule-I	12.793	3.33	4.99	1.391	Authorised Cement plants for co-processing / TSDF, Parawada, Visakhapatnam District for incineration.
2.	Spent carbon	28.3 of Schedule-I	2.036	0.395	1.36	0.321	
3.	ETP sludge	35.3 of Schedule - I	0.2	---	----	---	To TSDF, Parawada, Visakhapatnam District for secured land filling through M/s. Hetero Infrastructure Ltd., Hetero SEZ.
4.	Multiple Effect Evaporation or Forced Evaporation & Incineration ash	35.3 of Schedule - I	9.264	3.222		0.77	
5.	Process solid waste - Inorganic	28.1 of Schedule - I	2.479	0.411	2.1	0.208	

• HAZARDOUS WASTES WITH RECYCLING OPTIONS:

S. No.	Name of the Hazardous Waste	Stream	HLL - III as per CFO order dt 06.08.15	HDL - IX As per CFO Order dated 04.05.17	HLL - IX as per CFO order dated 27.02.15	Honour as per CFO order dated 23.08.17	Disposal Option
1.	Used /Waste Oils	5.1 of Schedule - I	180 LPM	150 LPM	150 LPM	150 LPM	Authorised reprocessors/ recyclers.
2.	Spent Solvents	28.6 of Schedule - I	204.7 KLD	95 KLD	205 KLD	120.59 KLD	Shall be recycled with in the HIL - SEZ / sent to authorized recyclers
3.	Recovered solvents	28.6 of Schedule - I	195.1 KLD	----	----	116.81 KLD	To be recycled within the industry or sold to outside parties.

4.	Container & Container liners of Hazardous waste & Hazardous chemicals	33.1 of Schedule - I	2600 No/Month	300 Nos/ month	400 Nos. / month	800 Nos. / month	After complete detoxification shall be disposed to outside agencies.
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This consent order is valid for operation of the following four units with production quantities permitted in the respective CFO orders and for operation of CETP:

Products
To operate 4 Nos. of manufacturing units with utilities in SEZ (i.e., M/s. Hetero Drugs Ltd., Unit-IX-Plot No:1 ; M/s. Hetero Labs Ltd., Unit-IX, Plot No.2, M/s. Hetero Labs Ltd., Unit-III & M/s. Honour Labs Ltd., Unit-III)

This order is subject to the provisions of 'the Acts' and the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B & C enclosed to this order.

This combined order of consent & Hazardous Waste Authorisation shall be valid for a period ending with the 31<sup>st</sup> day of December, 2022.

Sd/-  
MEMBER SECRETARY

To  
M/s. Hetero Infrastructure SEZ Ltd.,  
N. Narsapuram, Ch. Lakshmipuram,  
Rajaihpet, Pedda Teernala (V),  
Nakkapalli (M),  
Visakhapatnam District.

Copy to:

1. The JCEE, Zonal Office, Visakhapatnam for information and necessary action.
2. The JCEE (Cess), APPCB, Vijayawada for information.
3. The JCEE (HWM), APPCB Vijayawada for information.
4. The Environmental Engineer, Regional Office, Visakhapatnam for information and necessary action

// T.C.F.B.O. //

ok

*Vellap*  
12/12/17  
Joint Chief Environmental Engineer  
Unit Head-IV

SCHEDULE - A

1. Any up-set condition in any industrial plant / activity of the industry, which result in, increased effluent / emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The industry should carryout analysis of waste water discharges or emissions through chimneys for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. The industry should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.

5. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
6. The industry shall file the water cess returns in Form-I as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5th of every calendar month, showing the quantity of water consumed in the previous month along with water meter readings. The industry shall remit water cess as per the assessment orders as and when issued by Board.
7. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
8. The applicant should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The industry should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
9. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.

SCHEDULE - B

**WATER POLLUTION:**

1. The treated effluent discharged from CETP into Guard ponds and at marine outfall shall not contain constituents in excess of the tolerance limits mentioned below:

Outlet No.	Parameter	Concentration not to exceed limits in mg/l (except pH)
2	PH	5.5 to 9.0
	COD	250
	BOD (5 days at 20° C)	100
	Temperature at the point of discharge	45°
	Oil and Grease	20
	Suspended Solids	100
	Total residual Chlorine	1.0
	Ammonical Nitrogen	50
	Arsenic (as As)	0.2
	Mercury (as Hg)	0.01
	Lead (as Pb)	1.0
	Cadimum (as Cd)	2.0
	Total Chromium (as Cr)	2.0
	Copper (as Cu)	3.0
	Zinc (as Zn)	15
	Selenium (as Se)	0.05
	Nickel (as Ni)	5.0
	Cyanide (as CN')	0.2
	Fluoride (as F)	15
	Sulphide (as S)	5.0
Phenolic Compounds (as C <sub>6</sub> H <sub>5</sub> OH)	5.0	
Bio-assay test	90% survival of fish after 96 hours in 100% effluents.	
*	All Efforts shall be made to remove colour and unpleasant odour as far as possible. The TDS of the treated effluents discharged from CETP at marine outfall shall not be more than the TDS of sea.	

2. The SEZ shall restrict water consumption to the quantities mentioned below:

S.No	Purpose	Quantity			
		Unit-IX-1	Unit-IX-2	Honour Labs, Unit-III	Hetero Labs Ltd., U-III
a.	Industrial cooling, boiler feed.	90.0	120.00	80.00	250
b.	Domestic & Gardening purposes	25.0	25.00	10.00	70
c.	Process, whereby water gets polluted and pollutants are easily bio degradable.	--	--	--	--
d.	Processing, whereby water gets polluted and the pollutants are not easily bio - degradable.	62.79	101.13	32.23	449
Total		177.79	246.13	122.23	769.0

3. The units of SEZ shall segregate all the streams of waste water stipulated and dispose to CETP for further treatment.

#### AIR POLLUTION:

4. The emissions shall not contain constituents in excess of the prescribed limits mentioned below:

Chimney No.	Parameter	Emission Standards
1 - 4	Particulate Matter	115 mg/Nm <sup>3</sup>

5. The industry shall comply with emission limits for DG sets of capacity upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 under the Environment(Protection) Amendment Rules, 2003 and G.S.R.448(E), dated 12.07.2004 under the Environment ( Protection ) Second Amendment Rules, 2004. In case of DG sets of capacity more than 800 KW shall comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection ) Act, 1986.
6. The industry shall comply with ambient air quality standards of PM<sub>10</sub> (Particulate Matter size less than 10µm) - 100 µg/ m<sup>3</sup>; PM<sub>2.5</sub> (Particulate Matter size less than 2.5 µm) - 60 µg/ m<sup>3</sup>; SO<sub>2</sub> - 80 µg/ m<sup>3</sup>; NO<sub>x</sub> - 80 µg/m<sup>3</sup>, outside the factory premises at the periphery of the industry.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)  
Night time (10 PM to 6 AM) - 70 dB (A).

#### GENERAL:

7. The industry shall comply with all the conditions of CFO.
8. The industry shall obtain revocation of closure order from APPCB
9. M/s Hetero Infrastructure shall not operate the captive power till they obtain EC/CFE/CFO of the Board.
10. The effluent quantity shall not exceed the permitted quantity of M/s. Hetero infrastructure from all the SEZ and Non-SEZ units.
11. The facility shall construct rainwater runoff tank for collection and storage of first flush storm water.
12. The industry shall comply the task force directions issued to Individual units located in SEZ & Non SEZ and Hetero Infra time to time.
13. The industry shall maintain Bio-Assay facility individually for each of the guard ponds with proper lining and leak proof construction and submit reports every month to the RO, Visakhapatnam.
14. The industry shall provide online VOC analyzer and submit compliance to Regional Office, Visakhapatnam.

15. The industry shall maintain online continuous effluent monitoring systems for pH, BOD, COD, TSS, Cr and As at the outlet of CETP before discharging to Sea and connect effluent monitoring system to APPCB/CPCB websites as per CPCB directions dated 05.02.2014.
16. The SEZ shall maintain online digital flow meters with totalizers at the inlet of CETP for each effluent stream as stipulated separately for each unit of SEZ/Non SEZ units, at inlet of Stripper, MEE, ATFD, condensate from MEE, inlet of each Guard pond and at marine outfall for continuous measurement. They shall maintain the flow meters in operating condition and shall regularly calibrate the efficacy of the performance.
17. Parameters such as BOD, DO, Suspended solids, Heavy Metals like Arsenic, Mercury, Lead, Chromium, Nickel, Cyanide, Phenolic compounds, Bio-Assay test etc shall be monitored before discharging into Sea. Also TDS levels in effluents shall not be more than TDS of Sea.
18. Records of unit wise quantities of different streams of effluents with flow meter readings shall be maintained to verify the effluent generation quantities for each unit.
19. The SEZ shall take proper care to nullify the effect of odour nuisance.
20. The SEZ shall co-ordinate with member units for segregation of effluents and shall ensure that separate leak proof, non corrosive tankers are used for carrying effluents containing Cyanide and heavy metals.
21. The SEZ shall own total responsibility for any illegal dumping elsewhere and for conveying the High TDS effluents to CETP and shall ensure implementation of adequate measures to prevent spillages / discharges of the effluents during loading and unloading the effluents.
22. The SEZ shall ensure that all the treatment facilities are impervious to prevent contamination of soil & ground water table.
23. The SEZ shall upgrade the contingency plan to prevent any leakages or accidental discharges outside the premises even during shock load / other events and shall own total responsibility for any leakages or discharges in any form outside the premises.
24. The recommendations of the NIO for maintenance of diffuser system and monitoring of aquatic life in the sea shall be done periodically by engaging the NIO. The consolidated trend analysis report of the marine aquatic life shall be submitted to the RO, VSP & ZO, VSP every three months.
25. The pipeline carrying the treated Low TDS effluents for marine disposal shall be buried at a safe depth. The operator of the CETP shall own total responsibility to prevent any leakages / damage of pipeline carrying the treated effluents.
26. The SEZ shall not discharge any High TDS effluents through the marine disposal pipeline with immediate effect.
27. If it is found the effluents are not confirming the prescribed standards, the effluents shall be taken back to the treatment system to provide adopting suitable treatment to achieve the prescribed standards.
28. The SEZ shall maintain consistent compliance of Environmental Clearance obtained from MoEF, Gol on 25.10.2010.
29. The Industry shall maintain the compliance of conditions stipulated in the Consent for Establishment Order No. 219/PCB/CFE/RO-VSP/HO/2010, dated 13.12.2010.
30. The industry shall develop green belt in all the vacant places. In future, excess green belt over and above 33 % of total area can be utilized for industrial activity as per requirement of industry.

#### SCHEDULE - C

[See rule 6(2)]

#### [CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR HANDLING HAZARDOUS WASTES]

1. All the rules and regulations notified by Ministry of Environment and Forests, Government of India under the E(P) Act, 1986 in respect of management, handling, transportation and storage of the Hazardous wastes should be followed.
2. The industry shall not store hazardous waste for more than 90 days as per the Hazardous & Other Wastes (Management and Transboundary Movement) Rules, 2016.
3. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal to the manufacturers / dealers on buyback basis.
4. The industry shall maintain 6 copy manifest system for transportation of waste generated and a copy shall be submitted to concerned Regional Office of APPCB. The driver who

transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter should carry a Transport Emergency (TREM) Card.

5. The industry shall maintain proper records for Hazardous & other wastes stated in Authorization in FORM-3 i.e., quantity of Incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form- 4 as per Rule 6 (5) of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016 and amendments thereof.
6. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule A, B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.

Sd/-  
MEMBER SECRETARY

To  
M/s. Hetero Infrastructure SEZ Ltd.,  
N. Narsapuram, Ch. Lakshmipuram,  
Rajaihpet, Pedda Teernala (V),  
Nakkapalli (M),  
Visakhapatnam District.

// T.C.F.B.O. //

*10/12/17*  
12/12/17  
Joint Chief Environmental Engineer  
Unit Head-IV



ANDHRA PRADESH POLLUTION CONTROL BOARD  
D.No.33-26-14D/2, Near Sunrise Hospital, Pushpa Hotel Centre,  
Chalamavari Street, Kasturibaipet, Vijayawada - 520 008  
Phone. No.0866-2436217, Website : www.appcb.ap.nic.in

RED CATEGORY  
CONSENT & AUTHORISATION ORDER

Consent Order No : APPCB/VSP/VSP/219/CFO/HO/2017-

31/01/2019

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorisation under Rule 6 of the Hazardous & Other Wastes (Management and Transboundary, Movement) Rules, 2016 and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

M/s. Hetero Infrastructure SEZ Ltd.,  
(Power Génératió- 6.1 MW )  
N. Narsapuram, Ch. Lakshmipuram,  
Rajaihpet, Pedda Teernala (V),  
Nakkapalli (M), Visakhapatnam District- 531081  
E-mail: kullayireddy.s@heterodrugs.com

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

**i) Out lets for discharge of effluents:**

There shall not be any additional effluent generation than the quantities permitted in the CFO order dated 11.12.2017.

**ii) Emissions from chimneys:**

Chimney No.	Description of Chimney	Quantity of Emissions in m3/hr. at peak flow
1.	Attached to 1 X 12 TPH Coal fired boiler*	--
2.	Attached to DG Set of 2 X 1010 KVA, 1 X 500 KVA & 2 X 320 KVA	--

\* 2 x6 TPH coal fired boilers mentioned in the CFO order Dated 11.12.2017 were removed.

**iii) HAZARDOUS WASTE AUTHORISATION (FORM - II) [See Rule 6 (2)]**

There shall not be any additional hazardous waste generation than the quantities permitted in the CFO order dated 11.12.2017.

This consent order is valid for the following activity:

**To generate 6.1 MW power by utilizing steam from existing 45 TPH Coal fired boiler.**

This order is subject to the provisions of 'the Acts' and the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A,

B & C enclosed to this order.

This combined order of consent & Hazardous Waste Authorisation shall be valid for a period ending with the 31<sup>st</sup> day of December, 2022.

VIVEK YADAV IAS  
MEMBER SECRETARY

To  
M/s. Hetero Infrastructure SEZ Ltd.,  
N. Narsapuram, Ch. Lakshmiapuram,  
Rajaihpet, Pedda Teernala (V),  
Nakkapalli (M), Visakhapatnam District.

Copy to:

1. The JCEE, Zonal Office, Visakhapatnam for information and necessary action.
2. The Environmental Engineer, Regional Office, Visakhapatnam for information and necessary action

#### SCHEDULE - A

1. Any up-set condition in any industrial plant / activity of the industry, which result in, increased effluent / emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The industry should carryout analysis of waste water discharges or emissions through chimneys for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. The industry should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
5. Not withstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
6. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
7. The applicant should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The industry should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
8. Any person aggrieved by an order made by the State Board under Section 25,

Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.

#### SCHEDULE - B

#### WATER POLLUTION:

1. There shall not be any additional water consumption due to power generation of 6.1 MW than the quantities permitted in the CFO order dated 11.12.2017.
2. Digital flow meters with totalizers with necessary pipelines shall be provided and maintained so as to assess the water used for different purposes and maintain them properly and also maintain the records of the readings.
3. The effluent quantity shall not exceed the permitted quantity of M/s. Hetero infrastructure from all the SEZ and Non-SEZ units.

#### AIR POLLUTION:

4. The emissions shall not contain constituents in excess of the prescribed limits mentioned below:

Chimney No.	Parameter	Emission Standards
1	Particulate Matter	115 mg/Nm <sup>3</sup>

5. The industry shall comply with emission limits for DG sets of capacity upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 under the Environment(Protection) Amendment Rules, 2003 and G.S.R.448(E), dated 12.07.2004 under the Environment ( Protection ) Second Amendment Rules, 2004. In case of DG sets of capacity more than 800 KW shall comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection ) Act, 1986.
6. The industry shall comply with ambient air quality standards of PM<sub>10</sub> (Particulate Matter size less than 10 microns) - 100 micro gram/ m<sup>3</sup>; PM<sub>2.5</sub> (Particulate Matter size less than 2.5 microns) - 60 micro gram/ m<sup>3</sup>; SO<sub>2</sub> - 80 micro gram/ m<sup>3</sup>; NO<sub>x</sub> - 80 micro gram/m<sup>3</sup>, outside the factory premises at the periphery of the industry. Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009  
**Noise Levels:** Day time (6 AM to 10 PM) - 75 dB (A)  
 Night time (10 PM to 6 AM) - 70 dB (A).
7. The industry shall rectify 3<sup>rd</sup> CAAQM station and data connected to APPCB.
8. The industry shall provide online emission monitoring equipment to the 12 TPH boiler and 10 TPH boiler within 3 months.

#### GENERAL:

9. The manufacturing units shall connect the flow meters and web camera to APPCB server immediately.
10. The industry shall update the information in OCEMS - Industry Information Data Entry Software for Compliance Reporting Protocol in PART-II (Sections F & G) Every Quarter on 1st January, 1st April, 1st July and 1st October through this software system.

- 11.The industry shall dispose the E-waste generated to the authorized dismantlers / recyclers preferably located in the State of AP.

SCHEDULE - C

[See rule 6(2)]

[CONDITIONS OF AUTHORIZATION FOR OCCUPIER OR OPERATOR HANDLING HAZARDOUS WASTES]

1. All the rules and regulations notified by Ministry of Environment and Forests, Government of India under the E(P) Act, 1986 in respect of management, handling, transportation and storage of the Hazardous wastes should be followed.
2. The industry shall not store hazardous waste for more than 90 days as per the Hazardous & Other Wastes (Management and Transboundary Movement) Rules, 2016.
3. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal to the manufacturers / dealers on buyback basis.
4. The industry shall maintain 6 copy manifest system for transportation of waste generated and a copy shall be submitted to concerned Regional Office of APPCB. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter should carry a Transport Emergency (TREM) Card.
5. The industry shall maintain proper records for Hazardous & other wastes stated in Authorization in FORM-3 i.e., quantity of Incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form- 4 as per Rule 6 (5) of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016 and amendments thereof.
6. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule A, B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.

VIVEK YADAV IAS

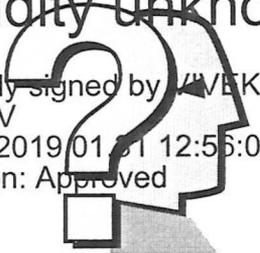
MEMBER SECRETARY

To

M/s. Hetero Infrastructure SEZ Ltd.,  
N. Narsapuram, Ch. Lakshmipuram,  
Rajaihpet, Pedda Teernala (V),  
Nakkapalli (M), Visakhapatnam District.

Validity unknown

Digitally signed by VIVEK  
YADAV  
Date: 2019/01/31 12:55:07 IST  
Reason: Approved





ANDHRA PRADESH POLLUTION CONTROL BOARD  
D.No.33-26-14D/2, Near Sunrise Hospital, Pushpa Hotel Centre,  
Chalamavari Street, Kasturibaipet, Vijayawada - 520 010

Amendment Consent Order No : APPCB/VSP/VSP/220/CFO/HO/2019 25/06/2019

Sub M/s. Hetero Drugs Ltd.,( Unit-IX), Plot No. 1 of Hetero Infrastructure SEZ  
: Ltd., N. Narsapuram (V), Nakkapalli (M), Visakhapatnam Dist– Air & Water  
Consent order – Amendment - Issued - Reg.

Ref : 1. CFO & HWA Order No : APPCB/VSP/VSP/220/CFO/HO/2019 Date:  
31.10.2018, valid up to 31.12.2022.  
2. Industry's request letter received on 08.03.2019.  
3. RO, Vsp Lr. 1848/PCB/RO-VSP/2019 - Date: 13/05/2019  
4. CFO Committee meeting held on 11.06.2019

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The Board vide reference 1<sup>st</sup> cited, issued CFO & HWA to M/s. Hetero Drugs Ltd., ( Unit-IX), Plot No. 1 of Hetero Infrastructure SEZ Ltd., N. Narsapuram (V), Nakkapalli (M), Visakhapatnam Dist with a validity period upto 31.12.2022 duly stipulating conditions in Schedule - A, B & C.

The industry vide reference 2<sup>nd</sup> cited, requested for the amendment of the CFO order (reference 1<sup>st</sup> cited) to change the validity of the CFO order as 31.12.2023 and to incorporate the maximum production quantity. The EE, RO, Visakhapatnam submitted a report in this regard, stating that the industry paid the CFO fee upto 31.12.2023 and also recommended for amendment of the CFO Order issued as requested by the industry.

The issue was placed in the CFO Committee meeting held on 11.06.2019. The committee after detailed discussions on verification report of the EE, RO: Visakhapatnam, agenda and submissions of the representatives of the industry, recommended to issue CFO & HWA amendment order to the industry by changing validity of the CFO & HWA Order as 31.12.2023; and to incorporate the condition in the CFO & HWA Order as "The industry shall manufacture 14 no. of products with maximum production capacity of 3533.32 Kgs/day i.e., 6 no. of regular products (3166.66 Kgs/day) and 8 No. of campaign products (366.66 Kgs/day)".

The Board after careful examination of the industry's request, verification report of the EE, RO: Visakhapatnam and recommendation of the CFO committee, hereby issue amendment to the CFO & HWA order dt: 31.10.2018 (reference 1st cited), under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorisation under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary, Movement) Rules, 2016 and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') as follows :

1. In page No. 7 of the CFO & HWA order dt: 31.10.2018, after products table the following shall be inserted, namely:-

"Note:

*The industry shall manufacture 14 no. of products with maximum production capacity of 3533.32 Kgs/day i.e., 6 no. of regular products (3166.66 Kgs/day) and 8 No. of campaign products (366.66 Kgs/day)".*

2. In page No. 7, the validity of the combined order of consent and Hazardous Waste Authorization shall be read as "**31<sup>st</sup> Day of December, 2023**" instead of "**31<sup>st</sup> Day of December, 2022**".

All other conditions mentioned in Schedule A, B & C of the combined CFO &HWA order vide reference 1<sup>st</sup> cited will remain same.

Bandla Siva

Digitally signed by Bandla  
Siva Sankar Prasad

Sankar Prasad

Date: 2019.06.25 18:22:22  
+05'30'

BANDLA SIVA SANKARA PRASAD, CHAIRMAN, O/o CHAIRMAN-APPCB

To

M/s. Hetero Drugs Ltd., ( Unit-IX),  
Plot No. 1 of Hetero Infrastructure SEZ Ltd.,  
N. Narsapuram (V), Nakkapalli (M),  
Visakhapatnam Dist

Copy to :

1. The JCEE, Zonal Office, **Visakhapatnam** for information and necessary action.
2. The Environmental Engineer, Regional Office, **Visakhapatnam** for information and necessary action.

	<b>ANDHRA PRADESH POLLUTION CONTROL BOARD</b> D.No.33-26-14D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamalavari Street, Kasturibaipet, Vijayawada - 520 010 Phone. No.0866-2463200, Website : www.appcb.ap.nic.in
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**RED CATEGORY  
RENEWAL OF CONSENT & AUTHORISATION ORDER**

**Consent Order No : APPCB/VSP/VSP/220/CFO/HO/2018-**

31/10/2018

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorization under Rule 6 of the Hazardous & Other Wastes (Management and Transboundary, Movement) Rules, 2016 and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

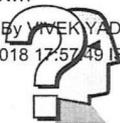
**M/s. Hetero Drugs Ltd., Unit-IX,  
Plot No.1,Hetero Infrastructure SEZ Ltd.,  
N.Narasapuram (V),  
Nakkapalli (M),  
Visakhapatnam District - 531 081  
Email: [KullayiReddy.S@heterodrugs.com](mailto:KullayiReddy.S@heterodrugs.com)**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

i. Out lets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge (KLD)	Point of Disposal
1.	Trade Effluents: Process & Washings (HTDS & HCOD (having TD(I)S $\geq$ 15,000 mg/l, & COD $\geq$ 15,000 mg/l) after pre-treatment. LTDS & HCOD: (TD(I)S:<15,000 mg/l & COD:>15,000 mg/l)	62.73	After neutralization, shall be sent to CETP of M/s. Hetero Infrastructure SEZ Ltd., for treatment in stripper, MEE & ATFD at CETP.
2.	LTDS & LCOD Effluents Cooling tower blow down - 2 KLD (having TD(I)S $\leq$ 15,000 mg/l, & COD $\leq$ 15,000 mg/l) after pre-treatment	2.0	After neutralization, shall be sent to CETP of M/s. Hetero Infrastructure SEZ Ltd., for treatment.
3.	Domestic effluents	25.0	For green belt development within the premises after

Validity unknown

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			treatment in Common STP located at M/s. Hetero Infrastructure SEZ Ltd.
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ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions in m <sup>3</sup> /hr. at peak flow
1 - 14	Attached to scrubbers of Process emissions	--

iii) HAZARDOUS WASTE AUTHORISATION (FORM - II) [See Rule 6 (2)]:

M/s. Hetero Drugs Ltd., Unit IX, Plot No-1, Hetero Infrastructure SEZ Ltd., N. Narsapuram (V), Nakkapalli (M), Visakhapatnam District, is hereby granted an authorization to operate a facility for collection, reception, storage, treatment, transport and disposal of Hazardous Wastes namely:

● HAZARDOUS WASTES WITH DISPOSAL OPTIONS:

S. No.	Name of the Hazardous Waste	Stream	Quantity of Hazardous Waste	Disposal Option
1.	Organic residue	28.1 of Schedule - I	3.33 TPD	Authorised Cement plants for co-processing / TSDf, Parawada, Visakhapatnam District for incineration.
2.	Spent Carbon	28.3 of Schedule- I	0.395 TPD	Authorised Cement plants for co-processing / TSDf, Parawada, Visakhapatnam District for incineration.
3.	Process waste - Inorganic	28.1 of Schedule - I	0.411 TPD	TSDf, Parawada, Visakhapatnam District for secured land filling.

● HAZARDOUS WASTES WITH RECYCLING OPTIONS:

S. No.	Name of the Hazardous Waste	Stream	Quantity of Hazardous Waste	Disposal Option
1.	Empty barrels / containers / liners contaminated with hazardous chemicals / wastes	33.1 of Schedule - I	300 Nos. / month	After complete detoxification shall be disposed of to outside agencies.
2.	Used /Waste Oils	5.1 of Schedule - I	150 LPM	To APPCB Authorized agencies.
3.	Spent solvent	28.6 of Schedule - I	95 KLD	Shall be recycled with in the HIL - SEZ / sent to recyclers authorized by APPCB.

This consent order is valid for manufacture of the following products with quantities indicated only:

A. REGULAR PRODUCTS					
S. No.	Product Name	Production capacity Kg/day	No. of stages	Name of the starting key raw material	Quantity of starting key raw

					material (Kg/day)
1	Acyclovir	333.33	I	Guanine	272
2	Amlodipine Besylate	66.67	I	Phthalimido amlodipine	324.33
3	Bupropion	500.00	II	m-chloropropiophenone	331.9
4	Celecoxib	333.33	I	4-methylacetophenone	170
5	Citaloparm hydro bromide	133.33	II	5-cyanophthalide	94.7
6	Diclofenac Diethyl Amine	333.33	I	Diclofenac sodium	317.4
7	Diclofenac Potassium	333.33	I	Diclofenac sodium	323.6
8	Diclofenac Sodium	1000.00	III	2,6-dichloro diphenylamine	634.8
9	Diolat	66.67	I	(E)-3-[3'-(4''-fluorophenyl)-1'- (1''-methylethyl) indol-2'-yl] prop-2-enal	77.3
10	Divalproex Sodium	333.33	IV	Diethyl malonate 5-methoxy- 2-[[4-methoxy-3,5-	666.7
11	Esomeprazole Magnesium Di Hydrate	133.33	II	Dimethylpyridin-2- yl)methyl]thio]-1H- benzimidazole	94.7
12	Esomeprazole Magnesium Tri Hydrate	233.33	II	5-Methoxy-2-[[4-methoxy- 3,5-dimethylpyridin-2- yl)methyl]thio]-1H- benzimidazole	194.7
13	Fenofibrate	333.33	I	4-Chlorobenzoyl-4- Hydroxybenzo phenome	220
14	Fexofenadine	166.67	II	4-[4-Chloro-1-oxobutyl]-2,2- dimethyl phenylacetic acid	116.7
25	Gabapentine	500.00	I	2,2''-(cyclohexane-1,1-dyl) diacetic acid (S)-1-N2-(1- Ethoxycarbonyl-3-	1296
16	Lisinopril	66.67	I	Phenylpropyl)-N6- trifluoroacetyl-L-lysine	330.66
17	Metaxalone	166.67	II	3,5-Dimethylphenol	335.38
18	Nabimitone	100.00	I	(3E)-4-(6- Methoxynaphthalen- 2-yl)but-3-en-2-one	104
19	Nateglinide	116.67	II	4-(1-Methyl ethyl) cyclohexane carboxylic acid methyl ester	81.7
20	Naproxen	193.33	I	2-Bromo-6-Methoxynaphthalene	210.7

21	Omeprazole	200.00	II	2-Mercapto-5-methoxy-benzimidazole	178
22	Pregabalin	200.00	I	3-(Carbamoylmethyl)-5-methylhexanoic acid	395.6
23	Raltegravir	66.67	I	5-methyl-1, 3, 4-oxadiazole-2-carbonyl Potassium	133.33
24	Ranalazone	166.67	II	Guaiacol (2S, 3S, 5S)-2-Amino-3-hydroxy-5-	83.34
25	Ritanovir	66.67	II	(t-butyloxycarbonylamino)-1,6-diphenyl hexane	44.7
26	Sertraline HCl	500.00	II	4-(3-4-Dichlorophenyl)3, 4-dihydro-1-(2H)-naphthalenone	610
27	Savelomir Carbonate	100.00	I	Polyallylamine hydrochloride	181
28	Sevelamir HCL	200.00	I	Poly alyl Amine	76
29	Topiramate	200.00	II	2,3,4,5, Bis-O-(1-methyletylidine)-beta-D-fructopyranose	740

The industry shall manufacture only 6 regular products at any point of time.

B. CAMPAIGN PRODUCTS					
S. No	Product Name	Production capacity Kg/day	No. of stages	Name of the starting key raw material	Quantity of starting key raw material (Kg/day)
1	Adefovir dipivoxil	10.00	I	Adefovir	7.1
2	Alvimopan Dihydrate	16.67	I	3,4-dimethyl-4-aryl piperdine	12.2
3	Azilsertan	10.00	II	Methyl-1-[(2-Cyanobiphenyl-4-yl)methyl]-2-ethoxy benzimidazole-7-carboxylate	28.66
4	Azythromycin	16.67	I	6-azacyclopentadecan-7,15-dione	104.2
5	Boceprevir	10.00	I	(1R,2S,5S)-6,6-Dimethyl-3-aza bicycle [3.1.0]hexane-2-carboxylic acid methyl ester hydrochloride	5.6
6	Bosantan	16.67	II	(2-Methoxyphenoxy) propanedioic acid dimethyl ester	13.34
7	Cinacalcet	33.33	I	1-(-Naphthyl)ethylamine	6.07
8	Colesevelam Hydro Chloride	50.00	I	Sevelamer Hydrochloride	50
9	Debigetran Exilate Mesylate	33.33	IV	Ethyl 3-[3-amino-4-(methylamino)benzoyl] (pyridine-2-yl)amino propanoate	44.44

10	Darifenacin Hydrobromide	10.00	I	(S)-alpha, alpha-diphenyl-3-pyrrolidineacetamide	8.4
11	Des Venalofoxin	16.67	I	1-[2-Amino-1-(4-benzyloxyphenyl)ethyl] cyclohexanol	93.74
12	Dex lansoprazole	33.33	I	Lansoprazole	144.9
13	Eletripan Hydrobromide	16.67	I	1H-Indole, 3[[[(2S)-1-methyl-2-pyrrolidinyl]methyl]-5-[(1E)-2-(phenylsulfonyl)ethelnyl]	18.7
14	Eslicarbazipin	16.67	II	Oxcarbazepine	20.23
15	Ezetimbe	5.0	I	(3R,4S)-1-(4-fluorophenyl)-2-oxo-4-[4-(phenyl methoxy) phenyl]-3-Azetidinepropanoyl chloride	7.7
16	Febuxostat	33.33	II	2-(3-formyl-4-hydroxyphenyl)-4-methylthiazole-5-carboxylic acid ethyl ester	181.8
17	Fesoterodine	6.67	I	3-(Diisopropylamino)-1-phenylpropyl)-4-(hydroxymethyl) phenol	5.23
18	Fingolimode	10.00	I	2-Acetamido-2-[2-(4-octylphenyl)ethyl] malonate	15.4
19	Fosinopril Sodium	33.33	I	Racemic[[[2-methyl-1-(oxopropoxy)propoxy](4-phenyl butyl)phosphinyl acetic acid	63.49
20	Gancyclovir	16.67	I	1,3-Diacetoxy-2-(acetoxymethoxy) Propane	23.3
21	Isradipine	8.33	I	2,1,3-benzoxa diazole,-4-carboxaldehyde	4.6
22	Lacosamide	50.00	I	2-[[[(tert-utoxy)carbonyl] amino]-3-methoxy propanoic acid	89.84
23	Linagliptin	6.67	II	2-(Chloromethyl)-4-methylquinazoline	12
24	Lopinavir	66.67	I	2S-(1-Tetrahydro-pyrimid-2-onyl)-3-methylbutanoic acid	57.3
25	Lurasidone	33.33	II	Trans-1,2-bis (hydroxymethyl) cyclohexane	22
26	Mamantine HCL	33.33	I	1,3-Dimethyladamantane	18.6
27	Meribegrone	33.33	III	PHENYL ETHANOL	18
28	Nisoldipine	16.67	I	2-Nitro benzaldehyde	11
29	Orlistat	16.00	I	3S-[3-alpha,4beta(S*)]-3-hexy1-4[2- hyd roxytridecyl]-2-	18.5

				oxetanone	
30	Pitavastatin	16.67	I	(2-cyclopropyl-4-(4-fluorophenyl)quinolin-3-yl)methanol	23.53
31	Posaconazole	10.00	I	N-{4-[4-(4-Hydroxy-phenyl)-piperazin-1-yl]-phenyl}-carbamic acid phenylester	5.9
32	Prasugrel	33.33	I	Cyclopropyl 2-fluorobenzyl carbonyl bromide	26.53
33	Prulifoxcine	33.33	III	6-fluoro-1-methyl-4-oxo-7-(1-piperazinyl)1H,4H1,3]thiazeto[3,2-a]quinoline-3-carboxylic acid.	66.6
34	Relaxifene Hydrochloride	33.33	I	4-(2-piperidin-1-ylethoxy)benzoylchloride hydrochloride	62
35	Rilpivirine Hydrochloride	16.67	II	2,4-Dichloropyrimidine	274.66
36	Residronate Sodium	16.67	I	2-(3-Pyridyl)acetic acid	12.82
37	Rivastigimine Base	50.00	I	Dimetol	25.6
38	Rivastigimine Tartrate	33.33	I	3-[1-(dimethylamino) ethyl]phenol	22.3
39	Rizatriptan	16.67	I	4-(1H-1,2,4-triazol-1-ylmethyl)phenylhydrazine hydrochloride	14.6
40	Ropinirole Hydrochloride	6.67	I	2-(2-Oxo-1,3-dihydro-4-indolyl)ethyl-p-toluenesulfonate	24.6
41	Roruvastin	50.00	I	(R)-7-[4-(4-Fluorophenyl)-6-(1-methylethyl)-2-[methyl(methylsulfonyl) amino]-5-pyrimidinyl]-5-pyrimidinyl]-3-hydroxy-5-oxo-6-heptenoic acid methyl ester	18.7
42	Rufinamide	33.33	I	2-(Azidomethyl)-1,3-difluorobenzene	89.2
43	Saxagliptin	6.67	II	2-(Boc-amino)-2-(3-hydroxy-1-adamantyl) acetic acid	8.36
44	Silodosin	6.67	I	(R)-3-(5-(2-aminopropyl)-7-cynoindolin-1yl)propyl benzoate tartarate	10.37
45	Sitagliptin	6.67	I	(3R)-3-tert-butoxycarbonylamino-4-(2,4,5-trifluoro-phenyl)-butanoic acid	6.67
46	Tadalafil	10.00	I	(1R,3R)-methyl 1,2,3,4-tetrahydro-1-(3,4-methyl	8.3

				enedioxyphenyl)-9H-pyrido- [3,4-b]indole-3-carboxylate	
47	Trospium Chloride	10.00	I	Spiro[8-azoniabicyclo [3.2.1]octane-401-8,11-pyrrolidinium]chloride	14.3
48	Valdagliptin	10.00	I	1-Amino-adamentane	12.88
49	Valgaciclovir	33.33	I	2-(2-amino-1,6-dihydro-6-oxo-purin-yl)methoxy-1,3-propanediol	17.3
50	Vardenafil Hydrochloride	6.67	I	2-(2-Ethoxy-phenyl)-5-methyl-7-propyl-1,3,4-dihydroimidazo[5, 1-f][1,2,4]triazin-4-one	29.7
51	Zolmitriptan	10.00	I	(S)-4-(4-hydrazine benzyl-2-oxazolidinone	9.3
<b>Only 8 campaign products shall be manufactured at a time.</b>					

This order is subject to the provisions of 'the Acts' and the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B & C enclosed to this order.

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the 31<sup>st</sup> day of December, 2022.

VIVEK YADAV IAS  
MEMBER SECRETARY

To

M/s. Hetero Drugs Ltd., Unit-IX, Plot No.1,  
Hetero Infrastructure SEZ Ltd.,  
N.Narasapuram (V),  
Nakkapalli (M),  
Visakhapatnam District - 531 081

Copy to:

1. The JCEE, Zonal Office, Visakhapatnam for information and necessary action.
2. The Environmental Engineer, Regional Office, Visakhapatnam for information and necessary action.

#### SCHEDULE - A

1. Any up-set condition in any industrial plant / activity of the industry, which result in, increased effluent / emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The industry should carryout analysis of waste water discharges or emissions

- through chimneys for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
  4. The industry should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
  5. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
  6. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
  7. The applicant should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The industry should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
  8. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.

#### SCHEDULE - B

##### WATER POLLUTION:

1. The source of water is sea water. The following is the permitted water consumption:

S. No.	Purpose	Quantity KLD
1.	Process & Washing	62.79
2.	Cooling Towers	50.00
3.	Domestic	25.00
	Total	137.79

Separate meters with necessary pipe-line shall be maintained for assessing the quantity of water used for each of the purposes mentioned above.

2. The LTDS and HTDS effluents shall be stored in above ground level collection tanks separately.

3. The industry shall maintain HDPE tanks in the effluent collection tank (both locations at block and common collection point). The effluent shall be connected to the HDPE tanks and from the HDPE tanks, effluent shall be pumped to the ETP. Free space shall be maintained around the HDPE tanks to observe leakages if any.
4. The LTDS effluents sent to Hetero Infrastructure SEZ Ltd., shall not contain constituents in excess of the tolerance limits mentioned below:

Outlet	Parameter	Concentration in mg/l
2*	pH	6.50 - 8.50
	Temperature °C	< 45°C
	TDS	12,000 mg/l
	TSS	600 mg/l
	BOD	3,000 mg/l
	COD	8,000 mg/l
	Oil and Grease	20 mg/l
	Chromium Hexavalent (as Cr+6)	2 mg/l
	Chromium ( total ) (as Cr)	2 mg/l
	Ammonical Nitrogen (as N)	30 mg/l
	Cyanide (as CN)	0.20 mg/l
	Lead (as Pb)	1 mg/l
	Nickel (as Ni)	3 mg/l
	Zinc (as Zn)	15 mg/l
	Arsenic (as As)	0.20 mg/l
Mercury (as Hg)	0.01 mg/l	

(\* The industry shall segregate the HTDS and LTDS effluent streams and the effluents which are not meeting the above standards shall be treated as HTDS effluents and shall be sent to MEE of Hetero Infrastructure SEZ Ltd., for evaporation.).

5. The industry shall submit the details of quantity of High TDS and Low TDS effluents sent to CETP of M/s. Hetero Infrastructure SEZ Ltd., every month to the RO, Visakhapatnam.
6. The industry shall maintain proper manifest system for effluent transported to CETP of M/s. Hetero Infrastructure SEZ Ltd.,. They shall submit monthly reports to the E.E., RO-Visakhapatnam.
7. Effluents shall not be discharged onland or any water bodies or aquifers under any circumstances. Floor washings shall be admitted into effluent collection system only and shall not be allowed to find their way into storm water drains or open areas.
8. The industry shall maintain containers detoxification facility. Container & Container liners shall be detoxified at the specified covered platform with dyke walls and the wash wastewater shall be routed to low TDS collection tank.
9. The industry shall construct rainwater runoff tank for collection and storage of first flush storm water. The industry shall maintain dry condition outside drains in un-rainy season.
10. The industry shall install Electromagnetic flow meter for pumping LTDS effluents to CETP, M/s. Hetero Infrastructure SEZ Ltd.
11. The industry shall take all the precautionary and safety measures for storage, handling of Sodium Cyanide. The LTDS and HTDS effluents shall be sent to the CETP after meeting the inlet standards of the CETP of M/s. Hetero Infrastructure SEZ Ltd., w.r.t. Cyanide.
12. The industry shall maintain flow meters preferably Electro Magnetic flow meters with totalisers for water and effluent quantity measurements for

different streams of effluents and different categories of water usage stipulated in this order.

**AIR POLLUTION:**

- 13.The industry shall convert the 13 nos of single stage scrubbers which are provided to control process emissions at production blocks into double stage scrubbers and shall be provided pH meters with data logger facility to scrubbers within 3 months. The scrubber solution shall be recycled as far as possible and finally sent to CETP of M/s. Hetero Infrastructure SEZ Ltd., for further treatment.
- 14.The required steam shall be met from the existing coal fired boilers at M/s. Hetero Infrastructure SEZ Ltd., in N.Narsapuram, Ch. Lakshmipuram, Rajaihpet, Pedda Teernala & (V), Nakkapalli (M), Visakhapatnam District.
- 15.The emissions shall not contain constituents in excess of the prescribed limits mentioned below:

Chimney No.	Parameter	Emission Standards
1 - 14	Acid mist	35.mg/Nm <sup>3</sup>

- 16.The industry shall comply with ambient air quality standards of PM<sub>10</sub> (Particulate Matter size less than 10µg) - 100 µg/ m<sup>3</sup>; PM<sub>2.5</sub> (Particulate Matter size less than 2.5 µg) - 60 µg/ m<sup>3</sup>; SO<sub>2</sub> - 80 µg/ m<sup>3</sup>; NO<sub>x</sub> - 80 µg/m<sup>3</sup>, outside the factory premises at the periphery of the industry.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)

Night time (10 PM to 6 AM) - 70 dB (A)

- 17.The industry shall comply with emission limits for DG sets of capacity upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Act Rules. In case of DG sets of capacity more than 800 KW shall comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.
- 18.The evaporation losses in solvents shall be controlled by taking suitable measures, which include:
- Chilled brine circulation to effectively reduce the solvent losses into the atmosphere.
  - Transfer of solvents by using pumps and closed conveyance instead of manual handling.
  - Closed centrifuges be used due to which solvent losses are reduced drastically.
  - The reactor vents connected with primary & secondary condensers to catch the solvent vapours.
  - All the solvent storage tanks are connected with vent condensers to prevent solvent vapours.
- 19.The industry shall evaluate the performance of solvent recovery system for each stream-wise and shall furnish plan of action to maintain the efficiency of solvent recovery more than 95% for each stream wise.
- 20.The industry shall not use odour causing substances such as Mercaptan or cause odour nuisance in the surroundings.
- 21.The industry shall maintain VOC analyzers with recording facility and data shall be submitted to RO, Visakhapatnam.

**GENERAL:**

- 22.The industry shall not manufacture any product, other than those mentioned in this order.
- 23.The industry shall send the used /spent solvents to the recyclers authorized by APPCB and shall process them at their own solvent recovery plant within the plant premises.
- 24.The industry shall process the used/spent solvents in the own solvent recovery unit (SRU) within the plant premises to the extent possible and remaining if any, shall be sent to the recyclers authorized by APPCB.
- 25.The industry shall maintain records on inventory of solvents and disposal details of spent solvents shall be submitted to R.O., Visakhapatnam for every month along with manifest copies.
- 26.The industry shall maintain records on source of intermediates for each product-wise, inventory of solvents and the consolidated records shall be submitted to R.O., Visakhapatnam for every six months along with invoice copies of the intermediates outsourced.
- 27.The industry shall enter an agreement with the Cement industries for disposal of incinerable waste or shall dispose to Alternative Fuel Raw material facility (AFRF) OR to TSDF for co-incineration.
- 28.The industry shall transport the hazardous waste to cement industries through GPS vehicle.
- 29.The industry shall update the information in OCEMS - Industry Information Data Entry Software for Compliance Reporting Protocol in PART-II (Sections F & G) Every Quarter on 1st January, 1st April, 1st July and 1st October through this software system.
- 30.The industry shall submit the information regarding usage of Ozone Depleting Substance once in six months to the Board.
- 31.The industry shall dispose container liners / PP bags, centrifuge bags, surgical masks, head caps, gloves to TSDF, Ramky Pharmacity India Ltd.
- 32.The drums containing chemicals / solvents shall be stored under a roof on elevated platform with a provision to collect leakages / spillages in the collection pit.
- 33.The industry shall comply with CPCB directions dated 05.02.2014 / 02.03.2015 and guidelines issued regarding online monitoring systems issued from time to time.
- 34.The industry shall maintain the following records and the same shall be made available to the inspecting officers of the Board:
  - a. Daily production details (ER-1 Central Excise Returns).
  - b. Quantity of Effluents generated, treated, recycled/reused and disposed to CETP.
  - c. Log Books for pollution control systems.
  - d. Characteristics of effluents and emissions.
  - e. Hazardous/non hazardous solid waste generated and disposed.
  - f. Inspection book.
  - g. Manifest copies of effluents / hazardous waste.
- 35.System of leak detection and repair of pump / pipeline shall be installed in the plant and immediate response team shall be identified for preventive maintenance.
- 36.The industry shall submit AAQ monitoring reports conducted by Authorised Agency every month.
- 37.The industry shall develop green belt in all the vacant places within three months. In future, excess green belt over and above 33 % of total area can be utilized for industrial activity as per requirement of industry.
- 38.Any other directions / circulars / notices issued by CPCB, MoEF&CC and

APPCB shall be followed from time to time.

**SCHEDULE - C**

*[See rule 6(2)]*

**[CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR HANDLING HAZARDOUS WASTES]**

1. All the rules and regulations notified by Ministry of Environment and Forests, Government of India under the E(P) Act, 1986 in respect of management, handling, transportation and storage of the Hazardous wastes should be followed.
2. The industry shall not store hazardous waste for more than 90 days as per the Hazardous & Other Wastes (Management and Transboundary Movement) Rules, 2016.
3. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal to the manufacturers / dealers on buyback basis.
4. The industry shall maintain 7 copy manifest system for transportation of waste generated and a copy shall be submitted to concerned Regional Office of APPCB. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter should carry a Transport Emergency (TREM) Card.
5. The industry shall maintain proper records for Hazardous & other wastes stated in Authorization in FORM-3 i.e., quantity of Incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form- 4 as per Rule 6 (5) of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016 and amendments thereof.
6. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule A, B & C of this Order on half yearly basis to Board Office, Vijayawada and concerned Regional Office.

VIVEK YADAV IAS  
MEMBER SECRETARY

To  
M/s. Hetero Drugs Ltd., Unit-IX,  
Plot No.1,Hetero Infrastructure SEZ Ltd.,  
N.Narasapuram (V), Nakkapalli (M),  
Visakhapatnam District - 531 081.



**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
 D.No.33-26-14D/2, Near Sunrise Hospital, Pushpa Hotel Centre,  
 Chalamavari Street, Kasturibaipet, Vijayawada - 520 008  
 Phone. No.0866-2436217, Website : www.appcb.ap.nic.in

**RED CATEGORY  
 CONSENT & AUTHORISATION ORDER  
 BY REGISTERED POST WITH ACKNOWLEDGEMENT DUE**

**Consent Order No : APPCB/VSP/VSP/318/CFO/HO/2017-**

**Date: 23.08.2017**

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorization under Rule 6 of the Hazardous & Other Wastes (Management and Transboundary, Movement) Rules, 2016 and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

M/s. Honour Labs Ltd., Unit - III,  
 (Change of product mix)  
 Plot No.4 & 5, M/s. Hetero Infrastructure SEZ Ltd.,  
 N. Narsapuram (V), Nakkapally (M),  
 Visakhapatnam  
 Email: [KullayiReddy.S@heterodrugs.com](mailto:KullayiReddy.S@heterodrugs.com)

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

**i) Out lets for discharge of effluents:**

Outlet No.	Outlet Description	Max Daily Discharge (KLD)	Point of Disposal
1.	Trade Effluents: Process & Washings (HTDS & HCOD (having TD(l)S >=15,000 mg/l, & COD >= 15,000 mg/l) after pre-treatment. LTDS & HCOD: (TD(l)S:<15,000 mg/l & COD:>15,000 mg/l)	30.874	Shall be sent to stripper, MEE & ATFD of M/s. Hetero Infrastructure SEZ Ltd., for further treatment and disposal
2.	LTDS & LCOD Effluents: Process & washings - 1.354 KLD + Cooling tower blow down - 2 KLD + Boiler blow down - 2 KLD (having TD(l)S <=15,000 mg/l, & COD <= 15,000 mg/l) after pre-treatment	5.354	Shall be sent to stripper, MEE & ATFD of M/s. Hetero Infrastructure SEZ Ltd., for further treatment and disposal
3.	Domestic effluents	10.0	STP of M/s. Hetero Infrastructure Ltd., SEZ.

**ii) Emissions from chimneys:**

Chimney No.	Description of Chimney	Quantity of Emissions in m3/hr. at peak flow
1 - 10	Attached to scrubbers of Process emissions	--

\*The required steam shall be met from the existing coal fired boilers at M/s. Hetero Infrastructure Ltd., in N.Narsapuram, Ch. Lakshmpuram, Rajaihpet, Pedda Teernala & (V), Nakkapalli (M), Visakhapatnam District.

**iii) HAZARDOUS WASTE AUTHORISATION (FORM - II) [See Rule 6 (2)]:**

M/s. Honour Labs Ltd., Unit - III, Plot No.4 & 5, M/s. Hetero Infrastructure SEZ Ltd., N. Narsapuram (V), Nakkapally (M), Visakhapatnam District is hereby granted an authorization to operate a facility for collection, reception, storage, treatment, transport and disposal of Hazardous Wastes namely:

B S S  
 Prasad  
 Digitally signed  
 by B S S Prasad  
 Date: 2017.08.23  
 15:38:29 +05'30'

• HAZARDOUS WASTES WITH DISPOSAL OPTIONS:

S. No.	Name of the Hazardous Waste	Stream	Quantity of Hazardous Waste	Disposal Option
1.	Organic residue	28.1 of Schedule - I	1.391 TPD	To authorised Cement plants for co-processing / TSDF, Parawada, Visakhapatnam District for incineration.
2.	Spent Carbon	28.3 of Schedule- I	0.321 TPD	
3.	Process waste - Inorganic	28.1 of Schedule - I	0.208 TPD	TSDF, Parawada, Visakhapatnam District for secured land filling.
4.	Evaporation salts (at SEZ)	28.1of Schedule - I	0.77 TPD	

• HAZARDOUS WASTES WITH RECYCLING OPTIONS:

S. No.	Name of the Hazardous Waste	Stream	Quantity of Hazardous Waste	Disposal Option
1.	Empty barrels / containers / liners contaminated with hazardous chemicals / wastes	33.1 of Schedule - I	800 Nos. / month	After complete detoxification shall be disposed of to authorized agencies.
2.	Used /Waste Oils	5.1 of Schedule - I	150 LPM	Authorized reprocessors / recyclers.
3.	Spent solvent	28.6 of Schedule - I	120.59 KLD	Shall be recycled with in the HIL - SEZ
4.	Recovered solvents (at SEZ)	28.6 of Schedule - I	116.81 KLD	

This consent order is valid for manufacture of the following products with quantities indicated only:

REGULAR PRODUCTS					
S. No	Product Name*	Production Capacity (kgs/day)	No of Stages	Name of the Starting key Raw Material	Quantity of Starting Key Raw Material (kgs/day)
1	Avanafil	166.67	VI	Ethyl 4-chloro-2-(methylthio) pyrimidine-5-carboxylate	238
2	Dimethyl Fumarate	433.33	II	Fumaric acid	410.85
3	Edoxaban Tosylate Monohydrate	166.67	IV	Tert-butyl ((1R,2S,5S)-2-amino-5-(dimethylcarbamoyl)cyclohexyl) carbamate	373.75
4	Empagliflozin	166.67	II	(2R,3R,4R,5S,6S)-2-(Acetoxymethyl)-6-(4-chloro-3-(4-ethoxybenzyl)phenyl)terahydro-2H-pyran-3,4,5-triyl triacetate	535.5
5	Emtricitabine	166.67	I	Emtricitabine hydrochloride	276.45
6	Esomeprazole Magnesium	166.67	II	5-Methoxy-2-[[[4-methoxy-3,5-dimethylpyridin-2-yl)methyl]thio]-1H-benzimidazole	768.2
7	Lamivudine	666.67	I	2R-Cis)-5-(4-Amino-1,2-dihydro-2-oxo-1-pyrimidinyl)-1,3-oxathiolane-2-carboxylic acid (2S,5R)-menthyl ester salicilate salt	1401.8
8	MonomethylFumarate	166.67	II	Maleic anhydride	166.8
9	Nebivolol	166.67	I	(±)-[1S*(S*)]-6-Fluoro-3,4-	299.4

	Hydrochloride			dihydro -2-oxiranyl-2H-1-benzopyran	
10	Ospemifene	166.67	II	(4-Hydroxyphenyl)(phenyl)methanone	184.81
11	Pirfenidone	333.33	II	2-Amino-5-methylpyridine	317.6
12	Sitagliptin hydrochloride	333.33	II	3R)-3-tert-butoxycarbonyl amino-4-(2,4,5-trifluorophenyl)-butanoic acid	377.4
13	Sitagliptin phosphate monohydrate	333.33	II	3R)-3-tert-butoxycarbonyl amino-4-(2,4,5-trifluorophenyl)-butanoic acid	294
14	TenofovirAlfamideHemifumarate	333.33	III	(R)-9-[2-(Phosphonomethoxy)propyl]adenine	476
15	TenofovirDisproxilFumarate	433.33	I	(R)-9-[2-(Phosphonomethoxy)propyl]adenine	445.2
Any 7 products on campaign basis		2866.65			

CAMPAIGN PRODUCTS					
S. No	Product Name*	Production Capacity (kgs/day)	No of Stages	Name of the Starting key Raw Material	Quantity of Starting Key Raw Material (kgs/day)
1	Alogliptin benzoate	3.33	II	6-chloropyrimidine-2,4(1H,3H)-dione	3.29
2	Apixaban	3.33	II	4-Nitro aniline	2.00
3	Artemether	25.00	II	(3R,5aS,6R,8aS,9R,12S,12aR)-octahydro-3,6,9-trimethyl-3,12-epoxy-12H-pyrano[4,3-j]-1,2-benzodioxepine-10-one	34.2
4	AzilsartanMedoxomil Potassium	56.57	I	Disodium 3-(2-[4-[(7-Carboxylato-2-ethoxy-1H-1,3-benzodiazol-1-yl)methyl]phenyl]-5-oxo-4,5-dihydro-1,2,4-oxadiazol-4-ide	63.56
5	Boceprevir	66.67	I	1R,2S,5S)-6,6-Dimethyl-3-azabicyclo [3.1.0]hexane-2-carboxylic acid methyl ester hydrochloride	88.67
6	Bosantan	3.33	II	(2-Methoxyphenoxy) propanedioic acid dimethyl ester	3.3
7	Brexpiprazole	3.33	IV	7-hydroxy -3,4-dihydroquinolin-2(1H)-one	6.4
8	Cholchicine	66.67	I	GloriosaSuperba Seeds	632.7
9	Cinacalcet	16.67	I	1-(1-Naphthyl)ethylamine	22.1
10	Clobazam	26.67	II	5-Chloro-2-nitro-N-phenylaniline	178
11	Cobicistat Silicon dioxide	3.33	III	1-(2-Isopropyl-thiazol-4-ylmethyl)-1-methyl-3-(2-oxo tetrahydrofuran-3-yl)-urea	1.74
12	Colesevelam Hydrochloride	3.33	I	Sevelamer hydrochloride	1.8
13	Dapaglifozin	20.00	VI	5-Bromo-2-chlorobenzoic acid	98
14	Deferiprone	3.33	II	3-Hydroxy-2-methyl-4-pyrone	4.00
15	Dexlansoprazole	16.67	I	Lansoprazole	72.00
16	Dolutegravir	16.67	II	(4R,12aS)-7-(Benzyloxy)-9-bromo-4-methyl-3,4,12,12a-tetrahydro-2H-pyrido[1',2':4,5]pyrazino[2,1-	46.48

				b][1,3]oxazine-6,8-dione	
17	Elvitegravir	1.67	II	2,4-Difluorobenzoic acid	6.00
18	Fingolimode	3.33	I	2-Acetamido-2-[2-(4-octylphenyl)ethyl] malonate	7.26
19	Fosamprenavir Calcium	33.33	I	Benzyl N-[(2S,3S)-3-amino-2-hydroxy-4-phenylbutyl]-N-(2-methylpropyl) carbamate	31.08
20	Levomilnacipran hydrochloride	3.33	I	Milnacipran hydrochloride	13.3
21	Linagliptin	5.00	II	2-(Chloromethyl)-4-methylquinazoline	9.00
22	Linagliptin Premix	66.67	I	Linagliptin	47.62
23	Lumefantrine	3.33	III	2, 7-dichloro-9H-fluorene	2.75
24	Lurasidone Hydrochloride	16.67	II	Trans-1,2-bis (hydroxymethyl) cyclohexane	26.01
25	Macitentan	3.33	IV	N-propyl sulfamide	3.9
26	Pantoprazole Sodium	70.00	I	5-(Difluoromethoxy)-2-[[3,4-dimethoxy-2-pyridinyl) methyl]thio]-1H-benzimidazole	101.25
27	Perampanel	3.33	II	1-phenyl-5-(2-pyridyl)-2-pyridinone	10.05
28	Rilpivirine	3.33	I	4-[(4-Chloro-2-pyrimidinyl)amino] benzonitrile	3.63
29	Rivastagmine	66.67	II	m-Hydroxyacetophenine	81.9
30	Sevelamer Carbonate	16.67	I	Sevelamer hydrochloride	17.5
31	Sevelamer hydrochloride	16.67	I	Allylamine	25
32	Sofosbuvir	33.33	IV	[(2R,3R,4R)-3-Benzoyloxy-4-fluoro-4-methyl-5-oxo-3,4-dihydro-2H-fur-2-yl]methyl benzoate	111
33	Tadalafil	16.67	I	1R,3R)-methyl 1,2,3,4-tetrahydro-1-(3,4-methylenedioxyphenyl)-9H-pyrido-[3,4-b]indole-3-carboxylate	21
34	Telaprevir	13.33	II	(1S,3aS,6aS)-ethyl octahydropentalenecarboxylate	9.72
35	Ticagrelor	3.33	II	(4,6-Dichloro-2-(propylsulfanyl)-5-pyrimidinamine	2.11
36	Terriflunomide	66.67	I	Leflunomide	66.66
37	Vardenafil Hydrochloride	20.00	I	2-(2-Ethoxy-phenyl)-5-methyl-7-propyl-3,4-dihydroimidazo[5,1-f][1,2,4]triazin-4-one	17.6
38	Valsartan	66.67	II	Ethyl (2R,4S)-5-([1,1'-biphenyl]-4-yl)-4-amino-2-methylpentanoate hydrochloride	37
39	Vildagliptin	3.33	II	1-Amino-adamentane	10
40	Trial batches for samples	20.00	---	---	---
<b>Any 7 products on campaign basis</b>		<b>470.02</b>			
		<b>3336.67 Kgs/day</b>			

\* The industry is permitted to manufacture 14 products i.e., 7 regular products and 7 campaign products at any given point of time with a maximum production capacity of 3366.67 kg/day.

This order is subject to the provisions of 'the Acts' and the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B & C enclosed to this order.

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the 31<sup>st</sup> day of October, 2022.

MEMBER SECRETARY

To

M/s. Honour Labs Ltd., Unit - III,  
(Change of product mix)  
Plot No.4 & 5, M/s. Hetero Infrastructure SEZ Ltd.,  
N. Narsapuram (V), Nakkapally (M),  
Visakhapatnam

Copy to:

1. The Commissioner of Industries, Chirag Ali Lane, Abids, Hyderabad for information.
2. The JCEE, Zonal Office, Visakhapatnam for information and necessary action.
3. The JCEE (Cess), APPCB, Hyderabad for information.
4. The JCEE(HWM), APPCB Hyderabad for information.
5. The Environmental Engineer, Regional Office, Visakhapatnam for information and necessary action.

**SCHEDULE - A**

1. Any up-set condition in any industrial plant / activity of the industry, which result in, increased effluent / emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The industry should carryout analysis of waste water discharges or emissions through chimneys for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. The industry should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
5. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
6. The industry shall file the water cess returns in Form-I as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5th of every calendar month, showing the quantity of water consumed in the previous month along with water meter readings. The industry shall remit water cess as per the assessment orders as and when issued by Board.
7. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
8. The applicant should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The industry should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
9. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under

Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.

SCHEDULE - B

WATER POLLUTION:

1. The treated effluent discharged from CETP into Guard ponds and at marine outfall shall not contain constituents in excess of the tolerance limits mentioned below:

Outlet No.	Parameter	Concentration not to exceed limits in mg/l (except pH)
2 & 3	pH	5.5 to 9.0
	COD	250
	BOD (5 days at 20° C)	100
	Temperature at the point of discharge	45 <sup>o</sup>
	Oil and Grease	20
	Suspended Solids	100
	Total residual Chlorine	1.0
	Ammonical Nitrogen	50
	Arsenic (as As)	0.2
	Mercury (as Hg)	0.01
	Lead (as Pb)	1.0
	Cadimum (as Cd)	2.0
	Total Chromium (as Cr)	2.0
	Copper (as Cu)	3.0
	Zinc (as Zn)	15
	Selenium (as Se)	0.05
	Nickel (as Ni)	5.0
	Cyanide (as CN <sup>-</sup> )	0.2
	Fluoride (as F)	15
	Sulphide (as S)	5.0
Phenolic Compounds (as C <sub>6</sub> H <sub>5</sub> OH)	5.0	
Bio-assay test	90% survival of fish after 96 hours in 100% effluents.	
*	All Efforts shall be made to remove colour and unpleasant odour as far as possible. The TDS of the treated effluents discharged from CETP at marine outfall shall not be more than the TDS of sea.	

2. The source of water is Desalination plant. The following is the permitted water consumption:

Sl. No.	Purpose	Quantity (KLD)
1	Industrial cooling, boiler feed	80.00
2	Domestic & Gardening purposes.	10.00
3	Process, whereby water gets polluted and pollutants are easily bio degradable.	--
4	Processing, whereby water gets polluted and the pollutants are not easily bio - degradable.	32.23
<b>Total</b>		<b>122.23</b>

Separate meters with necessary pipe-line shall be maintained for assessing the quantity of water used for each of the purposes mentioned above for Cess assessment purpose.

- The industry shall maintain digital flow meters to measure the quantity of effluents for each stream wise transporting to HIL - SEZ.
- The industry shall place the chemical drums and / or any drums under a shed provided with concrete platform only. The Platform shall be provided with sufficient dyke wall and effluent collected system. The industry shall not store chemical drums and / or any drums in non-SEZ area.
- The industry shall segregate the cyanide bearing and heavy metal bearing effluent separately and shall send it to the CETP of SEZ by following manifest system for separate treatment. They shall not mix it either in the LTDS effluent or HTDS effluents.
- The industry shall maintain daily records on characteristics of effluents and hydraulic load for each stream of cyanide & heavy metals bearing effluents and shall furnish soft copy of the consolidated records through mail to RO, Visakhapatnam & ZO, Visakhapatnam every week.

7. Container & Container liners shall be detoxified at the specified covered platform with dyke walls and the wash wastewater shall be routed to low TDS collection tank after characterization.
8. The industry shall not discharge any wastewater with/ without treatment outside the factory premises or Onland.
9. The industry shall provide above ground pipelines with appropriate colour coding for easy identification of effluent stream (HTDS, HCOD, LTDS, etc.,)

#### AIR POLLUTION:

10. The emissions shall not contain constituents in excess of the prescribed limits mentioned below:

Chimney No.	Parameter	Emission Standards
1 - 10	HCl	35 mg/Nm <sup>3</sup>

11. The industry shall comply with ambient air quality standards of PM<sub>10</sub> (Particulate Matter size less than 10µg) - 100 µg/ m<sup>3</sup>; PM<sub>2.5</sub> (Particulate Matter size less than 2.5 µg) - 60 µg/ m<sup>3</sup>; SO<sub>2</sub> - 80 µg/ m<sup>3</sup>; NO<sub>x</sub> - 80 µg/m<sup>3</sup>, outside the factory premises at the periphery of the industry.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)  
Night time (10 PM to 6 AM) - 70 dB (A).

#### GENERAL:

12. The industry shall not manufacture any product, other than those mentioned in this order.
13. **The industry shall approach MoEF&CC, Gol, New Delhi to obtain amendment to EC with regard to Power Plant**
14. The industry shall maintain the records of quantity of Effluents generated and forced evaporated and disposed to Sea.
15. The industry shall convert the single stage scrubbers to double scrubbers.
16. The industry shall maintain dedicated two stage scrubbers to the process vents to control the process emissions. The industry shall also maintain online pH measuring system to the scrubbers to treat the process emissions. Scrubbed liquid shall be recycled as far as possible and finally sent to CETP of HIL - SEZ for further treatment.
17. Transfer of solvents shall be done by using pumps instead of manual handling.
18. Under no circumstances, the industry shall burn the hazardous waste along with other wastes. The industry shall install scientific double chamber, thermal destruction facility for disposal of non-hazardous waste / domestic solid waste along with allied prevention and control of pollution measures.
19. The industry shall maintain 3 CAAQM stations to measure VOC, SPM, SO<sub>2</sub>, NO<sub>x</sub>, CO within their premises and maintain link to APPCB website and submit report to Regional Office-Visakhapatnam every 3 months.
20. The industry shall not cause any smell nuisance to the surroundings.
21. The industry shall maintain digital display at the gate for displaying the CAAQM and stack analyzers results.
22. The industry shall maintain the following records and the same shall be made available to the Board Officials during the inspection.
  - i. Daily production details, RG-I records and Central Excise Returns.
  - ii. Quantity of Effluents generated and forced evaporated and disposed to Sea.
  - iii. Log Books for pollution control systems.
  - iv. Daily solid waste generated and disposed to TSDF.
23. The industry shall maintain records on source of intermediates for each product-wise, inventory of solvents and the consolidated records shall be submitted to R.O., Visakhapatnam for every month along with invoice copies of the intermediates outsourced.
24. The evaporation losses in solvents shall be controlled by taking suitable measures, which include:

- i. Chilled brine circulation to effectively reduce the solvent losses into the atmosphere.
  - ii. Transfer of solvents by using pumps and closed conveyance instead of manual handling.
  - iii. Closed centrifuges/ANFDs be used due to which solvent losses are reduced drastically.
  - iv. The reactor vents connected with primary & secondary condensers to catch the solvent vapours.
  - v. All the solvent storage tanks are connected with vent condensers to prevent solvent vapours.
25. Proper earthing shall be provided in all the electrical equipment wherever solvent handling is done.
  26. The industry shall isolate the storage of highly inflammable chemicals solvents and other raw materials from the rest of the facilities in the plant premises.
  27. The industry shall submit mock drill report carried out at least once in six months, as required under the Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989.
  28. The industry shall not use odour causing substances such as mercaptan.
  29. System of leak detection and repair of pump / pipeline shall be installed in the plant and immediate response team shall be identified for preventive maintenance.
  30. There shall not be any POPs generation from process operations.
  31. The emissions containing Bromine gases shall be routed through water scrubber, caustic scrubber provide in series. The vent of the caustic scrubber shall be dipped into dilute caustic soda lye for effective removal of Bromine in the emissions.
  32. The Industry shall maintain the compliance of conditions stipulated in the Consent for Establishment (Change of product mix) Order No. 318/PCB/CFE/RO-VSP/HO/2013, dated 03.06.2017.
  33. The industry shall dispose solid waste (NON HAZARDOUS ) as follows

S. No.	Name of the Solid Waste	Quantity	Disposal
1.	Boiler ash (at SEZ)	3.0 TPD	To brick manufacturers

34. The industry shall adopt rain water harvesting measures to harvest the run off water for recharge of ground water.
35. The industry shall evaluate the performance of solvent recovery system for each stream-wise and shall furnish plan of action to maintain the efficiency of solvent recovery more than 95% for each stream wise.
36. The industry shall maintain Nitrogen blanketing system for solvent storage tanks and inform the compliance to RO-Visakhapatnam.
37. Green belt of adequate width and density shall be developed along the boundary of the industry with minimum area of 33% of total area. Green belt development shall be maintained.
38. Any other directions / circulars / notices issued by CPCB, MoEF&CC and APPCB shall be followed from time to time.

#### SCHEDULE - C

[See rule 6(2)]

#### [CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR HANDLING HAZARDOUS WASTES]

1. All the rules and regulations notified by Ministry of Environment and Forests, Government of India under the E(P) Act, 1986 in respect of management, handling, transportation and storage of the Hazardous wastes should be followed.
2. The industry shall not store hazardous waste for more than 90 days as per the Hazardous & Other Wastes (Management and Transboundary Movement) Rules, 2016.
3. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal to the manufacturers / dealers on buyback basis.
4. The industry shall maintain 6 copy manifest system for transportation of waste generated and a copy shall be submitted to concerned Regional Office of APPCB. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter should carry a Transport Emergency (TREM) Card.
5. The industry shall maintain proper records for Hazardous & other wastes stated in Authorization in FORM-3 i.e., quantity of Incinerable waste, land disposal waste,

recyclable waste etc., and file annual returns in Form- 4 as per Rule 6 (5) of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016 and amendments thereof.

6. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule A, B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.

MEMBER SECRETARY

To

M/s. Honour Labs Ltd., Unit - III,  
(Change of product mix)  
Plot No.4 & 5, M/s. Hetero Infrastructure SEZ Ltd.,  
N. Narsapuram (V), Nakkapally (M),  
Visakhapatnam



ANDHRA PRADESH POLLUTION CONTROL BOARD  
D.No.33-26-14D/2, Near Sunrise Hospital, Pushpa Hotel Centre,  
Chalamalavari Street, Kasturibaipet, Vijayawada - 520 010  
Phone. No.0866-2463200, Website : <https://pcb.ap.gov.in/>

RED CATEGORY  
CONSENT & HW AUTHORISATION ORDER (for Change of Product Mix)

Consent Order No: APPCB/VSP/VSP/221/CFO/HO/2020- 29/03/2020

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorisation under Rule 6 of the Hazardous & Other Wastes (Management and Transboundary, Movement) Rules, 2016 and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

M/s. Hetero Labs Ltd., Unit-IX, (Change of Product Mix)  
Hetero Infrastructure SEZ Ltd.,  
N.Narasapuram (V),  
Nakkapalli (M),  
Visakhapatnam District - 531 081  
Email: kullayiReddy.S@heterodrugs.com

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

i. Out lets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge (KLD)	Point of Disposal
1.	Trade Effluents: Process & Washings (HTDS & HCOD (having TD(I)S >15,000 mg/l, & COD > 15,000 mg/l) after pre-treatment. LTDS & HCOD: (TD(I)S:<15,000 mg/l & COD:>15,000 mg/l)	101.10	Shall be treated in stripper, MEE & ATFD at M/s. Hetero Infrastructure, SEZ. Stripper condensate to be recycled, MEE condensate to Biological ETP of M/s. Hetero Infrastructure, SEZ for treatment and disposal and ATFD salts to TSDF.
2.	LTDS & LCOD Effluents Cooling tower blow down - 2 KLD + Boiler blow down - 2 KLD (having TD(I)S <=15,000 mg/l, & COD <= 15,000 mg/l) after pre-treatment	4.0	Shall be disposed to M/s. Hetero Infrastructure, SEZ for treatment and disposal..
3.	Domestic effluents (after treatment in STP at M/s.	25.0	Shall be treated in STP at M/s. Hetero Infrastructure, SEZ.

Hetero Infrastructure SEZ Ltd.,)		
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ii. Emissions from chimneys: Nil

\*The required steam shall be met from the existing coal fired boilers at M/s. Hetero Infrastructure Ltd., SEZ in N.Narsapuram, Ch. Lakshmipuram, Rajaihpet, Pedda Teernala & (V), Nakkapalli (M), Visakhapatnam District.

iii) HAZARDOUS WASTE AUTHORISATION (FORM - II) [See Rule 6 (2)]:

M/s. Hetero Labs Ltd., Unit IX, Plot No. 2, Hetero Infrastructure SEZ Ltd., N. Narsapuram (V), Nakkapalli (M), Visakhapatnam District, is hereby granted an authorization to operate a facility for collection, reception, storage, treatment, transport and disposal of Hazardous Wastes namely:

● HAZARDOUS WASTES WITH DISPOSAL OPTIONS:

S. No.	Name of the Hazardous Waste	Stream	Quantity of Hazardous Waste	Disposal Option
1.	Organic Waste	28.1 of Schedule - I	2.84 TPD	Shall be routed through M/s. Andhra Pradesh Environment Corporation Limited (APEMCL) so as sent to the authorized Cement industries for alternate fuel in the kiln (or) AFRF units for preprocessing and onward disposal to Cement industries (or) TSDF, Parawada for incineration.
2.	Spent Carbon	28.3 of Schedule-I	1.56 TPD	
3.	Used PPE and other packing waste	33.2 of Schedule-I	100 Kg/day	
4.	Process waste - Inorganic	28.1 of Schedule - I	4.08 TPD	Shall be routed through M/s. Andhra Pradesh Environment Corporation Limited (APEMCL) so as sent to TSDF, Parawada, Visakhapatnam District for secured land filling.
5.	Expired or Damaged Raw material or Products	28.5 of Schedule - I	50 Kg/day	Shall be routed through M/s. Andhra Pradesh Environment Corporation Limited (APEMCL) so as sent to either cement industries along with Organic Residue / or) AFRF units for preprocessing and onward disposal to Cement industries (or) TSDF, Parawada for incineration.

● HAZARDOUS WASTES WITH RECYCLING OPTIONS:

S. No.	Name of the Hazardous Waste	Stream	Quantity of Hazardous Waste	Disposal Option
1.	Container & Container liners of Hazardous waste & Hazardous chemicals	33.1 of Schedule - I	2000 Nos. / month	After complete detoxification Shall be routed through M/s. Andhra Pradesh Environment Corporation Limited (APEMCL) to outside agencies.
2.	LDPE paper	33.2 of Schedule - I	5 TPM	

3.	Used /Waste Oils	5.1 of Schedule - I	200 LPM	Shall be routed through M/s. Andhra Pradesh Environment Corporation Limited (APEMCL) so as sent to authorized re-processors / recyclers duly maintaining manifest system.
4.	Spent solvent	28.6 of Schedule - I	205 KLD	Shall be recycled with in the HIL - SEZ.

• NON- HAZARDOUS WASTE/ OTHER WASTE:

S. No.	Name of the Hazardous Waste	Stream	Quantity of Hazardous Waste	Disposal Option
1.	Used lead acid Batteries	---	200 LPM	To be sent to authorized dealers or manufacturers on buyback basis.
2.	E-waste or Electricals waste	---	205 KLD	To be sent to authorized Recyclers for processing

This consent order is valid for manufacture of the following products with quantities indicated only:

Sl. No.	Products	Quantity (kg/day)	No of Stages	Name of the Key raw material (KRM)	Quantit yof KRM (kg/day)
<b>GROUP-A (REGULAR PRODUCTS)</b>					
1	Abacavi Suphate	333.34	I	(1S,4R) -4-(2-Amino, 6-Chloro-9H- purin-9-yl)cyclopent-2-enyl)methanol hydrochloride	533.3
2	Atorvastatin Calcium	333.33	I	(4R,6R)-2-(6-(2-amenoethyl)2-2- dimethyl-1,3-dioxane-4yl))acetic acid tert butyl ester	250
3	Darunavir	333.33	I	4-Amino-N-(2R,5S)(3-amino-2-hydroxy-4-phenyl-butyl)-N-isobutyl-benzene sulfonamide	400
4	Dextromethorphan	333.33	II	(4bR,8aS, 9R)-3-methoxy-6,7,8,8a,9,10-hexahydro-5H-9,4b-(epiminoethano)phenanthrene	386.7
5	Diltiazem	150	I	(2s,3s)-2,3-Dihydro-3-hydroxy-2- (4-methoxyphenyl)-1,5 benzotiazepin-4(5H)-One(cis-lactum)	150
6	Dolutegravir Sodium	666.67	I	(4R,12aS)-7-Methoxy-4-methyl- 6,8-dioxo-3,4,6,8,12a-hexahydro- 2H-pyrido[1,2,4,5]pyrazino[2,1-b][1,3]oxazine-9-carboxylicacid	666.67
7	Efavirenz	666.67	I	(S)-5-Chloro-alfa-(cyclopropylethanyl)-2-amino-alfa- (trifloromethyl)-benzenemethanol	740.67

8	Emtricitabine	333.33	I	Emitracitabine Hydrochloride	552.3
9	Irbesartan	100	I	2-butyl-1,3- benzaspiro (4,4)non-1- ene-4-one hydrochloride	72.535
10	Lamivudine	3333.34	I	(2R-cis)-5-(4-Amino-1,2-dihydro2- oxo-1pyridinyl)1,3-oxathiolane-2- carboxylic acid (2S,5R)-menthyl ester salisilate salt	6992
11	Levetiracetam	1333.34	II	Recimic (±) - alfa - ethyl -2oxo- 1pyridinile acetic acid	8090
12	Lopinavir	166.67	I	2S(1-Tetrahydro-pyramid-2- only- 3methyl-butanoic acid	142.8
13	Losartan potassium	666.67	I	losartan	747.9
14	Naproxen	100	III	2-Methoxynaphthalene	105
15	Nevirapine	500	II	2-Chloro-N-(2-Chloro-4methyl-3- pyridinyl)-3-pyridine corboxamide	769.2
16	Olmisartan	333.34	I	4-(1-Hydroxy-1-methylethyl)-2- propyl-1H-imadazole-5- carboxylicacid (5-metyhyl-2- oxo- 1,3-dioxol-4-yl)- mehthylester	250
17	Quetiapine Hemifumerate	333.34	I	11-(1- piperazinyl)dibenzo(1,4)- thiazapine	319.5
18	Stavudine	1000	I	5-Benzonyl-2,3-didehydro-3- dioxythymidine	2410
19	Telmisartan	666.67	I	4-methyl-6-(1-methyl benzimidazole-2-yl)2- propylbenzimidazole	608
20	Tenofovir disproxil fumerate	666.67	I	( R)-9-[2- (phosphonomethoxy)propyl]adi n i n e	686
21	Trazodone	333.34	I	3-chloroaniline	333.3
22	Valsartan	666.67	II	L-Valine, N-[2-cyano(1,1- buphenyl)-4-yl)methyl]phenyl methyl ester monohydrochloride	1429
23	Zidovudine	666.67	I	3-Azido-5-O-Trityl-3- deoxythymidine	1667
<b>GROUP-B (CAMPAIGN PRODUCTS)</b>					
1	Aripiprazole	16.67	I	7-Hydroxy-3,4- dihydrocarbostryl	14.125
2	Atazanavir Sulphate	33.34	I	1-(4-(pyridine-2yl)phenyl)-5(s)- 2,5- bis ((tert-butoxy-carbonyl)- amino)4(s)-hydroxy-6-phenyl-2- azahexane	16.67
3	Atomoxetine HCL	33.34	I	( R)-Atomoxetine mandelate salt	53.95
4	Butenafine HCL	16.66	I	1-(Bromomethyl)-4-tert	11.53

				butylbenzene	
5	Candesartan CilexetilL	33.34	II	Candasartan	50.01
6	Cilazapril Monohydrate	16.67	II	Tert-butyl(1S-Cis)-9-amino octahydro-10-oxo-6H- puridazino[1,2-a][1,2]diazepine- 1- carboxalate	12.03
7	Desloratadine	16.67	I	4-)8-chloro-5,6-dihydro-11H- benzo[5,6]cycloheptal[1,2- b],pridine-11 ylidine)-1- piperidine carboxylic acid ethyl ester	24.62
8	Didanosine	8.33	I	5-O-Hydroxy2,3-dideoxy-2,3- dihydroinosine	22.7
9	Entacapone	33.34	I	3,4-dihydroxy5- nitrobenzaldehyde	25
10	Escitalopram Oxalate	33.34	I	(S)-4-(4-Dimethylamino)-1-(4- florpphenyl-1-hydroxybutyl]3- (hydroxymethyl benzonitrile)	58.97
11	Etoricoxib	100	I	ketosulfone	115.6
12	Etravin	8.33	I	4[(6-amino)-2-[(4- cynophenyl)amino]-4-pyrimidyl- oxy]-3,5-dimethylbenzonitrile	9.996
13	Ezitamibe	33.34	I	(3R,4S)-1-[4-florophenyl]2-oxo- 4- [4-phenylmethoxy)phenyl]-3- Azetidine propanoyl chloride	51.2
14	Finasteride	20	II	(5 $\alpha$ ,17 $\beta$ )-3-oxo-4- azaandrostane- 17-carboxylic	44.45
15	Fosampravior	10	I	Benzyl N-(2S,3S)-3-amino-2- hydroxy-4-phenyl butyl)N-(2- mehtylpropyl)carbonate	9.333
16	Hydralazine HCL	20	I	1-Phthalazinone	29.26
17	Levodopa	100	II	L-Tyrosine	110
18	Loratadine	33.34	I	11-(N-Methyl4- piperedinyldiene)- 8-chloro- 6,11-dihydro-5H- benzo(5,6)cyclopenta-(1,2- b)pyridine	36.37
19	Merviroc	33.34	I	3-(1R,3S,6R)-3-(3-isopropyl- 5Methyl-4H-1,2,4-trizol-4-yl)-7- aza-bicyclo(4,11)octan-7yl)-1- phenylpropan-1-amine	38.34
20	Milanacipron	8.33	I	N,N-Diethyl-2-(1,3- dioxoisomidine- 2-yl)-methyl-1- phenyl cyclopropanecarbomide	13.54
21	Moxanidine	0.033	I	4,6-dichloro-2methyl-5-pyridine	0.037
22	Nelvinafir Mesylate	8.3	I	(3S,4aS,8aS)-N-(1,1- Dimethylethyl decahydro-2- [2R,3R], -2- hydroxy-3-amino]- 4- [phenylthio]-(butyl)-3- isoquinolinecarboxemide benzoic	9.591

				acid	
23	Osaltavir Phosphate	100	I	(3R,4R,5S)-4-(Acetylamino)-5-azido-3(1-ethylpropoxy)-1-cyclohexane-1-carboxylic acid ethylester	154.3
24	Pioglitazone HCL	66.67	I	5-[4-[2-[5-ethyl-2-pyridyl)ethoxy]benzolidinedione	77.78
25	Ramipril	33.34	I	Bnzyl (cis,endo)-octahydro-cyclopenta[b]-pyrrole-2(S)-carboxylate, hydrochloride salt	40.87
26	Rilpivirine	8.33	I	4-[(4-Chloro-2-pyrimidyl)amino]benzotrile	9.163
27	Ritonavir	66.67	I	(2S,3S,5S)-2-Amino-3-hydroxy-5-(t-butylloxycarbonylamino)-1,6-diphenyl hexane	53.87
28	Saquinavir Mesylate	8.33	I	N-(2-Quinolinylylcarbonyl)-L-asparagine	4.373
29	Simvastatin	33.34	I	simvastatin dihydroxy acid ammonium salt	50.01
30	Spirolactone	33.34	I	(8R,9S,10R,13S,14S,17R)-10,13-Dimethyl 1,3',4',8,9,10,11,12,13,14,15,16-dodecahydro-5'H-spiro[cyclopenta[a]phenanthrene-17,2'-furan]-3,5'(2H)-dione	30.01
31	Terbinafine	200	I	Terbinafine Hydrochloride crude	209.5
32	Toresemide	33.34	I	4-[(3-methylphenyl)amino]-3-pyridinesulfonamide	27.78
33	Verapamil	66.67	I	2-(3,4-dimethoxyphenyl)-3-methylbutanenitrile	41.67
34	Voricanazole	16.66	I	6-Ethyl-5-fluoro-4-chloro pyrimidine	11.85
35	Zonisamide	66.67	I	1,2-Benzisoxazole-3-acetic acid	130.7
36	Samples for validation	100	--	--	--

The industry shall manufacture not more than 6 Regular products with a production capacity of 7666.69 kg/day and 11 Campaign products with a production capacity of 866.7 kg/day at any point of time so that the maximum total production capacity shall not exceed 8533.39 kg/day.

This order is subject to the provisions of 'the Acts' and the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B & C enclosed to this order.

This combined order of consent & Hazardous Waste Authorisation shall be valid for a period ending with the 31<sup>st</sup> day of December, 2022.

VIVEK YADAV IAS, MS(VY), O/o MEMBER SECRETARY-APPCB

To

M/s. Hetero Labs Ltd., Unit-IX,  
Hetero Infrastructure SEZ Ltd.,  
N.Narasapuram (V),  
Nakkapalli (M),  
Visakhapatnam District - 531 081.

Copy to:

1. The JCEE, Zonal Office, Visakhapatnam for information and necessary action.
2. The Environmental Engineer, Regional Office, Visakhapatnam for information and necessary action.

#### SCHEDULE - A

1. Any up-set condition in any industrial plant / activity of the industry, which result in, increased effluent / emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The industry should carryout analysis of waste water discharges or emissions through chimneys for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. The industry should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
5. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
6. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
7. The applicant should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The industry should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
8. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.
9. The industry shall be liable to pay Environmental Compensation / Other Environmental Taxes, if any environmental damage caused to the surroundings, as

fixed by the Collector & District Magistrate or any other competent authority as per the Rules in vogue.

- 10.The industry may explore the possibility of tapping the solar energy for their energy requirements.

#### SCHEDULE - B

The industry shall handover the original Consent order No. APPCB/VSP/VSP/221/HO/CFO/2015-1729, dated 27.02.2015, having validity upto 31.12.2017 and its auto renewal of CFO order, dated 22.11.2017 having validity upto 31.12.2022 to the RO, Visakhapatnam after receipt of this order and the same stands cancelled from the date of receipt of this order.

1. As per the CFO order dated 27.02.2015, the industry has not complied with the condition of 'the industry shall install multistage scrubbers to all the process vents', hence, the industry shall convert remaining 6 no of single stage scrubbers into multistage scrubbers to the process vents by the end of June, 2020
2. Not complied with the condition of 'Transfer of solvents shall be done by using pumps instead of manual handling', hence, the industry shall transfer the solvents using pumps instead of manual handling by 30<sup>th</sup> June, 2020
3. Not complied with the condition of 'Closed centrifuges shall be used to reduce solvent losses', hence, the industry shall provide the closed centrifuges for reducing the solvent losses by 30<sup>th</sup> June, 2020.

#### **WATER POLLUTION:**

4. The parameters of low TDS effluents shall meet the following inlet standards before sending to M/s. Hetero Infrastructure, SEZ for treatment and disposal:

Outlet	Parameter	Limiting Standards (mg/l except for pH)
2	PH	6.50 - 8.50
	BOD	3000.00
	COD	15000.00
	TDS	15000.00
	Oil and Grease	20.0
	Hexavalent Chromium	2.0
	Total Chromium	2.0
	Ammonical Nitrogen	50.0
	Cyanide	0.2
	Lead	1.0
	Nickel	3.0
	Zinc	15.00
	Arsenic (as As)	0.1
	Mercury (As Hg)	0.01

5. The water consumption shall not exceed the quantities mentioned below:

S. No	Purpose	Quantity (KLD)
1.	Process & Washing	101.13
2.	Boiler feed	50.00
3.	Cooling Towers	70.00
4.	Domestic	25.00

Total	246.13
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The industry shall maintain separate water meters for the above purposes and maintain records.

6. The industry shall provide separate water meters with necessary pipeline for assessing the quantity of water used for each of the purposes mentioned below.

- a. Industrial cooling, boiler feed.
- b. Domestic purposes.
- c. Processing, whereby water gets polluted and pollutants are easily biodegradable.
- d. Processing, whereby water gets polluted and pollutants are not easily biodegradable.

7. The industry shall maintain digital flow meters to measure the quantity of effluents for each stream wise transporting to HIL - SEZ.

8. The industry shall place the chemical drums and / or any drums under a shed provided with concrete platform only. The Platform shall be provided with sufficient dyke wall and effluent collected system.

9. The industry shall segregate the cyanide bearing and heavy metal bearing effluent separately and shall send it to the Hetero Infra of SEZ by following manifest system for separate treatment. They shall not mix it either in the LTDS effluent or HTDS effluents.

10. The industry shall maintain daily records on characteristics of effluents and hydraulic load for each stream of cyanide & heavy metals bearing effluents and shall maintain records separately.

11. Container & Container liners shall be detoxified at the specified covered platform with dyke walls and the wash wastewater shall be routed to low TDS collection tank after characterization.

12. The industry shall not discharge any wastewater with/ without treatment outside the factory premises or Onland.

#### AIR POLLUTION:

13. The emissions shall not contain constituents in excess of the prescribed limits mentioned below.

Process vent	Parameter	Emission Standards
1 - 10	HCl	35.mg/Nm <sup>3</sup>

14. The industry shall comply with ambient air quality standards of PM<sub>10</sub> (Particulate Matter size less than 10mg) - 100 mg/ m<sup>3</sup>; PM<sub>2.5</sub> (Particulate Matter size less than 2.5 mg) - 60 mg/ m<sup>3</sup>; SO<sub>2</sub> - 80 mg/ m<sup>3</sup>; NO<sub>x</sub> - 80 mg/m<sup>3</sup>, outside the factory premises at the periphery of the industry.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)

Night time (10 PM to 6 AM) - 70 dB (A).

15. The industry shall also maintain online pH measuring system to the scrubbers to treat the process emissions. Scrubbed liquid shall be recycled as far as possible and finally sent to Hetero Infra - SEZ for further treatment.
16. The industry shall not use odour causing substances such as Mercaptan or cause odour nuisance in the surroundings.
17. The industry shall maintain online VOC analyzer within records.

**GENERAL:**

18. The industry shall not manufacture new products and not exceeding the permitted quantity, other than those mentioned in this order.
19. Transfer of solvents shall be done by using pumps instead of manual handling.
20. The industry shall maintain a minimum area of 33% of total area of green belt.
21. Under no circumstances, the industry shall burn the hazardous waste along with other wastes. The industry shall maintain scientific double chamber, thermal destruction facility for disposal of non-hazardous waste / domestic solid waste along with allied prevention and control of pollution measures.
22. Industry shall maintain total 3 CAAQM stations at Hetero complex to measure VOC, SPM, SO<sub>2</sub>, NO<sub>x</sub>, CO provide the facility to link the data to Board Office, APPCB, Hyderabad.
23. Industry shall maintain digital display at the gate for displaying the CAAQM and stack analyzers results.
24. The Industry shall maintain the compliance of conditions stipulated in the Consent for Establishment Order No. 221/PCB/CFE/RO-VSP/HO/2012-1477, dated 04.06.2013.
25. The industry shall adopt rain water harvesting measures to harvest the run off water for recharge of ground water.
26. The evaporation losses in solvents shall be controlled by taking the following measures:
  - i. Chilled brine circulation to effectively reduce the solvent losses into the atmosphere.
  - ii. Transfer of solvents by using pumps and closed conveyance instead of manual handling.
  - iii. Closed centrifuges be used due to which solvent losses are reduced drastically.
  - iv. The reactor vents connected with primary & secondary condensers to catch the solvent vapours.
  - v. All the solvent storage tanks are connected with vent condensers to prevent solvent vapours.
27. The industry shall maintain the following records and the same shall be made available to the inspecting officers of the Board:
  - a. Daily production details.
  - b. Quantity of Effluents generated and disposed to ETP.
  - c. Hazardous/non hazardous solid waste generated and disposed.
  - d. Manifest copies of effluents / hazardous waste.
28. The industry shall comply with CPCB directions dated 05.02.2014 / 02.03.2015 and guidelines issued regarding online monitoring systems issued from time to time. The online monitoring system shall be calibrated periodically as per equipment suppliers manual / CPCB guidelines.
29. Industry shall submit the inventory of the solvents (i.e., both fresh and spent) to the RO on monthly basis.
30. The industry shall comply with the Standard Operating Procedure (SOP) and Checklist of

Minimal Requisite Facilities for Utilization of Spent Solvent for Recovery of Solvent specified for Solvent Recovery Units issued by CPCB.

31.The industry shall follow the SOP for Safe and Scientific Spent Solvent Handling, Processing and Storage.

32.System of leak detection and repair of pump / pipeline shall be installed in the plant and immediate response team shall be identified for preventive maintenance.

33.The industry shall maintain dry condition outside drains in un-rainy season.

34.The industry shall submit the information regarding usage of Ozone Depleting Substance once in six months to the Board.

35.The industry shall comply with the Regulation of Persistent Organic Pollutants Rules,2018 notified by the MoEF&CC Notification vide G.S.R. 207 (E) dated 30.05.2018. As per the notification, the following 7 chemicals are prohibited to manufacturer, trade, use, import and export:

- a. Chlordecone,
- b. Hexabromobiphenyl,
- c. Hexabromodiphenyl ether and heptabromodiphenyl ether (commercial octa-BDE),
- d. Tetrabromodiphenyl ether and pentabromodiphenyl ether (commercial penta-BDE),
- e. Pentachlorobenzene,
- f. Hexabromocyclododecane and
- g. Hexachlorobutadine.

36. The industry shall renew the PLI policy which includes Environmental Relief Fund (ERF) and submit copy to RO, Visakhapatnam on yearly base.

37. The industry shall update the information in OCEMS - Industry Information Data Entry Software for Compliance Reporting Protocol in PART-II (Sections F & G) Every Quarter on 1st January, 1st April, 1st July and 1st October through this software system.

38. The industry shall comply with the Task Force directions issued by the Board from time to time.

39. The conditions stipulated are without prejudice to the rights and contentions of this Board in any Hon'ble Court of India.

40. Any other directions / circulars / notices issued by CPCB, MoEF&CC and APPCB shall be followed from time to time.

#### **SCHEDULE - C**

**[See rule 6(2)]**

#### **[CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR HANDLING HAZARDOUS WASTES]**

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorisation shall be produced for inspection at the request of an officer

- authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.
  4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
  5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
  6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".
  7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.
  8. An application for the renewal of an authorisation shall be made as laid down under these Rules.
  9. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.

#### Specific Conditions:

1. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.
2. The industry shall enter an agreement with the Cement industries for disposal of incinerable waste or shall dispose to Alternative Fuel Raw material facility (AFRF) OR to TSDF for co-incineration.
3. The industry shall comply with the provisions of HWM Rules, 2016 in terms of interstate transport of Hazardous Waste and manifest document prescribed Under Rule 18 and 19 of the HWM Rules, 2016.
4. The industry shall not store hazardous waste for more than 90 days as per the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.
5. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal to the manufacturers / dealers on buyback basis.
6. The industry shall transport the hazardous waste to cement industries only through vehicle fitted with GPS tracking system.
7. The industry shall maintain 7 copy manifest system for transportation of waste generated and a copy shall be submitted to concerned Regional Office of APPCB. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter should carry a Transport Emergency (TREM) Card.
8. The industry shall maintain proper records for Hazardous and Other Wastes stated in Authorisation in Form-3 i.e., quantity of Incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form-4 as per Rule 20 (2) of the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.
9. The industry shall comply with the provisions of HWM Rules, 2016 in terms of interstate transport of Hazardous Waste and manifest document prescribed Under Rule 18 and 19 of the HWM Rules, 2016.

The industry shall submit Half yearly compliance reports to all the stipulated conditions in Environmental Clearance (EC), Consent for Establishment (CFE) and Consent for Operation (CFO) through website i.e., <https://pcb.ap.gov.in> by 1st of January and 1st July of every year. The first half yearly compliance reports shall be furnished by the industry and second half yearly compliance reports shall be the audited through NABL accredited third party.

VIVEK YADAV IAS, MS(VY), O/o MEMBER SECRETARY-APPCB

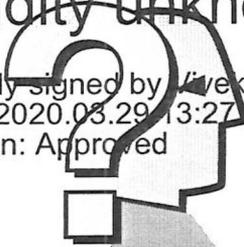
To

M/s. Hetero Labs Ltd., Unit-IX,  
Plot No.2, Hetero Infrastructure SEZ Ltd.,  
N.Narasapuram (V), Nakkapalli (M),  
Visakhapatnam District - 531 081.

**VIVEK YADAV IAS, MS(VY), O/o MEMBER SECRETARY-APPCB f**

Validity unknown

Digitally signed by Vivek Yadav  
Date: 2020.03.29 13:27:50 IST  
Reason: Approved





**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
D.No.33-26-14D/2, Near Sunrise Hospital, Pushpa Hotel Centre,  
Chalamavari Street, Kasturibaipet, Vijayawada - 520 010  
Phone. No.0866-2436217, Website : www.appcb.ap.nic.in

RED CATEGORY  
CONSENT & AUTHORISATION ORDER  
BY REGISTERED POST WITH ACKNOWLEDGEMENT DUE

Consent Order No : APPCB/VSP/VSP/CFO/HO/137/2017-

Date: 11.12.2017

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorisation under Rule 6 of the Hazardous & Other Wastes (Management and Transboundary, Movement) Rules, 2016 and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

M/s. Hetero Labs Ltd., Unit-III,  
(Change of Product mix)  
Sy.No. 119,126,120,125(part),138(part),150,151/1, 151/2(part),158/1,  
N.Narasapuram (V),  
Nakkapalli (M),  
Visakhapatnam District-531081  
Email: KullayiReddy.S@heterodrugs.com

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

i) Out lets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge KLD	Point of Disposal
1.	High TDS & High COD: Process & Washings	261	Shall be treated in Stripper, MEE & ATFD at CETP, M/s. Hetero Infrastructure, SEZ. Stripper condensate for recycling, MEE condensate to Biological ETP, MEE salts to TSDF.
2.	Low TDS & Low COD Cooling tower blow down - 32KLD	32	Sent to biological ETP of M/s. Hetero Infrastructure Ltd., Hetero SEZ for further treatment and disposal
3.	Domestic effluents	60	For green belt development within the premises after treatment in Common STP located at M/s. Hetero Infrastructure Ltd., SEZ

ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions in m3/hr. at peak flow
1	Attached to 2x2030 KVA, 2x1165 KVA & 1x725 KVA D.G.Sets	--

\*The required steam shall be met from the existing coal fired boilers at M/s. Hetero Infrastructure Ltd., in N.Narasapuram, Ch. Lakshmpuram, Rajaihpet, Pedda Teernala & (V), Nakkapalli (M), Visakhapatnam District.

iii) HAZARDOUS WASTE AUTHORISATION (FORM - II) [See Rule 6 (2)]:

M/s. Hetero Labs Ltd., Unit - III, Sy.no. 119,126,120,125(part),138(part),150,151/1, 151/2(part),158/1, N. Narsapuram (V), Nakkapalli (M), Visakhapatnam District., is hereby granted an authorization to operate a facility for collection, reception, storage, treatment, transport and disposal of Hazardous Wastes namely:

- HAZARDOUS WASTES WITH DISPOSAL OPTIONS:

**B S S  
Prasad**

Digitally signed by B S S Prasad  
DN: c=IN, o=Member Secretary,  
A.P. Pollution Control Board,  
ou=E.F.S. & T., cn=B S S Prasad,  
postalCode=500018, st=ANDHRA  
PRADESH  
Date: 2017.12.11 17:23:31 +05'30'

S. No.	Name of the Hazardous Waste	Stream	Quantity of Hazardous Waste	Disposal Option
1.	Organic Waste	28.1 of Schedule - I	12.793 TPD	To Authorised Cement plants for co-processing / TSDF, Parawada, Visakhapatnam District for incineration.
2.	Spent Carbon	28.3 of Schedule- I	2.036 TPD	
3.	Inorganic waste process	28.1 of Schedule - I	2.479 TPD	To TSDF, Parawada, Visakhapatnam District through M/s. Hetero Infrastructure Ltd., Hetero SEZ

• HAZARDOUS WASTES WITH RECYCLING OPTIONS:

S. No.	Name of the Hazardous Waste	Stream	Quantity of Hazardous Waste	Disposal Option
1.	Container & Container liners of Hazardous waste & Hazardous chemicals	33.1 of Schedule - I	2600 Nos/month.	After complete detoxification shall be disposed to outside agencies.
2.	Used /Waste Oils	5.1 of Schedule - I	180 Lit/Month	To Authorised reprocessors/recyclers.
3.	Spent solvents	28.6 of Schedule-I	204.7 KLD	To be recovered and recycled within industry or sold to outside agencies.
4.	Recovered solvents	28.6 of Schedule-I	195.1 KLD	To be recycled within the industry or sold to outside parties.

This consent order is valid for the following products along with quantities indicated only:

S. No.	Product Name Campaign Products	Qty (Kg/ day)	No.of Stages	Name of Starting Raw Material	Qty. of SRM (Kg/day)
1.	Acyclovir	33.33	I	Guanine	25.00
2.	Atendronate Sodium Trihydrate	3.33	I	4-Amino butyric acid	1.63
3.	Alfuzosin Hydrochloride	26.67	I	N-Methyl-N'-(amino-6,7-dimethoxy-2-quinolinyl)1-3-propanediamine Hydrochloride	38.10
4.	Aliskiren Hemifumarate	6.67	I	tert-Butyl (1S,3S)-3-(3-(3-methoxypropoxy)-4-methoxybenzyl)-1-((4S)-tetrahydro-4-isopropyl-5-oxofuran-2-yl)-4-methylpentylcarbamate	8.89
5.	Amlodipine Besylate	25	I	Phthalimido Amlodipine	31.86
6.	Anastrozole	1	I	1, 2, 4-triazole	0.79
7.	Aripiprazole	33.33	III	7-hydro-3,4-di hydro carbostyryl	22.22
8.	Atazanavir Sulphate	33.33	IV	4-Formyl phenyl boric acid	16.67
9.	Atomoxetine HCL	33.33	IV	Acetophenone	30.87
10.	Atorvastatin Calcium Trihydrate	33.33	I	4R-Cis)-1,1-Dimethylethyl-6-2-[-(4-Fluorophenyl)-5-(1-Methylethyl)-3-phenyl-4-[(phenylamino-carbonyl]-	40.00

				1H-pyrrol-1-yl]ethyl-2,2-dimethyl-1,3-dioxane-4-acetate	
11.	Benazepril HCL	3.33	II	R-2 Hydroxy-4-phenyl-butanoic acid ethyl ester	1.67
12.	Benfotiamine	66.67	III	Thiamine Hcl	66.67
13.	Bicalutamide	66.67	II	4-Amino-2-Trifluoromethyl benzonitrile	55.56
14.	Butenafine Hydrochloride	0.67	I	1-(Bromomethyl)-4-tert-butylbenzene	0.46
15.	candesartan cilexetil	16.67	II	Candesartan	25.01
16.	Cefditoren pivoxil	66.67	V	7-phenyl acetamido-3-chloromethyl-cephalosporinicacid-paramethoxy benzyl ester(GCLE)	111.11
17.	Cilazapril Monohydrate	3.33	VIII	L-Glutamic acid	3.33
18.	Cilostazol	25	I	5-(4-Chlorobutyl)-1-cyclohexyl-1H-tetrazole	23.75
19.	Citalopram Hydrobromide	66.67	II	5-Cyanophthalide	41.30
20.	Clopidogrel Hydrogen Sulfate	26.67	I	Methyl(+)-alpha-amino(2-chlorophenyl)acetate tartaric acid salt	55.87
21.	Daclatasvir	13.33	IV	1,1'-([1,1'-Biphenyl]-4,4'-diyl)bis(2-bromoethan-1-one)	15.33
22.	Deflazacort	1.67	I	6b-Acetyl-5-hydroxy-4a,6a, 8-trimethyl-4a,4b,5,6, 6a, 6b, 7,8,9a,10,10a,10b,11,12-tetrahydro-9-oxa-7-aza-pentaleno [2,1-a]phenanthren-2-one	2.19
23.	Desloratadine	1.67	I	4-(8-chloro-5,6-dihydro-11H-benzo[5,6] cycloheptal[1,2-b]pyridin-11-ylidene)-1-piperidine carboxylic acid ethyl ester	2.47
24.	Didanosine	3.33	III	Inosine	3.33
25.	Dorzolamide HCL	5	I	(±)-Trans-5,6-dihydro-4H-4-Ethyl amino-6-methylthieno[2,3-b]thiopyran-2-sulfonamide-7,7-dioxide	11.22
26.	Duloxetine HCL	25	IV	2-Acetylthiophene	41.95
27.	Eletripton	16.67	IV	D-protine	20.81
28.	Emtricitabine	33.33	III	L-Tartaric acid	39.33
29.	Eplerenone	1.67	I	7-Methylhydrogen 17alpha-hydroxy-3-oxapregne-4,9(11)-diene-7-alpha, 21-dicarboxylate, gamma-lactone	2.07
30.	Eprosartan Mesylate	16.67	IV	p-toluic acid	18.34
31.	Erlotinib Hydrochloride	16.67	V	3,4-Dihydroxy Benzoic acid	10.42
32.	Escitalopram Oxalate	16.67	III	Tetra hydradufuran	69.33
33.	Esomeprazole Megnesium	33.33	I	(±) Omeprazole	92.26
34.	Etoricoxib	25	II	1-(6-methylpyridin-3-yl)-2[4-(methylsulfonyl)phenyl]ethane	25.00
35.	Ezetimibe	16.67	III	Glutaric anhydride	16.67
36.	Famciclovir	26.67	I	1,3-propanediol, 2-[2-(2-Amino-9H-purin-9-yl)ethyl]	25.64
37.	Febuxostat	16.67	I	Ethyl-2(3-cyano-4-Isobutoxyphenyl)-4methylthiozole-5-carboxylate	16.67
38.	Fosamprenavir Calcium	66.67	I	Benzyl N-[(2R,3S)-3-amino-2-hydroxy-4-phenylbutyl]-N-(2-methylpropyl)carbamate	54.22
39.	Fosinopril Sodium	33.33	VII	Trans-4-hydroxy-L-proline	74.67
40.	Glimpiride	26.67	I	4-[2-(3-ethyl-4-methyl-2-oxo-3-pyrroline-1-carboxamido)	28.99

				ethyl]benzene sulfonamide	
41.	Indinavir	16.67	II	[2R-[3(S*)1(2S*,3R*)]]2-Benzyl-1-(2,2-dimethyl-2,3,3a,8a-tetrahydro-8H-indeno[1,2-d]oxazol-3-yl)-3-(2-oxiranyl)-1-propanone	10.79
42.	Itraconazole	25	I	2,4-dihydro-4-[4-[4-methoxyphenyl]-1piperazinyl]phenyl]-2-(1-methylpropyl)-3-H-1,2,4-triazol-3-one	50.00
43.	Lacosamide	33.33	II	D-Serine	19.38
44.	Lansoprazole	33.33	I	3-Methyl-4-[(2,2,2-trifluoroethoxy-2-pyridinyl)methyl]-thio]1H-Benzimidazole	
45.	Ledipasvir Premix IH	16.67	II	Tert-Butyl-6-(5-(7-Bromo-9,9-difluoro-9H fluoren-2-yl)-1H-lmidazol-2-yl)-5-Azaspiro [2,4]Heptane-5-carboxylate	13.33
46.	Letrozole Intermediate	33.33	II	4-Bromo methyl benzonitrile	106.67
47.	Levo Milnacipran	16.67	I	R-Epichlorohydrin	16.67
48.	Levofloxacin	25	I	Ethyl 9,10-difluoro-2,3-dihydro-3-(S)-methyl-7-oxo-7H-pyrido[1,2,3-de]-1,4-benzoxazine-6-carboxylate	26.19
49.	Lisinopril Dihydrate	20	II	(S)-1-[N <sup>2</sup> -(1-ethoxy carbonyl-3-phenylpropyl)-N <sup>6</sup> -trifluoroacetyl-L-lysyl]-L-proline	31.85
50.	Lopinavir	66.67	VI	(2S)-2Amino-3phenyl propinoic acid	66.67
51.	Loratadine	6.67	V	3-(2-(3-chloro phenyl ethyl pyride	6.84
52.	Maraviroc	16.67	VI	Natropinone hcl	16.67
53.	Methyl Cobalamin	16.67	I	Cyanocobalmine	16.67
54.	Mifepristone	3.33	I	3,3-(ethylenedioxy)-17(beta)-(propyn-1-yl)-5(alpha), 10(alpha) - epoxyseter-9(11)-en-17-beta-ol	3.89
55.	Miglitol	1.67	I	6-Desoxy-6-[formyl(2-hydroxyethyl)amino]-L-sorbose	2.45
56.	Milnacipran	16.67	I	2-(Chloromethyl)oxiane	16.67
57.	Milnacipran HCL	1.67	I	N,N-Diethyl-2-((1,3-dioxoisindolin-2-yl)-methyl-1-phenyl cyclopropane carboamide	2.71
58.	Montelukast sodium	25	I	2-[2-[3(S)-[3-[2-(7-chloro-2-quinolinyl)-ethyl]phenyl]-3-hydroxypropyl]phenyl]-2-propanol	28.85
59.	Moxifloxacin	26.67	I	Ethyl-1-cyclopropyl-6,7-difluoro-1,4-dihydro-8-methoxy-4-oxo-quinoline-3-carboxylate	27.45
60.	Moxonidine	16.67	I	4,6-dichloro-2-methyl-5-pyrimidine	18.67
61.	Nadifloxacin	0.67	I	5-Bromo-6-fluoro-2-methyl-1,2,3,4-tetrahydroquinoline	0.63
62.	Nelfinavir	3.33	I	(3S, 4aS, 8aS)-N-(1, 1-Dimethylethyl) decahydro-2-[(2R, 3R)-2-hydroxy-3-amino]-4-(phenylthio) butyl]-3-isoquinolinecarboxamide benzoic acid	3.85
63.	Olanzapine	33.33	I	4-Amino-2-methyl-10H-thieno[2,3-b][1,5]-benzo diazepine hydrochloride salt	79.37
64.	Osaltamivir phosphate	25	X	Sicmic acid	27.78
65.	Ozagrel HCL	3.33	I	Ethyl-3-[4-(bromomethyl)phenylprop-2-enoate	4.44
66.	Pantoprazole Sodium	25	III	5-[Difluoromethoxy]-1H-benzimidazole-2-thiol	16.13
67.	Perindopril	16.67	VI	Valeryl chloride	67.67
68.	Phthalazinone	33.33	II	Phthalimide	65.27
69.	Posaconazole	33.33	I	N-{4-[4-(4-Hydroxy-phenyl)-	28.89

				piperazin-1-yl]-phenyl}-carbamic acid phenylester	
70.	Rabeprazole Sodium	25	II	4-(3-methoxypropoxy)-3-methyl-2-chloromethyl-pyridine hydrochloride	25.58
71.	Raltegravir	50	I	5-methyl-1,3,4-oxadiazole-carbonyl chloride	21.15
72.	Ramipril	33.33	I	Benzyl(cis,endo)-octahydrocyclopenta(b)pyrrole-2(s)-carboxylate hydro chloride	33.33
73.	Ranolazine di HCL	16.67	I	N-(2,6-Dimethylphenyl)-1-piperazineacetamide	10.32
74.	Rasagiline Mesylate	3.33	I	(R)-(+)-Aminoindan hydrochloride	2.96
75.	Residronate Sodium	3.33	I	2-(3-pyridyl)acetic acid	1.95
76.	Rifaximin	33.33	I	Rifamycin-D	33.33
77.	Roflumilast	3.33	I	4-Difluoromethoxy-3-hydroxy benzaldehyde	3.33
78.	Rufinamide	20	IV	2,6-difluoro benzoic acid	22.60
79.	Rupatadine fumarate	3.33	I	Loratadine	3.40
80.	Sequinavir Mesylate	26.67	V	Methanol	105.61
81.	Sertaconazole	16.67	I	3-(Bromomethyl)-7-chloro Benzo(b) Thiophene	16.67
82.	Sertraline HCL	25	III	4-(3,4-Dichlorophenyl)-3,4-dihydro-N-methyl-1(2H)-Naphthalenimine	28.41
83.	Simvastatin	66.67	V	Lovastatin	87.72
84.	Sofosbuvir	50	IV	(2R,3R,4R)-3-(Benzoyloxy-4-f;luoro-4-methyl-5-oxotetra hydro-furan-2-yl)methyl benzoate	87.72
85.	Stavudine	16.67	III	5-Methyluridine	16.67
86.	Sumatriptan Succinate	3.33	I	N-methyl-3-(2-chloroethyl)-1H-indole-5-methanesulfonamide	3.03
87.	Tazarotene	1.67	I	6-Ethynyl-4,4-Dimethylthiochroman	1.15
88.	Tegaserod Maleate	1.67	I	Hydrazinecarbo thioamide	0.55
89.	Temozolomide	2.67	II	5-amino-1h-imidazole-4-carboxamide hcl	1.78
90.	Tiagabine	23.33	I	4-Bromo-1,1-bis(3-methyl-2-thienyl)-1-butene	25.28
91.	Tioconazole	26.67	IV	2-Chloro-3-(bromomethyl)thiophene	18.67
92.	Topiramate	16.67	I	2,3,4,5-bis-O-(1-methylidene)-beta-D-fructopyranose	18.52
93.	Torseamide	2.67	I	4-[(3-Methylphenyl)amino]-3-pyridinesulfonamide	2.22
94.	Valacyclovir	50	II	2-(Acetylamino)-1,9-dihydro-9-[[2-(acetyloxy)ethoxy] methyl]-6H-purin-6-one	74.16
95.	Velpatasvir	16.67	IV	9-Bromo-3-(2-bromoacetyl)-10,11-dihydro-5H-di benzo[c,g] chromen-8(9H)-one	35.61
96.	Venlafaxine	16.67	II	2-(4-Methoxyphenyl)acetonitrile	0.99
97.	Voriconazole	27.33	I	6-Ethyl-5-fluoro-4-chloro pyrimidine	0.54
98.	Zonisamide	33.33	I	1,2-Benzisoxazole-3-acetic acid	4.66
99.	Voglibose	1.66*	II	Voliolamine	3.33
	<b>Sub Total</b>	<b>2176.69</b>			<b>2610.96</b>

\* The total production of the industry shall be 13,000 Kg/day (i.e., 11,816.67 Kg/day from 15 No. of products out of 35 regular products and 1183.33 Kg/day from 27 No. products out of 99 campaign products.) at any point of time

This order is subject to the provisions of 'the Acts' and the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B & C enclosed to this order.

This combined order of Consent & Hazardous Waste Authorisation shall be valid for a period ending with the 31<sup>st</sup> day of December, 2022.

MEMBER SECRETARY

To

M/s. Hetero Labs Ltd., Unit-III,  
(Change of product mix)  
Sy.no. 119,126,120,125(part),138(part),150,151/1, 151/2(part),158/1,  
N.Narasapuram (V),  
Nakkapalli (M),  
Visakhapatnam District-531081

Copy to:

1. The Commissioner of Industries, First floor, Government Regional Printing Press Buildings, Mutyalampadu, Vijayawada - 520 011
2. The JCEE, Zonal Office, Visakhapatnam for information and necessary action.
3. The JCEE (Cess), APPCB, Vijayawada for information.
4. The JCEE(HWM), APPCB Vijayawada for information.
5. The Environmental Engineer, Regional Office, Visakhapatnam for information and necessary action.

SCHEDULE - A

1. Any up-set condition in any industrial plant / activity of the industry, which result in, increased effluent / emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The industry should carryout analysis of waste water discharges or emissions through chimneys for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. The industry should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
5. Not withstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
6. The industry shall file the water cess returns in Form-I as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5th of every calendar month, showing the quantity of water consumed in the previous month along with water meter readings. The industry shall remit water cess as per the assessment orders as and when issued by Board.
7. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
8. The applicant should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The industry should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
9. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under

Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.

SCHEDULE - B

**WATER POLLUTION:**

1. The effluent discharged shall not contain constituents in excess of the tolerance limits mentioned below.

Outlet No	Parameter	Limiting Standards (mg/l except for pH)
4	pH	6.5-8.5
	TSS	100
	Oil & Grease	10
	BOD	100
	COD	250
	TDS	2,100

2. The source of water is APIIC Supply. The following is the permitted water consumption:

Sl. No.	Purpose	Quantity (KLD)
1	Industrial cooling, boiler feed.	422.0
2	Domestic & Gardening purposes	70.0
3	Process, whereby water gets polluted and pollutants are easily bio degradable.	--
4	Processing, whereby water gets polluted and the pollutants are not easily bio - degradable.	--
<b>Total</b>		<b>492.0</b>

Separate meters with necessary pipe-line shall be maintained for assessing the quantity of water used for each of the purposes mentioned above for Cess assessment purpose.

3. The industry shall maintain digital flow meters for each stream effluents as stipulated to measure the quantity of effluents generation for each stream wise and transporting to HIL - SEZ.
4. The industry shall segregate the cyanide bearing and heavy metal bearing effluent separately and shall send it to the CETP of SEZ by following manifest system for separate treatment. They shall not mix it either in the LTDS effluent or HTDS effluents.
5. The industry shall maintain daily records on characteristics of effluents and hydraulic load for each stream of cyanide & heavy metals bearing effluents and shall furnish soft copy of the consolidated records through mail to RO, Visakhapatnam & ZO, Visakhapatnam every week.
6. Industry shall regularly monitor the effluent quality before discharge into the sea at the CETP. It is to be discharged into sea only if it meets Board Standard otherwise the effluent shall pump back to ETP for further treatment to meet the Board Standards.
7. The Industry shall carry out the post project marine study on effluent of discharge of effluents into sea by the industry every year and submit report to Board Office along with action plan to implement study recommendations.
8. The industry shall maintain separate energy meter and hour meter to the marine outfall pump and maintain records.
9. The industry shall not discharge any waste water outside industry premises.
10. The industry shall maintain rain water harvesting structures to harvest the rain water run off for recharge of ground water.

**AIR POLLUTION:**

11. The industry shall comply with emission limits for DG sets of capacity upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 under the Environment (Protection) Amendment Rules, 2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG sets of capacity more than 800 KW shall comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.
12. The industry shall comply with ambient air quality standards of PM<sub>10</sub> (Particulate Matter size less than 10µg) - 100 µg/ m<sup>3</sup>; PM<sub>2.5</sub> (Particulate Matter size less than 2.5 µg) - 60 µg/ m<sup>3</sup>; SO<sub>2</sub> - 80 µg/ m<sup>3</sup>; NO<sub>x</sub> - 80 µg/m<sup>3</sup>, outside the factory premises at the periphery of the industry.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)  
Night time (10 PM to 6 AM) - 70 dB (A).

GENERAL:

13. The existing Common Effluent Treatment Plant (CETP) in M/s. Hetero Infrastructure Ltd., Hetero SEZ shall be maintained properly to achieve the standards stipulated by the Board in the CFO order dt. 06.08.2015. All the units of the ETP shall be impervious to prevent ground water pollution.
14. M/s Hetero Infrastructure shall not operate the captive power till they obtain EC/CFE/CFO of the Board.
15. The industry shall install separate water meter for assessing the quantity of water used for different sections.
16. The industry shall obtain the revocation of closure order issued to M/s. Hetero Infrastructure SEZ Ltd.
17. The industry shall not manufacture any product other than those mentioned in this order.
18. The industry shall obtain common EC from the MoEF&CC for merging M/s. Hetero Drugs Ltd., Unit-VI with Hetero Labs Ltd., Unit-III and submit copy to the Board.
19. The industry shall maintain dedicated two stage scrubbers to the process vents to control the process emissions. The industry shall maintain online pH measuring system to the scrubbers to treat the process emissions. Scrubbed liquid shall be recycled as far as possible and finally sent to CETP of HIL - SEZ for further treatment.
20. The industry shall maintain multistage scrubbers to the process vents and report the compliance to Regional Office, Visakhapatnam.
21. The industry shall maintain online VOC analyzer and maintain records.
22. The industry shall maintain Nitrogen blanketing system for solvent storage tanks and inform the compliance to RO-Visakhapatnam within one week.
23. The industry shall not cause any smell nuisance to the surroundings.
24. The industry shall maintain 3 CAAQM stations to measure VOC, SPM, SO<sub>2</sub>, NO<sub>x</sub>, CO within their premises and maintain link to APPCB website and submit report to Regional Office-Visakhapatnam every 3 months.
25. Industry shall maintain digital display at the main entrance gate for displaying the CAAQM, VOC analyzer results.
26. The industry shall maintain the following records and the same shall be made available to the inspection officials of the Board:
  - a. Daily production details, RG-I records and Central Excise Returns.
  - b. Quantity of Effluents generated, evaporated and reused, disposed to Sea.
  - c. Log Books for pollution control systems.
  - d. Hazardous waste generated and disposed.
27. The industry shall evaluate the performance of solvent recovery system for each stream-wise and shall furnish plan of action to maintain the efficiency of solvent recovery more than 95% for each stream wise.
28. The evaporation losses in solvents shall be controlled by taking suitable measures, which include:
  - i. Chilled brine circulation to effectively reduce the solvent losses into the atmosphere.
  - ii. Transfer of solvents by using pumps and closed conveyance instead of manual handling.
  - iii. Closed centrifuges be used due to which solvent losses are reduced drastically.
  - iv. The reactor vents connected with primary & secondary condensers to catch the solvent vapours.
  - v. All the solvent storage tanks are connected with vent condensers to prevent solvent vapours.
29. Under no circumstances, the industry shall burn the hazardous waste along with other wastes. The industry shall install scientific double chamber, thermal destruction facility for disposal of non-hazardous waste / domestic solid waste along with allied prevention and control of pollution measures and submit compliance report to Regional Office, Visakhapatnam.
30. Proper earthing shall be provided in all the electrical equipment wherever solvent handling is done.
31. The industry shall submit mock drill report carried out at least once in six months, as required under the Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989.
32. Industry shall submit the inventory of the solvents (i.e., both fresh and spent) to the RO on monthly basis.

33. System of leak detection and repair of pump / pipeline shall be installed in the plant and immediate response team shall be identified for preventive maintenance.
34. The industry shall develop green belt in all the vacant places within three months. In future, excess green belt over and above 33 % of total area can be utilized for industrial activity as per requirement of industry.
35. The industry shall comply with the directions issued by the Board from time to time.

**SCHEDULE - C**

[See rule 6(2)]

**[CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR HANDLING HAZARDOUS WASTES]**

1. All the rules and regulations notified by Ministry of Environment and Forests, Government of India under the E(P) Act, 1986 in respect of management, handling, transportation and storage of the Hazardous wastes should be followed.
2. The industry shall not store hazardous waste for more than 90 days as per the Hazardous & Other Wastes (Management and Transboundary Movement) Rules, 2016.
3. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal to the manufacturers / dealers on buyback basis.
4. The industry shall maintain 6 copy manifest system for transportation of waste generated and a copy shall be submitted to concerned Regional Office of APPCB. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter should carry a Transport Emergency (TREM) Card.
5. The industry shall maintain proper records for Hazardous & other wastes stated in Authorization in FORM-3 i.e., quantity of Incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form- 4 as per Rule 6 (5) of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016 and amendments thereof.
6. The industry shall submit the condition wise compliance report of the conditions stipulated in Schedule A, B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.

**MEMBER SECRETARY**

To  
M/s. Hetero Labs Ltd., Unit-III,  
(Change of product mix)  
Sy.no. 119,126,120,125(part),138(part),150,151/1, 151/2(part),158/1,  
N.Narasapuram (V),  
Nakkapalli (M),  
Visakhapatnam District-531081



भारत सरकार  
पर्यावरण एवं वन मंत्रालय  
**GOVERNMENT OF INDIA**  
**MINISTRY OF ENVIRONMENT & FORESTS**  
क्षेत्रीय कार्यालय (दक्षिण वलय)

Regional Office (Southern Zone)  
Kendriya Sadan, 4th Floor, E&F Wings, 17th Main Road,  
2nd Block, Koramangala, Bangalore - 560 034.

No. : Annexure-VIII

तार : पर्यावरण, बंगलूर

Telegram : PARYAVARAN  
BANGALORE

दूरभाष :

Telephone : 080-25635907

Fax : 080-25577184

EP/12.1/505 & 544/AP

Date: 25.11.2013

To,

**Shri. Gandhi Reddy**  
General Manager - EHS  
M/s Hetero Labs Ltd,  
No. 8-3-166/7/1, Hetero House,  
Erragadda, Hyderabad -500 018.

Sub :- Bulk Drug unit (Unit -V) at N.Narasaouram, Nakkapally, Visakhapatnam Andhra Pradesh  
by M/s Hetero Drugs Ltd., (now Unit-III).

Ref :- J-11011/252/2006-IA.II(I), Dt:25.9.2006.

&  
Sub :- Bulk Drug unit (Unit -V) at N.Narasaouram, Nakkapally, Visakhapatnam Andhra Pradesh  
by M/s Hetero Drugs Ltd., (now Unit-VI).

Ref :- J-11011/253/2006-IA.II(I), Dt:22.9.2006.

Sir,

Please recall our discussion during my visit on 09-11-2013. Please look into the following issues and inform this office regarding corrective action take at your end.

- i) There is a storm water collection system for tapping 1.2 lack M<sup>3</sup> in monsoon season. This water also partly utilized. There are many migratory birds seen in the area. This pond may be developed to make this a habitation for migratory birds.
- ii) Leachate collection pits at hazardous storage area to be covered, so that the set up is not disturbed during rainy season.
- iii) The garbage disposal system to be reviewed to convert food waste into manure. At present the garbage along with the plastic is dumped indiscriminately. House keeping must be improved by making the area free of plastic waste.
- iv) Approach road to ETP and desalination plant to be made pucca to reduce dust pollution.

Yours faithfully,

(Dr.S.K.SUSARLA)  
Director

Copy to :-

1. The Member Secretary, Andhra Pradesh Pollution Control Board, Paryavarana Bhavan, A-3, Sanath Nagar, Hyderabad - 500 018.
2. The Environmental Engineer, APPCB, Madhavadhara Main Road, VUDA Colony, Visakhapatnam - 530018.

(Dr.S.K.SUSARLA)  
Director

## STATEMENT OF COMPLIANCE

Sub :- CRZ clearance for the development of SEZ for Pharmaceutical and Chemical manufacturing units intake and outfall and for desalination plant at Sy.No. 215, 286/1, 286/2, 283/1, In Ch. Lakshmi Puram, 312/1 to 312/5, 312/10 to 312/12, 313/1 to 313/7 of Rajalahpetm 19 (qari) in Pedda Teemala, 117/1 to 117/3, 119/1, 119/2, 120/1, 120/2, 125, 126, 129/1 to 129/9, 138, 142, 150, 215 N. Narasapuram village, Nakkapalli Mandal, Visakhapatnam District, Andhra Pradesh by M/s. Hetero Infrastructure SEZ Ltd – reg.,

Ref :- 21-641/2007-IA.III, Dated: 25.10.2010.

There are two complexes in the area one is called Hetero non-regulated units (NR) (unit-III & unit-VI) and the other one Hetero SEZ. In the Hetero SEZ area 17 units are proposed of which two were constructed.

The ETP was commissioned in July 2010. The waste water from the present and future drug units is proposed to be treated in the common effluent treatment plant meant for the entire complex.

The land details are as follows:-

	<u>Hetero (NR)</u>	<u>Hetero SEZ</u>
Total area	56.0 Ha	138.51 Ha
Total built-up area	39.0 Ha	98.0 Ha
Total green-belt	17.0 Ha	40.5 Ha

The present ETP is now serving two units (Unit-III & Unit - VI) and has the capacity of 450 KLD.

The present waste water generation is as follows:

	<u>Hetero (NR)</u>	<u>Hetero SEZ</u>
Process & washing	130-140 KLD	80-90 KLD
Boiler blow down & Cooling tower bleed	30 KL	10 KLD
Domestic (recycled)	50 KL	20 KLD

Present water consumption is 230 KLD.

There is a desalination plant of capacity 1000 M<sup>3</sup>/day catering to the present water requirement. The desalination plant is located in CRZ area with due permission from MoEF.

Ambient air and stack monitoring are in vogue.  
1000x6 KVA (6 DG sets) are installed with acoustic enclosures.

The company has adopted energy conservation methods.

Third party monitoring of the ambient air, VOC (toluene and n-hexane), stack and water quality is in vogue.

The company has also undertaken many socio economic activities.

Disaster management plan was made and submitted to Ministry.

**Further improvements to be made are as follows :-**

- i) There is a storm water collection system for tapping 1.2 lack M<sup>3</sup> in monsoon season. This water also partly utilized. There are many migratory birds seen in the area. Project authorities may develop this pond to make this a habitation of migratory birds.
- ii) Leachate collection pits at hazardous storage area are to be covered, so that the set up is not disturbed during rainy season.
- iii) The garbage disposal system to be reviewed to convert food waste into manure. At present the garbage along with the plastic is dumped indiscriminately near the rain water harvest pond. House keeping must be improved by making the area free of plastic waste.
- iv) Approach road to ETP and desalination plant to be made pucca to reduce dust pollution.
- v) Company does not have their own website facility for uploading the compliance reports / clearance letters.

SL. No	CONDITIONS	COMPLIANCE
<b>Part-A, Specific Conditions</b>		
<b>Construction Phase:-</b>		
(i)	Consent for Establishment" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act and a shall be submitted to the Ministry before start of any construction work at the site.	The industry obtained Consent for Establishment from AP Pollution Control Board.
(ii)	Sufficient dilution shall be ensured to meet the ambient parameters within 50m distance from outfall.	Out fall pipeline has been reportedly laid as per NIO recommendations and the dilution is more than 500 times at the point of disposal.
(iii)	Regular independent monitoring of marine water quality including temperature and salinity at the outfall shall be undertaken through an authorized agency and submitted along with six monthly monitoring report to the ministry.	Being followed. The industry is using the expertise of NIO for conducting the studies once in a year i.e pre monsoon period & post monsoon period. The report is submitted to Regional Office.
(iv)	Filters in the way of extruders shall be provided at the intake point to prevent fishes entering in the system.	Provided strainers at the intake point to prevent fish entry into the system.
(v)	All the recommendations of EIA and DMP shall be strictly complied with.	The recommendations of EIA & DMP have been implemented and the DMP is being upgraded based on the recommendations of Factories Department, Govt. of Andhra Pradesh.
(vi)	Lighted buoys shall be provided at intake and out fall location as indicators.	Marker Buoys have been installed at the intake & Outfall points as indicators.
(vii)	The pipe line shall be buried at least 2 m depth in onshore area and 4 mts. In the offshore area. Necessary permission with regard to the pipeline burial and laying shall be obtained from maritime Board to ensure that the pipeline route does not fall in the	Pipeline has been laid as per the recommendations made by NIO i.e, pipeline has been buried at 4 meters depth in offshore area and the diffusers have been installed at a depth of 13 meters from the surface of the sea.

	navigation channel. Accordingly, the details of the laying of the pipeline shall be provided.																
(viii)	The pipeline shall not pass through any sand dunes/mangroves. The project shall be implemented in such a manner that there is not damage whatsoever to the mangroves/other sensitive coastal ecosystem. If any damage to mangroves is anticipated/envisaged as a result of project activities then the clearance shall stand cancelled and the proponents shall seek fresh approval from the Ministry.	There are no mangroves and sand dunes in the area where pipeline has been laid. The industry is taking all precautions to avoid damage to the marine environment.															
(ix)	The reject shall meet the standards prescribed by Andhra Pradesh Pollution Control Board before disposal.	<p>The rejects are meeting the standards laid down by APPCB as the project authorities are using Hypo &amp; Ferric Chloride only as and when required depending on Sea water quality. Qualities of the rejects are in the following range.</p> <table border="1"> <thead> <tr> <th>Parameter</th> <th>Value</th> <th>Limit</th> </tr> </thead> <tbody> <tr> <td>pH</td> <td>6.5-9.0</td> <td>7.5-8.5</td> </tr> <tr> <td>TDS</td> <td>50000-60000 mg/l</td> <td>NA</td> </tr> <tr> <td>TSS</td> <td>BDL</td> <td>500</td> </tr> <tr> <td>COD</td> <td>10-50*</td> <td>250</td> </tr> </tbody> </table> <p>* Indicates the COD of 10 - 50 mg/l is only at the time of back wash. During normal operations it is less than 10 mg/l</p>	Parameter	Value	Limit	pH	6.5-9.0	7.5-8.5	TDS	50000-60000 mg/l	NA	TSS	BDL	500	COD	10-50*	250
Parameter	Value	Limit															
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(x)	A continuous and comprehensive post project marine quality monitoring programmed shall be taken up. This shall include monitoring of water quality sediments quality and biological characteristics and report submitted every 6 months to Ministry's Regional Office at Bangalore.	<p>Being followed.</p> <p>The industry is taking expertise of NIO and has completed the studies for the year 2011-12. The study includes water quality, sediments quality &amp; biological characteristics of the water. As per the report, there is no degradation of sea water quality due to the disposal of treated effluents.</p> <p>Copy of final report is submitted to Regional Office.</p>															
(xi)	It shall be ensured that there is no displacement of people, houses or fishing activity as a result of the project.	There is no displacement of people, houses or fishing activity as it was a vacant land being used for aquaculture in the past.															
(xii)	There shall be display boards at critical locations along the pipeline Viz. road / rail/ river crossing giving emergency instructions. This will ensure prompt information regarding locations of accident during any Emergency. Emergency information Board shall contain emergency instruction in addition to contact details. Proper lighting shall be provided all along the road.	<p>Boards have been displayed at critical locations.</p> <p>Emergency contact details are available in the ECC &amp; also at Security.</p> <p>Proper lighting has been provided all along the roads.</p>															
(xiii)	There shall be no withdrawal of ground water in CRZ area for this project.	The industry is not drawing any ground water in CRZ area. Regular water requirement for the project is being completely met through Desalination plant.															

(xiv)	No other activities except the permissible actions under CRZ Notification 1991 shall be carried out with CRZ areas.	Industry is adhering to the conditions stipulated. The industry is not performing any activities other than Desalination in the said area.
(xv)	Soil and ground water samples will be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contamination.	Conducting the analysis of soil & ground water periodically to check the contamination. As per the reports there is no contamination of ground water and soil.
(xvi)	Construction spoils, including bituminous material and other hazardous materials must not be allowed to contaminate water courses and the dump sites for such material must be secured so that they should not leach into the ground water.	The industry is not using any bitumen for construction of roads as all the roads are made of concrete. Hazardous material is being disposed to TSDF regularly.
(xvii)	Any hazardous waste generated during construction phase should be disposed off as per applicable rules and norms with necessary approval of the Andhra Pradesh state Pollution Control Board.	in the Hetero SEZ area 17 units are proposed of which two were constructed.
(xviii)	The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environment (Protection) Rules prescribed for air and noise emission standards.	The industry is using only low sulphur diesel for operation of DG sets.
(xix)	The diesel required for operation DG sets shall be stored in underground tanks and required clearance from Chief Control of Explosives shall be taken.	The industry is storing diesel in dedicated above ground storage tanks in the storage yard. They have obtained necessary clearance from Chief Controller of Explosives.
(xx)	Vehicles hired for bringing construction material to the site should be in good condition and should have a pollution check certificate and should conform to applicable air and noise emission standards and should be operated only during non peak hours	All vehicles are reportedly in good condition and having pollution check certificates. The vehicle movement in the premises is restricted to day time only.
(xxi)	Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/SPCB	The industry is regularly monitoring Ambient noise levels and the results are conforming to the residential standards. At present there are no major construction activities at site other than repair works. At present construction of Honour Lab Ltd, Unit-III at Plot No:4 of Hetero Infrastructure SEZ Ltd is in progress. All DG sets are equipped with acoustic enclosures.
(xxii)	Fly ash should be used as building material in the construction as per the provision of Fly ash Notification of september,1999 and amended as on 27th August,2003	The industry is using fly ash Bricks & also using fly ash in Ready Mix concrete for the construction.
(xxiii)	Ready mixed concrete must be used in building construction	Ready mix concrete is being used for the construction of buildings.
(xxiv)	Storm water control and its re use as per CGWB and BIS standards for various applications.	Dedicated storm water drains are constructed surrounding to the plant and is being collected in the pond created by the industry and the

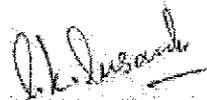
		same is being reused for construction activities, utilities. The total area of the pond is 16 acres and the storage capacity of the pond is 1.2 lakh m <sup>3</sup> . This water also partly utilized. There are many migratory birds seen in the area. Project authorities may develop this pond to make this a habitation of migratory birds.
xxv	Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred	The industry is using Ready mix concrete for the construction and also using curing chemicals for curing purpose.
xxvi	Permission to draw ground water shall be obtained from the competent Authority prior to construction/operation of the project.	The industry is not drawing any ground water. The source of the water is desalination plant established by the company.
xxvii	Regular supervision of the above and other measure for monitoring should be in place all through the construction phase, so as to avoid disturbance to the surroundings.	Reportedly complied and Agreed to comply.
xxviii	Under the provisions of Environment (protection) Act, 1986, legal action shall be initiated against the project proponent if it was found that construction of the project has started without obtaining environmental clearance	Construction commenced after the Environmental Clearance was issued.
<b>II. OPERATION PHASE</b>		
i	The Installation of the Effluent Treatment Plant (ETP) should be certified by an independent expert and a report in this regard should be submitted to the Ministry before the project is commissioned for operation. Treated effluent emanating from ETP shall be Recycled/ Reused to the maximum extent possible.	Constructed full-fledged ETP for the treatment of Effluents at a cost of Rs.60.00 Cores. At present the project authorities are planning to have performance evaluation of ETP in next six months by the third party. The industry is taking all possible measures to recycle the waste water being generated.
ii	The solid waste generated should be properly collected and segregated. Wet garbage should be composted and dry/inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material	Dedicated storage shed with leachate collection pits has been provided for storing solid waste. Leachate collection pits at hazardous storage area are to be covered, so that the set up is not disturbed during rainy season. Installed Vermi-compost plant for disposing vegetable waste & Agricultural waste. The garbage disposal system to be reviewed to convert food waste into manure. At present the garbage along with the plastic is dumped indiscriminately near the rain water harvest pond. House keeping must be improved by making the area free of plastic waste. Inorganic salts being disposed to TSDF Visakhapatnam whereas the organic wastes are being disposed to cement plants for co-generation.

iii	Diesel power generating sets proposed as sources of backup power for elevators and common area illumination during operation phase should be of enclosed type and conform to rules made under the environment (protection) Act, 1986. The height of stack of DG sets should be equal to the height needed for the combined capacity of all proposed DG sets. Use low sulphur diesel. The location of the DG sets may be decided with in consultation with Andhra Pradesh State Pollution Control Board.	The Diesel generators are having acoustic enclosures and the stack height of the same is as per the norms. The project authorities are using only low sulphur diesel for operation of the DG sets.
iv	Noise should be controlled to ensure that it does not exceed the prescribed standards. During night time the noise levels measured at the boundary of the periphery of the plot shall be restricted to the permissible levels to comply with the prevalent regulations.	The industry is taking all possible measures to control the noise pollution i.e providing acoustic enclosures for all the DG sets, using slow speed motors, VFDs for all the major equipments etc. Regular monitoring of the noise levels show that the values are well within the norms. Industry is also providing suitable Personnel protective equipments for the workers working in the noise generating areas.
v	The green belt of adequate width and density preferably with local species along the periphery of the plot shall be raised so as to provide protection against particulates and noise.	The industry has planted around 500000 saplings in and around the premises.  Total green-belt area is 17.0 Ha in non regulated area and 40.5 Ha in SEZ area.
vi	Weep holes in the compound walls shall be provided to ensure natural drainage of rain water in the catchment area during the monsoon period	Well designed drainage system has been provided for the premises for draining rain water during monsoon period. Holes have been provided in the compound walls below plinth beam for drainage of rain water during rainy season.
vii	Rain water harvesting for roof run-off, as plan submitted should be implemented. Before recharging the surface run off, pre-treatment must done to remove suspended matter.	Complete rain water is being collected in a pond created by the industry and the same is being reused for utilities. The total area of the pond is 16 acres and the storage capacity of the pond is 1.2 lack M <sup>3</sup> . This water is also partly utilized. There are many migratory birds seen in the area. Project authorities may develop this pond to make this a habitation of migratory birds. The project authorities have stated that the land where industry is located is not suitable for direct recharging of ground water.
viii	The ground water level and its quality should be monitored regularly in consultation with Central ground water authority	At present the industry is monitoring ground water through third party at two places i.e. one inside the premises and the other one outside the premises. The values are normal.
ix	Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided.	There is no traffic congestion near entry & exist points. The industry is using its own parking area and no public space is being utilized.

	Parking should be fully internalized and no public space should be utilized	
x	A report on the energy conservation measures confirming to energy conservation norms finalized by Bureau of Energy should be prepared incorporating details about building materials & technology & Factors etc and submit to the Ministry in three months time.	The study has been done and report is in place. The major recommendations of the study are: <ul style="list-style-type: none"> <li>• Using CFL/TFL to the maximum possible extent</li> <li>• VFD for all major equipments.</li> <li>• Auto Cut offs etc.</li> <li>• Further the industry is exploring the possibility of installation of solar lights in the premises. Status would be intimated to RO, MoEF.</li> </ul> The company is in the process of implementing the recommendations.
xi	Energy conservation measure like installation of CFLs/TFLs for the lighting the areas outside the building should be integral part of the project design and should in place before project commissioning. Use CFL and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/rules of the regulatory authority to avoided mercury contamination. Use of solar panels may be done to the extent possible.	Using CFLs/TFLs for the lighting area and these are the integral part of the project. The industry is planning to go for LED lights for general lighting purpose in and around the premises.
<b>PART-B, GENERAL CONDITIONS</b>		
i	The environmental safe guards contained in the EIA report should be implemented in letter and spirit.	Being implemented.
ii	The project proponent shall also submit six monthly reports on the status of compliance of the stipulated EC conditions including results of monitored data (hard copies as well as by e -mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB.	EC compliance reports are regularly submitted once in six months.
6.	Officials from the Regional Office of MoEF, Bangalore who would be monitoring the implementation of environment safeguards should be given full cooperation, facilities and documents /data by the project proponents during their inspection. A complete set of all the documents submitted to MoEF should be forwarded to the CCF, Regional Office of MoEF, Bangalore.	Co-operation was extended to the visiting officials and required data / reports are submitted.
7.	In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by this Ministry	No changes are noted in the scope of the project.

8.	The ministry reserves the right to added additional safeguard measures subsequently if found necessary, and to take action including revoking of the environment clearance under provisions of the environmental (protection) Act, 1986, ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.	Agreed to comply.
9.	All other statutory clearances such as the approvals for storage of diesel from Chief Controller of explosive, Fire Department, Civil Aviation department, forest Conservation Act 1980 and Wildlife (Protection) Act 1972 etc. shall be obtained, as applicable by project proponents from the respective competent authorities.	All the statutory approvals are in place and are being regularly renewed from time to time.
10.	These stipulation would be enforced among others under the provisions of Water (prevention and Control of pollution) Act 1974, the Air (Prevention and control) act 1981 the Environment (protection ) Act 1986, the public Liability Insurance) Act 1981 and EIA Notification, 2006.	Agreed to comply.
11.	The project proponent should advertise in at least two local News papers widely circulated in the region one of which shall be in the vernacular language informing that the project has been accorded Environmental Clearance and copies of clearance letters are available with the Kerala Pollution Control Board and may also be seen on the website of the Ministry of Environment and Forest at <a href="http://www.envfor.nic.in">http://www.envfor.nic.in</a> The advertisement should be within 10 days from the date of receipt of the Clearance letter and a copy of the same should be forwarded to the Regional office of this Ministry at Bangalore.	Reportedly complied. No proof was given regarding the advertisement in local news papers.
12.	Environmental clearance is subject to final order of the Hon'ble supreme court of India in the matter of Goa Foundation V/s Union of India in Writ petition (Civil) No.480 of 2004 as may be applicable to this project.	Agreed to comply.
13.	Any appeal against this Environmental Clearance shall lie with the National Environment Appellate Authority, if preferred, with a period of 30 days as prescribed under section 11 of the National Environment Appellate Act, 1987	No appeal was made.

14.	A copy of the clearance letter shall be sent by the proponent to concerned panchayat, Zillaparahad/Municipal Corporation, Urban Local Body and the Local NGO, if any from whom suggestions/representation if any were received while processing the proposal. The clearance letter shall also be put on the website of the company by the proponent	Clearance letter has been submitted to the Panchayat. Company does not have their own website facility for uploading the compliance reports / clearance letters.
15.	The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely: SPM, RSPM, SO <sub>2</sub> , NO <sub>x</sub> (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.	Compliance of EC conditions are received in MoEF, RO regularly. Company does not have their own website facility for uploading the compliance reports / clearance letters.  Monitoring data is being submitted regularly to SPCB on monthly basis: Installed CAAQM station in the premises and the data will be displayed at Main Gate through Digital/LED display. It will be reportedly established by 15 <sup>th</sup> Dec 2013.
16.	The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment(Protection)Rules,1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF by e-mail	The project authorities have submitted from the year 2012 as they have started the production activities in this year.

  
 (Dr.S.K.SUSARLA)  
 Director



**ANDHRA PRADESH POLLUTION CONTROL BOARD**

PARYAVARAN BHAVAN, A-3, INDUSTRIAL ESTATE,  
SANATHNAGAR, HYDERABAD - 500 018.

Phone: 040-23887500  
Fax: 040- 23815631  
Grams : Kalusya Nivarana  
Website :www.appcb.ap.nic.in

Regd. Post With Ack Due

Order No. 753/APPCB/UH-II/TF/VSP/2017-

D/C Dt. 16 .05.2016

DIRECTIONS

**Sub:** APPCB – TF – HO - M/s.Hetero Labs Ltd., Unit-III, S.No.119, 126, 120, 125 (part), 138 (part), 150, 151/1, 151/2 (part, 158/1, M.Narasapuram Village, Nakkapalli (M), Visakhapatnam District – Non-compliance of Board directions and CFO conditions – Legal Hearing held on 21.04.2017 - DIRECTIONS – Issued - Reg.

**Ref:**

1. Order No.753/APPCB/TF-VSP/2010–1335&1336, dt.29.01.2014.
2. Consent Order No. APPCB/VSP/VSP/CFO/HO/137/2015-2869 dt.06.08.2015.
3. Order No.753/APPCB/UH-II/TF/VSP/2016 dt.09.09.2016.
4. Inspection of the industry by Board officials on 21.12.2016 under Randomized risk based inspections.
5. External Advisory Committee (Task Force) Meeting held on 21.04.2017.

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**WHEREAS** you are operating the industry in the name & style of M/s.Hetero Labs Ltd., Unit-III, S.No.119, 126, 120, 125 (part), 138 (part), 150, 151/1, 151/2 (part, 158/1, M.Narasapuram Village, Nakkapalli (M), Visakhapatnam District. The industry is manufacturing Bulk Drugs and intermediates.

**WHEREAS** vide reference 1<sup>st</sup> cited, the Board issued directions to the industry on 29.01.2014 for non compliance of the Board directions and consent conditions.

**WHEREAS** vide reference 2<sup>nd</sup> cited, the Board issued Consent for Operation and Hazardous Waste Authorization to the industry on 08.08.2015 for the period upto 31.12.2017, for manufacturing of Bulk Drugs and intermediates of 16 regular products (group-A) out of 31 products @ 12,333.27 kg/day and 19 campaign products (group-B) out of 76 products @ 666.61 kgs/day, Maximum total production is 13.0 TPD.

**WHEREAS** vide reference 3<sup>rd</sup> cited, the Board has reviewed the industry before the External Advisory Committee (Task Force) meeting held on 27.08.2016 and issued certain directions to the industry on 09.09.2016 for non compliance of the Board directions and consent conditions.

**WHEREAS** vide reference 4<sup>th</sup> cited, the Board officials inspected the industry on 21.12.2016 under randomized risk based inspections and observed the following:

1. The industry manufactured one un-consented product and production capacities of certain products were more than the permitted capacity.
2. The industry is not provided water meters. The representative of the industry has informed that the above Ground Level Water tanks (2x 1600 KL) is under erection; complete rerouting of water distribution system is under progress; after completion water meters will be provided.
3. The industry has not installed online pH meters for all the scrubbers of all production blocks.
4. The industry has provided to low boiling solvents tanks only.
5. The industry has not covered HTDS effluents equalization tanks and not connected to the scrubber to prevent VOC emissions.

**WHEREAS** vide reference 5<sup>th</sup> cited, hearing was conducted before the External Advisory Committee (Task Force) Meeting of A.P. Pollution Control Board on 21.04.2017. The representatives of the industry attended the legal hearing. The representatives of the industry attended the legal hearing. The committee noted that the industry had manufactured un-consented product and the non-compliance of CFO order conditions and the directions of the Board. The representative of the industry has informed that they have manufactured one product i.e Febuxostat during few months and stopped now. It was informed that they have applied for CFE for change of product mix. It was also informed that the water meters for utilities will be provided by end of May, 2017. The management has assured that Nitrogen blanketing

for balance 12 tanks will be provided within three months. The covering of HTDS effluent tank to avoid VOC emissions has been taken up and material has arrived at the site and proposed to be completed within one month. After covering of HTDS effluent tank, it will be connected to the scrubbers.

The Committee after detailed discussions, recommended to issue the following directions:

1. *The industry shall not manufacture any un-consent products without obtaining CFE / CFO order of the Board.*
2. *The industry shall cover HTDS effluent equalization tanks and connected to the scrubber to prevent VOC emissions within one month as committed by the management.*
3. *The industry shall install water meters for utilities (cooling towers) also within one month.*
4. *The industry shall improve drum cleaning system.*
5. *The industry shall install online pH meters with recording facility for all the scrubbers of all production blocks within 30 days.*
6. *The industry shall provide nitrogen blanketing system for remaining 12 nos of solvent storage tanks within three months as committed by the management.*
7. *The industry shall install Electro Magnetic Flow Meters for HTDS effluents before pumping them to CETP located at M/s.Hetero infrastructure system (SEZ) for further treatment with in 30 days.*
8. *The industry shall obtain common EC for the MoEF & CC for merging of M/s. Hetero drugs ltd., Unit -VI with Hetero Labs Ltd., Unit-III.*
9. *The industry shall ensure continuous compliance of the conditions issued in the CFO & HWA order.*

This order is issued under Sec.33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.31(A) of Air (Prevention & Control of Pollution) Amendment Act, 1987.

You are hereby directed to note that, should you violate any one of the directions mentioned above, your unit will be closed under Sec.33(A) of Water (Prevention & Control of Pollution) Amendment Act, 1988 and Sec.31(A) of Air (Prevention & Control of Pollution) Amendment Act, 1987 without any further notice, in the interest of Public Health and Environment.

This Order comes into effect from today i.e., 16.05.2017.

Sd/-  
MEMBER SECRETARY

To  
M/s.Hetero Labs Ltd., Unit-III  
S.No.119, 126, 120, 125 (part), 138 (part), 150, 151/1, 151/2 (part), 158/1,  
M.Narasapuram Villlage, Nakkapalli (M),  
Visakhapatnam District.

Copy to:

1. The Chief Environmental Engineer, A.P. Pollution Control Board, Visakhapatnam for information and necessary action.
2. The Joint Chief Environmental Engineer, A.P. Pollution Control Board, Zonal Office, Visakhapatnam for information and necessary action.
3. The Environmental Engineer, A.P. Pollution Control Board, Regional Office, Visakhapatnam for information and necessary action.

// T.C.F.B.O //

  
JOINT CHIEF ENVIRONMENTAL ENGINEER  
UH-II



**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
**PARYAVARAN BHAVAN, A-3, INDUSTRIAL ESTATE,**  
**SANATHNAGAR, HYDERABAD - 500 018.**

Phone: 040-23887500  
 Fax: 040- 23815631  
 Grams : Kalusya  
 Nivarana  
 Website :www.apspcb.org

**Regd. Post with Ack Due**

**Order No. 125/APPCB/UH-II/TF/VSP/2016-**

**Date: 30.11.2016**

**DIRECTIONS**

**Sub: APPCB – TF - HO - M/s.Hetero Infrastructure SEZ Ltd., N. Narsapuram, Ch.Lakshmi Puram, Rajaihpet, Pedda Teernala Village, Nakkapalli (M), Visakhapatnam Dist. – Non-compliance of Board directions and consent conditions – Legal hearing held on 11.11.2016 - **Directions - Issued - Reg.****

- Ref:**
1. Consent Order No.APPCB/VSP/VSP/219/CFO/HO/2015-1630, dt.16.02.2015.
  2. The Board Officials inspected the industry on 08.08.2016 under randomized risk based inspections.
  3. Adverse Paper clippings published in daily Telugu news paper, Andhra Jyothi on 16.09.2016.
  4. Officials of Regional Office, Visakhapatnam inspected the industry on 16.09.2016.
  5. External Advisory Committee (Task Force) meeting held on 11.11.2016.

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**WHEREAS** you are operating industry in the name & style of Hetero Infrastructure SEZ Ltd., N. Narsapuram, Ch.Lakshmi Puram, Rajaihpet, Pedda Teernala Village, Nakkapalli (M), Visakhapatnam District located in SEZ & NON-SEZ units are utilizing common facilities of Boiler, stripper, Effluent Treatment Plant, Sewage Treatment Plant, Multiple Effect Evaporator, and Hazardous waste storages.

**WHEREAS** vide references 1<sup>st</sup> cited, Hetero Infrastructure SEZ Ltd has obtained CFE and CFO of the Board for the establishment of the common facilities. The facility has obtained CFO vide order dated 16.02.2015, which is valid up to 31.12.2017.

**WHEREAS** vide references 2<sup>nd</sup> cited, The Board Officials inspected the industry on 08.08.2016 under randomized risk based inspections and observed the following violations:

1. The industry has installed 12 TPH coal fired boiler in place of 2 x 6 TPH coal fired boiler.
2. The industry covered only 02 nos equalization tanks of HTDS with closed system of Hoods & Scrubber Rest 02 nos yet to be covered.
3. The industry not constructed leachate collection system followed by dyke walls for newly constructed hazardous waste storage shed.
4. The industry not provided water meters at the inlet and outlet of Desalination plant.
5. The industry not provided VOC analyzer at Hetero Infrastructure SEZ Ltd.,
6. The industry not obtained CFE amendment for 45 TPH boiler with configuration.
7. The industry has not increased the existing MEE capacity of 500 KLD (300 KLD + 200 KLD).
8. The industry not provided digital flow meters for LTDS effluents at the inlet of ETP.
9. M/s.Hetero Labs Ltd., Unit-III (non SEZ) is utilizing the water amd Steam generated from Desalination tanks & boilers installed in SEZ.
10. M/s.HeteroLabs Ltd., Unit-III (nonSEZ) is transferring the effluents to CETP, domestic effluents to STP of SEZ for treatment.
11. The industry installed online monitoring system if tge iytket if Guard ponds (Marine disposal) to measure parameters like flow, pH, TSS, COD, BOD.
12. The industry installed 03 CAAQM stations (one in HLL-III, one near ETP and one in HLL-IX) and connected 01 station to APPCB website.
13. The industry established Bio Assay test facility and not operating.
14. The industry has installed digital flow meters at the inlet of CETP for measuring HTDS effluents.
15. The industry installed solvent recover units for individual units in SEZ.
16. The industry installed 03 no. VOC abakyzers at HLL-III (Non SEZ), HLL-IX and HDL-IX.
17. The industry has developed green belt in and around Hetero Infrastructure SEZ Ltd.,

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**WHEREAS** vide reference 3<sup>rd</sup>, an adverse news clipping was published in the vernacular Newspaper Andhra Jyothi on 16.09.2016 against M/s. Hetro with a caption of "Kalushya Kasaram".

**WHEREAS** vide reference 4<sup>th</sup> cited, the EE, RO, Visakhapatnam inspected the industry on 16.09.2016 and observed the followings:

1. The industry has installed 45 TPH boiler with captive power generation of capacity 6.1 MW and the industry has started operations without obtaining EC from MOE&F, CFE & CFO from the Board for power generation. During the inspection, the power generation is 5.6 MW.
2. The Board has issued directions to the industry to install double stage scrubbers and online pH meters but the industry has not installed double stage scrubbers.
3. The Board issued directions to install digital flow meters for wastewater pumping to M/s. Hetero Infrastructure SEZ Ltd., The industry has not installed digital flow meters for unit wise for SEZ units and installed common digital flow meter for all the SEZ units. (Reading – 91329.948 m<sup>3</sup>).
4. The Hetero Labs – Unit - III has installed 1 no. of digital flow meter for the effluent pumped to M/s. Hetero Infrastructure SEZ Ltd.,
5. All the above units in SEZ and Non SEZ produced 316 TPM as against the permitted production of 853.9 TPM.
6. M/s. Hetero Labs Unit – III Non-SEZ has produced 7 no. of un-consented products of quantity 12651 Kgs during last six months.
7. M/s. Hetero Labs Unit – III Non-SEZ has produced 2 no. of un-consented products of quantity 1827 Kgs during last six months.
8. All the above units generated effluent quantity 275.58 KLD as against the permitted quantity of 535.15 KLD.
9. As per the details of marine discharges, the industry is discharging on average 300 KLD of effluents in to sea.

**WHEREAS** vide reference 6<sup>th</sup> cited, hearing was conducted before the External Advisory Committee (Task Force) Meeting of A.P. Pollution Control Board on 11.11.2016. The representatives of the industry attended the legal hearing. The committee noted the non-compliance of CFO order conditions and the directions of the Board. The representative of industry informed that they have applied for EC for power generation of capacity 6.1 MW to Ministry of Environment and Forests. They have installed Scrubber in all the units based on the requirement. They have already installed flow meters at the inlet of CETP for the both SEZ and Non SEZ units. It was also informed that they are not manufacturing any un-consented products. If at all any urgent market requirement is there, then they will intimate to the Board well in advance. However they are applying for CFE change of product mix for all the units based on the current requirements. It was informed that they have already installed Scrubbers for all the four tanks of ETP. For remaining two tanks, they have already procured hoods and the installation got delayed due to non-availability of Fabricators/contractors. The hoods will be installed in a month time. They informed that at present VOC is being monitored through portable VOC analyzers. They will install online VOC monitor at CETP in a couple of months. They informed that at present the Effluent generation is only 250-300 KLD and the installed capacity of MEE is 500 KLD which is higher than requirement. However, they are in the process of installing new 1 MLD ETP with 2 MEEs of 600 KLD capacity each. The status of project implementation will be intimated to the Board well in advance after getting financial clearances. It was also informed that the digital flow meters has been procured and will be installed in a week time for LTDS effluent line at the inlet of CETP.

The Committee after detailed discussions, recommended to issue the following directions:

1. ***The SEZ shall not operate power plant of capacity 6.1 MW till they obtain EC from MoEF & CC and CFE/CFO of the Board.***
2. ***The SEZ shall pursue all the units located in SEZ area and non-SEZ area to produce only consented products with consented capacities.***
3. ***The SEZ shall obtain CFE/CFO amendment for boiler configuration with 45 TPH boiler.***

4. The SEZ shall approach to MoEF regarding discrepancy of availability of land for all the units issued Environmental Clearance (EC)
5. The SEZ shall provide digital flow meter for LTDS effluent at the inlet of ETP within 1 month.
6. The SEZ shall construct leachate collection system followed by dyke walls for newly constructed hazardous waste storage shed within 30 days.
7. The SEZ shall obtain the CFO amendment for all the effluents generating from the SEZ and non-SEZ units immediately.
8. The SEZ shall operate Bio Assay test facility continuously.
9. The SEZ shall obtain public liability insurance policy for Hetero Infrastructure SEZ Ltd within one week.
10. The SEZ shall cover remaining 2 equalization tanks with FRP hoods and the vents are to be connected to scrubbers to control odour nuisance within 3 months.
11. The SEZ shall install VOC analyzer immediately at CETP area within 1 month.
12. The SEZ shall connect remaining 2 CAAQM stations to Board website immediately.
13. The SEZ shall ensure continuous compliance of CFO & HW Authorization conditions issued by the Board vide order dt.16.02.2015.

This order is issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.31 (A) of Air (Prevention & Control of Pollution) Amendment Act, 1987.

You are hereby directed to note that, should you violate any one of the directions mentioned above, action will be initiated under Sec.33(A) of Water (Prevention & Control of Pollution) Amendment Act, 1988 and Sec.31(A) of Air (Prevention & Control of Pollution) Amendment Act, 1987 without any further notice, in the interest of Public Health and Environment.

This Order comes into effect from today i.e., 30.11.2016.

Sd/-  
MEMBER SECRETARY

To  
M/s.Hetero Infrastructure SEZ Ltd.,  
N. Narsapuram, Ch.Lakshmi Puram,  
Rajaihpet, Pedda Teernala Village,  
Nakkapalli (M), Visakhapatnam Dist.

**Copy to:**

1. The Chief Environmental Engineer, APPCB, Visakhapatnam for information and necessary action.
2. The Joint Chief Environmental Engineer, Zonal Office, Visakhapatnam for information and necessary action.
3. The Environmental Engineer, Regional Office, Visakhapatnam for information and necessary action.

// T.C.F.B.O //

JOINT CHIEF ENVIRONMENTAL ENGINEER  
UH-II





## ANDHRA PRADESH POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, A-3, INDUSTRIAL ESTATE,  
SANATHNAGAR, HYDERABAD - 500 018.

Phone: 040-23887500  
Fax: 040-23815631  
Grams : Kalusya Nivarana  
Website :www.appcb.ap.nic.in

Regd. Post With Ack Due

Order No. 782/APPCB/UH-II/TF/VSP/2017-

Dt. 29.06.2017

### DIRECTIONS

**Sub:** APPCB – TF – HO - M/s.Hetero Drugs Ltd. (Unit-IX), Plot No.1, Hetero Infrastructure SEZ Ltd., N.Narsapuram (V), Nakkapalli (M), Visakhapatnam District – Non-compliance of Board directions – Legal Hearing held on 02.06.2017 - **DIRECTIONS** – Issued - Reg.

**Ref:**

1. Order No.782/APPCB/TF-VSP/2012-1331&1332, dt.29.01.2014.
2. Consent Order No.APPCB/VSP/VSP/219/CFO/2015-1630, dt.16.02.2015.
3. Order No.782/APPCB/UH-II/TF/VSP/2016, dt.23.07.2016.
4. Board Officials inspected the industry on 18.04.2017 under randomized risk based inspections.
5. External Advisory Committee (Task Force) Meeting held on 02.06.2017.

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**WHEREAS** you are operating the industry in the name & style of M/s.Hetero Drugs Ltd. (Unit-IX), Plot No.1, Hetero Infrastructure SEZ Ltd., N.Narsapuram (V), Nakkapalli (M), Visakhapatnam District. The industry is manufacturing Bulk Drugs and Intermediates.

**WHEREAS** vide reference 1<sup>st</sup> cited, the Board has issued certain directions to industry on 29.01.2014 for non-compliance of Board directions, consent conditions and certain violations.

**WHEREAS** vide reference 2<sup>nd</sup> cited, the Board issued Consent for operation and Hazardous Waste Authorization to the industry on 16.02.2015 for manufacturing of Bulk Drugs and intermediates, any 9 products on campaign basis from 68 no.s of products spread in two groups to produce 3533.3 Kg/day for the period upto 31.12.2017.

**WHEREAS** vide reference 3<sup>rd</sup> cited, the Board has reviewed the status of pollution control measures taken by the industry before external advisory committee (Task Force) meeting held on 25.06.2016 and issued following directions to the industry on 23.07.2016:

1. The industry shall apply CFE/CFO order of the Board for un-consented products immediately.
2. The industry shall install multi stage scrubber and online pH meters within 1 month.
3. The industry shall complete the installation of fume extraction system with hood and connected to scrubber to control odour nuisance within 2 months.
4. The industry shall install flow meters unit wise for HTDS & LTDS effluents to ascertain the quantification within 1 month.
5. The industry shall not cause any odour nuisance in the industry premises.
6. The industry shall ensure the validity CFO of the Board and ensure continuous compliance of the conditions issued by the Board.

**WHEREAS** vide reference 4<sup>th</sup> cited, the Board officials inspected the industry on 18.04.2017 under randomized risk based inspections and observed the following:

- The industry has not installed multi stage scrubber and online pH meter.
- The industry has not installed fume extraction system with hood and not connected to scrubber to control odour nuisance.
- The industry obtained CFE for 'change of product mix' vide CFE Order dt.13.12.2016 and the unit is producing about 10 products & campaign products, mentioned in the CFE, without obtaining CFO. The representative of the industry informed that they have applied for CFO.
- The industry installed only one flow meter, but not unit wise for HTDS & LTDS effluents to ascertain the quantification.

**WHEREAS** vide reference 5<sup>th</sup> cited, legal hearing was conducted before the External Advisory Committee (Task Force) Meeting of A.P. Pollution Control Board on 02.06.2017. The representatives of the industry attended the legal hearing. The committee noted that the non-compliance of CFO order conditions and the directions of the Board. The EE, RO,

DESPATCHED  
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o/c

Visakhapatnam informed that CPCB, New Delhi has issued Closure order to the industry on 11.04.2017 for non installation of CC Camera and not connected to CPCB website. It was informed that the industry has installed CC Cameras and connected to CPCB website. The industry has applied to CPCB for revocation of closure order. EE, RO, Visakhapatnam, has also informed that the industry has installed 17 no. of scrubbers and out of which, 4 scrubbers were converted to multi stage scrubbers depending on the criticality of reactions and not installed online pH meter. It was also informed that the industry has installed unit wise flow meters for both HTDS & LTDS. The representative of the industry informed that they have obtained CFE & CFO for new products. They issued purchase order for the installation of fume extraction system with hood for control of VOCs and will be completed by end of July, 2017. The committee instructed the management to obtain revocation of closure order from CPCB, New Delhi and start the operation.

The Committee after detailed discussions, recommended to issue certain directions. The Board hereby issue the following directions under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Sec.31(A) of Air (Prevention & Control of Pollution) Amendment Act, 1987:

1. *The industry shall obtain revocation of closure order from CPCB, New Delhi.*
2. *The industry shall complete the installation of fume extraction system with hood and connect to scrubber to control odour nuisance within 2 months.*
3. *The industry shall provide multistage scrubbers along with pH meters for all the reactors within 3 months.*
4. *The industry shall provide data logger system to pH meter within one month.*
5. *The industry shall comply all directions issued by the Board vide order dt.23.07.2016.*
6. *The industry shall ensure continuous compliance of the conditions issued in the CFO & HWA order.*

You are hereby directed to note that, should you violate any one of the directions mentioned above, your unit will be closed under Sec.33(A) of Water (Prevention & Control of Pollution) Amendment Act, 1988 and Sec.31(A) of Air (Prevention & Control of Pollution) Amendment Act, 1987 without any further notice, in the interest of Public Health and Environment.

*This Order comes into effect from today i.e., 29.06.2017.*

Sd/-  
MEMBER SECRETARY

To  
M/s.Hetero Drugs Ltd. (Unit-IX),  
Plot No.1, Hetero Infrastructure SEZ Ltd.,  
N.Narsapuram (V), Nakkapalli (M),  
Visakhapatnam District-531081.

Copy to:

1. The Chief Environmental Engineer, A.P. Pollution Control Board, Visakhapatnam for information and necessary action.
2. The Joint Chief Environmental Engineer, A.P. Pollution Control Board, Zonal Office, Visakhapatnam for information and necessary action.
3. The Environmental Engineer, A.P. Pollution Control Board, Regional Office, Visakhapatnam for information and necessary action.

// T.C.F.B.O //

JOINT CHIEF ENVIRONMENTAL ENGINEER

UH-II

## Annexure-X



**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
**REGIONAL OFFICE, VISAKHAPATNAM**

39-33-20/4/1, Madhavadhara Vuda Colony, Visakhapatnam - 530018.  
 Phone: 0891 -2755356

**Lr.No.1003/APPCB/RO-VSP/Gen/2021**

**Date:01.12.2021**

**Sub.:** APPCB, RO, VSP – Compliant received from Andhra Fishermen Joint Action Committee against your unit regarding laying of new marine line – instructions issued – Reg.

**Ref.:** Compliant received from Andhra Fishermen Joint Action Committee through Spandana Grievance portal No. VSP202111291558 received on 29.11.2021.

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With reference to the above, it is to inform that this office has received a complaint from Andhra Fishermen Joint Action Committee, Rajayyapeta Village, Nakkapalli Mandal, Visakhapatnam through Spandana Grievance portal No. VSP202111291558 received on 29.11.2021 alleging that the industry is laying new marine line without any information to the public and not obtained any statutory permissions to lay the new marine line.

In view of the above, you are hereby directed to stop laying of new marine outfall line until to obtain CRZ clearance from MoEF&CC and CFE of the APPCB.

Report the compliance on the above to this office within 7 days of receipt of this notice, failing which action will be initiated against your industry under section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 & amended thereof in the interest of the Public Health and Environment.

PRAMODKUMAR  
 REDDY MANNURU  
 ENVIRONMENTAL ENGINEER

Digitally signed by  
 PRAMODKUMAR REDDY  
 MANNURU  
 Date: 2021.12.01 14:11:59 +05'30'

**To**  
**M/s. Hetero Labs Ltd.,**  
**N. Narsapuram (V), Nakkapalli (M),**  
**Visakhapatnam District.**



# HETERO INFRASTRUCTURE SEZ LTD.

Ch. Lakshmpuram (Vill.), N. Narasapuram (Vill.), Rajayyapeta (Vill.), Nakkapally (Mandal)  
VISAKHAPATNAM (Dist.) - 531 081. A.P., India. Tel : 08931- 227307, Fax : 08931- 227200  
E-mail : contact@heterodrugs.com. URL : http://www.heterodrugs.com.

## Annexure-XI

6<sup>th</sup> December 2021

Letter No: HIS/EHS/APPCB/2021-22/12

The Environmental Engineer  
Regional Office  
Andhra Pradesh Pollution Control Board  
Visakhapatnam

Dear Sir,

**Sub : Complaint received against the Industry regarding laying of new marine line from Fisherman Joint Action Committee through Spandana Grievance Portal – Letter Issued - Submission of Compliance -Regarding**

**Ref : Your Letter no: 1003/APPCB/RO-VSP/Gen/2021 dated 01/12/2021**

With reference to the above, this is to bring to your kind notice that, M/s Hetero is operating its Bulk drugs units at N. Narasapuram village, Nakkapalli Mandal, Visakhapatnam Dist with Marine disposal of treated effluents and Sea water Desalination rejects.

The Industry is having following permissions from the MoEF&CC and APPCB for disposal of Treated effluents and Desalination Rejects:

- Initially Environment, Forest, Science and Technology (SADA), Government of Andhra Pradesh issued No-Objection for Marine disposal vide letter No: **3013/SADA/2006 dated 14/09/2006** and again by the Andhra Pradesh Coastal Zone Management Authority (APCZMA), recommended for CRZ Clearance vide letter No: **1617/CZMA/2010 dated 25/10/2010**
- Based on the above recommendations, Industry obtained CRZ Clearance from MoEF & CC for disposal of treated effluents vide Letter No: **11-54/2006-IA.III dated 4<sup>th</sup> January 2007**.
- The industry obtained EC & CRZ Clearances from MoEF & CC for disposal of Treated effluents and Desalination plant rejects. The details are mentioned below:

Operation Unit	Clearance	Order No	Effluent/Brine allowed
M/s Hetero Labs Ltd., Unit-III	EC	J-11011/396/2011-IA II (I) dated 10/09/2012	676 KL/day
M/s Hetero Drugs Ltd., Unit-VI	EC	J-11011/398/2011-IA II (I) dated 10/09/2012	650 KL/day
EC of M/s Hetero Labs Ltd, Unit-III and M/s Hetero Drugs Ltd., Unit-VI and transferred to M/s Hetero Labs Ltd.	EC Merge + EC Transfer	J-11011/398/2011-IA II (I) dated 27/01/2020	676+650 KL/day <b>(1326 KL/day)</b>
M/s Hetero Infrastructure SEZ Ltd	EC & CRZ	21-641/2007-IA.III dated 25/10/2010	1040 KL/Day + 10000 KLD Rejects

Contd ....page2/-

**HETERO INFRASTRUCTURE SEZ LTD**

.....Continuation Sheet

As the flow in the pipelines got reduced, M/s Hetero assigned work of inspection & rectification of all pipelines – Marine outfall diffuser headers (Treated Effluent disposal point & Desalination plant rejects) to M/s Sskivya Agro Tech Products in the month of March 2020. They have inspected the pipelines and submitted the report on the pipeline condition. The observations & Conclusion of the report are as below:

- Treated Effluent pipeline is 15 years old & completely buried in the Seabed and choked due to scaling & barnacle growth in the pipelines. Some of the diffusers got damaged due to fishing nets.
- Desalination Rejects pipeline is choked due to barnacle growth in the pipelines and fishing nets are accumulated at the diffusers. The diffuser header is completely buried in the Seabed and tilted. They have advised to replace the existing pipeline with new pipeline instead of going for repairs & cleaning activity.

In view of the above, the Industry proposes to install new pipeline common for the disposal of Treated effluents and Desalination plant rejects with following features:

- Mixing both waste in common well and pumping with adequate self-cleansing velocity.
- Installation of modified design of Diffusers for easy repairs & maintenance.
- Two marker buoys for easy identification of pipelines and to avoid fishing boats/nets near to the pipeline.
- Open ended port will be designed with jet velocity of more than 2.0 m/sec for minimum flow requirements for having self-cleansing velocity.
- Open ended ports will be provided with Duck-Bill valves to ensure no barnacle growth inside the port/Diffuser header.

The Industry is in the process of getting permissions form APPCB (No Objection Certificate for laying pipeline, CFE etc) and CRZ amendment from the MoEF&CC and hence we have stopped the work of laying of new pipeline & will be restarted only after getting the permissions from the Board/MoEF&CC with prior intimation to all Departments.

In view of the above, this is to bring to your kind notice that, the industry is not violating any rules and regulations and getting permissions/amendments from various departments from time to time for the purpose of compliance.

Submitted for your kind information and perusal.

Thanking You Sir,

Yours faithfully,

**For Hetero Infrastructure SEZ Ltd**

  
**S. Kullayi Reddy**  
**Sr. General Manager -EHS**

## Annexure-XII

Rc.No.575/2020/ A/Dt: .01.2022.

Sub Collector's Office  
Narsipatnam

From  
R. Govinda Rao, M.A., B.Ed.,  
Revenue Divisional Officer  
Narsipatnam

To  
The District Collector,  
Visakhapatnam.

Sir

Sub:- Representations – Visakhapatnam District – Narsipatnam Division – Nakkapalli Mandal – Petition filed by the Committee against Hetro Drugs Pipe line – constitute committee by the District Collector, for enquiry – Proposed for joint inspection of Committee on 05-01-2022 at 10-0 A.M – Attend Request – Regarding.

- Ref:-
1. Representation of Committee against Hetro Drugs Pipe line, Nakkapalli
  2. Proceedings Rc.No.1402/2021/D3/dt. 30-12-2021 of the District Collector, Visakhapatnam.
  3. Lr.No.2038/APPCB/RO/VSP/2022 Dt.7.1.2022 of the Environmental Engineer, APPCB.
  4. Report of the Joint Director of Fisheries (FAC), Visakhapatnam.
  5. Report of the Asst. Professor, Dept of Community Medicines, AMC, Visakhapatnam.

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I invite attention to the references cited.

In the reference 1<sup>st</sup> cited, the villagers of Rajayyapeta, Boyapadu, Pedatthenarla and Donkada etc. of Nakkapalli Mandal have filed a representation before the District Collector, Visakhapatnam alleged that M/s Hetro Drugs releasing effluents into sea thereby destroying marine life specifically affecting the fish population in the areas near by the above villages of Nakkapalli Mandal. Due to non availability of fish, the fishermen migrated to other areas for their livelihood and they also alleged that Hetro Drugs are laying another pipeline leading to the sea without permission of the Collector and Pollution Control Board and Forest Department etc., due to effluents released by the Hetro Drugs, not only affecting the population of fish but also adversely effecting health of fishermen residing in the nearby villages and many of them getting deceased like Liver caner, Dengue, skin allergy and Heart

deceased and they are requested to remove the pipeline and also not issue any permission to the Hetro Drugs for laying pipeline.

In this connection in the reference 2<sup>nd</sup> cited, the District Collector, Visakhapatnam has constituted a committee with the following officers to enquire into the matter in detail and submit a detail report with specific recommendations within 7days for taking further necessary action.

Sl.No.	Name of the Officer	Designation
1	Sri. R. Govinda Rao	Revenue Divisional Officer, Narsipatnam
2	Sri. M. Pramod Kumar Reddy	The Environmental Engineer, APPCB, Visakhapatnam
3	Sri. Laxmana Rao	Joint Director, Fisheries Dept. Visakhapatnam
4	1 Doctor to be nominated by the Principal, Andhra Medical College, Visakhapatnam	

In view of the above, I submit that the Joint Committee has visited M/s Hetro group of industries and surroundings on 05.01.2022 and also met the members of Hetero Drugs Pipeline Vythireka Porata Committee who has given complaint against the industry or laying new pipeline and submitted their reports vide references 3<sup>rd</sup>, 4<sup>th</sup> and 5<sup>th</sup> cited. The details of opinion of each Committee members are narrated below:

**A.P. Pollution Control Board Regional Office, Visakhapatnam:-**

**Report on the conditions / directions issued by APPCB for operating the industry including the discharge of the treated wastewater through marine discharge with the existing pipeline which is laid by the industry is as follows:**

1. M/s. Hetero group established and operating M/s.Hetero Labs Limited Unit-III(non-SEZ) and three units in SEZ viz., M/s.Hetero Drugs Ltd., (Unit – IX), M/s.Hetero Labs Ltd., (Unit – IX), M/s.Honour Labs Ltd(Unit – III). These industries are utilizing common facilities of Boiler, Stripper, Effluent Treatment Plant, Sewage Treatment Plant, Multiple Effect Evaporator, and Hazardous waste storages located at M/s.Hetero Infrastructure SEZ Ltd. All manufacturing units are sending effluents to M/s. Hetero Infrastructure through pipeline conveyance.

2. M/s. Hetero Group have obtained the following clearances for laying the existing two marine discharge pipelines:

Name of the unit	EC No. & Date	Permitted effluent
M/s.Hetero Labs Ltd (Unit-III)	No: J-11011/396/ 2011-1A II (I), dt:10/09/2012.	676 KLD
M/s.Hetero Drugs Ltd (Unit-VI)	No: J-11011/398 /2011-1A II (I), dt:10/09/2012	650 KLD
M/s.Hetero Labs Ltd (Unit-III) and M/s.Hetero Drugs Ltd(Unit-VI) and transferred to M/s.Hetero Labs Ltd.	No: J-11011/398/ 2011-1A II (I), dt:27/01/2020	676 KLD + 650 KLD
M/s.Hetero Infrastructure SEZ Ltd (desalination plant)	EC & CRZ Clearance No: 21- 641/2007-1A.III, dt:25/10/2010.	1040 KLD of treated effluent + 10000 KLD of desalination rejects

3. Details of the quantities of products, water consumption & wastewater generation permitted as per Consent for operation order issued by APPCB are submitted below:

Name of the industry	CFO Order no. and date with validity period	Consented production (Tons/day)	Water consumption as per CFO (in KLD)	Permitted effluent as per CFO (in KLD)
M/s.Hetero Labs Ltd (Unit-III)	APPCB/VSP/VSP/CFO/H O/137/2017, dt:11/12/2017 valid up to 31/12/2022 & Amendment Order APPCB/VSP/VSP/45/CFO /HO/2019, dt:25/06/2019	13	492	293 (HTDS & LTDS) + 60 (Domestic)

M/s.Hetero Infrastructure SEZ Ltd	APPCB/VSP/VSP/219/CFO/HO/2017, dt:11/12/2017 and Amendment Order dt:31/01/2019 which is valid up to 31/12/2022.	To operate 4 nos. of manufacturing units with utilities in SEZ(i.e., M/s. Hetero Drugs Ltd(Unit-IX), Plot No.1; M/s. Hetero Labs Ltd(unit-IX), Plot no.2; M/s. Hetero Labs Ltd(Unit-III) & M/s. Honour Labs(Unit-III)	546.15	535(HTDS & LTDS) + 60 (Domestic)
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4. All manufacturing units are sending effluents to M/s. Hetero Infrastructure through pipeline conveyance. The industry is operating ETP with Oil & Grease trap, Equalization tanks, Flash mixture, Primary clarifier, Stripper followed by MEE, Agitated Thin Film Drier (ATFD), Bio tower, Aeration tank I, Clarifier 1 & 2, Aeration tank - 2, Clarifier 3 & 4, sand and granular activated carbon filter for treating the process effluents followed by Guard ponds.
5. The industry is treating HTDS effluents in stripper, MEE & ATFD. The MEE condensate sent to Biological ETP. The LTDS effluents (waste water from utilities) and MEE condensate are treated in Biological ETP and treated water stored in Guard ponds. The industry also pumping the raw water RO rejects directly in to the Guard ponds and finally discharge into sea through marine out fall pipeline 2.3 KM off shore and 0.9 KM on shore under the field supervision of APPCB officials.
6. The industry has installed online pH, TSS, TOC analyzer & web cameras in the marine pipeline to verify the status of the treated effluent being discharged and are connected to the CPCB/APPCB web site.
7. M/s. Hetero group installed desalination plant of capacity 15 MLD to produce 5 MLD of permeate to meet the water requirement for both SEZ & non-SEZ units and provided separate pipeline for discharging rejects into the sea.
8. The designs of the marine outfalls provided by the industries are approved by the Ministry of Environment, Forests & Climate Change, Govt. of India. APPCB is monitoring the Marine Outfall discharges from the industries since 2010 and after analyzing treated effluents stored in guard ponds before disposal into sea. The Marine discharge is allowed in the presence of APPCB Officials after meeting the marine discharge standards with online effluent monitoring system with water flow meters and lock & key facility. The discharge of treated effluents through marine

outfalls is taken up under the direct supervision of A.P. Pollution Control Board officials following the set of Standard Operating Procedures (SOPs) prepared by the APPCB for this purpose. Hence, there is no possibility of discharge of treated effluents by the industries into the sea without meeting the marine discharge standards.

9. AP Pollution Control Board conducted studies through National Institute of Oceanography (NIO), Visakhapatnam to assess the marines outfalls of different industries established in the areas between Pydibheemavaram and Nakkapalli of North Andhra Coast in the year 2011. APPCB again conducted the study through NIO to carry out an assessment of the marine environment at and around the marine outfall points (MOP) of industries between Pydibhimavaram (Srikakulam district) and Kesavaram (Visakhapatam district) of north Andhra coast to ascertain cumulative effects, if any, on the ecology, water and sediment quality due to the discharge of treated effluents in to the coastal waters.
10. Now the industry has proposed to lay single pipeline for both treated effluents and desalination plant rejects through marine discharge outfall by constructing one dedicated collection tank at the desalination plant to collect both treated effluents from guard ponds and rejects in place of two existing marine discharge pipelines.
11. After receiving the complaints from the villagers through Spandana on laying of new pipeline by the management of Hetero Group, APPCB has issued a notice on 01.12.2021 to M/s. Hetero Infrastructure SEZ Ltd., directing the industry to stop laying of new marine outfall line till they obtain NOC from APPCB and CRZ clearance from MoEF&CC. (Copy of the notice is enclosed).
12. In response to the notice issued by APPCB, the industry has submitted their reply on 06.12.2021 wherein stated that they have stopped the work pertaining to laying of new marine discharge pipeline and informed that they will restart only after obtaining permissions from the Board, MoEF&CC with prior intimation to all departments. (Copy of reply submitted by the industry is herewith enclosed)

Finally, the Environmental Engineer reported that the industry may be directed to start the laying of pipeline only after obtaining permissions from all statutory Government departments.

#### **JOINT INSPECTION REPORT ON COMPLAINT MADE BY THE FISHERMEN OF NAKKAPALLI MANDAL ON HETERO DRUGS PIPE LINE:**

It is ascertained that the apprehension of fishermen of Nakkapalli Mandal is to stop laying of additional pipeline into sea from Hetero drugs Pharmaceutical company and they stating that the decline of fish catches is due to direct release of discharges from Hetero drugs into the sea without treatment of effluents. The fishermen also stated that due to lack of fish catches their livelihood is badly affected and migrates for fishing to other District i.e East/West Godavari and

Krishna along with fishing boats. Further it has been observed the fish catches in territorial waters are declining year by year. The marine pollution might be one of the reason for depletion of fish catches in sea and the fish catches in the sea catch.

**Recommendation:** Therefore it is suggested that Hetero drugs and Andhra Pradesh Pollution Control Board should ensure to release 100% treated water into sea. The Discharges should be in a transparent way in the presence of PCB officials. It is also suggested to collect samples of discharges from time to time by the APPCB officials for analysis of different parameters as advised by the CPCB Government of India and APPCB. Hence it is requested to issue necessary instructions to the Hetero drugs and Environment Engineer, A.P. Pollution Control Board to check the pollutants before release of discharges into Sea.

**MEDICAL INVESTIGATION REPORT:** The Assistant Professor, Department of Community Medicine, A.M.C, Visakhapatnam observed in relation to health as part of the committee. The Committee visited villages mentioned in the order including Rajayyapeta for verification of alleged issues. Interacted with the local villagers about concerned health issues and obtained report from Medical Officer, PHC Godicherla. Reviewed the medical records of concerned Primary Health Centre. The records do not substantiate the allegations in relation to health aspects of the population residing in the locality. The Asst. Professor has recommended the medical officer and local field staff to continue the routine field visits and surveillance of the concerned population and report the District Health authorities if any abnormal incidents in relation to health.

In view of the above, I request that necessary instructions may be issued to the Management of Hetero Drugs, Nakkapalli on the observations of the APPCB, Joint Director of Fisheries with a request to take all precautions.

I submit herewith the copies of letters received from the Environmental Engineer, APPCB, Joint Director of Fisheries, and the Asst. Professor, AMC, Visakhapatnam for favour of information.

Encl: As above.

Yours faithfully,

(0/c)

*RS*  
12/1/2022  
Revenue Divisional Officer  
Narsipatnam.

*S*  
12/1/22  
DSD



GOVERNMENT OF ANDHRA PRADESH  
FOREST DEPARTMENT

223

Annexure-XIII

Rc.no.884/2022/TO,  
Dated.09.03.2022.

Office of the Conservator of Forests,  
Visakhapatnam Circle, Visakhapatnam.

From  
Sri P.Ram Mohan Rao, I.F.S.,  
Chief Conservator of Forests,  
Visakhapatnam Circle.

To  
The Chairman,  
A.P., Pollution Control Board,  
Kasturibaipeta, Vijayawada - 10

Sir,

Sub: APPCB – Legal – Implementation of Hon'ble NGT directions –  
Constitution of Joint Committee – Nomination requested –  
Reports submitted – Regarding.

Ref: Chairman, APPCB, Vijayawada, Lr.no. APPCB / Legal / NGT-SZ  
/ O.A.no.23 of 2022/2022-733, dt.03.03.2022, along with  
order of the Hon'ble NGT South Zone of Chennai in O.A.no.23  
of 2022 (SZ)

-oOo-

I submit that, as per the instructions received in the reference cited,  
i.e., to nominate a Senior Officer not below the rank of District Forest  
Officer, to the Joint Committee; the following Senior District Forest Officer  
is nominated;

Name: Sri Anant Shankar, IFS.,  
Designation: District Forest Officer (T), Visakhapatnam  
Mob.no: 9440810034,  
Address: Aranya Bhanva, Forest Complex,  
Near R.K. Beach, Visakhapatnam – 530003.

This is submitted for favour of information.

Yours faithfully,  
Sd/- P. Ram Mohan Rao,  
Chief Conservator of Forests,  
Visakhapatnam.

Copy submitted to the Prl. Chief Conservator of Forests & HoFF, AP,  
Guntur for favour of kind information.

Copy to the District Forest Officer, Visakhapatnam Division for information  
along with the copy of the above reference.

✓ Copy to the Joint Chief Environmental Engineer, APPCB, Zonal Office  
(ZO), Visakhapatnam for information.

/// t.c.b.o.///

Manager  
9/3/2022

## 5. SUMMARY & CONCLUSIONS

1. These studies were undertaken to assess the health of the marine environment nearby the marine outfalls of different industries established in the areas between Pydibhimavaram and Nakkapalli of North Andhra Coast.
2. The water and sediment quality of the receiving marine environment was studied by collecting the samples at different MOP's as per MoEF guidelines and at a number of other stations located around the discharge point.
3. The study area from Pydibhimavaram to Nakkapalli was divided into three regions for assessment of the water Quality. The northern region consisted of marine outfalls of Andhra Organics Ltd and Aurobindo Pharma Limited, the central region consisted of Visakhapatnam harbour entrance and Visakhapatnam steel Plant and southern region consisted of NTPC and Ramky Pharma Ltd marine outfalls.
4. The data revealed that the water quality in terms of pH, DO & BOD at the marine outfalls during 2011 was within the ranges of baseline data obtained in 2001 of northern, 2006 for central and southern regions of Visakhapatnam. However, the concentrations of nutrients viz., Nitrate and Phosphate have shown substantial increase compared to baseline data. This may be due to the impact of anthropogenic inputs together with the industrial effluents and domestic sewage in all the three regions. The central zone in Visakhapatnam was also affected by flow of highly polluted harbour waters into the coastal environment.
5. The concentrations of petroleum hydrocarbons showed a marginal increment compared to baseline data in northern and central regions but were within the threshold limits of coastal waters.
6. It is concluded from the present results that the coastal waters studied are not affected by the discharge of industrial effluents through marine outfalls and the small changes

noticed may be due to the seasonal variations of chemical constituents caused through run off and other local activities.

7. The abundance of different bacterial population of the coastal waters at different periods was comparable and showed no significant change. However, the values recorded compared to that of in 1998 were significantly low in 2011. This could be due to better environmental conditions prevailing at the time of the present study.
8. A comparison of quantitative data of phytoplankton of earlier studies with the present set of data indicates that the coastal water of Andhra Pradesh is rich in phytoplankton diversity. Generally, the counts were high but within the reported range of coastal waters. The diversity and numerical counts showed spatial and temporal variability. The counts of earlier data were on the higher side as compared to the present data. This may be attributed to seasonal changes which is an important feature of biological community of the tropical coastal waters. The occurrence of large number of dinoflagellates including *Gonyaulax* needs more attention. The high cell counts in the near shore areas are attributed to enrichment of coastal waters.
9. The total counts of zooplankton were comparable with the base line data with little spatial and temporal variability. Such small variations could be attributed to seasonal changes in the occurrence of some of the taxa. At some locations the counts were consistently high at all times which may be due to reproduction and recruitment of some organisms. It is believed that the breeding of fishes and appearance of larvae in the coastal waters coincides with the peak occurrences and availability of food in the form of zooplankton in the area. These natural processes can be altered by anthropogenic activities and thus a major shift in the fisheries can be envisaged in those areas affected by human disturbances.
10. A comparison of quantitative data on benthos of the study area indicate that the macrofauna of the coastal areas of Andhra Pradesh remained rich in diversity and productive despite effluent discharges from many industries along the coast. Except those at the point of discharge where the fauna appeared to be reduced in density and

biomass, the other areas showed no significant variation when compared with earlier data. A significantly high density at some areas may be attributed to increase in some opportunistic species and their seasonal variation. This was true for both macro and meiofauna. The major and dominant taxa have not changed in the course of time. The polychaetes remained the most abundant group in macrofauna with maximum number of species in space and time. Similarly the nematodes remained the dominant taxa among the meiofauna. It may be concluded that coastal benthic ecology and ecosystem of Andhra Pradesh has not significantly changed due to anthropogenic activities and strong seasonality persist in the tropical coastal ecosystem.

11. Data of the exploratory trawling on demersal fishery resources collected from different areas (up to 40 m depth) had showed a variety of fishes. The trawling at 30m and 40m depth zones recorded different catches. Total catch was 40.5 kg at 30m depth and 55 kg at 40 m depth off Visakhapatnam. The catch composition showed the total dominance of silverbellies, ribbon fish, upenouids, *Nemipterus japonicus* and anchovy. It also had some commercially important groups like pomfrets, , lizard fish, flat fish, soles, cephalopods, prawns, Priacanthus etc). The area appears to be a rich fishing ground even though there is a general feeling among the fishermen and fishery officials that the fishery resources of Andhra Pradesh coast are going down.
12. From the toxicological studies it was noticed that the effluent samples of different industries viz. M/s. Matrix Laboratories Ltd., M/s. Visakhapatnam Steel Plant, CETP of M/s. Ramky Pharma City Ltd., M/s. Andhra Organics Ltd. and Visakhapatnam Steel Plant -Outlet No. 1 appear to be toxic and needs improvement in the treatment as per the standards of APPCB guidelines. It is also pertinent to investigate the chemical composition of the effluents to understand the toxicants other than those mentioned in the APPCB consent. Individual industries are required to conduct bioassay test to know the toxicity of effluent which would be useful for treating the same.
13. Eventhough the effluents from some of the industries appeared to be toxic, it did not play significant role in causing mass mortality in the coastal zone between

Pydibhimavaram and Nakkapalli of North Andhra, after their release. This might be due to faster dilution and dispersion of treated effluents in the coastal environment.

14. It is strongly recommended to have regular (atleast once a year) monitoring in the marine environment near outfall points. Further the bioassay tests or toxicological studies have to be conducted as part of environmental management policy by the individual industries and to be cross checked by the authentic agency, under the supervision of APPCB.

## Annexure-XV

**Preliminary Investigation Report**

District / Circle: Visakhapatnam

Date: 23/02/2022

Time: 11:30 PM

Type of Incident	Serious	
Nature of Incident	Fire and Explosion	
Date & Time of Incident	23/02/2022 & 19:00 Hrs.	
Source of Information	Informed by the Management	
Name & Address of the Factory	Hetero Infrastructure SEZ Limited. Sy. No: 125,138, 150 N. Narsapuram, Nakkapalli Mandal, Visakhapatnam	
Manufacturing Process	Common facilities (Boiler, Coal Storage Yard, Power Plant, ETP, STP, Varmi Compost, Solvent Recovery of DMSO & Bromine, Intermediate of Telmisartan – III (Trail basis) & Hazardous Waste Shed)	
Name of the Occupier	Dr. C Mohan Reddy	
Name of the Manager	Mr. S Kullayi Reddy	
Details of the Injured Persons	Name	Mr. Sai Ram Allada, ID No: 214865
	Designation	Chemist
	Age	23 Yrs.
	Employment	Regular
	ESI / WC	ESI Not Covered
Details of the Injured Persons	Name	Mr. Gangadhar, ID No: 126044
	Designation	Chemist
	Age	45 Yrs.
	Employment	Regular
	ESI / WC	ESI not covered
Details of the Injured Persons	Name	Mr. Raju Inkoti, ID No: 126783
	Designation	Chemist
	Age	24 Yrs.
	Employment	Regular
	ESI / WC	ESI
Details of the Injured Persons	Name	Mr Rajesh Kumar, ID No: 216256
	Designation	Chemist
	Age	24 Yrs.
	Employment	Regular
	ESI / WC	ESI
Details of the Injured Persons	Name	Mr. Gopal Krishana Das, ID No: 215096
	Designation	Chemist
	Age	26 Yrs.
	Employment	Regular
	ESI / WC	ESI
Brief Description of Incident	Hetero Infrastructure SEZ Limited is registered 2m(i) factory and common facilities like Boiler, Coal Storage Yard, Power Plant, ETP, STP, Vermicompost & Hazardous Waste Shed are installed in the unit. In the year 2021 the additional solvent recovery columns are installed for recovery of DMSO and Bromine. The reactors HLR-11 with capacity of 5 Kl, GLR-12,13,14,15 with capacity of 12.5 Kl and GLR-16 &17 with capacity of 3 Kl and four nutch filters of 2 Kl capacity were installed for preprocessing of DMSO recovery in the storage shed. Bromine recovery is also installed adjoining the storage shed. The trail product of intermediate of Telmisartan-III is being	

	<p>commenced in the month of January-2022 by using the HLR-11 and GLR-12 reactors.</p> <p>On 23/02/2022 at 10.00 AM, Nitric Acid of 1240 Kgs is transferred into the reactor HLR-11 through vacuum up to 13:00 Hrs. and charged Telmisartan-II 450 Kgs, material into the same reactor at -20°C to -10°C through brine recirculation in the jacket in the presence of Manager Mr. Veerababu. First lot of Portable water 2600 lts charged into the GLR-12. After maintaining mass temperature at -20°C to -10°C for one hour in HLR-12, the complete mass transfer has been started to GLR-12 at 14:00 Hrs with nitrogen pressure at below 5 to 10°C and completed at around 17:30 to 18:00 hrs.. Reaction mass was allowed for stirring in GLR-12. During this operation at around 19:00 Hrs. the bottom valve of HLR-11 blown with big sound and resulting injury to the five workers who are near the spot due to the hitting of pieces of damaged pipeline. The persons name Mr. Raju inkoti, Mr. Rajesh Kumar and Mr. Gangadhar Major injuries. The doctor stated that the condition of Sai Ram Allada is critical.</p> <p>30 Nos Nitric Acid aluminum cans of each 50 Lts capacity were present near by the reactor where the incident took place. Due to the impact of the explosion the mass transfer pipe of length 2 mts. from reactor HLR-11 bottom to GLR-12 has been damaged. The cooling circulation pipeline got hole due to this explosion. Due to spillage of this brine on the Nitric acid cans small fire occurred in the area and extinguished the fire with in 10 Minutes by using available resources. Nitric Acid fumes spread in the area due to damage of Nitric acid cans.</p> <p>The Management has spilled the sand and hyflo for controlling the Nitric Acid fumes.</p>
Management Action	Management has shifted the injured workers to Medicover Hospital, Visakhapatnam for better treatment. The Management is investigating the incident thoroughly by collecting samples from the reactor and stopped the activities in the DMSO preprocessing shed.
Department Action	Detailed enquiry to be conducted for exact cause of accident
Anticipated Cause of Incident	After transferring the mass from HLR-11 to GLR-12 at -20°C temperature the valves at the bottom of HLR-11 and top of GLR-12 were closed by the operator. Hence some portion of the mass might have held up in the pipeline due to improper flushing of pipeline. The temperature of the holdup material in the pipeline might have increased to 10 to 20 deg C over a period of two hours due to inadequate insulation to the transfer pipeline resulted in pressurization of pipeline and sudden explosion in the pipeline.

  
 I/C Dy Chief Inspector of Factories  
 Visakhapatnam

**Remedial Measures:**

The following remedial measures are advised to avoid these types of Incidents in future:

- Provisioning of View glass in the horizontal portion of the transfer line to monitor the hold up of mass in the pipeline.
- Avoiding flanges in the transfer pipelines
- Insulation should be improved for the transfer pipeline to maintain temperature in case of any hold up.
- Sensors in the transfer pipelines to be installed.
- Brine circulation to be provided to the Transfer pipeline to avoid exothermic reaction in the pipeline.

## Annexure-XVI



ANDHRA PRADESH POLLUTION CONTROL BOARD  
REGIONAL OFFICE, VISAKHAPATNAM

D.No. 39-33-20/4/1, Madhavadhara Vuda Colony, Visakhapatnam - 530019.

Phone: 0891 -2755356

BY REGD. POST WITH ACK. DUE

Showcause Notice

Notice.No. 1407/PCB/RO-VSP/2022

Date: 25.02.2022

Sub: APPCB, RO, VSP - M/s.Hetero Infrastructure SEZ Ltd, N.Narsapuram (V), Ch.Lakshmipuram (V), Rajaiahpet (V), Pedda Teernala (V) of Nakkapalli (M), Visakhapatnam District - Non-compliances with the Board conditions/directions observed during inspection of Board Officials - Notice Issued - Reg.

Ref: 1. CFO Order No.APPCB/VSP/VSP/219/CFO/HO/2017 dt: 11.12.2017.  
2. Official of this office inspected on 23.02.2022.  
3. Incident took place in the industry on 23.02.2022.

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Whereas, M/s. Hetero group has established and operating M/s.Hetero Labs Limited Unit-III(non-SEZ) and three units in SEZ viz., M/s.Hetero Drugs Ltd., (Unit - IX), M/s.Hetero Labs Ltd., (Unit - IX), M/s.Honour Labs Ltd(Unit - III) at N.Narsapuram (V), Ch.Lakshmipuram (V), Rajaiahpet (V), Pedda Teernala (V) of Nakkapalli (M), Visakhapatnam District.

Whereas, the Board issued consent order to M/s. Hetero Infrastructure SEZ Ltd vide reference 1<sup>st</sup> cited which is valid upto 31.12.2022 and stipulated conditions to control the air & water pollution problems to the surroundings in the interest of Environment and Public Health to provide common utilities viz., Boiler, MEE, Stripper, Effluent Treatment facilities, Sewage Treatment Plant and Hazardous waste storage including common biological ETP for M/s.Hetero Drugs Ltd., (Unit - IX), Plot No.1, M/s.Hetero Labs Ltd., (Unit - IX), Plot No.2, M/s.Hetero Labs Limited Unit-III and M/s.Honour Labs Ltd(Unit - III).

Whereas, officials of this office inspected your industry on 23.02.2022 & 24.02.2022 and observed the following:

- The incident was occurred while carrying out the Telmisartan 3<sup>rd</sup> stage in the reactors which are using for recovery of DMSO spent solvents in the premises of M/s.Hetero Infrastructure SEZ Ltd for which the Board has not given permission for manufacturing of the bulk drugs & API.
- The industry has installed the reactors(GLR & HAR) in M/s.Hetero Infrastructure SEZ Ltd in the 1<sup>st</sup> week of November, 2021 without obtaining permission of the Board wherein the industry has taken trail runs for manufacturing of Telmisartan Stage-III from 21.02.2022.

- The industry has not complied with the Standard operating Procedures (SoPs) and Checklist of Minimal Requisite Facilities issued by CPCB for Utilization of Spent Solvents for Recovery of Solvent specified for Solvent Recovery units.
- The industry has connected glass line reactors only to scrubbers but not connected SS Reactors to the scrubbers to reduce process emissions to control odour nuisance on the surroundings.
- Some of the scrubbers attached to the reactors are not in working condition and also not provided online pH meters to the scrubbers.
- The industry has not provided pumping facility for pumping the wastewater generated from detoxification facility at the individual units to LTDS collection tank.
- The industry has not maintained log books properly for maintenance of scrubbers and also observed that the industry has not replaced the scrubbing liquid periodically for effective operation of scrubbers to control odour nuisance. During inspection, odour was observed near some of the production blocks.

In view of the above, you are hereby directed to Show cause why action shall not be initiated against your industry under section 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 under section 33 (A) of Water (Prevention and Control of Pollution) Act, 1974 and amendments thereof for non-compliances of the conditions stipulated by the Board.

Report the compliance on the above within 7 days to this office along with photographs, failing which action will be initiated against your industry under the relevant provisions of the Water & Air Acts and amendments thereof in the interest of the Public Health and Environment.

PRAMODKUMAR REDDY MANNURU  
Digitally signed by  
 PRAMODKUMAR REDDY  
 MANNURU  
 Date: 2022.02.25 12:56:12 +05'30'  
**ENVIRONMENTAL ENGINEER**

**To**  
**The Occupier,**  
**M/s.Hetero Infrastructure SEZ Ltd,**  
**N.Narsapuram (V), Ch.Lakshmipuram (V),**  
**Rajaiahpet (V), Pedda Teernala (V) of**  
**Nakkapalli (M), Visakhapatnam District**



**ANDHRA PRADESH POLLUTION CONTROL BOARD**  
**REGIONAL OFFICE, VISAKHAPATNAM**  
 39-33-20/4/1, Madhavadhara Vuda Colony, Visakhapatnam – 530018.  
 Phone: 0891 -2755356

**Lr. No.1003/APPCB/RO-VSP/TF/2022**

**Date:25.02.2022**

To  
 The Member Secretary,  
 A.P. Pollution Control Board,  
 Board Office,  
 Vijayawada.

Sir,

**Sub.:** APPCB, RO, VSP – Case filed before Hon'ble NGT Southern Bench against the industry by the surrounding villagers on air and water pollution problems & incident occurred in M/s.Hetero Infrastructure SEZ Ltd, N.Narsapuram (V), Ch.Lakshmipuram (V), Rajaiahpet (V), Pedda Teernala (V) of Nakkapalli (M), Visakhapatnam District – Non-compliances observed -Report submitted – Reg.

**Ref.:** 1. T.O Lr. No.1003/APPCB/RO-VSP/Gen/2021 Date:13.12.2021.  
 2. Case filed before Hon'ble NGT Southern Bench against the industry by the surrounding villagers on 16.02.2022 received through Board Office on 22.02.2022.  
 3. Incident took place in the industry on 23.02.2022.

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With reference to the above, it is to submit that M/s. Hetero group established and operating M/s.Hetero Labs Limited Unit-III(non-SEZ) and three units in SEZ viz., M/s.Hetero Drugs Ltd., (Unit – IX), M/s.Hetero Labs Ltd., (Unit – IX), M/s.Honour Labs Ltd(Unit – III) at N.Narsapuram (V), Ch.Lakshmipuram (V), Rajaiahpet (V), Pedda Teernala (V) of Nakkapalli (M), Visakhapatnam District. A case filed before Hon'ble NGT Southern Bench against the industry by the surrounding villagers on air and water pollution problems on 16.02.2022 and officials from APPCB have inspected the industry on 23.02.2022 for conducting Environmental Monitoring in M/s. Hetero Infrastructure SEZ Ltd.

The consent details of the industries operating in Hetero complex are as follows:

1. M/s.Hetero Drugs Ltd., (Unit – IX) has obtained CFO of the Board vide order dated 31.10.2018 to manufacture 14 no. of products with maximum production capacity of 3533.32 Kgs/day i.e., 6 no. of regular products (3166.66 Kgs/day) and 8 No. of campaign products (366.66 Kgs/day) is valid up to 31.12.2022.
2. M/s.Hetero Labs Ltd., (Unit – IX) has obtained CFO of the Board vide order dated 29.03.2020 to manufacture not more than 6 Regular products with a production capacity of 7666.69 kg/day and 11 Campaign products with a production capacity of 866.7 kg/day at any point of time so that the maximum total production capacity shall not exceed 8533.39 kg/day for a period upto 31.12.2022.

3. M/s.Honour Labs Ltd(Unit - III) has obtained CFO of the Board vide order dated: 23.08.2017 to manufacture 14 products i.e., 7 regular products and 7 campaign products at any given point of time with a maximum production capacity of 3366.67 kg/day for a period upto 31.10.2022.
4. M/s. Hetero Labs Ltd., Unit-III has obtained CFO of the Board vide order dt: 11.12.2017 for 13,000 Kg/day(i.e., 11,816.67 Kg/day from 15 no. of products out of 35 regular products and 1183.33 Kg/day from 27 no. products out of 99 campaign products) at any point of time is valid up to 31.12.2022.

It is further submitted that M/s.Hetero Infrastructure SEZ Ltd has obtained CFO valid up to 31.12.2022 to provide common utilities viz., Boiler, MEE, Stripper, Effluent Treatment facilities, Sewage Treatment Plant and Hazardous waste storage including common biological ETP for M/s.Hetero Drugs Ltd., (Unit - IX), Plot No.1, M/s.Hetero Labs Ltd., (Unit - IX), Plot No.2, M/s.Hetero Labs Limited Unit-III and M/s.Honour Labs Ltd(Unit - III).

It is further submitted that M/s.Hetero Infrastructure SEZ Ltd has obtained CFO valid up to 31.12.2022 to provide common utilities viz., Boiler, MEE, Stripper, Effluent Treatment facilities, Sewage Treatment Plant and Hazardous waste storage including common biological ETP for M/s.Hetero Drugs Ltd., (Unit - IX), Plot No.1, M/s.Hetero Labs Ltd., (Unit - IX), Plot No.2, M/s.Hetero Labs Limited Unit-III and M/s.Honour Labs Ltd(Unit - III).

M/s. Hetero infrastructure is operating desalination plant of 4000 KLD capacity and drawing water from desalination plant for raw water requirement for all the units. M/s. Hetero Infrastructure is operating coal fired boilers of 45 TPH, 20 TPH, 10 TPH and 6 TPH provided with ESP followed by stack of height of 52 m for 45 TPH boiler and Bag filters followed by common stack of height 31 m for 10 TPH and 6 TPH as air pollution control equipment and Bag filters followed by stack of height 36 m for 20 TPH as air pollution control equipment.

M/s. Hetero Infrastructure having ETP with Oil & Grease trap, Equalization tanks, Flash mixture, Flocculator, Primary clarifier, Stripper followed by MEE, Agitated Thin Film Drier (ATFD), Bio tower, Aeration tank I, Clarifier 1 & 2, Aeration tank - 2, Clarifier 3 & 4, sand and granular activated carbon filter for treating the process effluents followed by Guard ponds.

The industry is treating HTDS effluents in stripper, MEE & ATFD. The MEE condensate is sending to Biological ETP along with the LTDS effluents for treatment before sending to guard ponds for marine disposal. The MEE concentrate is sending to ATFD for evaporation and sending ATFD salts to the TSDF, Parawada for safe disposal.

The Marine discharge is allowed in the presence of APPCB Officials after meeting the marine discharge standards with lock & key facility. The discharge of treated effluents through marine outfalls is taken up under the direct supervision of A.P. Pollution Control Board officials following the set of Standard Operating Procedures (SOPs) prepared by the Board for this purpose.

M/s. Hetero Infrastructure is operating STP of 300 KL/day. After treatment, the treated wastewater is being utilized for greenbelt development within the Hetero Complex. Hetero Infrastructure is also receiving the domestic wastewater of 100 KLD from the Hostel located outside the SEZ.

The facility has installed 3 Nos. of CAAQM stations, 2 Nos. of continuous stack monitoring with 3 nos. of VOC analyzers.

It is further submitted that M/s. Hetero Infrastructure SEZ Ltd has applied for NOC of the Board for laying new Marine Disposal Pipeline in place of existing two lines(viz., Treated Effluent and Desalination Plant Rejects) which is required to obtain CRZ permission from MoEF&CC. The Board issued NOC for laying new Marine Disposal Pipeline on 14.12.2021.

But, the management of the industry has started laying of new marine pipeline in place of existing two lines(viz., Treated Effluent and Desalination Plant Rejects) without obtaining permissions from MoEF&CC, GoI and CFE of the Board, before obtaining NOC from the Board for laying new Marine Disposal Pipeline. Andhra Fishermen Joint Action Committee and Hetero Drugs Pipeline Vythireka Porata Committee through Spandana Grievance portal has submitted representation by alleging that the industry is laying new marine pipe line without any information to the public and not obtained any statutory permissions to lay the new marine line. In this regard, this office has issued notice to the industry to stop laying of pipeline without obtaining statutory permissions. In reply to the notice issued by this office, the industry has submitted a letter stating that they have stopped the work pertaining to laying of new marine discharge pipeline and informed that they will restart only after obtaining permissions from the Board, MoEF&CC with prior intimation to all departments. During inspection on 08.12.2021, it was observed that the industry has stopped laying of new marine discharge pipeline. In this connection this office has submitted report to Board Office on 13.12.2021 with a request to issue necessary directions to the industry not to restart new marine discharge pipeline works until to obtain NOC from APPCB and CRZ clearance from MoEF&CC.

A case was filed before Hon'ble NGT Southern Bench against the industry by the surrounding villagers on 16.02.2022 received through Board Office on 22.02.2022 wherein alleged that:

- The industry is causing water and air pollution affecting fishermen community.
- The industry is not implementing the conditions stipulated in Environmental Clearances.
- The industry is not using adequate steam stripping of the effluent before going to ETP to avoid solvent to enter into the Biological ETP for reduction of odour nuisance.
- The industry is releasing polluted chemical water into artificial pond located within the premises and the overflow of which is being released to Upputeru(Creek) which is situated adjacent to the unit and also stated that during rainy season, entire polluted water is released to outside of the unit.

- Due to chemical pollution, the marine fishing activity has drastically come down in the sea resulting migration of fishermen to Odisha and other state for getting livelihood.

**The industry was inspected on 23.02.2022 and observed the following:**

- There is a sluice to the internal water pond connecting Upputeru(creek) outside the premises. The representative of the industry informed that the overflow of the pond enters into the creek through the sluice.
- The industry has not complied with the Standard operating Procedures (SoPs) and Checklist of Minimal Requisite Facilities issued by CPCB for Utilization of Spent Solvents for Recovery of Solvent specified for Solvent Recovery units.
- The industry has connected glass line reactors only to scrubbers but not connected SS Reactors to the scrubbers to reduce process emissions to control odour nuisance on the surroundings.
- Some of the scrubbers attached to the reactors are not in working condition and also not provided online pH meters to the scrubbers.
- The industry has not converted single stage scrubber to the multi stage scrubber as per the condition stipulated in CFO.
- The industry has not maintained log books properly for maintenance of scrubbers and also observed that the industry has not replaced the scrubbing liquid periodically for effective operation of scrubbers to control odour nuisance. During inspection, odour was observed near some of the production blocks.
- The industry has not connected online VOC monitoring data to APPCB website.
- The industry has not provided pumping facility for pumping the wastewater generated from detoxification facility at the individual units to LTDS collection tank.
- This office has conducted stack & ambient air quality monitoring during inspection. The copy of the analysis reports are herewith enclosed.
- This office has also collected water samples from the pond within the premises, natural drain running in the midst of the industry, Upputeru and outlet of desalination plant joining the Sea and the samples were submitted to the Zonal Laboratory for analysis.

It is further submitted that an incident took place at about 7:00 PM on 23.02.2022 in M/s.Hetero Infrastructure SEZ Ltd. Officials of APPCB rushed to the incident location and started monitoring of the VOCs in & surroundings of the incident area and conducted the VOCs monitoring on 23.02.2022 at 08:00 PM & 24.02.2022 at 10:00 AM.

The incident took place at about 7:00 PM due to bottom valve of HA reactor blown with big sound and resulting injury to the five workers who are near to the spot due to hitting of pieces of damaged pipeline. Out of injured five workers, one person Sri A. Sairam died at the hospital and remaining persons are undergoing treatment at the hospital. The values of VOC monitored on 23.02.2022 at 08:00 PM are ranging from 6.2 ppm to 10.7 ppm and the values of VOC on 24.02.2022 at 10:30 AM are ranging from 1.1 ppm to 2.0 ppm.

As per the preliminary investigation report of Factories Department, the cause of the incident reported as follows:

“The reactors HLR-11 with capacity of 5 KL, GLR-12, 13, 14, 15 with capacity of 12.5 KL and GLR-16 & 17 with capacity of 3 KL and four nutch filters of 2 KL capacity were installed for preprocessing of DMSO recovery in the storage shed. Bromine recovery is also installed adjoining the storage shed. The trail product of intermediate of Telmisartan-III is being commenced in the month of January-2022 by using the HLR-11 and GLR-12 reactors. On 23/02/2022 at 10:00 AM, Nitric Acid of 1240 Kgs is transferred into the reactor HLR-11 through vacuum up to 13:00 Hrs and charged Telmisartan-II 450 Kgs, material into the same reactor at -20°C to -10°C through brine recirculation in the jacket in the presence of Manager Mr. Veerababu. First lot of Portable water 2600 Its charged into the GLR-12. After maintaining mass temperature at -20°C to -10°C for one hour in HLR-12, the complete mass transfer has been started to GLR-12 at 14:00 Hrs with nitrogen pressure at below 5 to 10°C and completed at around 17:30 to 18:00 hrs.. Reaction mass was allowed for stirring in GLR-12. During this operation at around 19:00 Hrs. the bottom valve of HLR-11 blown with big sound and resulting injury to the five workers who are near the spot due to the hitting of pieces of damaged pipeline. The persons name Mr. Raju inkoti, Mr. Rajesh Kumar and Mr. Gangadhar Major injuries. The doctor stated that the condition of Sai Ram Allada is critical. 30 Nos Nitric Acid aluminum cans of each 50 Lts capacity were present near by the reactor where the incident took place. Due to the impact of the explosion the mass transfer pipe of length 2 mts. from reactor HLR-11 bottom to GLR-12 has been damaged. The cooling circulation pipeline got hole due to this explosion. Due to spillage of this brine on the Nitric acid cans small fire occurred in the area and extinguished the fire within 10 Minutes by using available resources. Nitric Acid fumes spread in the area due to damage of Nitric acid cans. The Management has spilled the sand and hyflo for controlling the Nitric Acid fumes”. The copy of the preliminary investigation report submitted by the Factories Department and Photographs showing the status of the incident are herewith enclosed.

It is further submitted that the industry has obtained occupancy certificate from A.P. State Disaster Response and Fire Services Department which is valid up to 22.12.2021 and applied for renewal & PLI Policy is valid up to 10.11.2022.

The cause of the incident and reasons for the failure of the safety system are being investigated by the Factories Department who is the prescribed authority.

It is further submitted that the incident was occurred while carrying out the Telmisartan 3<sup>rd</sup> stage in the reactors which are using for recovery of DMSO spent solvents in the premises of M/s.Hetero Infrastructure SEZ Ltd for which the Board has not given permission for manufacturing of the bulk drugs & API. During inspection, Sri Kullayi Reddy, In-charge of EHS has informed that they have started trail run of third stage of Telmisartan from 21.02.2022 onwards and an incident was occurred on 23.02.2022 at 07:00 PM and earlier the industry has given job work to manufacture third stage of Telmisartan. Whereas, the industry has obtained CFO for 1<sup>st</sup> stage of Telmisartan only which is a consented product of Unit-IX of M/s. Hetero Labs Ltd., It is clearly evident that the industry is violating

the conditions stipulated in CFO of the Board issued to M/s.Hetero Infrastructure SEZ Ltd by manufacturing the API products. The industry has installed the reactors(GLR & HAR) in M/s.Hetero Infrastructure SEZ Ltd in November, 2021 without obtaining permission of the Board wherein the industry has taken trial runs for manufacturing of Telmisartan Stage-III from 21.02.2022. This office issued notice to the industry on 25.02.2022 for non-compliance of the conditions stipulated in the CFO Order. Copy of the notice is herewith enclosed.

The compensation calculated for violation of consent conditions as per the CPCB methodology and compliance report on the main conditions of CFO of the industries in Hetero complex are herewith submitted for kind perusal.

In view of the above, it is requested the Board to place this issue before the EAC (Task Force) meeting and issue directions to the industry under Section 33(A) of Water (Prevention & Control of Pollution) Act, 1974, under Sec, 31(A) of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof and impose Environmental compensation for violating the conditions stipulated by the Board for manufacturing API products in the premises of M/s.Hetero Infrastructure SEZ Ltd.

Submitted for favour of information and taking necessary action.

Yours faithfully,

PRAMODKUMAR  
REDDY MANNURU

Digitally signed by  
PRAMODKUMAR REDDY  
MANNURU  
Date: 2022.02.25 20:08:28 +05'30'

**ENVIRONMENTAL ENGINEER**

Copy submitted to the Joint Chief Environmental Engineer (UH-II), A.P. Pollution Control Board, Board Office, Vijayawada for favour of information and taking necessary action.

Copy submitted to the Joint Chief Environmental Engineer, A.P. Pollution Control Board, Zonal Office, Visakhapatnam for favour of information.

**Assessment of Environmental Compensation for violation of  
Consent conditions and Environmental Laws**

Environmental Compensation  $EC = PI \times N \times R \times S \times LF$  Where,

PI – Pollution Index of industrial sector

N – Number of days violations observed

R – Factor in rupees for Environmental Compensation

S – Factor for scale of operation and

LF – Location factor

While assessing the compensation, in the present case, the following factors are considered:

S.No.	EC Component	Recommended by CPCB	Value considered	Justification
1	PI	60 to 100	80	The industry in question is in Red category. PI average has been taken into consideration
2	N	Actual	01.11.2021 to 23.02.2022 (115 days)	Installed the reactors(GLR & HAR) in M/s.Hetero Infrastructure SEZ Ltd in the 1 <sup>st</sup> week of November, 2021 without obtaining permission of the Board wherein the industry has taken trail runs for manufacturing of Telmisartan Stage-III from 21.02.2022.
3	R	100 to 500	500	Considering the fact that the violation is having impact ( <i>Low, Medium, High, Severe &amp; Critical::100, 200, 300, 400 &amp; 500</i> )  R is a factor in Rupees, which may be a minimum of 100 and maximum of 500. It is suggested to consider R as 500, as the Environmental Compensation in cases of violation.
4	S	Scale of Operation	1.5	The plant comes under large scale of operation.
	LF	Location Factor	1.25	The plant is located in the area where the population is less than 5.0 lakhs. Therefore factor 1.25 is considered.
5	EC	Environmental Compensation	Rs.86,25,000/-	EC is calculated based on the approved formula.



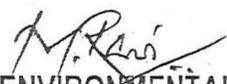

**ANDHRA PRADESH POLLUTION CONTROL BOARD**
**ZONAL LABORATORY, VISAKHAPATNAM**

 D.No.39-33-20/4, Behind RTA Office, Madhavadhara VUDA Colony,  
 Visakhapatnam – 530 018.

**AMBIENT AIR QUALITY MONITORING REPORT**

Sample No. : 2022 – 02 – A – 023 & 024  
 Name of the Industry : M/s. Hetero Infrastructure SEZ Limited,  
 N.Narsapuram (V), Nakkapalli (M)  
 Visakhapatnam District  
 Monitoring Location : A-026: Near Industry Main gate (north east corner of the Industry)  
 A-027: Near security office (south west corner of the Industry)  
 Date of monitoring : 23.02.2022 to 24.02.2022  
 Sample collected by : JSO & Analyst (OS), Zonal Laboratory, Visakhapatnam

Sample No.	Name of the Station	24 hours Average			
		PM10 ( $\mu\text{g}/\text{m}^3$ )	SO <sub>2</sub> ( $\mu\text{g}/\text{m}^3$ )	NO <sub>2</sub> ( $\mu\text{g}/\text{m}^3$ )	NH <sub>3</sub> ( $\mu\text{g}/\text{m}^3$ )
A-026	Near Industry Main gate (north east corner of the Industry)	113.0	18.2	29.0	28.0
A-027	Near security office (south west corner of the Industry)	88.0	23.0	27.0	26.0
<b>NAAQ Standards (24 Hours Average)</b>		<b>100.0</b>	<b>80.0</b>	<b>80.0</b>	<b>400.0</b>

  
 SENIOR ENVIRONMENTAL SCIENTIST



**ANDHRA PRADESH POLLUTION CONTROL BOARD  
ZONAL LABORATORY, VISAKHAPATNAM**

D.No.39-33-20/4, Behind RTA Office, Madhavadhara VUDA Colony,  
Visakhapatnam – 530 018.

**FORM – IV**  
**REPORT BY THE STATE BOARD ANALYST**  
**[See Rule-14]**

**Report No. 2022 – 02 – ST – 66**

**Date:25.02.2022**

I hereby certify that I M. Ravi State Board Analyst duly appointed under sub-section (3) of Section 26 of the Air (Prevention and Control of Pollution) Act, 1981, received a stack emission sample of **M/s. Hetero Infrastructure SEZ Ltd., N.Narsapuram(V), Nakkapalli (M) Visakhapatnam District** collected from the **Stack attached to 45 TPH Coal fired boiler** collected on 23.02.2022 and received on the day of 24.02.2022 from Junior Scientific Officer, Zonal Office, Visakhapatnam for analysis.

The sample was in a condition fit for analysis as reported below:

I further certify that I have analyzed the above mentioned sample from 24.02.2022 to 25.02.2022 and declare the result of the analysis to be as follows: -

Sl. No.	Parameter	Unit	Values	Standard
1.	Particulate matter (PM)	mg/Nm <sup>3</sup>	71.2	115.0

The condition of the seals, fastening and container on receipt was intact.

Signed this:25.02.2022.

Address:

M. Ravi,  
Senior Environmental Scientist,  
Zonal Laboratory,  
APPCB, Visakhapatnam

  
**SIGNATURE OF THE STATE BOARD ANALYST**


**ANDHRA PRADESH POLLUTION CONTROL BOARD**
**ZONAL LABORATORY, VISAKHAPATNAM**

 Behind RTA Office, Madhavadar VUDA Colony  
 Visakhapatnam – 530 018.

 M.RAVI, M.Sc.,  
 SENIOR ENVIRONMENTAL SCIENTIST

 Ph : 0891-2719380/481  
 e-mail: zovsplab-ses2@ appcb.gov.in

**AMBIENT AIR QUALITY MONITORING REPORT (TVOC)**

Name of the Industry : M/s. Hetero Infrastructure SEZ Ltd., N.Narsapuram(V),  
 Nakkapalli (M) Visakhapatnam District.

Date of monitoring : 23.02.2022

Monitoring conducted by : JSO & Analyst(OS), Zonal laboratory, Visakhapatnam

S.No	Location	TVOC values Range (PPM)	
		Daytime ( 11 AM to 2PM)	Night time (7PM to 8PM)
<b>HONOR Labs</b>			
1	Ware house area	0.1 – 0.6	0.3 – 1.5
2	Production block – A	0.3 – 3.1	0.5 – 2.1
3	Production block – B	0.4 - 1.6	0.3 – 1.5
4	Production block – D	0.8 – 4.1	0.4 – 1.9
5	Between Production block – C & Solvent yard	11.8 – 28.5	5.2 – 16.1
<b>M/s. Hetero Drugs –Unit –IX</b>			
1	Pharma area	0.3 – 0.8	0.4 – 1.6
2	Production block – C	0.6 – 1.9	0.2 – 2.1
3	Production block – E	0.8 – 1.8	0.3 -1.5
4	Production block – A& B	2.4 - 6.1	0.7 – 5.2
5	Solvent yard	11.4 -23.6	7.5 – 13.9
<b>M/s. Hetero Labs-Unit –III</b>			
1	Production block – 2	0.4 – 1.2	0.5 – 2.9
2	Production block – 3	0.9 – 3.8	0.2 – 1.9
3	Production block – D	0.1 – 0.4	0.8 – 1.7
4	Production block – K	0.9 – 4.2	0.7 – 1.9
5	Production block – E	0.3 – 0.9	0.4 – 1.4
6	Production block – J	0.3 – 0.8	0.2 – 1.1
7	Ware House area	0.2 – 1.4	0.1 – 1.2
<b>M/s. Hetero Labs –Unit –IX</b>			
1	Near solvent yard	2.2 – 18.6	1.5 – 8.9
2	Production block – H-2	2.3 - 4.5	1.9 – 3.2
3	Production block – H-4	0.4 -1. 2	0.3 – 0.6
4	Ware House –III	0.3 - 0.6	0.4 – 0.9
5	Production block – H-7	0.8 - 1.4	1.1 - 2.6
6	Production block – H-10	0.4 – 0.9	0.5 – 1.2
<b>M/s. Hetero Infrastructure SEZ Ltd</b>			
1	Near MEE area	6.7 -19.2	3.7 – 17.6
2	Near ATFD area	3.4 - 8.8	2.2 – 9.2
3	Near ETP area (Equilsation tank & Biotower area)	4.7 – 12.5	1.2 – 11.2
4	Near Guard ponds I & II	1.5 - 4.2	0.8 – 3.8
5	Near Boiler area	0.2 – 0.6	0.1 – 0.5
<b>Boundaries of the industry</b>			
1	North east corner of the industry	0.1 – 0.2	0.1 – 0.2
2	North west corner of the industry	0.3 - 0.8	0.4 - 1.0
3	South west corner of the industry	0.2 – 0.5	0.2 – 0.8
4	South East corner of the industry	0.0 – 0.1	0.0 – 0.2

  
 SENIOR ENVIRONMENTAL SCIENTIST

## Preliminary Investigation Report

District / Circle: Visakhapatnam

Date: 23/02/2022

Time: 11:30 PM

Type of Incident	Serious	
Nature of Incident	Fire and Explosion	
Date & Time of Incident	23/02/2022 & 19:00 Hrs.	
Source of Information	Informed by the Management	
Name & Address of the Factory	Hetero Infrastructure SEZ Limited. Sy. No: 125,138, 150 N. Narsapuram, Nakkapalli Mandal, Visakhapatnam	
Manufacturing Process	Common facilities (Boiler, Coal Storage Yard, Power Plant, ETP, STP, Varmi Compost, Solvent Recovery of DMSO & Bromine, Intermediate of Telmisartan – III (Trail basis) & Hazardous Waste Shed)	
Name of the Occupier	Dr. C Mohan Reddy	
Name of the Manager	Mr. S Kullayi Reddy	
Details of the Injured Persons	Name	Mr. Sai Ram Allada, ID No: 214865
	Designation	Chemist
	Age	23 Yrs.
	Employment	Regular
	ESI / WC	ESI Not Covered
Details of the Injured Persons	Name	Mr. Gangadhar, ID No: 126044
	Designation	Chemist
	Age	45 Yrs.
	Employment	Regular
	ESI / WC	ESI not covered
Details of the Injured Persons	Name	Mr. Raju Inkoti, ID No: 126783
	Designation	Chemist
	Age	24 Yrs.
	Employment	Regular
	ESI / WC	ESI
Details of the Injured Persons	Name	Mr Rajesh Kumar, ID No: 216256
	Designation	Chemist
	Age	24 Yrs.
	Employment	Regular
	ESI / WC	ESI
Details of the Injured Persons	Name	Mr. Gopal Krishana Das, ID No: 215096
	Designation	Chemist
	Age	26 Yrs.
	Employment	Regular
	ESI / WC	ESI
Brief Description of Incident	Hetero Infrastructure SEZ Limited is registered 2m(i) factory and common facilities like Boiler, Coal Storage Yard, Power Plant, ETP, STP, Vermicompost & Hazardous Waste Shed are installed in the unit. In the year 2021 the additional solvent recovery columns are installed for recovery of DMSO and Bromine. The reactors HLR-11 with capacity of 5 Kl, GLR-12,13,14,15 with capacity of 12.5 Kl and GLR-16 &17 with capacity of 3 Kl and four nutch filters of 2 Kl capacity were installed for preprocessing of DMSO recovery in the storage shed. Bromine recovery is also installed adjoining the storage shed. The trail product of intermediate of Telmisartan-III is being	

	<p>commenced in the month of January-2022 by using the HLR-11 and GLR-12 reactors.</p> <p>On 23/02/2022 at 10.00 AM, Nitric Acid of 1240 Kgs is transferred into the reactor HLR-11 through vacuum up to 13:00 Hrs. and charged Telmisartan-II 450 Kgs, material into the same reactor at -20°C to -10°C through brine recirculation in the jacket in the presence of Manager Mr. Veerababu. First lot of Portable water 2600 lts charged into the GLR-12. After maintaining mass temperature at -20°C to -10°C for one hour in HLR-12, the complete mass transfer has been started to GLR-12 at 14:00 Hrs with nitrogen pressure at below 5 to 10°C and completed at around 17:30 to 18:00 hrs.. Reaction mass was allowed for stirring in GLR-12. During this operation at around 19:00 Hrs. the bottom valve of HLR-11 blown with big sound and resulting injury to the five workers who are near the spot due to the hitting of pieces of damaged pipeline. The persons name Mr. Raju inkoti, Mr. Rajesh Kumar and Mr. Gangadhar Major injuries. The doctor stated that the condition of Sai Ram Allada is critical.</p> <p>30 Nos Nitric Acid aluminum cans of each 50 Lts capacity were present near by the reactor where the incident took place. Due to the impact of the explosion the mass transfer pipe of length 2 mts. from reactor HLR-11 bottom to GLR-12 has been damaged. The cooling circulation pipeline got hole due to this explosion. Due to spillage of this brine on the Nitric acid cans small fire occurred in the area and extinguished the fire with in 10 Minutes by using available resources. Nitric Acid fumes spread in the area due to damage of Nitric acid cans.</p> <p>The Management has spilled the sand and hyflo for controlling the Nitric Acid fumes.</p>
Management Action	Management has shifted the injured workers to Medicover Hospital, Visakhapatnam for better treatment. The Management is investigating the incident thoroughly by collecting samples from the reactor and stopped the activities in the DMSO preprocessing shed.
Department Action	Detailed enquiry to be conducted for exact cause of accident
Anticipated Cause of Incident	After transferring the mass from HLR-11 to GLR-12 at -20°C temperature the valves at the bottom of HLR-11 and top of GLR-12 were closed by the operator. Hence some portion of the mass might have held up in the pipeline due to improper flushing of pipeline. The temperature of the holdup material in the pipeline might have increased to 10 to 20 deg C over a period of two hours due to inadequate insulation to the transfer pipeline resulted in pressurization of pipeline and sudden explosion in the pipeline.

  
 I/C Dy Chief Inspector of Factories  
 Visakhapatnam

**Remedial Measures:**

The following remedial measures are advised to avoid these types of Incidents in future:

- Provisioning of View glass in the horizontal portion of the transfer line to monitor the hold up of mass in the pipeline.
- Avoiding flanges in the transfer pipelines
- Insulation should be improved for the transfer pipeline to maintain temperature in case of any hold up.
- Sensors in the transfer pipelines to be installed.
- Brine circulation to be provided to the Transfer pipeline to avoid exothermic reaction in the pipeline.

**Photographs of the incident at M/s.Hetero Infrastructure SEZ Ltd**



